



## The Maharashtra Municipalities Act, 1965

Act 40 of 1965

### Keyword(s):

Building, Cesspool, Council, Councillor, Director, Drain, Eating House, Election, Factory, Food, Goods, House-Drain, House-Gully, Land, Lodging House, Market, Milk, Municipal Area, Health Resort Municipal Area, Municipal Market, Nuisance, Occupier, Octroi, Offensive Matter, Officer, Owner, Population, Premises, President, Private Market, Private Street, Privy, Public Securities, Public Street, Rubbish, Scheduled Castes, Scheduled Tribes, Sewage, Street, Total Number of Councillors, Vehicles, Water Closet, Water-Connection, Water Work, Wet Latrine

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**THE MAHARASHTRA MUNICIPALITIES ACT, 1965**

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MAHARASHTRA ACT No. XL OF 1965<sup>1</sup>

[THE MAHARASHTRA MUNICIPALITIES ACT, 1965]

[Received the assent of the President on the 7th day of September 1965; assent first published in the *Maharashtra Government Gazette*, Part IV on the 10th day of September 1965]

| Amended by Mah. | 52 of 1965. | Amended by Mah. | 34 of 1972.               |
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| " "             | 14 of 1966. | " "             | 21 of 1973 (15-11-1976)†  |
| " "             | 8 of 1967.  | " "             | 47 of 1973. (16-10-1973)‡ |
| " "             | 10 of 1967. | " "             | 4 of 1974. (23-10-1974)†  |
| " "             | 27 of 1967. | " "             | 38 of 1974. (20-5-1974)†  |
| " "             | 6 of 1968.  | " "             | 45 of 1975. (16-9-1975)†  |
| " "             | 25 of 1969. | " "             | 9 of 1976. (12-4-1976)†   |
| " "             | 43 of 1969. | " "             | 61 of 1977. (1-1-1978)†   |
| " "             | 38 of 1971. | " "             | 10 of 1980* (29-12-1979)† |
| " "             | (1-5-1974)† | " "             | 20 of 1980¶ (16-10-1980)† |
| " "             | 12 of 1972. |                 |                           |

**An Act to unify, consolidate and amend the law relating to municipalities in the State of Maharashtra.**

WHEREAS, it is expedient to provide for a unified pattern for the constitution, administration and powers of municipalities in the State of Maharashtra and to make better provision therefor;

AND WHEREAS, for those purposes the Government of Maharashtra had appointed a Committee to advise it on the matters aforesaid;

AND WHEREAS, after considering the Report of the said Committee, it is now expedient to unify, consolidate and amend the law relating to municipalities in the State; It is hereby enacted in the Sixteenth Year of the Republic of India as follows :—

## CHAPTER I

## PRELIMINARY.

1. (1) This Act may be called the Maharashtra Municipalities Act, 1965.
- (2) It extends to the whole of the State of Maharashtra.
- (3) This section shall come into force at once; and the remaining provisions of this Act shall come into force in such area and on such date<sup>2</sup> as the State Government may, by notification in the *Official Gazette*, appoint; and different dates may be appointed for different provisions thereof and for different areas.

Short title, extent and commencement.

<sup>1</sup>For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1965, Part V Extra, pages 214-222; for Report of the Joint Committee, see *ibid.*, Part V, pages 395-580.

<sup>2</sup>(a) 14th day of September 1965, for sections 2, 4, 9 to 39, 74, 296(1), (2), (3), (4), 299, 321, 342(1), (2), (3), (4), (5), (14), 345, 351 and Sch. I, vide G.N., U.D. & P.H.D., No. UMA. 1365-(1) Uni-II, dated 14th September 1965.

(b) 27th day of October 1965 for section 318 vide G.N., U.D. & P.H.D., No. UMA. 1365-Uni-II, dated 27th October 1965.

(c) 15th day of June 1966, for the remaining provisions of the Act [other than those which have already come into force and other than sub-sections (5), (6) and (7) of section 75] vide G.N., U.D. P.H. & H. D., No. UMA. 1366(c)-Unification-IV, dated 2nd June 1966.

†This Act, except section 5 thereof, was deemed to have come into force on 16th October 1973. Section 5 came into force on 19th December 1973 [see s. 1(2) of Mah. 47 of 1973].

‡This indicates the date of commencement of Act.

\*Maharashtra Ordinance No. XI of 1979 was repealed by Mah. 10 of 1980, s. 11(1).

¶Maharashtra Ordinance No. XII of 1980 was repealed, by Mah. 20 of 1980, s. 23.

## Definitions.

2. In this Act unless the context otherwise requires,—

(1) "appointed day" in relation to an area means the date on which the relevant provisions of this Act come into force in that area ;

(2) "building" includes a house, out-house, stable, shed, hut and other enclosure or structure whether of masonry, bricks, wood, mud, metal or any other material whatever, whether used as a human dwelling or otherwise, and also includes verandahs, fixed platforms, plinths, door steps, wall (including compound wall) and fencing and the like ;

(3) "by-law" means a by-law made or deemed to be made by the Council under this Act ;

(4) "Cesspool" includes a settlement tank or other tank for the reception or disposal of foul matter from buildings ;

(5) "Chief Officer" means the person appointed or deemed to be appointed under this Act to be the Chief Officer of a municipal area ;

(6) "Council" means a Municipal Council constituted or deemed to be constituted under this Act for a municipal area ;

(7) "Councillor" means a person who is duly elected or co-opted or nominated as a member of the Council<sup>1</sup> [and the President shall be deemed to be an *ex-officio* councillor, in addition to the total number of Councillors] ;

(8) "dairy" includes any farm, cattle-shed, cow-house, milk-store, milk-shop or other place from which milk is supplied for sale or in which milk is kept for purposes of sale or manufactured into butter, ghee, cheese, curds or dried, sterilized or condensed or toned milk, but does not include—

(A) a shop or other place in which milk is sold for consumption on the premises only, or

(B) a shop or other place from which milk is sold or supplied in hermetically closed and unopened receptacles in the same original condition in which it was first received in such shop or other place ;

(9) "Director" means the person appointed by the State Government to be the Director of Municipal Administration under this Act ;

(10) "drain" includes a sewer, tunnel, pipe, ditch, gutter or channel and any cistern, flush-tank, septic tank or other device for carrying off or treating sewage, offensive matter, polluted water, sullage, waste water, rain water or sub-soil water and any culvert, ventilation shaft or pipe or other appliance or fitting connected therewith, and any ejectors, compressed air main, sealed sewage mains and special machinery or apparatus for raising, collecting, expelling or removing sewage or offensive matter from any places ;

<sup>2</sup>[(10A) "dry latrine" means a latrine in which human excreta are collected in a receptacle, and then removed by human agency.]

(11) "eating house" means any premises to which the public or any section of the public are admitted and where any kind of food is prepared or supplied for consumption on the premises or elsewhere for the profit or gain of any person owing or having an interest in or managing such premises ;

<sup>3</sup>[(12) "election" means an election to a Council or to the office of President, as the case may be, and includes any by-election ;]

(13) "factory" means a factory as defined in the Factories Act, 1948 ;

(14) "filth" includes sewage, night-soil and all offensive matter ;

(15) "food" includes every article used for food or drink for human consumption other than drugs or water and any article which ordinarily enters into or is used in the composition or preparations of human food and also includes confectionary, flavouring and colouring matters and spices and condiments ;

(16) "goods" includes animals ;

<sup>1</sup>These words were added by Mah. 47 of 1973, s. 2(a).

<sup>2</sup>Clause (10A) was inserted by Mah. 45 of 1975, s. 2(a).

<sup>3</sup>Clause (12) was substituted for the original, *ibid.*, s. 2(b).

(17) "house-drain" means any drain of, and used for the drainage of, one or more buildings or premises and made merely for the purpose of communicating therefrom with a municipal drain ;

(18) "house-gully" or "service passage" means a passage or strip of land constructed, set apart or utilized for the purpose of serving as a drain or of affording access to a privy, urinal, cesspool or other receptacle for filthy or polluted matter, to servants of the Council or to persons employed in the cleansing thereof or in the removal of such matter therefrom ;

(19) "land" includes land which is being built upon or is built upon or covered with water, benefits to arise out of land, things attached to the earth or permanently fastened to anything attached to the earth and rights created by legislative enactment over any street ;

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(20) "local authority" means a Council or a Municipal Corporation constituted under the Bombay Municipal Corporation Act, or the Bombay Provincial Municipal Corporations Act, 1949, or the City of Nagpur Corporation Act, 1948, or a Zilla Parishad constituted under the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, or a village panchayat constituted under the Bombay Village Panchayats Act, 1958 ;

(21) "lodging house" means a building or part of a building where lodging with or without board or other service is provided for a monetary consideration, and includes a lodging house for pilgrims whether lodging is provided for or without any monetary consideration ;

(22) "market" includes any place where persons assemble for the sale of, or for the purpose of exposing for sale, live-stock or food for live-stock or meat, fish, fruit, vegetables, animals intended for human food or any other articles of human food whatsoever with or without the consent of the owner of such place, notwithstanding that there may be no common regulation of the concourse of buyers and sellers and whether or not any control is exercised over the business of or the persons frequenting the market by the owner of the place or any other person ;

(23) "milk" includes cream, skimmed milk, separated milk and condensed, sterilized, dessiccated or toned milk ;

(24) (a) "municipal area" means any local area declared or deemed to be declared a municipal area under this Act ;

(b) "health resort municipal area" means any local area declared to be such, after the appointed day, under section 342 ; .

(c) "hill station municipal area" means a municipal area included in Part II of Schedule I, and any other local area declared to be such, after the appointed day, under section 342 ;

(d) "new township municipal area" means any local area declared to be such, after the appointed day, under section 342 ;

(25) "municipal market" or "municipal slaughter-house" means a market or a slaughter-house, as the case may be, which belongs to or is maintained by the Council ;

(26) "nuisance" includes any act, omission, place or thing which causes or is likely to cause injury, danger, annoyance or offence to the sense of sight, smell or hearing or which is or may be dangerous to life or injurious to health or property ;

(27) "occupier" includes—

(a) any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable,

(b) an owner living in or otherwise using his land or building,

(c) a rent-free tenant,

(d) a licensee in occupation of any land or building, and

(e) any person who is liable to pay to the owner damages for the use and occupation of any land or building ;

(28) "octroi" means a tax on the entry of goods into a municipal area for consumption, use or sale therein ;

(29) "offensive matter" includes animal carcasses, dung, dirt and putrid or putrifying substances other than sewage ;

(30) "officer or servant of the Council" means an officer or servant appointed by the Council or any other competent authority subordinate to it, and includes any Government Officer or servant who is for the time being serving under the Council ;

(31) "official year" or "financial year" means the year commencing on the first day of April ;

(32) "owner" means—

(a) when used with reference to any premises, the person who receives the rent of the said premises, or who would be entitled to receive the rent thereof if the premises were let, and includes—

(i) an agent or trustee who receives such rent on account of the owner ;



(ii) an agent or trustee who receives the rent of, or is entrusted with or concerned, for any premises devoted to religious or charitable purposes ;

(iii) a receiver, sequestrator or manager appointed by any Court of competent jurisdiction to have the charge of, or to exercise the rights of an owner of, the said premises ; and

(iv) a mortgagee-in-possession ; and

(b) when used with reference to any animal, vehicle or boat, includes the person for the time being in charge of the animal, vehicle or boat ;

(33) "population" means the population as ascertained at the last preceding census <sup>1</sup>[of which the relevant figures whether provisional or final have been published] ;

(34) "premises" includes messuages, buildings and lands of any tenure whether open or enclosed, whether built on or not and whether public or private ;

(35) "prescribed" means prescribed by rules ;

(36) "President" and "Vice-President" means the President and Vice-President of the Council ;

(37) (a) "private market" means a market which is not a municipal market, but does not include a market established for the purposes of any law for the time being in force regulating the marketing of agricultural and other produce in such markets ;

(b) "private slaughter-house" means a slaughter-house which is not a municipal slaughter-house ;

(38) "private street" means a street which is not a public street ;

(39) "privy" means a place set apart for defecating or urinating or both together with the structure comprising such place, the receptacle therein for human excreta and the fittings and apparatus, if any, connected therewith, and includes a closet of the dry type, an aqua privy, a latrine and a urinal ;

(40) "public place" includes any public park or garden or any ground to which the public have or are permitted to have access ;

(41) "public securities" means—

(a) securities of the Central Government and of any State Government ;

(b) securities, stocks, debentures or shares the interest whereon has been guaranteed by the Central or the State Government ;

(c) debentures or other securities for money issued by or on behalf of any local authority in exercise of powers conferred by any enactment for the time being in force in any part of the territory of India ; or

(d) securities expressly authorised by any order which the State Government makes in this behalf ;

(42) "public street" means any street—

(a) over which the public have a right of way ;

(b) heretofore levelled, paved, metalled, channelled, sewerred, or repaired out of municipal or other public funds ; or

(c) which under the provisions of this Act becomes, or is declared, a public street ;

<sup>1</sup> These words were substituted for the words " of which the relevant figures have been published " by Mah. 12 of 1972, s. 4.

- (43) "rubbish" includes dust, ashes, broken bricks, mortar, broken glass, garden or stable refuse and refuse of any kind which is not offensive matter or sewage ;
- (44) "rules" means rules made by the State Government under this Act ;
- <sup>1</sup>[(44A) "sanitary staff" means the staff actually employed for sweeping or cleansing streets or for carrying away refuse or for cleansing latrines, sewers, drains or public places ;]
- (45) "Scheduled Castes" means such castes, races or tribes or parts of, or groups within, such castes, races or tribes as are deemed to be Scheduled Castes in relation to the State of Maharashtra under article 341 of the Constitution of India ;
- (46) "Scheduled Tribes" means such tribes or tribal communities or parts of, or groups within, such tribes or tribal communities as are deemed to be Scheduled Tribes in relation to the State of Maharashtra under article 342 of the Constitution of India ;
- (47) "sewage" means night-soil and other contents of water closets, latrines, privies, urinals, cesspools or drains and polluted water from sinks, bath-rooms, stables, cattle-sheds and other like places and includes trade effluent and discharges from manufactories of all kinds ;
- (48) "street" means any road, foot-way, square, court-alley, or passage, accessible whether permanently or temporarily to the public whether, a thorough fare or not, and shall include every vacant space, notwithstanding that it may be private property and partly or wholly obstructed by any gate, post, chain or other barrier, if houses, shops or other buildings about thereon and if it is used by any persons as a means of access to or from any public place or thorough fare, whether such persons be occupiers of such buildings or not ; but shall not include any part of such space which the occupier of any such building has a right at all hours to prevent all other persons from using as aforesaid ;
- (49) "total number of Councillors" in relation to a Council, means the total number of the elected and the co-opted and nominated Councillors, if any, of that Council ;
- (50) "vehicle" includes a carriage, cart, van, dray, truck, hand-cart, bicycle, tricycle, motor-car, and every wheeled conveyance which is used or is capable of being used on a street ;
- (51) "water closet" means a closet which has a separate fixed receptacle connected to a drainage system and separate provision for flushing from a supply of clean water either by the operation of mechanism or by automatic action ;
- (52) "water-connection" includes—
- (a) any tank, cistern, hydrant, stand-pipe, meter or tap situated on a private property and connected with a water-main or pipe belonging to the Council ; and
- (b) the water-pipe connecting such tank, cistern, hydrant, stand-pipe, meter or tap with such water-main or pipe ;
- (53) "water work" includes a lake, stream, spring, well, pump, reservoir, cistern, tank, duct, whether covered or open, sluice, main-pipe, culvert, engine, water, truck, hydrant, stand-pipe, conduit, and machinery, land building, or thing for supplying or used for supplying water or for protecting sources of water supply ;
- <sup>2</sup>[(54) "wet latrine" means a latrine in which human excreta are removed by water into a septic tank or municipal underground drainage and are not required to be removed by human agency.]

<sup>1</sup> Clause (44A) was inserted by Mah. 45 of 1975, s. 2(b).

<sup>2</sup> Clause (54) was added, *ibid.*, s. 2(c).

## CHAPTER II

## MUNICIPAL COUNCILS.

(1) *Municipal areas and their classification.*

3. (1) After making such inquiry as it deems fit, the State Government may declare, by notification in the *Official Gazette*, any local area of which the population is <sup>Areas with population of not less than<sup>1</sup>15,000</sup> [not less than 15,000] to be a municipal area.

(2) Every notification issued under sub-section (1) shall define the limits of the municipal area to which it relates and such area shall be called "the . . . . municipal area". <sup>to be declared municipal areas.</sup>

(3) Before the publication of a notification under sub-section (1), the State Government shall cause to be published in the *Official Gazette*, and also in at least one newspaper circulating in the area to be specified in the notification, a proclamation announcing the intention of Government to issue such notification, and inviting all persons who entertain any objection to the said proposal to submit the same in writing with the reasons therefor, to the Collector of the District within two months from the date of the publication of the proclamation in the *Official Gazette*.

Copies of the proclamation in Marathi shall also be posted in conspicuous places in the area proposed to be declared as a municipal area.

(4) The Collector shall, with all reasonable despatch, forward any objection so submitted to the State Government.

(5) No such notification as aforesaid shall be issued by the State Government unless the objections, if any, so submitted are in its opinion insufficient or invalid.

4. <sup>Classification of municipal areas.</sup> (1) Every municipal area shall be classified by the State Government as 'A' Class, 'B' Class or 'C' Class, on the basis of population thereof as specified below :—

A municipal area—

(a) with a population of more than 75,000, shall be 'A' Class municipal area ;

(b) with a population of more than 30,000 but not more than 75,000, shall be 'B' Class municipal area ; and

(c) with a population of 30,000 or less, shall be 'C' Class municipal area.]

(2) For the purposes of this Act, the municipal areas existing on the appointed day shall be deemed to be as shown in Schedule I :

Provided that, the Council concerned in respect of any 'C' Class municipal area, of which the population is less than 10,000 may, within a period of one year from the appointed day, pass a resolution by simple majority and request the State Government to take steps to declare that such area shall cease to be a municipal area and to constitute any other local authority therefor. On receipt of such request the State Government shall take action accordingly.

*Explanation.*—In this and the next succeeding sub-section, the expression "municipal area" means the local area for the time being within the jurisdiction of any of the existing Councils as defined in clause (a) of section 344, and "the Council concerned" means the local authority for the time being having jurisdiction over such area.

<sup>1</sup> These words and figures were substituted for the words and figures "not less than 10,000" by Mah. 4 of 1974, s. 2.

<sup>2</sup> These figures were substituted for the figures "10,000", *ibid.*

<sup>3</sup> Sub-section (1) was substituted, *ibid* s. 3, w. e. f. 29-7-1972.

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(4) Every area declared to be a municipal area after the appointed day shall likewise be classified by the State Government and for that purpose the State Government shall, from time to time by notification in the *Official Gazette* amend Schedule I

(5) The State Government shall review the classification made under this section after each census or when the limits of any municipal area are altered by addition or exclusion of any local area or when any area ceases to be a municipal area, and shall, where necessary, amend Schedule I accordingly.

Effect of re-classification of a municipal area. 5. Whenever the classification of a municipal area is changed under section 4, all the relevant provisions of this Act applicable to the class of the municipal area into which the said area is re-classified, shall, with effect from the date of such re-classification, apply to the said re-classified municipal area :

Provided that, such re-classification shall not affect the constitution of the Council as constituted immediately before such re-classification and every order issued under sub-section (1) of section 10 by reason of such re-classification shall take effect for the purposes of the next general election immediately following after the date of such order.

Alteration of the limits of a municipal area.

•6. (1) The State Government may by notification in the *Official Gazette*—

(a) alter the limits of a municipal area so as to include therein or to exclude therefrom such local area as may be specified in the notification ;

(b) amalgamate two or more municipal areas so as to form one municipal area ;

(c) split up any municipal area into two or more municipal areas ;

(d) declare that the whole of any local area comprising a municipal area shall cease to be a municipal area :

Provided that, no such notification shall be issued by the State Government under any of the clauses of this sub-section without consulting the Municipal Council or Councils and other local authorities concerned.

(2) Prior to the publication of a notification under sub-section (1), the procedure prescribed in sub-sections (3), (4) and (5) of section 3 shall *mutatis mutandis* be followed.

### (2) *Municipal Authorities and establishment of Councils*

Municipal authorities charged with execution of the Act.

7. The municipal authorities charged with carrying out the provisions of this Act for each municipal area are—

(a) the Council;

(b) the President;

(c) the Standing Committee;

(d) the Subjects Committees, if any ; and

(e) the Chief Officer.

<sup>1</sup> Sub-section (3) was deleted by Mah. 8 of 1967, s. 2.

8. For every municipal area there shall be a Municipal Council. Every such Council shall be a body corporate by the name of "The..... Municipal Council" and shall have perpetual succession and a common seal, and shall have power to acquire, hold and dispose of property, and to enter into contracts and may by the said name sue, or be sued, through its Chief Officer. Establishment and incorporation of Councils.

9. (1) Save as otherwise provided by this Act, every Council shall consist of <sup>1</sup>[a President and] Councillors elected at ward election ; and shall also include Councillors co-opted by the elected Councillors in the prescribed manner, <sup>2</sup>[from amongst persons who are entitled to vote at the municipal election] and who have special knowledge or practical experience in the field of Public Health, Local Self-Government <sup>3</sup>[, education or welfare of labour] : Composition of Councils.

Provided that—

(i) in every Council for a 'C' Class municipal area, two seats shall be reserved for women, and in every other Council such number of seats shall be reserved for women as may be fixed under sub-section (2) ;

(ii) in every Council seats may also be reserved for the Scheduled Castes and the Scheduled Tribes as provided in sub-section (2) ;

(iii) the total number of co-opted Councillors shall not exceed ten per cent. of the number of elected Councillors fixed under sub-section (2), and in determining such number a fraction shall be ignored.

(2) The Director shall from time to time by an order published in the *Official Gazette*, fix for each municipal area—

<sup>4</sup>[(a) the number of elected Councillors in accordance with the following table:—

| Class of municipal area | Number of elected Councillors  |
|-------------------------|--|
| (i) 'A' Class           | The minimum number of elected Councillors shall be 40 and for every 5,000 of the population above 75,000 there shall be one additional elected Councillor, so, however, that the total number of elected Councillors shall not exceed 60 ;   |
| (ii) 'B' Class          | The minimum number of elected Councillors shall be 30, and for every 3,000 of the population above 30,000 there shall be one additional elected Councillor, so, however, that the total number of elected Councillors shall not exceed 40 ;  |
| (iii) 'C' Class         | The minimum number of elected Councillors shall be 20, and for every 2,000 of the population above 15,000 there shall be one additional elected Councillor, so, however, that the total number of elected Councillors shall not exceed 30 ;] |

(b) the number of seats to be reserved for women in the case of Councils for 'A' or 'B' class municipal areas on the basis of ten per cent. of the number of elected Councillors, a fraction being ignored in determining such number ;

(c) the number of seats, if any, to be reserved for the Scheduled Castes or the Scheduled Tribes so that such number shall bear as nearly as may be, the same proportion to the number of elected Councillors as the population of the Scheduled Castes or of the Scheduled Tribes, in the municipal area bears to the total population of that area.

<sup>1</sup> These words were inserted by Mah. 47 of 1973, s. 3.

<sup>2</sup> These words were substituted for the words and figures " from amongst persons who are registered in Part I of the final list of voters for any ward maintained under section 11 and are entitled to vote at the municipal election " by Mah. 20 of 1980, s. 16.

<sup>3</sup> These words were substituted for the words " or education " by Mah. 4 of 1974, s. 4(a).

<sup>4</sup> Clause (a) was substituted, *ibid.*, s. 4(b)(i).

[A fraction of such proportion if less than one-half shall be ignored and if one-half or more shall be reckoned as one in determining the number of seats.]

(3) The reservation of seats for Scheduled Castes and Scheduled Tribes made by an order under sub-section (2) shall cease to have effect when the reservation of seats for those Castes and Tribes in the Legislative Assembly of the State ceases to have effect under the Constitution of India :

Provided that, nothing in this sub-section shall render any person elected to any such reserved seat ineligible to continue as a Councillor during the term of office for which he was duly elected by reason only of the fact that the reservation of seats has so ceased to have effect.

(4) Every order under sub-section (2) shall take effect for the purposes of the next general election of the Council immediately following after the date of the order.

(3) *Elections and publication of names of elected, co-opted and nominated Councillors*

Division of municipal area into wards and reservation of wards for Women, Scheduled Castes and Scheduled Tribes. 10. (1) The <sup>2</sup>[Collector] shall from time to time by an order published in the *Official Gazette* fix for each municipal area the number and the extent of the wards into which such area shall be divided. The <sup>2</sup>[Collector] shall specify in the order the wards in which seats are reserved for women, but in so doing he shall ensure that such seats are reserved from time to time by rotation in different wards of the municipal area. He shall by a like order specify the wards in which seats are reserved for Scheduled Castes or Scheduled Tribes, having regard to the concentration of population of those Castes or, as the case may be, of those Tribes, in any particular wards :

<sup>3</sup>[Provided, that, before the publication of any such order, the Collector shall cause to be placed on the notice-board in his office, in the municipal office and in such other places in the municipal area as he thinks fit, a draft of the order proposed to be made by him, for the information of all residents of the municipal area and shall cause a notice to be published in at least one newspaper circulating in the area announcing his intention to publish such order and inviting all persons who entertain any objections to the draft order aforesaid to submit the same to him in writing, with reasons therefor, within thirty days from the date of publication of the notice in the newspaper.]

(2). Each of the wards shall elect only one Councillor.

(3) Every order issued under sub-section (1) shall take effect for the purpose of the next general election immediately following the date of such order.

(4) Nothing in this section shall be deemed to prevent women or persons belonging to the Scheduled Castes or Scheduled Tribes for whom seats are reserved in any Council from standing for election and being elected to any of the seats which are not reserved.

List of voters. <sup>4</sup>[11. <sup>5</sup>(1) The electoral roll of the Maharashtra Legislative Assembly prepared under the provisions of the Representation of the People Act, 1950, and in force of on such date as the Director may by general or special order notify (being any date before such notification, but any such date shall not be earlier than one month immediately preceding the date of such notification), for such constituency of the Assembly or any part thereof as is included in the municipal area, shall be divided by the Chief Officer into different sections corresponding to the different wards in

<sup>1</sup> This portion was added, by Mah. 4 of 1974, s. 4(b)(ii).

<sup>2</sup> This word was substituted for the word "Director" by Mah. 4 of 1974, s. 5 (a).

<sup>3</sup> This proviso was inserted, *ibid.*, s. 5(b).

<sup>4</sup> Section 11 was substituted for the original section by Mah. 47 of 1973, s. 4.

<sup>5</sup> Sub-sections (1) to (6) were substituted for sub-sections (1) to (9) (both inclusive) by Mah. 20 of 1980, s. 17.

the municipal area ; and a printed copy of each section of the roll so divided and authenticated by the Chief Officer shall be the draft list of voters for each ward. The draft ward list shall be published in such manner as may, in the opinion of the Director, be best calculated, to bring it to the notice of all persons likely to be affected thereby, together with a notice specifying a date on or before which applications for the inclusion of names or for correction of entries therein shall be lodged with an officer of the State Government as may be designated by the Director in this behalf.

(2) If the designated officer, on application made to him or on his own motion, is satisfied after such inquiry as he thinks fit, that the names of any persons qualified to be registered in the ward list have been omitted or that any entry in any draft ward list—

(a) is erroneous or defective in any particular,

(b) should be transposed to any other place in that list on the ground that the person concerned has changed his place of ordinary residence within the ward, or

(c) should be deleted on the ground that the person concerned is dead, or has ceased to be ordinarily resident in the ward, or is otherwise not entitled to be registered in that ward list,

such officer shall, subject to such general or special directions, if any, as may be given by the Director in this behalf, add to, amend, transpose or delete the entries in the draft ward list :

Provided that, before taking any action as aforesaid on the ground that the person concerned has ceased to be ordinarily resident in the ward or that he is otherwise not entitled to be registered in the ward list, such officer shall give the person concerned a reasonable opportunity of being heard in respect of the action proposed to be taken in relation to him.

(3) Any person, who is not less than twenty-one years of age on the date notified under sub-section (1) and is ordinarily resident in a ward but whose name is not included in the draft list of voters for that ward, may apply to the designated officer for inclusion of his name in the list for that ward. Such officer shall, if satisfied that the applicant is not less than twenty-one years of age on the date notified under sub-section (1) and is otherwise entitled to be registered in the relevant Assembly roll, direct his name to be registered in the list of voters for that ward :

Provided that, if the applicant is registered in the list of any other ward, such officer shall strike off the applicant's name from the list of that ward :

Provided further that, if the applicant is registered in the list of any ward in any other municipal area, such officer shall inform the officer designated by the Director for that municipal area and that officer shall on receipt of the information, strike off the applicant's name from that ward list.

(4) No addition, amendment, transposition or deletion of any entry in any ward list shall be made under sub-section (2), and no direction for the inclusion of a name in any ward list shall be given under sub-section (3), after the expiry of forty-five days from the date of publication of the the ward list under sub-section (1).

(5) An appeal shall lie to the Collector, or to an officer appointed by the Collector in this behalf, from any order made by the designated officer under sub-section (2) or sub-section (3). Such appeal shall be presented to the appellate officer within a period of fifteen days from the date of the order appealed from or sent by registered post so as to reach him within that period. The presentation of an appeal under this sub-section shall not have the effect of staying or postponing any action to be taken for final publication of the ward list. Every decision of the appellate officer shall be final, but in so far as it reverses or modifies a decision of the designated officer shall take effect only from the date of the decision in appeal. The designated officer shall cause such amendments to be made in the ward list as may be necessary to give effect to the decisions of the appellate officer.

(6) After the expiry of forty-five days from the date of publication of the draft ward list under sub-section (1), the designated officer shall, after carrying out all additions, amendments and other changes in the draft ward list in accordance with his orders made under sub-section (2) and sub-section (3) and the orders of the appellate officer (if any) under sub-section (5) and after correcting any clerical or printing errors or other inaccuracies discovered in the list, make available a copy of the list as so corrected and brought up-to-date and after authenticating it, to the Chief Officer, who shall publish it as the list of voters in such manner as the Director may determine, and also make it available for inspection at the municipal office. The list so published shall be the final list of voters for the ward from the date of its publication. The ward lists so published shall collectively be deemed to be the municipal voters' list.]

<sup>1</sup>[(7)] The final list of voters for each ward once prepared shall ordinarily be in operation for all elections to be held within a period of one year from the date of its publication. If any by-election to the office of an elected Councillor is to be held after the said period of one year, the Director may order preparation of fresh list of voters for that ward in accordance with the provisions of this section. In the absence of any such direction, the final list of voters last prepared shall continue to be in operation, and be the list of voters for the purposes of that by-election. Before each election to a Council or to the office of President, fresh municipal voters' list shall be prepared in accordance with the provisions of this section, if such a list already in operation has been published earlier than one year before such election. <sup>2</sup>[The Director may, however, order preparation of fresh municipal voters' list in accordance with the provisions of this section for elections to one or more Councils or office of President, even though the list already in operation has not been published earlier than one year before any such elections.]

<sup>1</sup>[(8)] The Chief Officer shall maintain the lists of voters prepared under this section and the lists so maintained shall be deemed to be the authentic lists for all elections under this Act.

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<sup>1</sup> Original sub-sections (10) and (11) were re-numbered as sub-sections (7) and (8) respectively, by Mah. 20 of 1980, s. 17 (1).

<sup>2</sup> This portion was added by Mah. 4 of 1974, s. 6(a).



<sup>1</sup>[(9)] At least fifteen days before the last date fixed for nomination of candidates for every general election, the Chief Officer shall keep open for public inspection at the municipal office and such other places in the municipal area as the Council may fix, copies of the lists of voters of each ward maintained under the last preceding sub-section.

<sup>1</sup>[(10)] Where for any election <sup>2\*</sup> \* \* \* a fresh list of voters for any ward or a fresh municipal voters list for any municipal area <sup>3</sup>[is to be prepared] and the qualifying date, in relation to the electoral roll of the Maharashtra Legislative Assembly prepared under the provisions of the Representation of the People Act, XLIII 1950, <sup>4</sup>[and in force on the date notified under <sup>5</sup>[sub-section (2),] is earlier than the 1950. <sup>6</sup>date notified under <sup>5</sup>[sub-section (1)] for the purposes of the existing list of voters of the ward or the existing municipal voters list, then, notwithstanding anything contained in the foregoing provisions for preparing a fresh list of voters or the fresh municipal voters' list the existing list of voters for that ward or the existing municipal voters' list for that municipal area, as the case may be, shall be that draft list to be published under <sup>6</sup>[sub-section (1)].

<sup>7</sup>[11A. (1) Notwithstanding anything contained in section 11,—

(a) if any person, whose name is not included in the final list of voters for any ward desires his name to be included in that list, or

(b) if any person, whose name is included in the final list of voters for any ward, desires his name to be deleted therefrom and to be included in the final list of voters for any other ward,

such person may, at any time, subject to sub-section (4), apply to an officer of the State Government designated by the Director in this behalf, for inclusion of his name in the final list of voters for the specified ward. Such application shall be accompanied by a fee of ten paise, which shall, in no case, be refunded.

(2) (a) On receipt of such application, the designated officer shall exhibit the particulars of the application so received on the notice board of his office and, after the expiry of three weeks from the date of such exhibition, if the designated officer, on such inquiry as he thinks fit, is satisfied that the applicant is entitled under this section, <sup>8</sup>[to be registered in the final list of voters for any ward,] the designated officer shall direct the applicant's name to be registered therein and thereupon the final list shall stand amended accordingly. If the applicant is registered in the final list for any other ward, the designated officer shall delete the applicant's name therefrom.

(b) Where the designated officer is not so satisfied, he shall give the applicant a reasonable opportunity of being heard before rejecting his application.

(3) An appeal shall lie to the Collector, or to an officer of the State Government appointed by the Collector in this behalf, from any order of the designated officer passed under this section, and the provisions of <sup>9</sup>[sub-section (5)] of section 11 shall, *mutatis mutandis*, apply to any appeal made under this section:

(4) No direction for the inclusion of the name of any person in the final list of voters for any ward shall be given under this section on or after the last date fixed for making nominations for any general election or by-elections in that ward and before the completion of that election.]

<sup>1</sup>Original sub-sections (12) and (13) were re-numbered as sub-sections (9) and (10) respectively, by Mah. 20 of 1980, s. 17(2).

<sup>2</sup>The words "the Director orders preparation of" were deleted by Mah. 4 of 1974, s. 6(b) (i).

<sup>3</sup>These words were inserted, *ibid.*, s. 6(b) (ii).

<sup>4</sup>These words were substituted for the words "and in force at the time the election is to be held," by Mah. 38 of 1974, s. 2(b).

<sup>5</sup>The word, brackets and figure "sub-section (1)" were substituted for the word, brackets and figure "sub-section (2)" by Mah. 20 of 1980, s. 17(2) (a).

<sup>6</sup>The word, brackets and figure "sub-section (1)" were substituted for the word, brackets and figure "sub-section (4)" *ibid.*, s. 17(2) (b).

<sup>7</sup>Section 11A was inserted by Mah. 10 of 1980, s. 4.

<sup>8</sup>These words were substituted for the words and figures "to be registered in Part I or Part II of the final list of voters for any ward" by Mah. 20 of 1980, s. 18(1).

<sup>9</sup>These word, brackets and figure were substituted for the word, brackets and figure "sub-section (8)", *ibid.*, s. 18(2).

Provisions for inclusion of names after publication of final list of voters.

Penalty for making false declarations.

<sup>1</sup>[11B. If any person makes in connection with—

(a) the preparation or correction or amendment of a list of voters for any ward, or

(b) the inclusion or exclusion of any entry in or from any such list, a statement or declaration in writing which is false and which he either knows or believes to be false or does not believe to be true,

he shall, on conviction, be punished with imprisonment for a term which may, extend to one year, or with fine, or with both.]

Right to vote.

12. (1) Every person whose name is <sup>2</sup>[the list of voters] maintained under <sup>3</sup>[section 11] shall be qualified to vote, and every person whose name is not in such list shall not be qualified to vote, at the election of a Councillor for the ward to which such list pertains.

(2) The list of voters maintained under <sup>3</sup>[section 11] shall be conclusive evidence for the purpose of determining under this section whether a person is qualified or is not qualified to vote, as the case may be, at any election.

Manner of voting.

13. (1) The voting at an election shall be by ballot, and no votes shall be received by proxy.

(2) A voter shall be entitled to one vote, which he may give to any one candidate.

Other restriction on voting.

14. (1) No person shall be entitled to vote at a general election in more than one ward, notwithstanding that his name may appear in the list of voters for more than one ward, and if a person votes in more than one ward his votes in all wards shall be void.

(2) No person shall be entitled to vote at any election in the same ward more than once, notwithstanding that his name may appear in the list of voters for that ward more than once, and if he does so vote all his votes in that ward shall be void.

[Qualification for becoming a Councillor.]

15. <sup>4</sup>[(1) Every person, whose name is included in the list of voters maintained under section 11 and who is not disqualified for being elected a Councillor under this Act or any other law for the time being in force, shall be qualified, and every person whose name is not included in the list or who is so disqualified for being a Councillor, shall not be qualified, to be elected as a Councillor at any election.]

(2) Subject to the provisions of sub-section (1), the list of voters maintained under section 11 shall be conclusive evidence for the purpose of determining under this section whether a person is qualified or is not qualified to be elected, as the case may be, at any election.

Disqualifications for becoming a Councillor.

16. (1) No person shall be qualified to become a Councillor whether by election, co-option or nomination, who—

<sup>6</sup>[(a) has been convicted by a Court in India of any offence and sentenced to imprisonment for not less than two years, unless a period of five years, or such lesser period as the State Government may allow in any particular case, has elapsed since his release; or]

<sup>1</sup>The existing section 11A, which was inserted by Mah. 47 of 1973, s. 5, was re-numbered as section 11B, by Mah. 10 of 1980, s. 5.

<sup>2</sup>These words were substituted for the words and figures "either in Part I or Part II of the final list of voters" by Mah. 20 of 1980, s. 19.

<sup>3</sup>This word and figures were substituted for the words "the last preceding section", by Mah. 47 of 1973, s. 6.

<sup>4</sup>Sub-section (1) was substituted for the original sub-section (1) by Mah. 20 of 1980, s. 20.

<sup>5</sup>The marginal note was substituted, by Mah. 10 of 1980, s. 7(b).

<sup>6</sup>Clause (a) was deemed always to have been substituted with effect from 16th December 1974, for the original by Mah. 45 of 1975, s. 3.

Mah. IV of 1974. XLV of 1960. 1[(aa) has, at any time after the commencement of the Maharashtra Municipalities and other Provisions (Amendment) Act, 1974, been convicted of an offence punishable under section 153-A, or sub-section (2) or (3) of section 505, of the Indian Penal Code, unless a period of five years has elapsed since the date of such conviction; or

XXII of 1955. (ab) has been convicted of an offence punishable under the Untouchability (Offences) Act, 1955, and sentenced to imprisonment for any term or fine unless a period of five years has elapsed since his release; or

(ac) has been convicted by a Court in India of any offence involving moral turpitude, unless a period of five years has elapsed since the date of such conviction; or]

(b) has been removed from office under section 42 and five years have not elapsed from the date of such removal, unless he has, by an order made by the State Government in this behalf, been relieved earlier from the disqualification arising on account of such removal from office; or

(c) is an undischarged insolvent; or

(d) is of unsound mind and stands so declared by a competent Court; or

(e) has voluntarily acquired the citizenship of a foreign State or is under any acknowledgment of allegiance or adherence to a foreign State; or

(f) is a Judge; or

(g) is a subordinate officer or servant of Government or any local authority or holds an office of profit under Government or any local authority; or

Mah. IV of 1974. 2[(ga) if, having held any office under any Government or local authority has whether before or after the commencement of the Maharashtra Municipalities and other Provisions (Amendment) Act, 1974, been dismissed for misconduct, unless a period of five years has elapsed since his dismissal; or]

(h) is in arrears (otherwise than as a trustee) of any sum due by him to the Council after the presentation of bill therefor to him under section 150; or

(i) save as hereinafter provided, has directly or indirectly, by himself or his partner, any share or interest in any work done by order of a Council or in any contract with or under or by or on behalf of a Council; or

(j) save as hereinafter provided, has directly or indirectly, by himself or his partner any share or interest in any transaction of loan of money advanced to, or borrowed from, any officer or servant of the Council.

(2) Nothing in clause (g) of sub-section (1) shall apply when a Government servant is nominated as a Councillor of a Council for a municipal area specified in Part II or Part III of Schedule I.

3[(2A) A person shall not be deemed to have incurred disqualification under clause (g) of sub-section (1) by reason only of such person holding the office of Chairman or member of the committee of any co-operative society (which is registered or deemed to be registered under any law for the time being in force relating to the registration of co-operative societies) to which appointment is made by the State Government or the office of liquidator or joint liquidator to which appointment is made by the Registrar of Co-operative Societies, or the office of nominee of the Registrar whether appointed individually or to a board of nominees.]

<sup>1</sup>Clauses (aa) to (ac) were inserted by Mah. 4 of 1974, s. 7(a)(ii).

<sup>2</sup>Clause (ga) was inserted, *ibid.*, s. 7(a)(iii).

<sup>3</sup>Sub-section (2A) was inserted, *ibid.*, s. 7(b).

(3) A person shall not be deemed to have incurred disqualification under clause (i) of sub-section (1) by reason of his—

(a) having any share or interest in any lease, sale or purchase of any immovable property or in any agreement for the same; or

(b) having a share or interest in any company or co-operative society which contracts with or be employed by or on behalf of the Council; or

(c) having a share or interest in any newspaper in which any advertisement relating to the affairs of the Council may be inserted; or

(d) holding debentures or being otherwise interested in any loan raised by or on behalf of the Council; or

(e) having a share or interest in the occasional sale to the Council of any article in which he regularly trades, or in the purchase from the Council of any article, to a value in either case not exceeding in any official year to thousand rupees, or such higher amount not exceeding ten thousand rupees as the Council with the sanction of the State Government may fix in this behalf; or

(f) having share or interest in the occasional letting out on hire to the Council or in the hiring from the Council of any article for an amount not exceeding in any official year two hundred rupees, or such higher amount not exceeding one thousand rupees as the Council with the sanction of the Collector may fix in this behalf; or

(g) being a party to any agreement made with the Council for paying fixed charges or lump sum in lieu of any taxes or construction of any drainage or water connections for his premises.

(4) A person shall not be deemed to have incurred disqualification under clause (j) of sub-section (1) by reason only of his being an officer or member of a co-operative society, which advances or has advanced a loan of money to, or borrows or has borrowed money from, any officer or servant of the Council.

17. (1) The State Government may make rules generally to provide for or to regulate, matters in respect of elections to be held under this Act.

Power to  
make rules  
regulating  
elections.

(2) Without prejudice to the generality of the foregoing powers, the State Government may make rules with regard to all or any of the following matters, namely:—

(a) [the preparation, publication and maintenance] of list of voters;

(b) the fixation of dates, time and place for various stages of elections;

(c) the appointment and duties of returning officers, presiding officers and other staff appointed for elections;

(d) the nomination of candidates, form of nomination paper, objections to nominations, scrutiny of nominations and appeals against acceptance or rejection of nomination papers;

(e) the deposits to be made by candidates and circumstances under which such deposits may be refunded to candidates or forfeited to the Council;

(f) the assignment of symbols to candidates;

(g) the withdrawal of candidature;

(h) the appointment of agents of candidates;

(i) the form of ballot paper;

(j) the procedure in contested and uncontested elections;

(k) the steps to be taken to prevent personation of voters;

(l) the manner of recording votes;

<sup>1</sup> These words were substituted for the words "the maintenance" by Mah. 47 of 1973, s. 7.

<sup>2</sup> Clause (aa) was deleted by Mah. 20 of 1980, s. 21-(1).

(m) the procedure to be followed in respect of challenged votes and tendered votes ;

(n) the scrutiny of votes, counting or recounting of votes, declaration of results and procedure in case of equality of votes or in the event of a Councillor being elected to represent more than one ward ;

(o) the custody and disposal of papers relating to elections ;

(p) the circumstances in which poll may be suspended or held afresh ;

(q) any other matter relating to elections which is to be or may be prescribed under this Act.

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Failure to elect. 18. (1) If at a general election or a bye-election, no Councillor is elected from any ward, a fresh election shall be held to elect a Councillor from that ward; and if there is a failure to elect a Councillor at the fresh election, such vacancy may, notwithstanding anything contained in this Act, be filled by nomination of a duly qualified person by the State Government.

(2) Any person nominated by the State Government under sub-section (1) shall be deemed to be elected at an election under this Act.

Declaration of results of election. 19. (1) As soon as possible after the counting of votes in a ward if it is a bye-election and in all the wards if it is a general election in a municipal area is over, the Collector shall publish the result in the *Official Gazette*, as soon as conveniently may be.

<sup>2</sup>[If at a general election, the poll could not be taken in any ward or wards for any reason on the date originally fixed for the purpose but it was taken on that date in more than two-thirds of all the wards, the Collector shall, as soon as possible after the counting of votes in the said wards is over, publish the available results in the *Official Gazette*, and as regards the remaining ward or wards, the Collector shall subsequently publish the results in the *Official Gazette* as and when the poll is taken and counting of votes therein is over. In determining two-thirds of the number of the wards, a fraction shall be ignored. After every general election, upon the publication of the results, or, the case may be, the first publication of the results, in the *Official Gazette*, under this sub-section, the Council shall be deemed to be duly constituted.]

(2) If a person is elected in more than one ward, he shall by notice in writing signed by him and delivered to the Collector within a period of seven days from the date of publication of the results under sub-section (1), <sup>3</sup>[or, as the case may be, the date of subsequent publication of the results thereunder in which his name is included,] choose any one of the wards which he shall serve and the choice shall be final.

(3) When such choice is made, fresh elections shall be ordered in the remaining ward or wards.

<sup>4</sup>[(4) In case such person fails to notify his choice within the period specified in sub-section (2), the Collector shall by lot decide one of the wards which such person shall serve, and his decision shall be final. Fresh election shall be ordered in the remaining ward or wards.]

<sup>1</sup>The proviso was deleted by Mah. 20 of 1980, s. 21 (2).

<sup>2</sup>This portion was added by Mah. 10 of 1967, s. 3(s).

<sup>3</sup>These words were inserted, *ibid.*, s. 3(b).

<sup>4</sup>Sub-section (4) was substituted by Mah. 4 of 1974, s. 8.

<sup>1</sup>(5) If a person is elected as a Councillor in one or more wards and is also elected as President, his election to all such seats of Councillors shall be void, and thereupon fresh elections shall be ordered in the wards from which he had been elected as a Councillor.]

<sup>2</sup>[19-A. (1) Within twenty-five days from the date on which the names of Councillors elected to a Council are published or, as the case may be, first published, under sub-section (1) of section 19, in the *Official Gazette*, or from the date on which the result of election of President is published under sub-section (3) of section 5], in the *Official Gazette*, whichever is later, <sup>3</sup>[the President of the new Council shall convene] a special meeting of the Councillors for co-option of Councillors. The President shall, for reasons which in his opinion are sufficient, refuse to adjourn such meeting until the co-option of Councillors is made. If the President is satisfied that it is necessary to do so, he may adjourn the meeting to a future day, not later than fifteen days, but at such adjourned meeting the co-option of Councillors shall be made without any further adjournment.

(2) Notwithstanding anything contained in sub-section (1), such special meeting shall not be held before the expiry of the term of office of the outgoing Councillors as determined under section 40.

(3) The co-option of Councillors shall be made in the prescribed manner, in accordance with the system of proportional representation by means of the single transferable vote.]

20. (1) The names of co-opted Councillors shall also be published by the Collector in the *Official Gazette*, soon after their names are communicated to him by the President.

(2) The names of nominated Councillors (if any) shall be published in the *Official Gazette* by the State Government.

(4) *Disputes in respect of election, co-option or nomination of Councillors.*

21. (1) No election, co-option or nomination of a Councillor <sup>4</sup>(including the President)] may be called in question, except by a petition presented to the District Court by a candidate at the election or by any person entitled to vote at the election, within ten days after the publication of the names of the Councillors <sup>5</sup>(or of the President)] in the *Official Gazette*, <sup>6</sup>[under <sup>7</sup>[section 19, 20 or 51] as the case may be].

(2) Any such petition—

(a) shall contain a concise statement of the material facts on which the petitioner relies,

(b) shall, with sufficient particulars, set forth the ground or grounds on which the election, co-option or nomination is called in question, and

<sup>1</sup> Sub-section (5) was added by Mah. 47 of 1973, s. 8.

<sup>2</sup> Section 19A was inserted, *ibid.*, s. 9.

<sup>3</sup> These words were substituted for the words "the President shall convene" by Mah. 4 of 1974 s. 9.

<sup>4</sup> These brackets and words were inserted by Mah. 47 of 1973, s. 10(a).

<sup>5</sup> These brackets and words were inserted, *ibid.*

<sup>6</sup> These words were substituted for the words "under the last preceding section" by Mah. 8 of 1967, s. 4(a).

<sup>7</sup> These words and figures were substituted for the words and figures "sections 19 and 20" by Mah. 47 of 1973, s. 10(a).

<sup>8</sup> These brackets and words were added, *ibid.*, s. 10(c).

(c) shall be signed by the petitioner and verified in the manner laid down in the Code of Civil Procedure, 1908, for the verification of pleadings.

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1908.

(3) A petitioner may claim all or any one of the following declarations :—

- (a) that the election of all or any of the returned candidates is void; or
- (b) that the election of all or any of the returned candidates is void and that he himself or any other candidate has been duly elected; or
- (c) that the co-option or nomination of all or any of the co-opted or nominated councillors is void.

(4) A petitioner shall join as respondents to his petition—

- (a) where the petitioner claims a declaration under clause (a) of sub-section (3), the returned candidate or candidates in respect of whom such declaration is claimed;
- (b) where the petitioner claims a declaration under clause (b) of sub-section (3), all the contesting candidates other than the petitioner;
- (c) any other candidate against whom allegations of any corrupt or illegal practice are made in the petition;

(d) where the petitioner claims a declaration under clause (c) of sub-section (3), all or any of the co-opted or nominated Councillors in respect of whom such declaration is claimed and the Council who co-opted the Councillor or the State Government who nominated the Councillor, as the case may be.

*Explanation.*—The expression “ returned candidate ” means a candidate whose name has been published in the *Official Gazette* <sup>1\*</sup> \* \*

(5) Such petition shall be inquired into and disposed of by the District Judge or by any Judge not lower in rank than an Assistant Judge to whom the case of such cases generally may be referred to by the District Judge.

(6) All petitions under sub-section (1)—

- (a) in which the validity of the election of Councillors elected to represent the same ward is in question shall be heard by the same Judge; and
- (b) in which the validity of the election of the same Councillor elected to represent the same ward is in question shall be heard together.

(7) For the trial of such petition, the Judge shall have all the powers of a civil court including powers in respect of the following matters :—

- (a) discovery and inspection;
- (b) enforcing the attendance of witnesses, and requiring the deposit of their expenses;
- (c) compelling the production of documents;
- (d) examining witnesses on oath;
- (e) granting adjournments;
- (f) reception of evidence on affidavit; and
- (g) issuing commissions for the examination of witnesses;

and the Judge may summon and examine *suo motu* any person whose evidence appears to him to be material. The Judge shall be deemed to be a Civil Court, within the meaning of sections 480 and 482 of the Code of Criminal Procedure, 1898.

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1898.

(8) Notwithstanding anything contained in the Code of Civil Procedure, 1908 the Judge shall not permit—

- (a) any application to be compromised or withdrawn; or
  - (b) any person to alter or amend any pleading,
- unless he is satisfied that such application for compromise or withdrawal or the application for such alteration or amendment is *bona fide* and not collusive.

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1908.

(9) The Judge, after such inquiry as he deems necessary, may pass suitable order and his order shall be conclusive.

<sup>1</sup> The words, brackets and figures “ under sub-section (1) of section 20 ” were deleted by Mah. 8 of 1967, s. 4(b).

(10) If the petitioner has, in addition to calling in question the election of the returned candidate, claimed a declaration that he himself or any other candidate has been duly elected and the Judge is satisfied that—

(a) the petitioner or such other candidate received sufficient number of valid votes to have been elected; or

(b) but for the votes obtained by the returned candidate by corrupt practices the petitioner or such other candidate would have obtained a sufficient number of valid votes to have been elected;

the Judge may, after declaring the election of the returned candidate void, declare the petitioner or such other candidate to have been duly elected :

Provided that—

(i) for the purpose of such computation, no vote shall be reckoned as valid if the Judge finds that any corrupt practice was committed by any person known or unknown in giving or obtaining it ;

(ii) after such computation, if any equality of vote is found to exist between any candidates and the addition of one vote would entitle any of the candidates to be declared elected, one additional vote shall be added to the total number of valid votes found to have been recorded in favour of the candidate, r candidates, as the case may be, selected by lot drawn in the presence of the Judge in such manner as he may determine.

(11) Where any charge is made in the petition of any corrupt practice, the Judge shall make an order recording the names of all persons including any candidates, if any, who have been proved at the trial to have been guilty of any corrupt practice and the nature of that practice and may disqualify any such person for becoming a Councillor or a Councillor or member of any other local authority for such period not exceeding six years but not less than two years from the date of the order, as the Judge may specify in the order:

Provided that, no person shall be named in such order unless—

(a) he has been given notice to appear before the Judge and to show cause why he should not be so named; and

(b) if he appears in pursuance of the notice, he has been given an opportunity of cross-examining any witness who has already been examined by the Judge and has given evidence against him, of calling evidence in his defence and of being heard.

[(11A) If the validity of any election is called in question only on the ground of an error made by an officer charged with carrying out the provisions of clause (b) or (c) of sub-section (2) of section 9 or of the rules made under section 17 of an irregularity or informality not corruptly caused, the Judge shall not set aside the election.]

(12) If the Judge sets aside the election of a candidate on the ground that a corrupt practice has been committed by the returned candidate or his election agent or by any other person with the consent of the candidate or his election agent and if such candidate's name has not been included in any order made under sub-section (11), the Judge shall declare such candidate disqualified for becoming a Councillor or a Councillor or member of any other local authority for such period not exceeding six years but not less than two years from the date of the order, as the Judge may specify in the order.

(13) The Judge may also make an order fixing the total amount of costs payable and specifying the person by and to whom costs shall be paid. Such costs shall be recoverable as if they had been awarded in a suit under the Code of Civil Procedure, 1908.

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1908.



(5) *Corrupt practices and other electoral offences*

**22.** The following shall be deemed to be corrupt practices for the purposes of this Act :—

(1) Bribery, that is to say,—

(A) any gift, offer or promise by a candidate or his agent or by any other person with the consent of a candidate or his election agent, of any gratification, to any person whomsoever, with the object, directly or indirectly, of including—

(a) a person to stand or not to stand as, or to withdraw from being, a candidate at an election; or

(b) a voter to vote or refrain from voting at an election;

or as a reward to—

(i) a person for having so stood or not stood, or for having withdrawn his candidature; or

(ii) a voter for having voted or refrained from voting;

(B) the receipt of, or agreement to receive, any gratification, whether as a motive or a reward—

(a) by a person for standing or not standing as, or for withdrawing from being, a candidate ; or

(b) by any person whomsoever for himself or any other person for voting or refraining from voting, or inducing or attempting to induce any voter to vote or refrain from voting, or any candidate to withdraw his candidature.

*Explanation.*—For the purposes of this clause, the term “gratification” is not restricted to pecuniary gratifications or gratifications estimable in money and it includes all forms of entertainment and all forms of employment for reward, but it does not include the payment of any expenses *bona fide* incurred at, or for the purpose of any election.

(2) Undue influence, that is to say, any direct or indirect interference or attempt to interfere on the part of the candidate or his agent, or of any other person, with the consent of the candidate or his election agent, with the free exercise of any electoral right :

Provided that—

(a) without prejudice to the generality of the provisions of this clause any such person as is referred to therein, who—

(i) threatens any candidate or any voter, or any person in whom a candidate or a voter is interested, with injury of any kind including social ostracism and excommunication or expulsion from any caste or community ; or

(ii) induces or attempts to induce a candidate or a voter to believe that he, or any person in whom he is interested, will become or will be rendered an object of divine displeasure or spiritual censure,

shall be deemed to interfere with the free exercise of the electoral right of such candidate or voter within the meaning of this clause ;

(b) a declaration of public policy, or a promise of public action, or the mere exercise of a legal right without intent to interfere with an electoral right, shall not be deemed to be interference within the meaning of this clause.

(3) The appeal by a candidate or his agent or by any other person with the consent of a candidate or his election agent, to vote or refrain from voting for any person on the grounds of his religion, race, caste, community or language or the use of, or appeal to, religious symbols or the use of, or appeal to, national symbols, such as the national flag or the national emblem, for the furtherance of the prospects of the election of that candidate or for prejudicially affecting the election of any candidate.

(4) The publication by a candidate or his agent or by any other person, with the consent of a candidate or his election agent, of any statement of fact which is false, and which he either believes to be false or does not believe to be true, in relation to the personal character or conduct of any candidate, or in relation to the candidature, or withdrawal of any candidate, being a statement reasonably calculated to prejudice the prospects of that candidate's election.

(5) The hiring or procuring, whether on payment or otherwise, of any vehicle or vessel by a candidate or his agent or by any other person with the consent of a candidate or his election agent, for the conveyance of any voter (other than the candidate himself, the members of his family or his agent) to or from any polling station :

Provided that, the hiring of a vehicle or vessel by a voter or by several voters at their joint costs for the purpose of conveying him or them to and from any such polling station or place fixed for the poll shall not be deemed to be a corrupt practice under this clause if the vehicle or vessel so hired is a vehicle or vessel not propelled by mechanical power :

Provided further that, the use of any public transport vehicle or vessel or any tramcar or railway carriage by any voter at his own cost for the purpose of going to or coming from any such polling station or place fixed for the poll shall not be deemed to be a corrupt practice under this clause.

*Explanation.*—In this clause, the expression "vehicle" means any vehicle used or capable of being used for the purpose of road transport, whether propelled by mechanical power or otherwise and whether used for drawing other vehicles or otherwise.

(6) The obtaining or procuring or abetting or attempting to obtain or procure by a candidate or his agent or by any other person with the consent of a candidate or his election agent, any assistance (other than the giving of vote) for the furtherance of the prospects of that candidate's election, from any person in the service of the Government or Council.

Prohibition  
of public  
meetings  
on the  
election  
day.

23. (1) No person shall convene, hold or attend any public meeting, within a ward of a municipal area on the date or dates on which poll is taken for an election from that ward.

(2) Any person who contravenes any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.

Disturbances  
at election  
meeting.

24. (1) This section applies to any public meeting in connection with an election held in a municipal area after the programme for the election from any ward of the municipal area is announced.

(2) Any person who at a public meeting to which this section applies, acts, or incites others to act, in a disorderly manner for the purpose of preventing the transaction of the business for which the meeting was called together, shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.

(3) If any police officer reasonably suspects any person of committing an offence under sub-section (2), he may, if requested so to do by the Chairman of the meeting, require that person to declare to him immediately his name and address and, if that person refuses or fails so to declare his name and address, or if the police officer reasonably suspects him of giving a false name or address, the police officer may arrest him without warrant.

25. (1) No person shall, on the date or dates on which a poll is taken at any polling station, commit any of the following acts within the polling station or in any public or private place within a distance of one hundred metres of the polling station, namely:—

Prohibition of canvassing in or near polling stations.

- (a) canvassing for votes; or
- (b) soliciting the vote of any voter; or
- (c) persuading any voter not to vote for any particular candidate; or
- (d) persuading any voter not to vote at the election, or
- (e) exhibiting any notice or sign (other than an official notice) relating to the election.

(2) Any person who contravenes any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.

26. (1) No person shall, on the date or dates on which a poll is taken at any polling station,—

Penalty for disorderly conduct in or near polling stations.

(a) use or operate within or at the entrance of the polling station, or in any public or private place in the neighbourhood thereof, any apparatus for amplifying or reproducing the human voice, such as a megaphone or a loudspeaker; or

(b) shout, or otherwise act in a disorderly manner, within or at the entrance of the polling station or in any public or private place in the neighbourhood thereof,

so as to cause annoyance to any person visiting the polling station for the poll or so as to interfere with the work of the officers and other persons on duty at the polling station.

(2) Any person who contravenes, or wilfully aids or abets the contravention of, any provision of sub-section (1) shall, on conviction, be punished with imprisonment for a term which may extend to three months, or with fine which may extend to two hundred and fifty rupees, or with both.

(3) If the presiding officer of a polling station has reason to believe that any person is committing or has committed an offence punishable under this section, he may direct any police officer to arrest such person, and thereupon the police officer shall arrest him.

(4) Any police officer may take such steps, and use such force, as may be reasonably necessary for preventing any contravention of the provisions of sub-section (1), and may seize any apparatus used for such contravention.

27. (1) Any person who during the hours fixed for poll at any polling station misconducts himself or fails to obey the lawful directions of the presiding officer, may be removed from the polling station by the presiding officer or by any police officer on duty or by any person authorised in this behalf by such presiding officer.

Penalty for misconduct at polling stations.

(2) The powers conferred by sub-section (1) shall not be exercised so as to prevent any voter who is otherwise entitled to vote at a polling station from having an opportunity of voting at that station.

(3) If any person who has been so removed from a polling station re-enters the polling station without the permission of the presiding officer, he shall, on conviction, be punished with imprisonment for a term which may extend to three months, or with fine which may extend to two hundred and fifty rupees, or with both.

(4) An offence under sub-section (3) shall be cognizable.

Penalty for illegal hiring or procuring of conveyances at election.

28. If any person is guilty of any such corrupt practice as is specified in clause (5) of section 22 at or in connection with an election, he shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.

Maintenance of secrecy of voting.

29. (1) Every officer, clerk, agent or other person who performs any duty in connection with the recording or counting of votes at an election shall maintain and aid in maintaining the secrecy of the voting and shall not (except for some purpose authorised by or under any law) communicate to any person any information calculated to violate such secrecy.

(2) Any person who contravenes any provision of sub-section (1) shall, on conviction, be punished with imprisonment for a term which may extend to three months, or with fine, or with both.

Officers, etc. at election not to act for candidates or to influence voting.

30. (1) No person who is a returning officer or a presiding or polling officer at an election or an officer or clerk appointed by the returning officer or the presiding officer to perform any duty in connection with an election, shall, in the conduct or the management of the election, do any act (other than the giving of vote) for the furtherance of the prospects of the election of a candidate.

(2) No such person as aforesaid, and no member of a police force, shall endeavour—

(a) to persuade any person to give his vote at an election ; or

(b) to dissuade any person from giving his vote at an election ; or

(c) to influence the voting of any person at an election in any manner.

(3) Any person who contravenes any provision of sub-section (1) or sub-section (2), shall, on conviction, be punished with imprisonment for a term which may extend to six months, or with fine, or with both.

Breach of official duty in connection with election.

31. (1) If any person to whom this section applies is without reasonable cause guilty of any act or omission in breach of his official duty, he shall, on conviction, be punished with fine which may extend to five hundred rupees.

(2) No suit or other legal proceedings shall lie against any such person for damages in respect of any such act or omission as aforesaid.

(3) The persons to whom this section applies are the returning officers, presiding officers, polling officers and any other persons appointed to perform any duty in connection with the preparation of a municipal voters' list, the receipt of nominations or withdrawals of candidatures or the recording or counting of votes at any election, and the expression "official duty" shall, for the purposes of this section, be construed accordingly, but shall not include duties imposed otherwise than by or under this Act.

Removal of ballot papers from polling station to be an offence.

32. (1) Any person who, at any election, fraudulently takes, or attempts to take, a ballot paper out of a polling station, or wilfully aids or abets the doing of any such act, shall, on conviction, be punished with imprisonment for a term which may extend to one year, or with fine which may extend to five hundred rupees, or with both.

(2) If the presiding officer of a polling station has reason to believe that any person is committing or has committed an offence punishable under sub-section (1) such officer may, before such person leaves the polling station, arrest or direct a police officer to arrest such person and may search such person or cause him to be searched by a police officer :

Provided that, when it is necessary to cause a woman to be searched, the search shall be made by another woman with strict regard to decency.

(3) Any ballot paper found upon the person arrested on search shall be made over for safe custody to a police officer by the presiding officer, or when the search is made by a police officer shall be kept by such officer in safe custody.

(4) An offence punishable under sub-section (1) shall be cognizable.

33. (1) A person shall be guilty of an electoral offence if at any election, he—

(a) fraudulently defaces or fraudulently destroys any nomination paper ; or

(b) fraudulently defaces, destroys or removes any list, notice or other document affixed by or under the authority of a returning officer ; or

(c) fraudulently defaces or fraudulently destroys any ballot paper or the official mark on any ballot paper ; or

(d) without due authority supplies any ballot paper to any person or receives any ballot paper from any person or is in possession of any ballot paper ; or

(e) fraudulently puts into any ballot box anything, other than the ballot paper which he is authorised by law to put in ; or

(f) without due authority destroys, takes, opens or otherwise interferes with any ballot box or ballot papers then in use for the purposes of the election ; or

(g) fraudulently, or without due authority, as the case may be, attempts to do any of the foregoing acts or wilfully aids or abets the doing of any such acts.

Other electoral offences and penalties therefor.

(2) Any person guilty of an offence under this section shall,—

(a) if he is a returning officer or a presiding officer at a polling station or any other officer or clerk employed on official duty in connection with the election, on conviction, be punished with imprisonment for a term which may extend to two years, or with fine, or with both ;

(b) if he is any other person, on conviction, be punished with imprisonment for a term which may extend to six months, or with fine, or with both.

(3) For the purposes of this section, a person shall be deemed to be on official duty if his duty is to take part in the conduct of an election or part of an election including the counting of votes or to be responsible after an election for the used ballot papers and other documents in connection with such election, but the expression "official duty" shall not include any duty imposed otherwise than by or under this Act.

(4) An offence punishable under clause (b) of sub-section (2) shall be cognizable.

34. No Court shall take cognizance of any offence punishable under section 30, or under section 31, or under clause (a) of sub-section (2) of section 33, unless there is a complaint made by an order of, or under authority from, the Collector.

Prosecution regarding certain offences.

## (6) Powers of requisitioning for election purposes.

Requisition-  
ing of  
premises,  
vehicles,  
etc., for  
election.

35. (1) If it appears to the Collector or an officer authorised by the Collector (hereinafter referred to as "the requisitioning authority") that in connection with an election—

(a) any premises are needed or are likely to be needed for the purpose of being used as a polling station or for the storage of ballot boxes after a poll has been taken; or

(b) any vehicle, vessel or animal is needed or likely to be needed for the purpose of transport of ballot boxes to, or from, any polling station or transport of members of the police force for maintaining order during the conduct of such election, or transport of any Officer or other person for the performance of any duties in connection with such election,

the requisitioning authority may by order in writing requisition such premises, or such vehicle, vessel or animal, as the case may be, and may make such further orders as may appear to it to be necessary or expedient in connection with the requisitioning :

Provided that, no vehicle, vessel or animal which is being lawfully used by a candidate or his agent for any purpose connected with the election of such candidate shall be requisitioned under this sub-section until the completion of the poll at such election.

(2) The requisition shall be effected by an order in writing addressed to the person deemed by the requisitioning authority to be the owner or person in possession of the property, and such order shall be served on the person to whom it is addressed in the manner prescribed for the service of a notice under section 325.

(3) Any person to whom such order is addressed shall be bound to deliver possession of such premises or such vehicle, vessel or animal to the requisitioning authority or to such other officer as may be specified in the order.

(4) Whenever any property is requisitioned under sub-section (1), the period of such requisition shall not extend beyond the period for which such property is required for any of the purposes mentioned in that sub-section.

*Explanation.*—For the purpose of this section, "premises" means any land, building, or part of a building and includes a hut, shed or other structure or any part thereof.

(5) Any person who contravenes any order made under this section shall, on conviction, be punished with imprisonment for a term which may extend to one year, or with fine, or with both.

Payment of  
compensa-  
tion.

36. (1) Whenever in pursuance of the last preceding section, the requisitioning authority requisitions any premises, or any vehicle, vessel or animal, the Council shall pay to the person interested compensation, the amount of which shall be determined by the requisitioning authority taking into consideration the following namely :—

(a) in the case of premises—

(i) the rent payable in respect of the premises or if no rent is payable, the rent payable for similar premises in the locality

(ii) if in consequence of the requisition of the premises the person interested is compelled to change his residence or place of business, the reasonable expenses (if any) incidental to such change;

(b) in the case of any vehicle, vessel or animal, the fares or rates prevailing in the locality for the hire of such vehicle, vessel or animal.

(2) Any person interested or any person, who claims to be entitled to receive compensation, being aggrieved by the order of the requisitioning authority as to—

(i) the amount of compensation determined; or

(ii) the title of any person entitled to receive compensation; or

(iii) the apportionments of the amount of compensation among two or more persons,

may, within one month from the receipt of the order under sub-section (1), or if the order is not addressed to him within one month from the date of the order, appeal to the District Court and the decision of the District Court on such appeal shall be final.

*Explanation.*—For the purpose of this section, the expression “ person interested ” means—

(a) in the case of premises—

(i) the person who was in actual possession of the premises immediately before the requisition; or

(ii) when no person was in actual possession, the owner of such premises ;

(b) in the case of any vehicle, vessel or animal, the owner thereof; and

(c) any other person who is entitled to receive compensation :

Provided that, where immediately before the requisitioning, any vehicle or vessel was, by virtue of a hire-purchase agreement, in the possession of a person other than the owner, the total compensation payable in respect of the requisition shall be apportioned between that person and the owner in such manner as they may agree upon and in default of agreement in such manner as the requisitioning authority may decide.

37. (1) The requisitioning authority may, with a view to requisitioning any property under section 35 or determining the compensation payable under section 36 by order, require any person to furnish to such authority as may be specified in the order such information in his possession relating to such property as may be so specified. Power to obtain information.

(2) If any person to whom such order is addressed refuses to furnish such information or wilfully furnishes false information, he shall, on conviction, be punished with imprisonment for a term which may extend to three months, or with fine, or with both.

38. (1) Any person remaining in possession of any requisitioned premises in contravention of any order made under section 35 may be summarily evicted from the premises by any officer empowered by the requisitioning authority in this behalf. Eviction from requisitioned premises.

(2) Any officer so empowered may, after giving to any woman not appearing in public reasonable warning and facility to withdraw, remove, or open any lock or bolt or break open any door or any building or do any other act necessary for effecting such eviction.



Release of  
premises  
from re-  
quisition.

39. (1) When any premises requisitioned, under section 35 are to be released from requisition, the possession thereof shall be delivered to the person from whom possession was taken at the time when the premises were requisitioned or if there were no such person, to the person deemed by the requisitioning authority to be the owner of such premises and such delivery of possession shall be a full discharge of the requisitioning authority from all liabilities in respect of such delivery, but shall not prejudice any rights in respect of the premises which any other person may be entitled by due process of law to enforce against the person to whom possession of the premises is so delivered.

(2) Where the person to, whom possession of any premises requisitioned under section 35 is to be given under sub-section (1) cannot be found or is not readily ascertainable or has no agent or any other person empowered to accept delivery on his behalf, the requisitioning authority shall cause a notice declaring that such premises are released from requisition to be affixed on some conspicuous part of such premises and publish the notice in the *Official Gazette*.

(3) When a notice referred to in sub-section (2) is published in the *Official Gazette*, the premises specified in such notice shall cease to be subject to requisition on and from the date of such publication and be deemed to have been delivered to the person entitled to possession thereof and the requisitioning authority or the Council shall not be liable for any compensation or other claim in respect of such premises for any period after the said date.

(7) *Term of office of Councillors.*

Term of  
office of  
Councillors.

40. (1) Save as otherwise provided by this Act, Councillors, elected at a general election, shall hold office for a term of five years, which may be extended by the State Government in exceptional circumstances by notification in the *Official Gazette*, to a term not exceeding in the aggregate six years for reasons which shall be stated in such notification.

<sup>1</sup>(2) The term of office of such Councillors shall be deemed to commence on the date of the special meeting held under section 19A to co-opt Councillors.]

(3) Notwithstanding anything contained in sub-sections (1) and (2), the term of office of the outgoing Councillors shall be deemed to extend to and expire with the day immediately preceding the date of such meeting.

(4) A Councillor elected at a by-election shall hold office so long only as the Councillor in whose place he is elected would have held it if the vacancy had not occurred.

(5) The term of office of a co-opted Councillor shall commence with effect from the date on which his name is published in the *Official Gazette* and it shall be co-terminus with the term of the elected Councillors.

<sup>1</sup> Sub-section (2) was substituted by Mah. Act No. 47 of 1973, s. 11.

(6) The term of office of a nominated Councillor, if nominated prior to the date on which the meeting referred to in sub-section (2) is held, shall commence from the date of such meeting. If a Councillor is nominated after such meeting is held, his term shall commence from the date on which his nomination is published in the *Official Gazette*. His term shall be co-extensive in either case with the term of the elected Councillors.

(7) The term of office of a Councillor elected at a general election whose result is published in the *Official Gazette* under sub-section (1) of section 19, after the first publication of the results thereunder, shall commence with effect from the date on which his name is published in the *Official Gazette*; but shall be co-terminus with the term of the elected Councillors whose results are first published as aforesaid.]

41. (1) A Councillor may resign his office by tendering his resignation in writing to the President. Resignation  
of  
Councillors.

(2) Such resignation shall be effective on its receipt by the President.

42. (1) The State Government may on its own motion or on the recommendation of the Council remove any Councillor from office if such Councillor has been guilty of any misconduct in the discharge of his duties, or of any disgraceful conduct. Liability of  
Councillors  
to removal  
from  
office.

(2) The State Government may likewise remove any Councillor from office if such Councillor has in the opinion of the State Government become incapable of performing his duties as a Councillor :

Provided that, no Councillor shall be removable under this sub-section for becoming incapable of performing his duties as the President or the Vice-President, as the case may be.

(3) No resolution recommending the removal of any Councillor for the purposes of sub-section (1) or (2) shall be passed by a Council and no order of removal shall be made by the State Government, unless the Councillor to whom it relates has been given a reasonable opportunity of showing cause why such recommendation or order, as the case may be, should not be made.

(4) In every case the State Government makes an order under sub-section (1) or (2), the Councillor shall be disqualified from becoming a Councillor or a Councillor or member of any other local authority for a period of five years from the date of such order.

43. Notwithstanding that a Councillor has resigned his office under section 41, if he is subsequently found guilty under sub-section (1) of section 42, the State Government may disqualify him from becoming a Councillor, or a Councillor or member of any other local authority for a period of five years from the date of its order : Resignation  
not to  
affect sub-  
sequent dis-  
qualification  
of a  
Councillor.

Provided that, no such action shall be taken against any person after the expiry of one year from the date of his resignation and without giving him a reasonable opportunity of being heard.

44. (1) A Councillor shall be disqualified to hold office as such, if at any time during his term of office, he— Disquali-  
fication of  
Councillor

(a) is or becomes subject to any of the disqualifications specified in section 16 except the disqualification specified in clause (h) of sub-section (1) of that section ; or Disquali-  
fication of  
Councillor  
during his  
term of  
office.

(b) as a Councillor or as a member of any committee of the Council votes in favour of any matter in which he has directly or indirectly by himself or his partner any such share or interest as is described in clauses (a), (b), (c), (e) and (g) of sub-section (3) of section 16, whatever may be the value of such share or interest or in which he is professionally interested on behalf of a client, principal or other person ; or

(c) is professionally interested or engaged in any case for or against the Council ; or

(d) absents himself during six successive months from the meetings of the Council, except with the leave of absence granted by the Council by a resolution on his written application for such leave ;

and he shall be disabled subject to the provisions of sub-section (3) from continuing to be a Councillor and his office shall become vacant :

Provided that—

(i) a Councillor shall not be disqualified under clause (c) if he is engaged for the Council without receiving any remuneration therefor or appears and conducts his own case in a court of law or before any authority under this Act against the Council irrespective of whether such a Councillor is a legal practitioner by profession or not ;

(ii) for the purpose of clause (d) when the Councillor applies for leave, such leave shall be deemed to have been granted unless it is refused within a period of sixty days from the date of his application.

(2) When a Councillor whether elected, co-opted or nominated incurs any of the disqualifications in sub-section (1), it shall be the duty of the Chief Officer to submit a report to the Collector within one month of his becoming aware of the disqualification through any source whatsoever.

(3) In every case the authority to decide whether a vacancy has arisen shall be the Collector. The Collector may give his decision on receipt of the report of the Chief Officer under sub-section (2), or on his own motion or on an application made to him by a voter and such decision shall be communicated to the Councillor concerned, the Chief Officer and the applicant, if any. Until the Collector decides that a vacancy has arisen and such decision is communicated as provided above, the Councillor shall not be deemed to have ceased to hold Office.

(4) Any person aggrieved by the decision of the Collector may within a period of fifteen days from the date of receipt of the decision of the Collector by him, appeal to the State Government and the orders passed by the State Government shall be final :

Provided that, no order shall be passed under sub-section (3) by the Collector or under sub-section (4) by the State Government in appeal, against any Councillor without giving him a reasonable opportunity of being heard.

*Explanation.*—If any elected, co-opted or nominated Councillor were subject to any disqualification specified in section 16, at the time of his election, co-option or nomination, as the case may be, and continues to be so disqualified, the disqualification shall, for the purposes of this section, be deemed to have been incurred during the term for which he is elected, co-opted or nominated.

45. (1) The Chief Officer shall prepare and forward to the Collector by the fifteenth day of April, July, October and January every year a list of all the Councillors (including the President and the Vice-President) who, on the 1st day of April, July, October and January, respectively, immediately preceding, have failed to pay any tax or taxes due by them to the Council within two months from the date on which such tax became payable, and the amount due from each by way of each such tax. A copy of the list shall be placed before the Council at its next meeting.

Special provisions regarding disqualification for failure to pay taxes due to the Council.

(2) The Chief Officer shall also issue to every Councillor included in such list, simultaneously a special notice in the prescribed form requiring him to pay the amount of tax due from him within one month from the date of the issue of such notice.

(3) The Chief Officer shall forward to the Collector by the last day of May, August, November and February, immediately following, a statement showing—

- (i) the name of each Councillor included in the list prepared under sub-section (1);
- (ii) the amount of tax due from each such Councillor by way of each such tax and the date on which it became payable;
- (iii) the date of the special notice issued to such Councillor under sub-section (2); and
- (iv) the amount of tax paid by the Councillor and the reasons for the non-payment of the balance, if any.

(4) On receipt of the statement under sub-section (3), the Collector shall issue a special notice to each Councillor who has failed to pay any tax by the date specified in the notice under sub-section (2), calling upon him to state within one month from the date of the special notice why he should not be disqualified and his office declared vacant. If the Councillor fails to give an explanation to the satisfaction of the Collector for the non-payment of the taxes, the Collector shall issue an order disqualifying such Councillor and his office shall thereupon be vacant :

Provided that, neither the pecuniary circumstances of the Councillor nor the fact that he has paid the arrears after the notice under sub-section (4) was received by him shall be a satisfactory explanation for the purposes of this sub-section.

(5) Any person aggrieved by the decision of the Collector may, within a period of fifteen days from the date of the receipt of the Collector's order by him, appeal to the State Government, and the orders passed by the State Government in such appeal shall be final :

Provided that, no such appeal shall be entertained by the State Government unless the amount of tax due is deposited in the Office of the Council.

(6) Notwithstanding the fact that the Councillor so disqualified has since the date of his disqualification paid such dues of his own accord or such dues are recovered from him in accordance with the procedure laid down by or under this Act, such Councillor shall be disqualified from becoming a Councillor or a Councillor or member of any other local authority for a period of five years from the date of such disqualification.

46. Nothing in the last preceding section shall be deemed to affect the powers of the Council to recover the amount of tax due from any Councillor in any other manner provided by or under this Act.

Section 45 not to affect Council's other powers for recovery of taxes.

Councillor to vacate all offices if he ceases to be Councillor.

47. A person who ceases to be a Councillor for any reason whatsoever shall *ipso facto* vacate all the offices held by him by virtue of his being a Councillor.

Casual vacancies how to be filled up.

48. (1) Where a vacancy occurs through the non-acceptance of office by any elected, co-opted or nominated Councillor or such person being disqualified for becoming or continuing to be a Councillor, or any election being set aside under the provisions of section 21 or the death, resignation, removal or disability of a Councillor previous to the expiry of his term of office, the vacancy shall be filled by a by-election or co-option or nomination according as the Councillor was elected or co-opted or nominated :

<sup>1</sup>[Provided that, no bye-election shall be held or Co-option or nomination made for filling of a casual vacancy, if the general elections are due to be held within six months of the occurrence of the vacancy.

(2) The Chief Officer shall report to the Collector every vacancy in the Office of a Councillor within fifteen days of the occurrence of the vacancy or within fifteen days of his becoming aware of the vacancy, whichever is later.

### CHAPTER III

#### DUTIES AND FUNCTIONS OF THE COUNCIL AND THE MUNICIPAL EXECUTIVE.

##### (1) *Obligatory duties and discretionary functions of the Council.*

Duties and functions of the Council.

49. (1) Except as otherwise provided in this Act, the municipal Government of a municipal area shall vest in the Council.

(2) In addition to the duties imposed upon it by or under this Act or any other law for the time being in force, it shall be the duty of every Council to undertake and to make reasonable provision for the following matters within the limits of the municipal area, and when effective measures cannot otherwise be made then even outside the said limits, namely :—

- (a) lighting public streets, places and buildings;
- (b) watering public streets and places;
- (c) cleansing public streets, places and sewers, and all spaces, not being private property, which are open to the enjoyment of the public, whether such spaces are vested in the Council or not; removing noxious vegetation; and abating all public nuisances;
- (d) extinguishing fires, and protecting life and property when fires occur;
- (e) regulating or abating offensive or dangerous trades or practices;
- (f) removing obstructions and projections in public streets or places and in spaces, not being private property, which are open to the enjoyment of the public, whether such spaces are vested in the Council or in Government;
- (g) securing or removing dangerous buildings or places, and reclaiming unhealthy localities;
- (h) acquiring and maintaining, changing and regulating places for the disposal of the dead;
- (i) constructing, altering and maintaining public streets, culverts, municipal boundary marks, markets, slaughter-houses, latrines, privies, urinals, drains, sewers, drainage works, sewerage works, baths, washing places, drinking fountains, tanks, wells, dams and the like ;
- (j) obtaining a supply or an additional supply of water, proper and sufficient for preventing danger to the health of the inhabitants from the insufficiency or unwholesomeness of the existing supply, when such supply or additional supply can be obtained at a reasonable cost;

<sup>1</sup> This proviso was deemed to have been substituted on 6th May 1972 by Mah. 34 of 1972, s. 2.

- (k) naming streets and numbering of premises;
  - (l) registering births and deaths;
  - (m) public vaccination;
  - (n) suitable accommodation for any calves, cows, or buffaloes required within the municipal area for the supply of animal lymph;
  - (o) establishing and maintaining public dispensaries, and providing public medical relief and organising Family Planning Centres;
  - (p) establishing and maintaining primary schools;
  - (q) printing such annual reports on the municipal administration of the municipal area as the State Government by general or special orders requires the Council to submit;
  - (r) erecting substantial boundary marks of such description and in such position as shall be approved by the Collector, defining the limits or any alteration in the limits of the municipal area;
  - <sup>1</sup>[(ra) converting dry latrines in the municipal area into wet latrines;]
  - (s) disposing of night-soil and rubbish and if so required by the State Government, preparation of compost manure from such night-soil and rubbish;
  - <sup>2</sup>[(sa) taking such measures as the State Government may, from time to time, direct for improvement of the living and working conditions of the sanitary staff of the Council;]
  - <sup>3</sup>[(sb) welfare measures for the Scheduled Castes, Scheduled Tribes, *Vimukta Jatis* and Nomadic Tribes, who are residing within the limits of the municipal area, and in particular taking such measures for the amelioration of the conditions of these classes as the State Government may, from time to time, direct;]
  - (t) providing special medical aid and accommodation for the sick in time of dangerous or communicable disease and taking such measures as may be required to prevent the outbreak or to suppress and prevent the recurrence of such disease;
  - (u) giving relief and establishing and maintaining relief works in time of scarcity or for destitute persons within the limits of the municipal area;
  - (v) imposing compulsory taxes which are specified in section 105.
- (3) A Council may, at its discretion provide, either wholly or partly, out of the municipal property and funds for—
- (a) laying out, whether in areas previously built upon or not, new public streets, and acquiring the land for that purpose, and the land required for the construction of buildings or curtilages thereof to abut on such streets;
  - (b) establishing or maintaining public hospitals, institutions for pre-primary and secondary education, libraries, museums, lunatic asylums, gymnasiums, *akhadas*, and homes for disabled and destitute persons, and constructing and maintaining buildings therefor, along with such other public buildings like town halls, municipal offices, shops, *dharmashalas*, open-air theatres, stadia and rest-houses.
  - (c) laying out or maintaining public parks and gardens, and also planting and maintaining road-side and other trees;
  - (d) providing music for the people;
  - (e) taking a census, and granting rewards for information which may tend to secure the correct registration of vital statistics;
  - (f) making a survey;
  - (g) paying the salaries and allowances, rent and other charges incidental to the maintenance of the Court of any stipendiary or honorary Magistrate; or any portion of any such charges;

<sup>1</sup> Clause (ra) was inserted by Mah. 45 of 1975, s. 4 (a).

<sup>2</sup> Clause (sa) was inserted, *ibid.*, s. 4 (b).

<sup>3</sup> Clause (sb) was inserted by Mah. 9 of 1976, s. 3.

(h) arranging for the destruction or the detention and preservation of dogs which may be destroyed or detained under section 293 of this Act or under section 44 of the Bombay Police Act, 1951;

Bom.  
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of  
1951..

(i) securing or assisting to secure suitable places for the carrying on of the offensive trades specified in section 280;

(j) supplying, constructing and maintaining, in accordance with a general system approved by the Director of Public Health, receptacles, fittings, pipes and other appliances whatsoever, on or for the use of private premises, for receiving and conducting the sewage thereof into sewers under the control of the Council;

(k) the acquisition and maintenance of grazing grounds; and the establishment and maintenance of dairy farms and breeding stud;

(l) establishing and maintaining a farm or factory for the disposal of sewage;

(m) the construction, maintenance, management, organisation or purchase of telephone lines, or for guaranteeing the payment of interest on money expended for the construction of a telephone line subject to the previous sanction of the Director when the line extends beyond the limits of the municipal area;

(n) promoting the well-being of municipal employees or any class of municipal employees and of their dependants;

(o) providing accommodation for servants employed by the Council;

(p) the construction of sanitary dwellings for the poorer classes;

(q) the construction, purchase, organisation, maintenance, extension and management of light railways, tramways, and mechanically propelled transport facilities for the conveyance of the public;

(r) the construction, maintenance, repairs, purchase of any works for the supply of electrical energy or gas;

(s) making contributions to the funds of the Local Self-Government Institute, Bombay or any other organisation or institution in the State which deals exclusively with Local Self-Government matters in urban areas, and is recognised by the State Government;

(t) making contributions towards the construction, establishment or maintenance of educational institutions including libraries and museums; any hospital, dispensary or similar institution providing for public medical relief, or any other institution of a charitable nature;

(u) giving grants or donations to privately run primary or secondary schools or hostels for students;

(v) the setting up of dairies or farms for the supply, distribution and processing of milk or milk products for the benefit of the inhabitants of the municipal area;

(w) any public reception, ceremony, fair, entertainment or exhibition within the municipal area, if the expenses in each case do not exceed Rs. 200, Rs. 150, and Rs. 100 in the case of 'A' Class, 'B' Class and 'C' Class Councils respectively, and the total expenditure during the year does not exceed Rs. 1,000, Rs. 750 and Rs. 500 in the case of such Councils, respectively; provided however, that the Collector's sanction shall be necessary—

(i) in each case, where the expenses are above the permissible limits hereinbefore specified;

(ii) in each case, whatever the expense involved after the annual limits hereinbefore specified are reached;

(x) any other measure not specified in sub-section (2) likely to promote public safety, health and convenience.

(4) No suit for damages or for specific performance shall be maintainable against any Council or any Councillor or officer or servant thereof on the ground that any of the duties specified in sub-section (2) above have not been performed.

(5) Every Council shall also, out of the municipal property and fund, make payments at such rates as the State Government may from time to time by general or special order specify for the maintenance and treatment either in the municipal area or at any asylum, hospital or house, whether within or without such municipal area, which the State Government declares by notification to be suitable for such purpose,—

V of  
1898. (a) of lunatics, not being persons for whose confinement an order under Chapter XXXIV of the Code of Criminal Procedure, 1898, is in force, and

(b) of leprosy patients,  
resident within or under any enactment for the time being in force removed from the municipal area ;



Provided that, the Council shall not be liable under this sub-section for the maintenance and treatment of any lunatic or leprosy patient in any such asylum, hospital or house as aforesaid, unless such lunatic or leprosy patient, immediately previous to his admission thereto, has been resident in the municipal area for at least one year :

**IV of 1912.** Provided further that, where an application is made to the High Court or a District Court under the provisions of section 88 of the Indian Lunacy Act, 1912, no order for the payment of the cost of maintenance of the lunatic by a Council shall be made without an opportunity being given to such Council to show that the lunatic has an estate applicable to his maintenance or that there is a person legally bound, and having the means, to maintain him. The officer in-charge of any asylum to which lunatics for whose maintenance and treatment a Council is liable under this section are admitted shall maintain a clear account of the cost of maintenance and treatment incurred on account of each lunatic detained in the asylum and shall furnish a copy thereof to the Council on application.

(6) If any Council supplies water through pipes, it shall take such steps, at such intervals, and on payment of such fees, as may be determined by a general or special order made by the State Government, to ascertain the condition of the water so supplied, by inspection and analysis at a laboratory approved by the State Government in that behalf :

Provided that, the State Government may, by notification in the *Official Gazette*, exempt any Council from this provision.

(7) Where a Council has entered into any arrangement or made any promise, purporting to bind it or its successors for a term of years or for an unlimited period to continue to any educational or charitable institution a yearly contribution from the municipal property or fund, it shall be lawful for the Council or its successors, with the sanction of the State Government, to cancel such arrangement or promise, or to discontinue, or to diminish such yearly contribution ; provided that it shall have given at least twelve months' notice of its intention so to do to the manager, or managers of such institution.

(2) *Special provisions for undertaking Water Supply Schemes.*

50. (1) As soon as may be after the appointed day, but not later than one year from such day, every Council shall prepare a scheme for supply of protected drinking water to the inhabitants of its area, and shall, within five years from such day, execute the scheme and make protected drinking water available.

(2) The scheme shall be so prepared as to make available not less than seventy litres of water per day per head of the population within the municipal area.

(3) If a Council finds itself unable to investigate, to prepare plans and estimates and to execute the scheme, the Council may apply to the State Government for assistance within four months from the appointed day.

(4) The terms and conditions on which the State Government shall investigate, prepare plans and estimates and execute the scheme, shall be prescribed by rules made in this behalf.

(5) For the purpose of ensuring that adequate funds are available with the Council to investigate, prepare plans and estimates, and to execute any schemes for protected drinking water supply, the Council shall deposit annually in a separate fund such percentage of its general revenues of the last preceding year, for such number of years as the State Government may, at the time of sanctioning such scheme and before giving any guarantee to any loan required by the Council to finance the scheme, and after considering the views of the Council concerned, in each case determine. Such fund shall be known as "the Water Supply Reserve Fund" and the required deposit shall be made by the Council to that fund before the first of June each year.

Obligation to prepare Water Supply Scheme and to make sufficient drinking water available within certain period.

(6) This fund shall be regulated in the manner to be prescribed by rules.

(7) If a Council does not apply to the State Government for assistance under sub-section (3), it shall be presumed that the Council does not want such assistance and will prepare and execute the scheme on its own.

(8) On an application by a Council, and on sufficient and satisfactory reasons being shown, the State Government may extend the time limits prescribed in sub-sections (1) and (3). If within the period prescribed in sub-section (1) or (3) or within the extended period (if any), a Council fails to prepare or execute the scheme, it shall be presumed that the Council has committed default in performance of its duty under this Act.

(9) If the State Government at any time notices that a Council has failed to deposit the sum specified in sub-section (5) to its Water Supply Reserve Fund, the State Government may take over the fund by an order in writing and also direct the bank in which the moneys of the Council are deposited to pay from the amount to the credit of such Council such sums as may be due to the said fund at such intervals and in such instalments as the State Government may direct. Such bank shall be bound to obey such order. Every payment made pursuant to such order shall be a sufficient discharge to such bank from all liability to the Council in respect of any amount so paid by it out of the moneys of the Council deposited with such bank.

(10) The provisions of sub-sections (1), (2), (3) and (4) shall not apply to any Council which on the appointed day is executing a scheme for supply of protected drinking water as required by sub-section (2).

(11) Nothing in this section shall apply to any Council which on the appointed day has in operation a scheme as required by sub-section (2).

(12) The provisions of this section shall apply also to every Council constituted after the appointed day, subject to the modification that any reference to the appointed day therein shall be construed as a reference to the date on which such Council is first constituted.

### (3) *President and Vice-President.*

Election of  
President  
and  
appointment  
of Vice-  
President

§51. (1) Every Council shall have a President, who shall be elected by the persons whose names are included in the municipal voters' list prepared under section 11.

(2) Every person qualified to be elected as a Councillor under section 15 shall be qualified to be elected as a President at an election.

(3) After the counting of votes in the municipal area for election to the office of President is over, the Collector shall publish the result in the *Official Gazette* as soon as conveniently may be.

(4) If, at an election, no President is elected, a fresh election shall be held to elect a President ; and if there is a failure to elect a President at the fresh election, such vacancy may, notwithstanding anything contained in this Act, be filled by nomination of a duly qualified person by the State Government.

(5) Any person nominated by the State Government under sub-section (4) or (6) shall be deemed to be elected at an election under this Act.

(6) If, during the term of the elected Councillors, there is a vacancy in the office of President due to any reason, the same procedure as prescribed in sub-sections (1) to (5) shall apply :

Provided that, a vacancy occurring within six months prior to the date on which the term of office of the elected Councillors expires, shall be filled by nomination of a duly qualified person by the State Government.

<sup>1</sup> Section 51 was substituted for the original by Mah. 47 of 1973, s. 12.

(7) (a) Every Council shall have a Vice-President, who shall be appointed by the President from amongst the elected Councillors before the first meeting convened by him is held or, as the case may be, within seven days from the date on which the vacancy in the office of Vice-President occurs due to any reason.

(b) The President shall intimate the name of the Vice-President appointed by him under clause (a) to the Collector forthwith and also to the Council at its meeting held immediately following such appointment.

(8) Where the President fails to appoint a Vice-President within the period specified under clause (a) of sub-section (7), the Chief Officer shall report to the State Government and that Government shall appoint a Vice-President from amongst the elected Councillors.

(9) The Vice-President shall hold office of Vice-President during the pleasure of the President, unless [the office of the President who appointed him as Vice-President becomes vacant for any reason or] he resigns his office of Vice-President or ceases to be an elected Councillor for any reason].

52. The term of office of the President \* \* shall be co-terminus with the term of the elected Councillors. Term of  
office of  
President  
\* \* \*

53. (1) The President may resign his office by tendering his resignation in writing to the Collector. Resignation  
of President.

(2) Such resignation shall take effect on the receipt thereof by the Collector.

<sup>3</sup>[54. (1) The Vice-President may resign his office by tendering his resignation in writing to the President. Resignation  
of Vice-  
President.

(2) Such resignation shall take effect on the receipt thereof by the President.]

55. <sup>4</sup>[(1) A President shall cease to be President, if the Council by a resolution passed by a majority of not less than two-thirds of the total number of Councillors (excluding the co-opted Councillors) at a special meeting so decides.] Removal of  
President  
\* \* \*

<sup>4</sup>(2) The requisition for such special meeting shall be signed by not less than one-half of the total number of Councillors (excluding the co-opted Councillors) and shall be sent to the Collector.]

(3) The Collector <sup>5</sup>\* \* shall within ten days of the receipt of a requisition under sub-section (2) convene a special meeting of the Council :

Provided that, when the Collector convenes a special meeting of the Council he shall give intimation thereof to the President.

<sup>4</sup>[(4) (a) A meeting to consider a resolution under sub-section (1) shall be presided over by the Collector or any other officer authorised by him in this behalf but he shall have no right to vote.

(b) The co-opted Councillors present at such meeting shall have no right to vote.]

<sup>7</sup>[(5) (a) On ceasing to be President under sub-section (1), he may, within seven days from the date of his so ceasing to be President, apply in writing to the State Government for dissolution of the Council, in which case that Government shall, by an order published in the *Official Gazette*, dissolve the Council.

<sup>1</sup> The words were inserted by Mah. 4 of 1974, s. 10.

<sup>2</sup> The words "and Vice-President" were deleted by Mah. 47 of 1973, s. 13.

<sup>3</sup> Section 54 was substituted for the original, *ibid.*, s. 14.

<sup>4</sup> This sub-section was substituted for the original, *ibid.*, s. 15.

<sup>5</sup> The words "or, as the case may be, the President" were deleted *ibid.*, s.15(e).

<sup>6</sup> The words "and Vice-President" were deleted, *ibid.*, s. 15(f).

<sup>7</sup> Sub-sections (5) to (8) were added, *ibid.*, s. 15(e).

On the issue of such order, a fresh election to the Council and of president shall be held and the Council shall be re-established on such date as the State Government may specify in the said order. The Councillors of the new Council, including the President, shall, notwithstanding anything contained in this Act, hold office for so long only as the Councillors of the dissolved Council would have held office, if that Council had not been dissolved.

(b) If the President fails to apply for dissolution of the Council within the period specified in clause (a), the State Government shall, by an order published in the *Official Gazette*, direct that a fresh election to the office of President shall be held within the period specified in the said order :

Provided that, the date specified for the re-establishment of the Council or the period specified for the election of the President may, from time to time, be extended by the State Government by an order published in the *Official Gazette* for reasons to be stated in the order ; so however that the extended dates or periods shall not be postponed beyond or exceed in the aggregate six months from the date or period originally specified.

(6) If a President, due to the opposition of the Councillors, feels that he is unable to carry on his functions he may resign his office and seek re-election. If at the fresh election, he is re-elected he, or if any other person is elected as President such other person, may, within seven days from the date of the re-election or election, as the case may be, apply in writing to the State Government for dissolution of the Council (excluding the President) in which case that Government may, by an order published in the *Official Gazette*, dissolve the Council. On the issue of such order, a fresh election to the Council (excluding the President) shall be held and the Council shall be re-established on such date as the State Government may specify in the said order. The President shall be deemed to be elected as the President of the new Council. The Councillors of the new Council, including the President, shall, notwithstanding anything contained in this Act, hold office for so long only as the Councillors of the dissolved Council would have held it, if that Council had not been dissolved.

(7) On the dissolution of a Council under <sup>1</sup>[sub-section (5)(a)] or sub-section (b) the consequences specified in section 316 shall save as otherwise provided in sub-section (6) in respect of the President, ensue and any person or persons appointed to exercise and perform the powers and duties of the dissolved Council shall receive such remuneration from the municipal fund as the State Government may determine.

(8) If the office of President becomes vacant due to any reason, the Chief Officer shall report to the Collector and pending the election or nomination of a new President, the powers and duties of the President shall be exercised and performed by the Collector or such other officer as the Collector may appoint. Any officer appointed by the Collector shall receive such remuneration from the municipal fund as the Collector may determine.]

Consequences of absence of President or Vice-President without leave.

56. (1) Every President or Vice-President who absents himself from the municipal area—

(a) for a period exceeding three months at a time unless leave so to absent himself has been granted by the Council, or

(b) for an aggregate period exceeding six months during a year whether or not leave for such absence has been granted by the Council,

shall cease to be President or Vice-President, as the case may be.

<sup>1</sup> This portion substituted for "sub-section (5)" by Mah. 4 of 1974, s. 11.

(2) Leave under clause (a) of sub-section (1) shall not be granted for a period exceeding six months during one year. Whenever leave is granted to a Vice-President, [the President shall appoint, within seven days from the date on which leave is granted, another elected Councillor] to perform all the duties and exercise all the powers of the Vice-President, during the period for which such leave is granted.

(3) In every case the authority competent to decide whether a President or a Vice-President has ceased to be President or Vice-President under this section, shall be the Collector. The Collector may give his decision either on an application made to him by any voter or on his own motion. Such decision shall be communicated to the President or Vice-President concerned, the Chief Officer and the applicant, if any. Until the Collector decides that a vacancy has arisen and such decision is communicated as provided above, the President or Vice-President shall not be deemed to have ceased to be President or Vice-President, as the case may be :

Provided that, no order shall be passed by the Collector against any President or Vice-President under this section without giving him a reasonable opportunity of being heard.

(4) Any person aggrieved by the decision of the Collector may, within a period of fifteen days from the date of communication of such decision, appeal to the State Government and the decision of the State Government on such appeal shall be final.

57. (1) On the election of a new President, the retiring President shall hand over charge of his office to the new President.

President  
or Vice-  
President to  
hand over  
charge.

(2) Every President, who resigns his office or is removed from office or ceases to be President for any reason other than election of a new President, shall hand over charge of his office to the Collector or any officer appointed by the Collector in this behalf.

(3) Every Vice-President, who ceases to be Vice-President for any reason, shall hand over charge of his office to the President, and if the office of the President is vacant, to the Collector or any officer appointed by the Collector in this behalf.

(4) If any President or Vice-President refuses to hand over charge of his office as required under sub-section (1), (2) or (3), the Collector may, by order in writing, direct him to hand over charge of his office and all papers and property of the Council, if any, in his possession as such President or Vice-President, to the person specified in sub-section (1), (2) or (3), as the case may be, and such President or Vice-President shall forthwith comply with such direction.

(5) If any President or Vice-President to whom a direction has been issued under sub-section (4) does not comply with such direction, he shall, on conviction, be punished with simple imprisonment for a term which may extend to one month, or with fine which may extend to two thousand rupees, or with both.]

58. (1) Subject to the provisions of this Act and of any rules and by-laws framed thereunder, the President of a Council shall—

Functions of  
President.

(a) preside, unless prevented by reasonable cause, at all meetings of the Council and regulate the conduct of business at such meetings;

(b) watch over the financial and executive administration of the Council;

[(bb) appoint a Vice-President;]

(c) perform such executive functions or exercise such powers as are conferred upon him by or under this Act or any other law for the time being in force;

<sup>1</sup> These words were substituted for the words "a Councillor shall be elected by the Councillors from among their number" by Mah. 47 of 1973, s. 16.

<sup>2</sup> Section 57 was substituted for the original by Mah. 47 of 1973, s. 17.

<sup>3</sup> Clause (bb) was inserted, *ibid.*, s. 18.

(d) exercise supervision and control over the acts and proceedings of all officers and servants of the Council in matters of executive administration and in matters concerning the accounts and records of the Council; and

(e) furnish to the State Government or the Director or the Collector or any other Government officer authorised by the State Government from time to time, such reports, returns or records as may be prescribed by rules or as may be called for at any time by the State Government, the Director, the Collector or such officer.

(2) The President may, in cases of emergency, direct the execution or stoppage of any work or the doing of any act which requires the sanction of the Council and the immediate execution or doing of which is, in his opinion, necessary for the service or safety of the public, and may direct that the expenses of executing such work or doing such act shall be paid from the municipal fund:

Provided that—

(a) he shall not act under this section in contravention of any order of the Council prohibiting the execution of any particular work or the doing of any particular act; and

(b) he shall report forthwith the action taken under this section and the reasons therefor to the Standing Committee and the Council at their respective next meeting.

Functions  
of Vice-  
President.

59. (1) It shall be the duty of the Vice-President of a Council—

(a) in the absence of the President and unless prevented by reasonable cause, to preside at the meetings of the Council;

1 \* \* \* \* \*

(c) to exercise such of the powers and perform such of the duties of the President as the President may from time to time depute to him;

(d) during the absence of the President to exercise the powers and to perform the duties of the President.

(2) The Vice-President shall be the *ex-officio* Chairman of such one of the Subjects Committees, if any, as the Council may determine.

60. [*Simultaneous vacancy in the office of President and Vice-President.*] Deleted by Mah. 47 of 1973; s. 20.

Honorarium  
or sumptuary  
allowance to  
President and  
meeting  
allowance to  
Councillors.

61. (1) If a Council so decides, it may, subject to rules made in this behalf, pay to its President either an honorarium or a sumptuary allowance not exceeding the limits specified below:—

| Class of Municipal Area. | Maximum rate of Honorarium per month | Maximum amount of Sumptuary allowance per year |
|--------------------------|--------------------------------------|--|
|                          | Rs.                                  | Rs.  |
| A .. .. .                | 300                                  | 1,000  |
| B .. .. .                | 200                                  | 750  |
| C .. .. .                | 100                                  | 500  |

(2) A Council shall pay to each Councillor <sup>2</sup>(including the President), a meeting allowance at the rate of Rs. 5 per meeting of the Council, Standing Committee, Subjects Committee or a Special Committee, subject to a maximum of Rs. 30 per month.

<sup>1</sup> Clause (b) was deleted, by Mah. 47 of 1973 s. 19.

<sup>2</sup> These brackets and words were substituted for the words "excluding the President" by Mah. 14 of 1966, s. 2.

*Explanation.*—If a Councillor is required to attend more than one such meeting on any day, he shall be entitled to draw the meeting allowance as if he had attended only one meeting on that day.

(3) Notwithstanding anything contained in section 16 or 44, the receipt by any person of any honorarium, sumptuary allowance or meeting allowance as aforesaid shall not disqualify him from becoming, or continuing as, a Councillor.

#### (4) Committees.

62. For every 'A' and 'B' Class Councils, there shall be a Standing Committee and the following five Subjects Committees:—

- (i) Public Works Committee,
- (ii) Education Committee,
- (iii) Sanitation, Medical and Public Health Committee,
- (iv) Water Supply and Drainage Committee,
- (v) Planning and Development Committee.

Appointment of Standing Committees and Subjects Committees of 'A' and 'B' Class Councils.

¶ If any such Council has acquired or established a Transport Undertaking, it may, with the previous approval of the State Government, appoint an additional Subjects Committee by the name of Transport Committee.]

63. (1) Each Subjects Committee of the Council appointed under the last preceding section shall consist of such number of Councillors as the Council may determine, so however that the number of members of a Subjects Committee shall not be less than one-fourth or more than one-third of the total number of Councillors:

Appointment of Subjects Committees of 'A' and 'B' Class Councils.

Provided that, in so determining the number of the members of any Subjects Committee, a fraction shall be ignored.

(2) The President shall ¶ within seven days from the date of publication of the names of co-opted Councillors under sub-section (1) of section 20,] call a special meeting of the Council for the purpose of—

(a) determining the number of the members of each of the <sup>3\*</sup>Subjects Committees referred to in the last preceding section, and the Subjects Committee of which the Vice-President shall be the *ex-officio* Chairman, and

(b) holding elections to the <sup>3\*</sup>Subjects Committees in the prescribed manner in accordance with the system of proportional representation by means of the single transferable vote:

Provided that, the President shall not be eligible for being a member of any of the Subjects Committees, ¶ but he shall have the right to speak in, and otherwise to take part in the proceedings of, any Subjects Committee, except that he shall not be entitled to vote thereat.];

<sup>1</sup> This portion was added, by Mah. 14 of 1966, s. 3.

<sup>2</sup> This portion was substituted for the words and figures " within seven days of his election as President under section 51 " by Mah. 47 of 1973, s. 21.

<sup>3</sup> The word " five " was deleted by Mah. 14 of 1966, s. 4(a).

<sup>4</sup> These words were substituted for the portion beginning with " but shall have the right " and ending with " its deliberations " by Mah. 4 of 1974, s. 12(a).

(3) If after elections to all the <sup>1\*</sup> Subjects Committees are held, it is found that any Councillor has been elected to more than two Subjects Committees, such Councillor shall retain the membership of only two such Committees according to his choice and resign the membership of other such Committees within fifteen days from the date on which such elections or last of such elections are held, and the resulting vacancies, if any, shall be filled up in the prescribed manner.

<sup>2</sup>[(3A) If such Councillor fails to make his choice within the period prescribed in sub-section (3), the President shall decide any two of the Committees which such Councillor shall serve and his decision shall be final and the resulting vacancies, if any, shall be filled up in the prescribed manner.

(3B)(i) If the Council fails to fill up by election any vacancy of a member or members of any of the Subjects Committees or if there is failure to elect a member at the fresh election, such vacancy or vacancies may, notwithstanding anything contained in this Chapter, be filled by nomination of a Councillor or Councillors, as the case may be, by the President\*.

(ii) Any Councillors nominated by the President under clause (i) shall be deemed to be elected under sub-section (2)(b), or section 69, as the case may be.

(iii) Nothing in sub-section (3) shall apply to any Councillors nominated under clause (i).]

(4) The Chairman of every Subjects Committee (other than the Subjects Committee of which the Vice-President is to be the *ex-officio* Chairman) shall be elected by the members of that Committee at the meeting convened under sub-section (2) :

Provided that, no Councillor shall be eligible to be the Chairman of more than one Subjects Committee.

64. The Standing Committee referred to in section 62 <sup>3</sup>[shall be constituted as Constitution of Standing Committees of 'A' and 'B' Class Councils. under :—]

(i) Chairman— President of the Council.

(ii) Members :—

(a) Chairman of <sup>4</sup>[all Subjects Committees] ;

(b) three members from amongst the Councillors elected in the same manner as prescribed for election of members of the Subjects Committees :

Provided that, no Councillor who is already elected as a member of more than one Subjects Committee, shall be eligible to be a member of the Standing Committee.

65. (1) Every 'C' Class Council shall appoint a Standing Committee and may Standing and Subjects Committees for 'C' Class Councils. appoint such Subjects Committees, as it may deem necessary.

(2) The Standing Committee shall consist of such number of members as the Council may determine, so however that the number of members so determined shall not exceed one-third of the total number of Councillors :

Provided that, in so determining the number of the members of the Standing Committee a fraction shall be ignored.

<sup>1</sup> The word "five" was deleted by Mah. 14 of 1966, s. 4(b).

<sup>2</sup> Sub-sections (3A) and (3B) were inserted by Mah. 4 of 1974, s. 12(d).

<sup>3</sup> These words were substituted for the words "shall consist of nine members as under :—" by Mah. 14 of 1966, s. 5 (a).

<sup>4</sup> These words were substituted for the words "the five Subjects Committees", *ibid.*, s. 5(b).



(3) If the Council decides to appoint any Subjects Committee, such Committee shall consist of not more than five members, as it may determine.

(4) The President shall, <sup>1</sup>[within seven days from the date of publication of the names of co-opted Councillors under sub-section (1) of section 20,] call a special meeting of the Council for the purpose of—

(a) determining the number of members of the Standing Committee ;

(b) determining the Subjects Committee or Committees, if any, to be appointed, and the number of members of each such Committee, and if more than one such Committee are to be appointed, the Subjects Committee of which the Vice-President shall be the *ex-officio* Chairman ;

(c) holding elections to the Standing Committee and the Subjects Committee or Committees, if any, in the manner laid down in clause (b) of sub-section (2) of section 63.

<sup>2</sup>[Provided that, the President shall not be eligible for being a member of any of the Subjects Committees, (but he shall have the right to speak in, and otherwise to take part in the proceedings of, any Subjects Committee, except that he shall not be entitled to vote thereat.)]

(5) If more than one Subjects Committee are to be appointed, the Chairman of the Subjects Committee, other than that of which the Vice-President is to be the *ex-officio* Chairman, shall be elected by the members thereof, at the meeting convened under sub-section (4).

**Constitu-  
tion of  
Standing  
Committee  
of 'C'  
Class  
Councils.** 66. The Standing Committee referred to in sub-section (1) of the last preceding section shall consist of—

(a) the President of the Council as the Chairman ;

(b) the Chairman or Chairmen of the Subjects Committees, if any, appointed under clause (b) of sub-section (4) of that section, and if no such Subjects Committee is appointed the Vice-President, as the member or members ; and

(c) such other members elected by the Councillors from amongst their number in the manner laid down in clause (b) of sub-section (2) of section 63, so however that the total number of members of the Standing Committee shall not exceed the number determined under clause (a) of sub-section (4) of the said section :

Provided that, no Councillor shall be eligible to be a member of the Standing Committee, if he is already elected as a member of more than one Subjects Committee.

**Special  
Committees.** 67. A Council may from time to time appoint Special Committees consisting of such Councillors and for such duration as it may determine, and may refer to such Committees, such special subjects or matters relating to the purposes of this Act, for opinion or inquiry and report, as the Council may think fit. The Council may at any time discontinue or alter the constitution of any such Committee. Such Committee may be directed by the Council to submit its report or opinion, either to the Council, the Standing Committee or any of its Subjects Committees.

<sup>3</sup>[Where the President is not a member of any Special Committee, he shall have the right to speak in, and otherwise to take part in the proceedings of that Committee, except that he shall not be entitled to vote thereat.]

<sup>1</sup> This portion was substituted for the word and figures " within seven days of his election as President under section 51 " by Mah. 47 of 1973, s. 22.

<sup>2</sup> This proviso was added by Mah. 4 of 1974, s. 13.

<sup>3</sup> This portion was added by Mah. 4 of 1974, s. 14.

68. (1) The term of office of the Chairman of the Standing Committee shall be co-terminus with his term of office as President.

Term of office of Chairmen and members of Standing and Subjects Committees.

(2) The term of office of the Chairman of a Subjects Committee of which the Vice-President is the *ex-officio* Chairman shall be co-terminus with his term of office as Vice-President.

(3) The term of office of the Chairman of other Subjects Committees and of the members of the Standing Committee and all Subjects Committees shall be one year or for the residue of their term as Councillors, whichever is less, but each of them shall be eligible for re-election:

Provided that, if any such Chairman absents himself from the municipal area for an aggregate period exceeding six months during the year, whether with or without leave of the Council, he shall cease to be the Chairman.

69. A vacancy occurring in any Committee of a Council due to any reason whatsoever, shall, as soon as possible, be filled up by the election of a member there-to, subject to the same provisions as those under which the member whose place is to be filled up, was elected.

Casual vacancies in Committees of the Council.

70. Each Council shall make by-laws to provide for the following matters :—

Functions and powers of Standing Committees and Subjects Committees.

(a) allotment of subjects to the Standing Committee and the Subjects Committees (if any):

Provided that, [the subjects of finance and welfare of conservancy staff, and where a Transport Committee is not appointed the subject of transport undertaking also, shall be allotted to the Standing Committee,] and the subjects of fairs and pilgrims to the Sanitation, Medical and Public Health Committee, and where such Committee is not appointed to the Standing Committee;

(b) extent of powers of the Council under this Act or any other law for the time being in force to be exercised by the Standing Committee, and the Subjects Committees (if any), in respect of the subjects allotted to such Committees.

71. Notwithstanding the provisions of section 322, the by-laws made in accordance with the last preceding section shall be subject to the previous approval of the Director, also.

By-laws under section 70 subject to Director's previous approval.

[71A. If for any reason the Standing Committee or any Subjects Committee is unable to exercise any powers or to perform any duties and functions conferred or imposed on it by or under this Act, the Council may, with the previous sanction of the Director, exercise such powers or perform such duties and functions or may, with like sanction, appoint a Special Subjects Committee and direct that the powers and duties and functions of the Standing Committee or the Subjects Committee, as the case may be, shall be exercised or performed by such Special Subjects Committee.]

Powers and functions of Standing Committee or Special Committee to be exercised or performed by Council or Special Subjects Committee if necessary.

<sup>1</sup> This portion was substituted for the words "the subjects of transport undertaking, finance and welfare of conservancy staff shall be allotted to the Standing Committee" by Mah. 14 of 1966, s. 6.

<sup>2</sup> Section 71A was inserted by Mah. 45 of 1975, s. 5.

Limits of powers of Committees in respect of financial sanction

172. The powers of financial sanction of the Standing Committee and the Subjects Committees of Councils of different classes of municipal areas shall not exceed the limits indicated in columns 2 and 3 of the table given below :—

| Class of municipal area | Limits of financial sanctions in respect of |                    |
|-------------------------|---|--------------------|
|                         | Standing Committee                          | Subjects Committee |
| 1                       | 2   | 3                  |
|                         | Rs.   | Rs.                |
| 'A'                     | 1,00,000                                    | 20,000             |
| 'B'                     | 50,000                                      | 10,000             |
| 'C'                     | 20,000                                      | 4,000              |

Provided that, the Standing Committee of the Council shall not sanction any project or scheme involving construction such as a road, bridge, building or water supply or drainage scheme costing over Rs. 20,000 in the case of an 'A' or 'B' Class municipal area, and Rs. 10,000 in the case of 'C' Class municipal area, unless prior technical sanction therefor is obtained from such officer of the State Engineering Service, as the State Government may designate; or where the Council has appointed a Municipal Engineer or a Water Works Engineer referred to in sub-section (2) of section 75 and such Engineer is recognised by the State Government in this behalf, unless prior technical approval therefor is obtained from such Engineer, who may be concerned with the scheme.]

Subordination of Committees to Council. 73. (1) All Subjects Committees shall be subordinate to the Standing Committee in addition to the Council.

(2) The Standing Committee shall be subordinate to the Council.

(3) The Subjects Committees shall report all their decisions as soon as may be to the Standing Committee for information.

(4) The Standing Committee shall report as soon as may be all its decisions, including its decision on the decisions of the Subjects Committees, to the Council, for its information.

(5) If the directions of the Council to a Subjects Committee conflict with the directions of the Standing Committee to that Subjects Committee, the directions of the Council shall in all cases prevail.

#### CHAPTER IV.

##### DIRECTOR OF MUNICIPAL ADMINISTRATION AND COLLECTOR.

Appointment of Director and Regional Directors of Municipal Administration and their powers and the powers of the Collector. 74. (1) The State Government shall by notification in the *Official Gazette*, appoint a Director of Municipal Administration. His jurisdiction shall extend to the entire State. The State Government may, by like notification, appoint Regional Directors of Municipal Administration, who shall have jurisdiction over such area of the State as the State Government may, from time to time, specify.

(2) The Director, and the Collector of each district, shall exercise such powers and perform such duties as are conferred and imposed upon them by this Act or any rule made thereunder. The State Government may, by notification in the *Official Gazette*, direct that any power (except the power to make rules) or duty which by this Act or by any rule made thereunder is conferred or imposed upon it shall, in such circumstances and under such conditions, if any, as may be specified, be exercised or performed also by the Director or the Collector.

<sup>1</sup> Section 72 was substituted by Mah. 4 of 1974, s. 15.

(3) Each Regional Director, and each Assistant and Deputy Collector, shall within his respective jurisdiction be competent to exercise any of the powers and to perform any of the duties conferred and imposed upon, or delegated to, the Director and the Collector, respectively :

Provided that, the Director or, as the case may be, the Collector, may, subject to the general or special orders of the State Government, reserve to himself such powers and duties as he may, by order, specify in this behalf.

(4) In exercising their powers and performing their duties, the Regional Directors and the Assistant and Deputy Collectors shall be subject to the control and supervision of the Director and the Collector, respectively.

## CHAPTER V

## PROVISIONS REGARDING OFFICERS AND SERVANTS.

75. (1) There shall be a Chief Officer for every Council.

(2) A Council may, with the sanction of the Director, and if so required by the State Government, shall create all or any of the following posts, namely:—

(i) a Municipal Engineer ;

(ii) a Water Works Engineer ;

(iii) a Municipal Health Officer ;

(iv) a Municipal Auditor ;

(v) a Municipal Education Officer ;

(vi) any other Officer as may be designated by the State Government in this behalf.

(3) <sup>1</sup>[Subject to the provisions of section 75A, the qualifications], pay, allowances and other conditions of service and the method of recruitment of the officers specified in sub-sections (1) and (2) shall be regulated by rules made by the State Government in this behalf.

(4) Subject to the provisions of <sup>2</sup>[section 75A] the power of making appointment to the posts specified in sub-sections (1) and (2) shall vest in the Council.

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<sup>4</sup>[75A. (1) If the State Government considers it necessary or expedient for the purpose of bringing about a more efficient service of officers of Councils with uniform terms and conditions of service to carry out the functions and duties by or under this Act, the State Government may, notwithstanding anything contained in this Act, by notification in the *Official Gazette*,—

(a) constitute in respect of all Councils or Councils for any class of municipal areas<sup>1</sup> a municipal service or services (to be called by such designation as may be specified in the notification) of—

(i) Chief Officers of such Councils and

(ii) all or any of the other officers, specified in sub-section (2) of section 75 whose minimum salary (exclusive of allowances) is not less than Rs. 225 per month;

(b) direct from time to time that each such municipal service shall consist of such classes, cadres and posts (including grades of posts) and the initial strength of officers in each such classes or cadres shall be such, as may be specified in the notification; and

(c) further direct that the officers included in any such classes or cadres shall belong to such service of the State Government as may be specified in the notification

<sup>1</sup> These words were substituted for the words "The qualifications" by Mah. 38 of 1971, s. 2(1).

<sup>2</sup> This was substituted for the words "sub-sections (5) and (6)", *ibid.*, s. 2(2).

<sup>3</sup> Sub-sections (5), (6) and (7) were deleted, *ibid.*, s. 2(3).

<sup>4</sup> Section 75A was inserted by Mah. 38 of 1971, s. 3

Appoint-  
ment of  
Chief  
Officer,  
Engineer,  
Water Works  
Engineer,  
Health  
Officer,  
Auditor and  
Education  
Officer  
and certain  
other  
officers.

Constitution  
of Maha-  
rashtra  
Municipal  
Services and  
provisions  
relating  
thereto.

(2) The State Government may make rules for regulating the mode of recruitment by holding examinations or otherwise; including provision for the absorption of persons already working under any Council in municipal services constituted under this section or otherwise and providing for terminal benefits as compensation, pension or gratuity or the like, to persons who elect not to be absorbed or cannot be absorbed or who elect to retire and the conditions of service of persons appointed or absorbed to such municipal services; and in respect of persons appointed or absorbed in such municipal services constituted under this section the provisions of section 79 shall cease to apply :

Provided that, such cessor shall not, in relation to absorbed officers, affect the previous operation of section 79 in respect of anything done or omitted to be done before such absorption :

Provided further that the terms and conditions of service applicable immediately before the appointed day to any officer shall not be varied to his disadvantage except with the previous approval of the State Government.

(3) Except as otherwise provided in any rules made under sub-section (2), all rules regulations or orders as amended from time to time and for the time being in force in the State and applicable to officers in the relevant class of service of the State Government shall continue to apply to officers appointed to, or absorbed in, any such service and shall be deemed to be rules, regulations or orders made under this Act, until other rules, regulations or orders, if any, are made in this behalf, or subject to such modifications, as the State Government may, from time to time by notification in the *Official Gazette* and in any other prescribed manner, make.

(4) Notwithstanding anything contained in sub-section (4) of section 75, the power of making appointments of officers to any municipal council under this section including promotions, transfers and all matters relating to any conditions of service shall vest in the State Government, or any officer not below the rank of a Deputy Secretary to Government duly authorised by the State Government for the purpose.

[(5) The officers included in any municipal service constituted under this section shall be the servants of the State Government ; but they shall draw their salaries and allowances directly from the municipal fund.]

(6) There shall be paid every year out of the municipal fund to the State Government such cost as the State Government may determine on account of <sup>1</sup>pension, leave and <sup>2</sup>allowances other than those drawn from the municipal fund under sub-section (5) of the officers belonging to any of municipal services constituted under this section and all the expenses incurred by the State Government for administering the municipal service or services constituted under this section. If any municipal Council fails to pay such cost and expenses <sup>4</sup>[or the salaries and allowances of such officers] within the period prescribed in this behalf, then the provisions of sub-section (3) of section 312 shall apply to the payment of such cost and expenses <sup>4</sup>[or the salaries and allowances of such officers] as they apply in relation to the payment of the expense and remuneration not paid under that section.]

<sup>1</sup> Sub-section (5) was substituted by Mah. 4 of 1974, s. 38.

<sup>2</sup> The word " pay, " was deleted, *ibid.*

<sup>3</sup> There words were substituted for the words " other allowances ", *ibid.*

<sup>4</sup> These words were inserted, *ibid.*

76. (1) A Council may, with the sanction of the Director, create such posts of Appointment of officers and servants other than those specified in sub-sections (1) and (2) <sup>1</sup>[of section 75] as it shall deem necessary for efficient execution of its duties under this Act. <sup>2</sup>of section 75] as it shall deem necessary for efficient execution of its duties under this Act. <sup>3</sup>of section 75] as it shall deem necessary for efficient execution of its duties under this Act. <sup>4</sup>of section 75] as it shall deem necessary for efficient execution of its duties under this Act. <sup>5</sup>of section 75] as it shall deem necessary for efficient execution of its duties under this Act. <sup>6</sup>of section 75] as it shall deem necessary for efficient execution of its duties under this Act. <sup>7</sup>of section 75] as it shall deem necessary for efficient execution of its duties under this Act. <sup>8</sup>of section 75] as it shall deem necessary for efficient 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<sup>100</sup>of section 75] as it shall deem necessary for efficient execution of its duties under this Act.

Mah. XXI of 1973. (2) <sup>2</sup>[ Subject to the provisions of the Maharashtra Public Services (Subordinate) Selection Board Act], 1973 and the rules made thereunder, the qualifications ], pay, allowances and other conditions of service and the method of recruitment of any such officers and servants—

(a) if the minimum salary (exclusive of allowances) of the post is less than Rs. 75 per month shall be determined by by-laws made by the Council in this behalf ; and

(b) if the minimum salary (exclusive of allowances) of the post is Rs. 75 or more shall be determined by general or special order made by the Director in this behalf.

Mah. XXI of 1973. <sup>4</sup>[(3) (a) All appointments to the posts created under sub-section (1) (other than the posts of inferior municipal servants) shall be made, by the Chief Officer, or by any person duly authorised by the Council for the purpose, from the list of the candidates selected under the Maharashtra Public Services (Subordinate) Selection Board Act, 1973.

(b) All appointments to the posts of inferior municipal servants created under sub-section (1) shall be made, by the Chief Officer, or by any person or authority authorised by the Council for this purpose, and such person or authority may be the same or different in respect of the posts referred to in clauses (a) and (b) of sub-section (2).

Mah. XXI of 1973. *Explanation.*—For the purposes of this section and the Maharashtra Public Services (Subordinate) Selection Board Act, 1973, a post of inferior municipal servant means any of the posts of municipal servants which are in the opinion of the State Government equivalent to the posts of Class IV Government servants and which are declared by the State Government, from time to time, by general or special order, to be the posts of inferior municipal servants.]

<sup>5</sup>[(4) No Council shall employ any person, who has not completed his fifteenth year, to serve as a member of its sanitary staff.]

77. (1) The Chief Officer shall—

(a) subject to the control, direction and supervision of the President, supervise the financial and executive administration of the Council and exercise such powers and perform such duties and functions as may be conferred or imposed upon him or allotted to him by or under this Act ; <sup>6</sup>Powers and duties of Chief Officer.

(b) take steps to give effect to all the decisions or resolutions of the Council ;

(c) cause to be maintained and supervise the accounts and registers of the Council ;

(d) subject to the orders of the competent authority, take prompt steps to remove any irregularity pointed out by the Municipal Auditor ;

(e) prepare budget estimates and submit them to the Standing Committee ;

<sup>1</sup> These words were substituted for the words " of the last preceding section " by Mah. 38 of 1971, s.4.

<sup>2</sup> These words were substituted for the words " The qualifications " by Mah. 21 of 1973, Sch. III.

<sup>3</sup> These words were substituted for the words " Selection Boards Act " by Mah. 69 of 1975, s. 13 (2).

<sup>4</sup> Sub-section (3) was substituted by Mah. 61 of 1977, s. 4, Schedule.

<sup>5</sup> Sub-section (4) was added by Mah. 45 of 1975, s. 6.

(f) report to the President and the Committee concerned all cases of fraud, embezzlement, theft or loss of municipal money and property ;

(g) exercise supervision and control over the acts and proceedings of all the officers and servants of the Council ;

(h) subject to the rules, by-laws and general or special orders made under this Act, dispose of all questions such as the pay and allowances, leave and other privileges in respect of the officers and servants of the Council.

(2) The Chief Officer may, <sup>1</sup>[with the sanction of the President] delegate any of the powers or duties or functions conferred or imposed upon or allotted to him by or under this Act, to any municipal officer or servant :

Provided that, such delegation shall be subject to such limitations, if any, as may be prescribed by the Council and also to the control and revision by the Chief Officer.

Powers and duties of other officers and servants.

78. The powers and duties of all officers and servants of the Council, other than the Chief Officer, shall be such as the Standing Committee may specify from time to time.

Punishment of officers and servants.

79. (1) Without prejudice to the provisions of any law for the time being in force <sup>2</sup>[and subject to the provisions of section 75A and the rules made thereunder,] the following penalties may, for good reasons, be imposed upon any officer or servant of the Council :—

(i) Censure ;

(ii) Withholding of increments or promotion including stoppage at an efficiency bar ;

(iii) Reduction to a lower post on a fixed pay or a time-scale or to a lower stage in a time scale ;

(iv) Recovery from his pay of the whole or part of any pecuniary loss caused to the Council by negligence or breach of orders ;

(v) Fine ;

(vi) Suspension ;

(vii) Removal from the service, which does not disqualify from future employment ;

(viii) Dismissal from the service, which ordinarily disqualifies from future employment.

(2) Any of the penalties mentioned in sub-section (1) may be imposed on an officer or servant of the Council by the authority competent to make the appointment of the officer or servant :

<sup>3</sup>[Provided that,—

(i) if the minimum salary (exclusive of allowances) of the post held by an officer or servant is less than Rs. 75 per month, the penalties may be imposed on the officer or servant by the Standing Committee, and if the Council so decides, by the President ;

(ii) if the minimum salary (exclusive of allowances) of the post held by the officer or servant is Rs. 75 per month or more, the penalties may be imposed on the officer or servant by the Council, or by the Standing Committee, if the Council so decides.]

<sup>1</sup> These words were substituted for the words " with the sanction of the Council " by Mah. 4 of 1974, s. 16.

<sup>2</sup> This portion was inserted by Mah. 38 of 1971, s. 5.

<sup>3</sup> This proviso was inserted by Mah. 21 of 1973, Sch. III.



<sup>1</sup>[Provided further that,] suspension of an officer or servant pending inquiry into the allegations against such officer or servant shall not be deemed to be a penalty and shall be ordered only by the authority competent to make appointment to the post held by such officer or servant.

(3) No officer or servant shall be reduced to a lower post or removed or dismissed from service under this section unless he has been given a reasonable opportunity of showing cause against such reduction, removal or dismissal :

Provided that this sub-section shall not apply—

(a) where a person is reduced, removed or dismissed on the ground of conduct which has led to his conviction on a criminal charge ; or

(b) where the competent authority is satisfied that, for reasons to be recorded in writing by such authority, it is not reasonably practicable to give that person an opportunity of showing cause.

(4) In the case of any officer or servant holding any post permanently the minimum salary of which (exclusive of allowances) is <sup>2</sup>[Rs. 125 or more per month in " C " Class municipal area, Rs. 175 or more per month in " B " Class municipal area or Rs. 225 or more in " A " Class municipal area,] no order of dismissal shall be passed, without the prior approval of the Collector.

<sup>1</sup> These words were substituted for the words " Provided that " by Mah. 21 of 1973, Sch. III.

<sup>2</sup> This portion was substituted for " Rs. 75 or more " by Mah. 4 of 1974, s. 17.

(5) In every case referred to the Collector under the last preceding sub-section, the Collector shall not refuse to give his approval unless he is satisfied that—

- (i) the finding at the inquiry is perverse ; or
- (ii) the penalty of removal or dismissal, as the case may be, is too severe.

Where the Collector informs the Council or the Standing Committee that the finding at the inquiry is perverse, no further proceedings shall be taken against the officer or servant concerned in respect of the same matter.

(6) An appeal against any order imposing any penalty mentioned in sub-section (1) may be made to the authority superior to the authority imposing the penalty as shown below :—

| Authority imposing the penalty | .. | .. | Superior authority to which appeal may be made |
|--------------------------------|----|----|--|
| (i) Chief Officer              | .. | .. | Standing Committee.                            |
| (ii) Standing Committee        | .. | .. | Council.                                       |
| (iii) Council                  | .. | .. | Director.                                      |

(7) No such appeal may be entertained if not preferred within one month from the date of receipt of the order appealed against by the officer or servant concerned.

80. Every Council shall, in respect of the officers and servants of the Council, other than those referred to in sub-sections (1) and (2) of section 75, make by-laws on the following matters, namely :—

By-laws to be made regulating certain conditions of service.

(a) fixing the amount and nature of the security to be furnished by any employee who is required to handle property, cash or securities belonging to the Council or by any other employee from whom it may be deemed expedient to require security ;

(b) regulating the grant of leave to the employees and the payment of leave salary and allowances to them whilst absent on leave ;

(c) determining the remuneration to be paid to the persons appointed to act for any of the said employees during their absence on leave ;

(d) authorising the payment of travelling or conveyance allowance to the employees ;

(e) regulating the period of service of all employees ;

(f) determining the conditions under which the employees or any of them shall on retirement or discharge or in the event of injury or disability receive pension, gratuity or compassionate allowance and under which heirs or surviving relatives shall receive pension, gratuity or compassionate allowance and the rate or amounts of such pension, gratuity or compassionate allowance ;

(g) authorising payment of contributions, out of the Municipal Fund, to any pension or provident fund which may be established for the benefit of the employees ;

(h) determining subsistence allowance, in lieu of pay, during the period of suspension of any employee, pending inquiry ;

(i) generally prescribing any other conditions of service of the employees.

## CHAPTER VI.

## CONDUCT OF BUSINESS.

## (1) Meetings.

Provision in a Council :-  
 in regard to meetings of Council.

81. The following provisions shall be observed with respect to the meetings of a Council :-

<sup>1</sup>[(1). For the disposal of general business, which shall be restricted to matters relating to the powers, duties and functions of the Council as specified in this Act or any other law for the time being in force, and any welcome address to a distinguished visitor, proposal for giving *Man patra* to a distinguished person or resolution of condolence (where all or any of these are duly proposed) an ordinary meeting shall be held once in two months. The first such meeting, shall be held within two months from the date on which the meeting of the Council under section 19A is held, and each succeeding ordinary meeting shall be held within two months from the date on which the last preceding ordinary meeting is held. The President may also call additional ordinary meeting as he deems necessary. It shall be the duty of the President to fix the date for all ordinary meetings and to call such meetings in time.]

<sup>2</sup>[(1A) If the President fails to call an ordinary meeting within the period specified in clause (1), the Chief Officer shall forthwith report such failure to the Collector. The Collector shall, within seven days from receipt of the Chief Officers' report, or may, *suo moto*, call the ordinary meeting. The agenda for such meeting shall be drawn up by the Collector in consultation with the Chief Officer :

Provided that, any such meeting called by the Collector shall not disturb the sequence of the ordinary meetings, as specified in clause (1) and the next ordinary meeting shall be called by the President as if the last preceding meeting was held on the last permissible day of the period specified in clause (1) ]

(2) The President may, whenever he thinks fit, and shall, upon the written request of not less than one-fourth of the total number of Councillors and on a date not later than fifteen days after the receipt of such request by the President, call a special meeting. <sup>3</sup>[The business to be transacted at any such meeting shall also be restricted to matters specified in clause (1)]

(3). If the President fails to call a meeting within the period <sup>4</sup>[specified in clause (2), ] the Councillors who had made a request for the special meeting being called, may request the Collector to call a special meeting. On receipt of such request, the Collector, or any officer whom he may designate in this behalf, shall call the special meeting on a date within fifteen days from the date of receipt of such request by the Collector. Such meeting shall be presided over by the Collector or the officer designated, but he shall have no right to vote.

(4) (a) Seven clear days' notice of an ordinary meeting, and three clear days' notice of a special meeting, specifying the date, hour and place at which such meeting is to be held and the business to be transacted thereat shall be served upon the Councillors, and posted up at the municipal office. The notice shall include any motion or proposition of which a Councillor shall have given written notice,

<sup>1</sup> Clause (1) was substituted by Mah. 4 of 1974, s. 18(a).

<sup>2</sup> Clause (1A) was inserted, *ibid*, s. 18 (b).

<sup>3</sup> This portion was added, *ibid*, s. 18(c).

<sup>4</sup> This was substituted for a "specified in clause (1) or clause (2), ", *ibid*, s. 18(d).

not less than ten clear days previous to the meeting, of his intention to bring forward thereat and in the case of a special meeting, any motion or proposition mentioned in any written request made for such meeting ;

(b) notwithstanding anything contained in sub-clause (a) in an emergency, for reasons to be recorded in writing, the President may call a special meeting of the Council with only one day's notice served upon the Councillors and posted up at the municipal office.

(5) Every meeting of a Council shall, except for reasons to be specified in the notice convening the meeting, be held in any of the buildings used as a municipal office by such Council.

(6) Every meeting shall, in the absence of both the President and the Vice-President, be presided over by such one of the Councillors present as may be chosen by the meeting to be the chairman for the occasion and such chairman shall exercise thereat the powers vested in the President by clause (a) of sub-section (1) of section 58.

(7) (a) The presiding authority shall preserve order at the meeting. All points of order shall be decided by the presiding authority with or without discussion as it may deem fit, and the decision of the presiding authority shall be final ;

(b) (i) the presiding authority may direct any Councillor whose conduct is in its opinion disorderly to withdraw immediately from the meeting of the Council and any Councillor so ordered to withdraw shall do so forthwith and shall absent himself during the remainder of the day's meeting ;

Provided that, the presiding authority may withdraw such order on receiving an apology from the Councillor or without such apology ;

(ii) if any Councillor, who has been ordered to withdraw, continues to remain in the meeting, the presiding authority may take such steps as it may deem fit to cause him to be removed.

(8) Every meeting shall be open to the public, unless the presiding authority considers that any inquiry or deliberation pending before the Council should be held in private :

Provided that, the presiding authority may at any time cause any person to be removed who interrupts the proceedings.

(9) (a) The quorum necessary for the transaction of business—

(i) at an ordinary meeting shall be one-third of the total number of Councillors ;

(ii) at a special meeting shall be one-half of the total number of Councillors :

Provided that, in computing the quorum a fraction shall be ignored ;

(b) if at any time during a meeting the presiding authority notices or if it is brought to the notice of the presiding authority that the number of Councillors present including the presiding authority falls short of the quorum required, the presiding authority shall after waiting for not less than fifteen minutes and not more than thirty minutes adjourn the meeting to such hour on the following or some other future day as it may reasonably fix. A notice of such adjournment shall be posted up at the municipal office and the business which would have been brought before the original meeting, had there been a quorum thereat, but no other business, shall be brought before the adjourned meeting and may be disposed of at such meeting.

(10) Except with the permission of the presiding authority (which shall not be given in the case of a motion or proposition to modify or cancel any resolution within three months after the passing thereof), no business shall be transacted and no proposition shall be discussed at any meeting unless it had been mentioned in the notice convening such meeting or in the case of a special meeting, in the written request for such meeting.

(11) Subject to any rules made in this behalf, the order in which the business shall be transacted at any meeting shall be determined by the presiding authority :

Provided that, if it is proposed by any Councillor that priority should be given to any particular item of business, or to any particular proposition, the presiding authority shall put the proposal to the meeting and be guided by the majority of votes of the Councillors present and voting, given for or against the proposal.

(12) Minutes containing the names of the Councillors and of the Government officers, if any, present under the provisions of clause (17), and of the proceedings at each meeting shall be kept in Marathi, Hindi or English as the Council may determine, in a book to be maintained for this purpose. Except when votes are recorded by ballot, the names of the Councillors voting for or against any proposal or motion shall be recorded in the minute book. The minutes shall be signed, as soon as practicable, by the presiding authority of such meeting and shall at all reasonable times be open to inspection by any inhabitant of the municipal area. Such minutes shall be placed before the next meeting of the Council and shall, after confirmation by the meeting, be signed by the presiding authority of such meeting.

(13) Except as otherwise provided by or under this Act, all questions shall be decided by a majority of votes of the Councillors present and voting, the presiding authority having a second or casting vote in all cases of equality of votes. Votes shall be taken and results recorded in such manner as may be prescribed by rules.

(14) Any meeting may, with the consent of a majority of the Councillors present, be adjourned from time to time to a later hour on the same day or to any other day ; but no business shall be transacted at any adjourned meeting other than that left undisposed of at the meeting from which the adjournment took place. A notice of such adjournment posted up at the municipal office shall be deemed to be sufficient notice of the adjourned meeting :

Notwithstanding anything contained in clause (9), no quorum shall be necessary for such adjourned meeting.

(15) No resolution of a Council shall be modified or cancelled within three months after the passing thereof except by a resolution supported by not less than one-half of the total number of Councillors and passed at the meeting of which notice shall have been given fulfilling the requirements of clause (4) and setting forth fully the resolution which it is proposed to modify or cancel at such meeting and the motion or proposition for the modification or cancellation of such resolution.

(16) Except for reasons which the presiding authority deems emergent, no business relating to any work which is being or is to be executed for the Council by any Department of the Government or the Zilla Parishad concerned or to any educational matter shall be transacted at any meeting of a Council unless at least seven days previous to such meeting, a letter has been addressed to the concerned officer of the Government or the Zilla Parishad or the Educational Inspector, as the case may be, informing him of the intention to transact such business thereat and of the motions or propositions to be brought forward concerning such business.

(17) If it shall appear to a Council that the presence of any Government Officer, or an officer of the Zilla Parishad, is desirable for the purpose of discussion or consideration of any question, on which, in virtue of the duties of his office, his opinion or the information which he can supply will be useful to such Council, at any meeting of such Council, it shall be competent to such Council, by letter addressed to such officer not less than fifteen days previous to the intended meeting, to invite him to be present thereat ; and the said officer shall, as far as possible, attend such meeting :

Provided that, such officer on receipt of such letter may, if unable to be present himself, instruct a Deputy or Assistant or other competent subordinate, as to his views, and may send him to the meeting as his representative instead of attending himself.

(18) No officer attending a meeting of the Council under clause (16) or (17) shall be entitled to vote on any proposition at such meeting.

(19) The State Government may make rules in respect of matters relating to the conduct of business at meetings of the Council not provided for in this section.

82. The following provisions shall apply to meeting of Committees :—

Meeting of  
Committees.

<sup>1</sup>(1) The ordinary meetings of the Committee shall be held once every month. The first ordinary meeting shall be held within fifteen days from the date on which the concerned Committee has been constituted and each succeeding ordinary meeting shall be held within one month from the date on which the last preceding ordinary meeting is held, on such days and at such time as the Chairman may fix. The business to be transacted at such meeting shall be restricted to the subjects allotted to the Committee concerned under section 70.]

(2) Upon the written request of the President or of not less than one-fourth of the members of the Committee, the Chairman shall call a special meeting of the Committee on a date not later than seven days after the receipt of such request :

Provided that, in computing one-fourth of the members a fraction shall be ignored :

<sup>2</sup>[Provided further that, the business to be transacted at such meeting shall also be restricted to the subjects allotted to the Committee concerned under section 70.]

(3) If the Chairman of a Committee has been absent from the municipal area for a period exceeding fifteen days or if the Chairman fails to call a meeting within the period specified in clause (2), the President or in his absence the Vice-President may call a meeting of the Committee.

(4) If the Chairman, the President and the Vice-President fail to call a meeting as required by clause (2) or (3), one-third of the members of the Committee or two members, whichever is more, may call such meeting :

Provided that, in computing one-third of the members a fraction shall be ignored.

(5) (a) A notice of every meeting specifying the date on which and the time and the place at which such meeting is to be held and the business to be transacted thereat shall be served upon each member of the Committee and shall also be posted up at the municipal office at least three clear days before the date of the meeting ;

<sup>1</sup> Clause (1) was substituted by Mah. 4 of 1974, s. 19(a).

<sup>2</sup> Second proviso was inserted by Mah. 4 of 1974, s. 19(b).

(b) notwithstanding anything contained in sub-clause (a) in an emergency, for reasons to be recorded in writing, the Chairman may call a meeting of the Committee with only one day's notice served upon the members and posted up at the municipal office.

(6) One-half of the members of a Committee shall form a quorum, but such number shall not be less than two :

Provided that, in computing one-half of the members a fraction shall be ignored.

(7) Every meeting of a Committee shall be presided over by the Chairman and in the absence of the Chairman, by one of the members of the Committee as may be chosen by the meeting to preside.

(8) The State Government may make rules in respect of matters relating to the conduct of business at meetings of Committees not provided for in this section.

(9) Save as otherwise provided by clauses (1) to (7) and the rules made under clause (8), the provisions of clauses (5), (7), (10), (11), (12), (13), (14), (15), (17) and (18) of the last preceding section and the rules made under clause (19) of that section shall *mutatis mutandis* apply to the meetings of all Committees.

Chief Officer at every meeting of the Council, and if required at a meeting of a Committee, but not to vote or make any proposition.

83. (1) The Chief Officer shall, unless prevented by reasonable cause, be present at every meeting of the Council. The Chief Officer may and if so required by a Committee shall be present at the meeting of the Committee.

(2) The Chief Officer may, with the permission of the presiding authority or the Council, make an explanation or a statement of facts in regard to any subject under discussion at such meeting, but shall not vote upon or make any proposition at such meeting.

(3) The Council or a Committee may require any of the officers of the Council to attend any meeting of the Council or the Committee at which any matter with which such officer is concerned is being discussed. When any officer is thus required to attend any such meeting, he may be called upon to make a statement or explanation of facts or supply any information, but shall not be entitled to vote or to make any proposition at such meeting.

Power of Council or Committee to require information, document, etc., from Chief Officer.

84. (1) The Council or any Committee may require from the Chief Officer—

(a) any return, statement, estimate, statistics or plan or other information regarding any matter pertaining to the administration of the Council ;

(b) report or clarification on any such matter ; and

(c) a copy of any record, correspondence, plan or other document which is in his possession or under his control in his official capacity or which is recorded or filed in his office or in the office of any officer or servant subordinate to him.

(2) The Chief Officer shall comply with any requisition under sub-section (1), unless he is of opinion that compliance therewith will be prejudicial to the interest of the Council or of the public, in which case, he shall refer such requisition to the President and abide by the decision of the President.

Joint Committees of local bodies.

85. (1) A Council may, from time to time, concur with any other local authority,—

(a) in appointing out of their respective bodies, a joint committee for any purpose in which they are jointly interested and in appointing a Chairman of such Committee ; and

(b) in delegating to any such Committee power to frame terms binding on each such body as the construction and future maintenance of any joint work and any power which might be exercised by either or any of such bodies ; and

(c) in framing and modifying regulations for regulating the proceedings of any such Committee and the conduct of correspondence relating to the purpose for which the Committee is appointed.

(2) A Council may, from time to time, enter into an agreement with any other local authority for the levy of any tax falling under entry 52 or 59 in List II in the Seventh Schedule to the Constitution of India, whereby the tax leviable by the bodies so contracting may be levied together instead of separately within the limits of the area subject to the control of the said bodies.

(3) Where Council has requested the concurrence of any other local authority under the provisions of sub-section (1) in respect of any matter and such other local authority as refused to concur, the State Government may pass such order as it may deem fit, requiring the concurrence of such other local authority, not being a cantonment authority, in the matter aforesaid ; and such other local authority shall comply with such order.

(4) If any difference of opinion arises between bodies having joined or entered into an agreement for any purpose under this section, the decision thereupon of the State Government or of such officer as it may designate in this behalf shall be final :

Provided that, if one of the bodies concerned is a cantonment authority any such decision shall be subject to the concurrence of the Central Government.

(5) For the purposes of this section; the expression "local authority" includes a Cantonment Board.



86. (1) The State Government may, if it considers necessary, appoint in such District manner as it deems fit a co-ordination committee at the District level consisting of representatives of the Councils and the Zilla Parishad of the District for the purpose of effecting proper co-ordination in respect of matters such as water supply, medical facilities, and other matters in which they may be jointly interested.

(2) When a Co-ordination Committee is constituted under sub-section (1), the Collector shall convene and preside over all the meetings of such Committee.

(2) *Validity of proceedings.*

87. (1) No disqualification of or defect in the election or appointment of any person acting as Councillor or as the President or presiding authority of any meeting or as Chairman or member of a Committee appointed under this Act shall be deemed to vitiate any act or proceedings of the Council or of any such Committee, as the case may be, in which such person has taken part, wherever the majority of persons parties to such act or proceedings, were entitled to act.

(2) No resolution of a Council or of any such Committee shall be deemed invalid on account of any irregularity in the service of notice upon any Councillor or member, provided that the proceedings of the Council or Committee were not prejudicially affected by such irregularity.

(3) Until the contrary is proved, every meeting of a Council or of a Committee appointed under this Act in respect of proceedings whereof a minute has been made and signed in accordance with this Act or the rules made thereunder, shall be deemed to have been duly convened and held and all the members of the meeting shall be deemed to have been duly qualified; and where the proceedings are the proceedings of a Committee, such Committee shall be deemed to have been duly constituted and to have had the power to deal with the matters referred to in the minute.

(4) During any vacancy in a Council or Committee the continuing Councillors or members may act as if no vacancy had occurred.

## CHAPTER VII

### MUNICIPAL PROPERTY, FUNDS, CONTRACTS AND LIABILITIES.

88. (1) Subject to any special reservation made or to any special conditions imposed by the State Government, all property of the nature hereinafter in this section specified (not being of private ownership) and situate within the limits of the municipal area shall vest in and be under the control of the Council, and with all other property which has already vested or may hereafter vest in the Council, shall be held and applied by it for the purposes of this Act, that is to say,—

(a) all public town-walls, gates, markets, slaughter-houses, manure and night-soil depots and all public buildings of every description which have been constructed or are maintained out of the municipal fund;

(b) all public streams, springs and works for the supply, storage and distribution of water for public purposes, and all bridges, buildings, engines, materials and things connected therewith or appertaining thereto, and also any adjacent land (not being private property) appertaining to any public tank or well;

(c) all public sewers and drains, and all sewers, drains, culverts and water-courses in, alongside or under any street, and all works, materials and things appertaining thereto;

(d) all dust, dirt, dung, ashes, refuse, animal matter or filth, or rubbish of any and, or unclaimed dead bodies of animals, collected by the Council from the streets, houses, privies, sewers, cess-pools or elsewhere, or deposited in places fixed by the Council in that behalf ;

(e) all public lamps, lamp-posts and apparatus connected therewith or appertaining thereto ;

(f) all lands, buildings or other property transferred to the Council by the Central Government or the State Government or acquired by gift, purchase or otherwise for local public purposes ; and

(g) all public streets, not being open spaces or lands owned by Government and the pavements, stones and other materials thereof, and also all trees, erections, materials, implements and things provided for such streets.

(2) The lands and buildings belonging to Government and transferred to a Council under clause (f) of sub-section (1) shall not, unless otherwise expressly provided in the instrument or order of transfer, belong by right of ownership to the Council, but shall vest in it subject to the terms and conditions of the transfer. On the breach of any of the said terms or conditions, the land or the building, as the case may be, with all things attached to such land or building including all fixtures and structures shall revert in Government and it shall be lawful for Government to resume possession thereof and make such orders as to its management or disposal, as it may deem fit without payment of compensation.

Decision  
of claims  
to pro-  
perty  
by or  
against  
the Council.

89. (1) In any municipal area to which a survey of lands, other than lands ordinarily used for the purposes of agriculture only, has been or shall be extended under any law for the time being in force, where any property or any right in or over any property is claimed by or on behalf of the Council, or by any person as against the Council, it shall be lawful for the Collector after inquiry of which due notice has been given, to pass an order deciding the claim.

(2) Any suit instituted in any civil court after the expiration of one year from the date of any order passed by the Collector under sub-section (1) or, if one or more appeals have been made against such order within the period of limitation, then from the date of any order passed by the final appellate authority as determined according to section 204 of the Bombay Land Revenue Code, 1879, section 158 of the Hyderabad Land Revenue Act, or section 41 of the Madhya Pradesh Land Revenue Code, 1954, as the case may be, shall be dismissed (although limitation has not been set up as a defence) if the suit is brought to set aside such order or if the relief claimed is inconsistent with such order, provided that the plaintiff has had due notice of such order.

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of 1879.  
Hyd. VIII  
of 1317  
Fasti.  
M. P. II  
of 1935.

(3) (a) The powers conferred by this section on a Collector may also be exercised by an Assistant or Deputy Collector or by a Survey Officer or a Settlement Officer or Assistant Settlement Officer, as the case may be ;

(b) the inquiry referred to in this section shall be conducted in accordance with the provisions relating to conduct of formal inquiry or inquiry contained in the relevant Land Revenue Code or Act in force in the municipal area.

Municipal  
fund.

90. (1) All moneys received by or on behalf of a Council by virtue of this Act or any other law for the time being in force, all taxes, fines and penalties paid to or levied by it under this Act, other than fines imposed by any Court, all proceeds of land or other property sold by the Council, and all rents accruing from its land or property, and all interest, profits and other moneys accruing by gift or transfer from Government or private individuals or otherwise, shall constitute the municipal fund, and shall be held and dealt with in a similar manner to the property specified in section 88 and section 97, respectively :

Provided that—

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1890.

(a) nothing in this section or in section 88 shall in any way affect any obligation accepted by or imposed upon any Council by any declarations of trust executed by or on behalf of such Council or by any scheme settled under the Charitable Endowments Act, 1890, for the administration of any trust, or by a trust of the nature specified in clause (b) :

(b) a Council may, subject to the condition that reasonable provision shall be made for the performance of all obligations imposed or that may be imposed on it by or under this Act or any other law for the time being in force, after crediting the necessary sums to the funds created under sections 50 and 91, credit to a separate heading in the municipal accounts any portion of the municipal fund received or set apart by it specially for the purposes of schools or dispensaries or water works or fire-brigades or other such purposes as the Director in this behalf approves, and the Council shall apply sums so credited exclusively to the special purposes for which such sums were received or set apart ;

(c)(i) every Council which levies a tax on pilgrims resorting periodically to a shrine, within its area shall, subject to the condition that reasonable provision shall be made for the purposes specified in sub-clause (ii), credit the proceeds of the said tax to a separate heading in the municipal account to be called the " Pilgrim Fund Account " ;

(ii) the purposes for which provision shall be made by a Council before the proceeds of the pilgrim tax are credited to the Pilgrim Fund Account shall be the following, namely, the payment to the Council of such percentage of the proceeds of the said tax as may be determined from time to time by the Council with the approval of the Collector for—

(A) making reasonable provision for the performance of all obligations imposed or which may be imposed on it by or under this Act or any other law for the time being in force ;

(B) such general duties of the Council as are connected with the health, convenience and safety of the said pilgrims ; and

(C) the cost of collection of the said tax ;

(iii) the sums credited under sub-clause (i) shall be devoted to such works conducive to the health, convenience and safety of the said pilgrims as may be approved by the Collector.

(2) The State Government may under appropriation duly made in this behalf make such grants to every Council every year and subject to such terms and conditions and in such manner as it may deem fit for all or any of the following purposes, namely :—

(a) Water supply ;

(b) Drainage ;

(c) Primary and secondary education ;

(d) Development plan and town planning schemes under the Bombay Town Planning Act, 1954 ;

(e) Dearness allowance to the officers and servants of the Council ;

(g) Public health ;

(h) Fire brigade ;

(i) Construction and maintenance of roads ;

(j) and such other amenities as the State Government may from time to time determine.

Such grants shall be credited to the municipal fund and applied for the purposes for which they are sanctioned.

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<sup>1</sup> Clause (f) was deleted by Mah. 38 of 1971, s. 6.

**Constitution of Salary Reserve Fund.** 91. Every Council shall build up a 'Salary Reserve Fund' within a period of three financial years by transferring annually on or before the 31st day of December a sum equal to the total of one month's salary and allowances of all the officers and servants <sup>1</sup>[working under, the Council]. Neither during the period of three years aforesaid nor thereafter, shall it be competent for the Council to incur any expenditure from this fund, except with the previous sanction of the Collector. The Collector may give his sanction if he is satisfied that the proposed expenditure is for the payment of salaries and allowances, and cannot be incurred from the unreserved funds of the Council. Such sanction shall further be subject to the condition that no expenditure from the municipal fund shall be incurred thereafter except for the purposes specified below in order of priority, till the Salary Reserve Fund is fully recouped :—

- (a) recoupment of the 'Salary Reserve Fund',
- (b) payment of salaries and allowances.

The Collector shall also prescribe the period and the monthly instalment by which the said fund shall be recouped, which period in no case shall exceed six months.

**Dry Latrines Conversion Fund.** 91A. (1) Every Council shall create and maintain a special fund called 'the Dry Latrines Conversion Fund', to which shall be credited—

- (i) the proceeds of the special latrine tax levied under clause (e) of sub-section (2) of section 105 ;
- (ii) any grants or loans received from the State Government for the conversion of dry latrines into wet latrines, of which a separate account shall, however, be maintained by the Council.

(2) The amount standing to the credit of this Fund shall be utilised only for the purpose of conversion of dry latrines in the municipal area into wet latrines.]

**Provisions regarding transfer of municipal property.** 92. (1) No Council shall transfer any of its immovable property without the sanction of the State Government.

(2) A proposal of such transfer shall be accompanied by a resolution of the Council passed at a meeting by a majority of not less than two-thirds of the total number of Councillors and shall in no way be inconsistent with the rules made in this behalf by the State Government.

(3) Notwithstanding anything contained in sub-section (1), a Council may lease its immovable property for a period not exceeding three years, and the lessee shall not be allowed to make any permanent constructions on such immovable property. Such lease may be renewed by the Council beyond the period of three years with the permission of the Director, so, however, that the total period of any lease shall not exceed seven years.

No such lease or any renewal thereof shall be granted unless supported by a resolution passed at a meeting of the Council.

**Provisions relating to contracts and tenders.** 93. (1) In the case—

(a) of every contract which will involve expenditure not covered by a budget grant ;

(b) of every contract the performance of which cannot be completed within the official year current at the date of the contract,

the sanction of the Council by a resolution passed at an ordinary meeting shall be necessary.

(2)(a) Every contract under or for any purpose of this Act shall be made on behalf of the Council by the Chief Officer.

<sup>1</sup> These words were substituted for the words " of the Council " by Mah. 4 of 1974, s. 20.

<sup>2</sup> Section 91A was inserted by Mah. 45 of 1975, s. 7.

(b) No such contract which the Chief Officer is not empowered by this Act to carry out without the approval or sanction of some other municipal authority shall be made by him until or unless such approval or sanction has first of all been duly given.

(c) No contract which will involve an expenditure exceeding Rs. 1,500, Rs. 1,000 and Rs. 500, shall be made by the Chief Officer of 'A' Class, 'B' Class and 'C' Class Council, respectively, unless otherwise authorised in this behalf by the Council, except with the approval or sanction of the Council.

(d) Every contract made by the Chief Officer involving an expenditure exceeding 75 per cent. of the limits in clause (c) but not exceeding those limits shall be reported by him within fifteen days after the same has been made to the Council.

(e) The foregoing provisions of this section shall apply to every variation or discharge of a contract to the same extent as to an original contract.

(3) Every contract entered into by a Chief Officer on behalf of a Council shall be entered in to in such manner and form as would bind such Chief Officer if such contract were on his own behalf, and may in the like manner and form be varied or discharged :

Provided that—

(a) where any such contract, if entered in to by a Chief Officer, would require to be under seal, the same shall be sealed with the common seal of the Council ;

(b) every contract for the execution of any work for the supply of any materials or goods which will involve an expenditure exceeding five hundred rupees shall be in writing and shall be sealed with the common seal of the Council and shall specify the work to be done or the materials or goods to be supplied, as the case may be, the price to be paid for such work, materials or goods and in the case of a contract for work, the time or times within which the same or specified portions thereof shall be completed.

(4) The common seal of the Council shall not be affixed to any contract or other instrument except in the presence of two members of the Standing Committee who shall attach their signatures to the contract or instrument in token that the same was sealed in their presence. The signatures of the said members shall be distinct from the signatures of any witnesses to the execution of any such contract or instrument.

(5) A contract not executed in the manner provided in this section shall not be binding on the Council.

(6) Except as is otherwise provided in sub-section (2), a Chief Officer, shall before entering into any contract for the execution of any work or the supply of any materials or goods which will involve an expenditure exceeding one thousand rupees give notice by advertisement in a local newspaper, inviting tenders for such contract :

Provided that, at least clear seven days shall be allowed to elapse between the date of the publication of the advertisement in the newspaper inviting tenders and the last date fixed for the receipt of tenders by the Chief Officer.

(7) The Chief Officer shall not be bound to accept any tender which may be made in pursuance of such notice, but may, with the approval of the Council, accept any of the tenders so made which appears to him, upon a view of all the circumstances, to be the most advantageous or may reject all the tenders submitted to him.

(8) A Council, after obtaining the approval of the Collector, may authorise the Chief Officer, for reasons which shall be recorded in its proceedings, to enter into a contract without inviting tenders as herein provided or without accepting any tender which he may receive after having invited them.

(9) A Chief Officer shall require security for the due performance of every contract into which he enters under sub-section (6) and may, in his discretion, require security for the due performance of any other contract into which he enters under this Act.

Bar against officers, and servants being interested in contract.

94. (1) No officer or servant of a Council shall, without the written permission of the Collector, in anywise be connected with or interested in any bargain or contract made with the Council for any of the purposes of this Act.

(2) If any such officer or servant is so concerned or interested or, under colour of his office or employment, accepts any fee or reward whatsoever other than his proper salary or allowances, the appropriate authority may declare that he shall be incapable afterwards of holding or continuing in any office or employment under the Council.

(3) Nothing in this section shall bar a prosecution under the next succeeding section.

Penalty to Councillors, officers and servants for improper interest in contracts, etc.

95. (1) If any Councillor, or any officer or servant of a Council, is, without the written permission of the Collector, directly or indirectly interested in any contract made with such Council, he shall be deemed to have committed an offence under section 168 of the Indian Penal Code.

(2) A Councillor or an officer or servant of a Council shall not, by reason only of being a shareholder in, or a member of any company, or co-operative society, be deemed to be interested in any contract entered into between the company or the society and the Council.

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Liability of Councillors, officers and servants for loss, or damage.

96. (1) If any Councillor or an officer or servant of a Council makes or directs to be made any payment or application of any money or other property belonging to or under the control of such Council to any purpose not authorised by or under this Act, or assents to, or concurs with or participates in, any affirmative vote or proceeding relating thereto, he shall be individually liable to such Council for the loss or damage caused thereby, unless he proves that he acted in good faith and with due care and attention.

(2) Every Councillor or officer or servant of a Council shall be liable to such Council for the loss of any money or the loss of, or damage to, other property belonging to it or under its control, if such loss or damage is a direct consequence of his negligence or misconduct.

(3) No suit shall be instituted by a Council against any Councillor thereof under sub-section (1) or sub-section (2), except with the previous sanction of the State Government.

(4) Notwithstanding anything contained in sub-section (3), a suit under sub-section (1) or sub-section (2) may be instituted by the State Government.

(5) No suit shall be instituted under this section after the expiration of six years from the date when the cause of action arose.

97. The municipal fund and all property vested in a Council shall be applied for the purposes of this Act within its area :

Application of municipal property and funds within and without the municipal area.

Provided that, it shall be lawful for the Council with the sanction of the Director or any officer duly authorised by him in this behalf—

(a) to incur expenditure in the acquisition of land or in the construction maintenance, repair or purchase of works beyond the limits of its area for the purpose of obtaining a supply of water required for the inhabitants of the municipal area or of providing the supply of electrical energy or gas for the use of the inhabitants of the municipal area or of establishing slaughter-houses or places for the disposal of night-soil or sewage or carcases of animals or for drainage works or for the purpose of providing mechanically propelled transport facilities for the conveyance of the public or for the purpose of setting of dairies or farms for the supply, distribution and processing of milk or milk products for the benefits of the inhabitants of the municipal area, or for any other purpose calculated to promote the health, safety or convenience of the inhabitants of the municipal area ; or

(b) to make a contribution towards expenditure incurred by any other local authority or out of any public funds for measures affecting the health, safety or convenience of the public and calculated to benefit directly the residents within the limits of the contributing Council :

Provided further that, nothing in this section or in any other provision of this Act shall be deemed to make it unlawful for a Council when with such sanction as aforesaid it has constructed works beyond the limits of the municipal area for the supply of water or electrical energy or gas or for drainage as aforesaid—

(i) to supply or extend to or for the benefit of any persons or buildings or lands in any place whether such place is or is not within the limits of the municipal area, any quantity of water or electrical energy or gas not required for the purposes of this Act within the municipal area, or the advantages afforded by the system of drainage works on such terms and conditions with regard to payment and to the continuance of such supply or advantages as shall be settled by agreement between the Council and such persons or the occupiers or owners of such buildings, or lands, or

(ii) to incur any expenditure, on such terms with regard to payments as may be settled as aforesaid, for the construction, maintenance, repairs, or alteration of any connection pipes or any electric or gas supply lines or other works necessary for the purpose of such supply or for the extension of such advantages,

(iii) to make contributions towards the construction, establishment or maintenance of institutions referred to in clause (t) of sub-section (3) of section 49, subject to the condition that the total of such contributions in any financial year shall not exceed two per cent. of the general revenues (excluding Government grants) of the Council for the previous financial year :

Provided that such contributions may, with the prior approval of the State Government, exceed two per cent, but not five per cent of such revenues.

98. It shall not be necessary for a Council to obtain sanction of the Director under the last preceding section, if the Council, in an emergency, decides to give on loan its fire fighting equipment, road-roller, bull-dozer or ambulance car to any other local authority in the District. The terms and conditions of the loan shall be such as the Council and the borrowing local authority may mutually agree.

Special provision regarding loan of fire fighting equipment, etc.

**Power to deposit and invest surplus funds.** 99. (1) It shall be lawful for a Council to deposit, with the State Bank of India or such other Bank as may hereafter be appointed to conduct the business of Government treasury or in any other scheduled bank or with the sanction of the State Government in any co-operative bank in the State of Maharashtra, any surplus funds in its hands which may not be required for current charges, and to invest such funds in public securities in the name of the Council, and from time to time, to dispose of such securities as may be necessary.

(2) All surplus funds over and above what may be required for current expenses, unless deposited or invested as provided for in sub-section (1), shall be deposited in the local Government treasury or such other place of security as may be approved by the Collector.

**Power \*\*\* to compromise suits.** 100. Subject to rules made under this Act, the President may, on behalf of a council compromise any suit instituted by or against it, or any claim or demand arising out of any contract entered into by it in accordance with this Act for such sum of money or other compensation as shall be deemed sufficient.

<sup>2</sup>[When any such compromise is made, the President shall forthwith submit to the Council a report of the action taken by him indicating therein *inter alia* the reasons for which such action was considered necessary.]

## CHAPTER VIII

### BUDGET AND ACCOUNTS

**Budget.** 101. (1) The Chief Officer shall each year <sup>4</sup>[before the 31st day of December prepare, under the direction of the President, the annual budget containing]—

(i) a statement showing the income and expenditure of the Council for the previous financial year ;

(ii) a statement showing the income and expenditure of the Council from the 1st day of April to the 30th day of November of the financial year then current and an estimate of the income and expenditure for the remaining portion of the current year ;

(iii) an estimate of the income and expenditure of the Council during the ensuing financial year and estimate of the closing balance in the municipal fund at the end of the current year ;

(iv) proposals for any change in the taxes, fees or other charges to be levied for the ensuing year.

(2) Such statements and estimates shall be prepared under such heads of account in such form as may be prescribed under the Municipal Account Code framed under sub-section (1) of section 102.

<sup>5</sup>[2A]. The President shall on or before the 31st day of December place before the standing Committee the budget prepared under sub-sections (1) and (2) and call a meeting of the Standing Committee on or before the 15th day of January to consider the said budget. No business other than consideration of the budget shall be transacted at such meeting which shall be continued, if necessary, from time to time, upto the 31st day of January.

<sup>1</sup> These words were substituted for the words " a Council May " by Mah. 4 of 1974, s. 21(a).

<sup>2</sup> This portion was added, *ibid*, s. 21(b).

<sup>3</sup> The words " of Council " were deleted, *ibid*, s. 21(c).

<sup>4</sup> These words, figures and letters were substituted for the words, figures and letters " on or before the 31st day of December prepare and place before the Standing Committee— ", *ibid*, s. 22(1)(a).

<sup>5</sup> These sub-sections were inserted, *ibid*, s. 22(1)(b).



(2B) If the President fails to place the budget before the Standing Committee or call a meeting of that Committee by the dates specified under sub-section (2A), the Collector shall, on receipt of an intimation that effect from the Chief Officer or a Councillor, or *suo motu*, cause the budget to be prepared and placed before the Standing Committee through the Chief Officer, as soon as possible, at a meeting called by the collector for that purpose.

(3) The Standing Committee shall consider the estimates and the proposals of the Chief officer and submit them to the Council with such recommendations as it may deem fit to make, before the 31st day of January :

Provided that, if the Standing Committee fails to make its recommendations before the 31st day of January, the President shall place the statements and estimates before the Council without the recommendations of the Standing Committee.

(4) The Council shall consider the estimates prepared by the Chief Officer and the recommendations of the Standing Committee, if any, and adopt the budget estimates with or without modifications not later than the 28th day of February :

Provided that, when a Council is indebted to a Government or Government has guaranteed any loan raised by a Council in the open market or otherwise, the budget of the Council shall be adopted only with the previous sanction of the Director :

Provided further that, nothing in the first proviso, shall be deemed to prevent the Council during the first quarter of the financial year or till the budget is sanctioned whichever is earlier, from paying from its municipal fund, cost of the sanctioned establishment and contingencies :

<sup>1</sup>[Provided also that, if the Council fails to adopt the budget on or before the 28th day of February, the President shall forthwith submit the budget to the Director for his approval. The Director shall, within thirty days from its receipt approve such budget with or without modifications, or return it to the President, with such directions as he may think fit to give, for reconsideration. When any such budget is approved by the Director, it shall be deemed to have been duly sanctioned.]

(5) No budget shall be approved by the Council unless provision is made therein—

(a) for the payment as they fall due of all sums and of all instalments of principal and interest for which the Council may be liable under this Act or any other law for the time being in force ;

(b) for the payment of contributions to the special funds constituted under this Act such as the Salary Reserve Fund and Water Supply Reserve Fund ;

(c) for the payment of salaries and allowances of the officers and servants <sup>2</sup>[working under the Council ;]

<sup>3</sup>[(ca) for an amount equal to such per cent of the estimated current revenues of the Council as the State Government may, by general or special order, direct, for improving the living and working conditions of its sanitary staff ;]

(d) for a minimum cash balance at the end of the year (exclusive of the balance, if any, in any statutory fund) of such amount as may be prescribed by rules by the State Government.

(6) The budget so sanctioned may be varied or altered by the Council, from time to time, as circumstances may render desirable :

<sup>1</sup> This proviso was added by Mah. 4 of 1974, s. 22(I) (c).

<sup>2</sup> These words were substituted for the words "of the Council" *ibid.*, s. 22(I) (d).

<sup>3</sup> Clause (ca) was inserted by Mah. 45 of 1975, s.8.

Provided that, the Standing Committee or any other Committee appointed under this Act may within the budget so sanctioned, sanction re-appropriations not exceeding such limits as may in respect of each class of Council be prescribed by rules, from one sub-head to another or from one minor head to another under the same major head and controlled by the same Committee. A statement of such re-appropriations shall be submitted to the Council at its next meeting :

Provided further that, no such re-appropriation shall be done from the amounts earmarked towards the repayment of any loan and interest thereon and towards contributions to any fund or funds constituted under the provisions of this Act.

(7) (a) Save in an emergency, no sum shall be expended by or on behalf of any Council unless such sum is included in the budget for the time being in force.

(b) If any sum which is not so included in the budget, is expended in an emergency, the circumstances in which such sum was expended shall forthwith be reported by the President to the Council and the Collector, with an explanation of the way in which it is proposed to cover such extra expenditure.

**Municipal accounts.** 102. (1) Accounts of receipts and disbursements of every Council shall be kept in accordance with the rules contained in the Municipal Account Code prescribed by the State Government and shall be placed before the Council in the prescribed manner.

(2) After the end of each official year the Chief Officer shall arrange to get prepared, and if so required by section 104 get audited by the Municipal Auditor, the accounts of the Council for the year and shall place them before the Council not later than the 30th day of June of the following year.

(3) An abstract of the annual accounts as passed by the Council showing the receipts and disbursements of the municipal fund under each head of receipt and disbursement, the charges for establishment, the balance, if any, of the fund remaining unspent, and such other information as may be required by the State Government shall be forwarded by the Council to the Director, not later than the 31st day of July of the next financial year.

**Publication of accounts.** 103. The quarterly and annual accounts, receipts and disbursements, and the budget when sanctioned, shall be open to inspection by any adult inhabitant in the municipal area. A note to that effect that a statement of such account and the budget are so kept for inspection shall be published in the local newspapers.

**Audit of accounts.** 104. (1) The provisions of the Bombay Local Fund Audit Act, 1930, shall apply to the audit of accounts of every Council, subject to the modification that the powers conferred and duties imposed by that Act on the Commissioner may in regard to such audit be exercised and performed also by the Director. Bom. XXV of 1930.

(2) In addition to the audit provided for under the provisions of the said Act,—

(a) an 'A' Class or 'B' Class Council shall make arrangements for the audit of its accounts by a Municipal Auditor at such intervals and in such manner as may be prescribed ;

(b) a 'C' Class Council may, or if so required by the State Government shall, make arrangements for the audit of its accounts as such intervals, in such manner and by such agency as may be prescribed.

(3) The auditor shall, for the purposes of audit have access to all the accounts and relevant records of the Council.

## CHAPTER IX

## MUNICIPAL TAXATION

## (1) Imposition of compulsory and voluntary taxes

105. (1) Subject to any general or special orders which the State Government may make in this behalf, a Council shall impose, for the purposes of this Act, the taxes listed below :—

(a) a consolidated property tax on lands or buildings or both situated within municipal area, based on their rateable value as determined in accordance with section 114;

(b) an octroi;

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<sup>2</sup>[(d) a tax on cinemas, theatres, circuses, carnivals and other performances and shows;]

(e) a tax on advertisements other than advertisements published in the newspapers :

<sup>3</sup>Provided that, the maximum and minimum rates at which the taxes aforesaid shall be levied in different classes of municipal areas and other matters relating to imposition, assessment, collection and exemptions thereof shall be such as may be prescribed by rules.

(2) The consolidated tax on property shall include—

(a) a general tax;

(b) a general water tax;

(c) a lighting tax;

(d) a general sanitary tax;

<sup>4</sup>[(e) a special latrine tax.]

106. If under any special or general order issued under sub-section (1) of the last preceding section, the State Government grants exemption in respect of any class of property or persons from levy of the taxes specified in sub-sections (1) and (2) of that section, the State Government may under appropriation duly made by law in this behalf, annually reimburse to the Council concerned, an amount approximately equal to the loss that the Council thereby incurs. The decision of the State Government regarding—

(i) the mode of assessing the loss, and

(ii) the amount of loss incurred by each Council concerned each year, shall be final.

<sup>1</sup> Clause (c) was deleted by Mah. 16 of 1975, Schedule II.

<sup>2</sup> Clause (d) was substituted for the original by Mah. 14 of 1966, s. 7.

<sup>3</sup> Clause (e) was added by Mah. 45 of 1975, s. 9.

107. If a 'C' Class Council, by a resolution passed at a meeting by a majority of not less than two-thirds of the total number of the Councillors decides that, for reasons to be specified in such resolution it cannot levy any of the taxes specified in sub-sections (1) and (2) of section 105, the State Government may exempt such Council partially or fully from levying such tax or taxes for a period to be specified by the State Government in that behalf. The Council shall not in such a case be entitled to any reimbursement of losses as provided in the last preceding section.

Provision for exempting 'C' Class Councils from levying certain taxes temporarily.

108. Subject to any general or special orders which the State Government may make in this behalf, a Council may impose, for the purposes of this Act, any of the following taxes, namely :—

Other taxes which Council may impose.

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(a) a tax on all vehicles (excluding motor vehicles as defined in the Motor Vehicles Act, 1939), boats or animals used for riding, draught or burden and kept for use within the municipal area, whether they are actually kept within or outside such area ;

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(b) a toll on vehicles <sup>1</sup>[(excluding motor vehicles save as provided in section 20 of the Bombay Motor Vehicles Tax Act, 1958)] and animals used as aforesaid, entering the municipal area but not liable to taxation under clause (a);

(c) a tax on dogs kept within the municipal area;

(d) a special sanitary tax upon private latrines, premises or compounds cleansed by municipal agency, after notice given as hereinafter required;

(e) a drainage tax;

(f) a special water tax for water supplied by the Council in individual cases, charges for such supply being fixed in such mode or modes as shall be best suited to the varying circumstances of any class of cases or of any individual case;

(g) a tax on pilgrims resorting periodically to a shrine within the limits of the Council ;

(h) a special educational tax ;

(i) any other tax <sup>2</sup>[(not being a tax on professions, trades, callings and employments),] which under the Constitution of India the State Legislature has power to impose in the State :

Provided that, no special sanitary tax in respect of private latrines, premises or compounds shall be levied, unless and until the Council has—

(i) made provision for the cleansing thereof by manual labour, or for conducting or receiving the sewage thereof into municipal sewers, and

(ii) issued either severally to the persons to be charged, or generally to the inhabitants of the municipal area or part thereof to be charged with such tax, one month's notice of the intention of the Council to perform such cleansing and to levy such tax.

109. A Council before imposing any of the taxes referred to in section 108 shall observe the following preliminary procedure :—

Procedure preliminary to imposing tax under section 108.

(a) it shall, by resolution passed at a special meeting, select for the purpose one or other of the taxes specified in that section and approve the by-laws concerning the tax selected, and in such by-laws specify—

(i) the classes of persons or of property or of both, which the Council proposes to make liable, and any exemptions which it proposes to make ;

(ii) the amount or rate at which the council proposes to assess each such class ;

(iii) the mode of levying and recovering the tax and the dates, on which it or instalments (if any) thereof shall be payable ;

(iv) all other matters which the State Government by rules made in this behalf may require to be specified therein ;

(b) when such a resolution is passed, the Council shall take further action to obtain the previous sanction of the State Government to the by-laws under section 322.

<sup>1</sup> These brackets, words and figures were inserted by Mah. 43 of 1969, s. 17.

<sup>2</sup> These brackets and words were inserted by Mah. 16 of 1975, Schedule II.

Discretionary tax when sanctioned not to be abolished without previous sanction of Government.

110. After the by-laws in respect of any discretionary tax are sanctioned by the State Government under the last preceding section, such tax shall be brought into force on or after a date to be specified by the State Government in its sanction. Such a tax shall not then be abolished without the previous sanction of the State Government.

Local publication of by-laws relating to taxes with notice.

111. [The bye-laws referred to in sections 109 and 110, as sanctioned and published in the *Official Gazette*, shall be displayed by the Council on its notice-board in the municipal office. The Council shall also publish a notice in the prescribed form in a local newspaper informing the inhabitants of the municipal area of the subject-matter of the bye-laws so displayed and the date on which they shall come into force. Such date shall, however, be not less than thirty days from the date of publication of such notice :]

Provided that—

(a) a tax leviable by the year shall not come into force except on one of the following days, namely the first day of April, the first day of July, the first day of October or the first day of January in any year; and if it comes into force on any day other than the first day of April, it shall be leviable by the quarter till the first day of April then next ensuing.

(b) if the levy of a tax, or a portion of a tax, has been sanctioned for a fixed period only, the levy shall cease at the conclusion of that period, except so far as regards recovery of arrears which may have become due during that period.

Council may vary rates of tax within prescribed limits.

112. (1) Notwithstanding any rule, by-law or resolution specifying the amount or rate at which a tax is leviable, a Council may, by a resolution passed at a special meeting, decide to increase or reduce the amount or rate at which such tax is leviable and to that extent the by-laws already sanctioned by the State Government shall be deemed to have been suitably amended with effect from the date specified in the notice referred to under sub-section (2) :

Provided that—

(a) such increase or reduction shall be within the maximum and minimum limits fixed in respect of such tax under the rules ;

\* \* \* \* \*

(2) When a Council has by a resolution decided to increase or reduce the amount or rate at which any tax is leviable, the Council shall publish in the municipal area the resolution together with notice specifying a date, which shall not be less than thirty days from the date of publication of such notice, from which the amount or rate at which any tax is leviable shall be increased or reduced. The tax at the amount or rate so increased or reduced shall be leviable from the date specified in such notice.

### (2) Assessment and liability to tax on buildings and lands

Appointment of authorised Valuation Officer.

113. (1) The State Government may by notification in the *Official Gazette*,—

(a) appoint such officers of the Town Planning and Valuation Department as it thinks fit to be authorised Valuation Officers for the purposes of this Act; and

(b) define the municipal areas within which such officers shall exercise the powers conferred and perform the duties imposed upon them by or under this Act.

<sup>1</sup> This portion was substituted for the portion beginning with "The bye-laws referred to" and ending with "publication of such notice" by Mah. 45 of 1975, s. 10.

<sup>2</sup> The paragraph (b) was deleted, *ibid.*, s. 11.

(2) Each Council shall every year pay to the State Government such sum out of its revenue for the services rendered or to be rendered in that year by any authorised Valuation Officer or Officers for its purposes, as the State Government may by general or special order determine.

(3) Till such time as an authorised Valuation Officer is appointed for any municipal area, the powers conferred and duties imposed by or under this Act on such officer shall in that area be exercised and performed by the Standing Committee.

114. (1) In order to fix the rateable value of any building or land assessable to a property tax, there shall be deducted from the amount of rent for which such building or land might reasonably be expected to let, or for which it is actually let, from year to year, whichever is greater, a sum equal to ten per centum of the said annual rent, and the said deduction shall be in lieu of all allowances for repairs or on any other account whatever. Rateable value how to be determined.

(2) The value of any machinery contained or situate in or upon any building or land shall not be included in the rateable value of such building or land.

115. (1) When a tax on building or land or both is imposed, the Chief Officer shall cause an assessment list of all buildings or lands or lands and buildings in the municipal area to be prepared in the prescribed form. Preparation of assessment list.

(2) For the purpose of preparing such assessment list, the Chief Officer or any person acting under his authority may inspect any building or land in the municipal area and on the requisition of the Chief Officer, the owner or occupier of any such building or land shall, within such reasonable period as shall be specified in the requisition, be bound to furnish a true return to the best of his knowledge or belief and subscribe with his signature the name and place of abode of the owner or occupier or of both and the annual rent, if any, obtained and his estimate of the value of such building or land.

116. (1) When the name of the person primarily liable for the payment of a tax on buildings or lands or both in respect of any premises cannot be ascertained, it shall be sufficient to designate him in the assessment book, and in any notice which it may be necessary to serve upon the said person under this Act, "the holder" of such premises, without further description. Person primarily liable for a property tax how to be designated if his name cannot be ascertained.

(2) If, in any such case, any person in occupation of the premises shall refuse to give such information as may be requisite for determining who is primarily liable as aforesaid, such person shall himself be liable, until such information is obtained, for all taxes on buildings or lands or both leviable on the premises of which he is in occupation.

117. When the list of assessment has been completed by the Chief Officer, he shall submit the same to the authorised Valuation Officer appointed by the State Government for the municipal area. The authorised Valuation Officer shall verify the assessment as done by the Chief Officer, if necessary by inspection of properties concerned, and return the list duly checked and corrected to the Chief Officer within a period of two months. Authorised Valuation Officer to check assessment.

118. When the list of assessment is returned by the authorised Valuation Officer under the last preceding section, the Chief Officer, shall give public notice thereof and of the place where the list or copy thereof may be inspected; and every person claiming to be either the owner or occupier of property included in the list, and any agent of such person, shall be at liberty to inspect the list and to make extracts therefrom without charge. Publication of notice of assessment list.

Public notice of time fixed for lodging objections.

**119.** (1) The Chief Officer, shall at the time of the publication of the assessment list under the last preceding section, give public notice of a date not less than thirty days, after such publication, before which objections to the valuation or assessment in such list shall be made ; and in all cases in which any property is for the first time assessed or the assessment is increased, he shall also give notice thereof to the owner or occupier of the property, if known, and if the owner or occupier of the property is not known, he shall affix the notice in a conspicuous position on the property.

(2) Objections to the valuation and assessment on any property in such list shall, if the owner or occupier of such property desires to make an objection, be made by such owner or occupier or any agent of such owner or occupier to the Chief Officer before the time fixed in the aforesaid public notice, by application in writing, stating the grounds on which the valuation or assessment is disputed ; all applications so made shall be registered in a book to be kept by the Chief Officer for the purpose.

Objection how to be dealt with.

**120.** After the period given in the public notice referred to in section 118 expires the Chief Officer shall forward to the authorised Valuation Officer for the municipal area, the assessment list along with objections received. The authorised Valuation Officer shall investigate and dispose of the objections after allowing the objector an opportunity of being heard in person or by agent and cause the result thereof to be noted in the book kept under the last preceding section and cause any amendment necessary in accordance with such result to be made in the assessment list :

Provided that, before any such amendment is made the reasons therefor shall be recorded in the book aforesaid.

Authentication of list of assessment.

**121.** (1) The list so finally made by the authorised Valuation Officer shall be authenticated by him under the seal of his office and his signature and he shall endorse a certificate thereon that no valid objection has been made to the valuation and assessment contained in the list, except in cases in which amendments have been made therein.

(2) The list so authenticated shall be deposited in the municipal office, and shall there be open for inspection during office hours to all owners and occupiers of property entered therein or to the agents of such persons, and a notice that it is so open shall be published before the 31st day of July of the official year to which the list relates :

Provided that, the Collector may, for reasons to be recorded, allow the publication of such notice at a later date, but not later than the 31st day of December of the official year aforesaid.]

Authentic list how far conclusive.

**122.** Subject to such alterations as may be made therein under the provisions of the next succeeding section and to the result of any appeal or revision made under section 169 or 171, the entries in the assessment list so authenticated and deposited and the entries, if any, inserted in the said list under the provisions of the next succeeding section shall be accepted as conclusive evidence—

(i) for the purposes of all municipal taxes, of the valuation, or annual rent, on the basis prescribed in section 114 of buildings or lands or both buildings and lands, to which such entries respectively refer ; and

(ii) for the purposes of the tax for which such assessment list has been prepared of the amount of the tax leviable on such buildings or lands or both buildings and lands in any official year in which such list is in force.

<sup>1</sup> This portion was substituted for the words " shall be forthwith published " by Mah. 45 of 1975, s. 12.

123. (1) The Chief Officer, in consultation with the authorised Valuation Officer, may at any time alter the assessment list by inserting or altering an entry in respect of any property, such entry having been omitted from or erroneously made in the assessment list through fraud, accident or mistake or in respect of any building constructed, altered, added to or reconstructed in whole or in part, where such construction, alteration, addition or reconstruction has been completed after the preparation of the assessment list, after giving notice to any person interested in the alteration of the list of a date, not less than one month from the date of service of such notice, before which any objection to the alteration should be made.

Amendment of assessment list.

(2) An objection made by any person interested in any such alteration, before the time fixed in such notice, and in the manner provided by section 119 shall be dealt with in all respects as if it were an application under the said section.

(3) An entry or alteration made under this section shall subject to the provisions of sections 169 and 171 have the same effect as if it had been made in the case of a building constructed, altered, added to or reconstructed on the day on which such construction, alteration, addition or reconstruction was completed or on the day on which the new construction, alteration, addition or reconstruction was first occupied whichever first occurs, or in other cases, on the earliest day in the current official year on which the circumstances justifying the entry or alteration existed ; and the tax or the enhanced tax, as the case may be, shall be levied in such year in the proportion which the remainder of the year after such day bears to the whole year.

124. (1) It shall not be necessary to prepare a new assessment list every year. Subject to the provisions of sub-section (2), the Chief Officer may adopt the preceding year's assessment list for the new year, with such alterations as he thinks fit to make :

Preparation of new assessment list and periodical revision of rateable values.

Provided that—

- (i) a notice under sub-section (1) of section 119 shall be given in all cases in which any property is for the first time assessed or the assessment is increased ;
- (ii) a notice under sub-section (2) of section 121 shall be published about the adoption of the list.

(2) The revision of the rateable values of all properties in the municipal area shall, as far as possible, be done once in four years, and once done shall remain in force until they are revised under this sub-section. Subject to the rules, if any, made in this behalf, the Chief Officer may undertake the work of revision of rateable values for the whole municipal area at one time, or may divide the municipal area into suitable divisions and may undertake the work of revision for each division at such time as he deems fit, but the revision of the rateable values of all properties in the municipal area shall, as far as possible, be completed in four years.]

125. (1) Subject to the provisions of sub-section (2), property taxes assessed upon any premises shall be primarily leviable as follows, namely :—

Primary responsibility for property taxes on whom to rest.

- (a) if the premises are held immediately from the Government or from the Council, from the actual occupier thereof :

Provided that, property taxes due in respect of buildings vesting in the Government and occupied by servants of the Government or other persons on payment of rent shall be leviable primarily from the Government ;

- (b) if the premises are not so held—

- (i) from the lessor if the premises are let ;
- (ii) from the superior lessor if the premises are sub-let ;
- (iii) from the person in whom the right to let the premises vests if they are unlet.

<sup>1</sup> Section 124 was substituted for the original by Mah. 45 of 1975, s. 13.



(2) If any land has been let for any term exceeding one year to a tenant, and such tenant has built upon the land, the property taxes assessed upon the said land and upon the building erected thereon shall be primarily leviable from the said tenant or any person deriving title from the said tenant by the operation of law or by assignment or transfer but not by sub-lease or the legal representative of the said tenant or person whether the premises be in the occupation of the said tenant or person or legal representative or a sub-tenant.

When occupiers may be held liable for payment of property taxes. **126.** (1) If the sum due on account of any property tax remains unpaid after a bill for the same has been duly served upon the person primarily liable for the payment thereof and the said person be not the occupier for the time being of the premises in respect of which the tax is due, the Chief Officer may serve a bill for the amount upon the occupier of the said premises, or, if there are two or more occupiers thereof, may serve a bill upon each of them for such portion of the sum due as bears to the whole amount due to the same ratio which the rent paid by such occupier bears to the aggregate amount of rent paid by them both or all in respect of the said premises.

(2) If the occupier or any of the occupiers fails within thirty days from the service of any such bill to pay the amount therein claimed, the said amount may be recovered from him.

(3) No arrear of a property tax shall be recovered from any occupier under this section which as remained due for more than one year, or which is due on account of any period for which the occupier was not in occupation of the premises on which the tax is assessed.

(4) If any sum is paid by, or recovered from, an occupier under this section, he shall be entitled to credit therefor in account with the person primarily liable for the payment of the same.

Partial remission in respect of property remaining unoccupied. **127.** (1) Where any building or land the tax whereof is payable by the year, or in respect of which a special sanitary tax is payable by the year or by instalments, has remained vacant and unproductive of rent throughout the year or portion of the year for which such tax is leviable, or throughout the period in respect of which any instalment is payable, the Council shall remit or refund not more than one-half of the amount of the tax or instalment of the tax, as the case may be :

Provided that, no such remission or refund shall be granted unless notice in writing of the fact of the building or land being vacant and unproductive of rent has been given to the Chief Officer, and that no remission or refund shall take effect for any period previous to the day of the delivery of such notice.

(2) Where any such building or land as aforesaid—

(a) has been vacant and unproductive of rent for any period of not less than ninety consecutive days, or

(b) consists of separate tenements one or more of which has or have been vacant and unproductive of rent for any such period as aforesaid, or

(c) wholly or in great part demolished or destroyed by fire or otherwise deprived of value,

the Council may remit or refund such portion, if any, of the tax or instalment as it may think equitable.

(3) The burden of proving the facts entitling any person to claim relief under this section shall be upon him.

When building or land deemed to be productive of rent. **128.** For the purposes of clause (a) of sub-section (2) of the last preceding section, a building or land shall be deemed to be productive of rent, if let to a tenant who has a continuing right of occupation thereof, whether it is actually occupied by such tenant or not.

129. (1) Whenever the title of any person primarily liable for the payment of a tax on buildings or lands or both to or over such land or building or both is transferred, the person whose title is so transferred and the person to whom the same is transferred shall, within three months after execution of the instrument of transfer or after its registration if it be registered, or after the transfer is effected if no instrument be executed, give notice of such transfer in writing to the Chief Officer.

a Parties to transfer of property to give notice of transfer.

(2) In the event of the death of any person primarily liable as aforesaid, the person to whom the title of the deceased shall be transferred as heir or otherwise shall give notice of such transfer to the Chief Officer within one year from the death of the deceased.

(3) If the person liable to give the notice referred to in sub-section (1) or sub-section (2) fails to give such notice, he shall, on conviction, be punished with fine which may extend to fifty rupees.

130. (1) The notice to be given under the last preceding section shall be in the form of Schedule II or Schedule III, as the case may be, and shall state clearly and correctly all the particulars required by the said form.

(2) On receipt of any such notice, the Chief Officer may, if he thinks it necessary, require the production of the instrument of transfer, if any, or a copy thereof obtained of under section 57 of the Indian Registration Act, 1908.

XVI  
1908.

131. (1) Every person primarily liable for the payment of a tax on buildings or lands or both who transfers his title to or over such building or land or both without giving notice of such transfer to the Chief Officer as aforesaid shall, in addition to any other liability which he incurs through such neglect, continue to be liable for the payment of the said tax on the building or land or both until he gives such notice, or until the transfer shall have been recorded by the Council.

In absence of notice, liability to taxes to continue on original holder.

(2) But nothing in this section shall be held to diminish the liability of the transferee for the said tax or to affect the prior claim of the Council on the said building and land conferred by section 162, for the recovery of the tax on the land or building or both.

132. A Council may, instead of imposing a special water tax at normal rates, in individual cases, fix rates for supply of water by measurement, or arrange with any person on his application to supply on payment, periodical or otherwise, water belonging to the Council, in such quantities or for such purposes, whether domestic or otherwise, on such terms and subject to such conditions as it shall fix by agreement with such person :

Fixed charges and agreements for payment in lieu of special water tax.

Provided that —

(a) the meters, connection pipes and all other works necessary for and incidental to such supply, and all repairs, extensions and alterations of such works shall be under the control of the Council and the expense thereof shall, so far as is not inconsistent with the rules or by-laws, be defrayed by the persons liable for the charges or payments fixed in respect of such supply ; and

(b) such supply of water shall be and shall be deemed to have been granted, subject to all such conditions as to the limits or stoppage thereof and as to the prevention of waste or misuse, as are prescribed in the by-laws for the time being in force.

133. Where a Council has made provision for the cleansing of any factory, hotel or club or any group of buildings or lands used for any one purpose and under one management, it may, instead of levying in respect thereof any special sanitary tax imposed under this Chapter, fix a special rate and the dates and other conditions for periodical payments thereof ; such rate, dates and conditions shall be determined either,—

Power to fix special rate in lieu of special sanitary tax.

(a) in accordance with the by-laws for the time being in force ; or

(b) by written agreement with the person who would have been otherwise liable for the tax, provided that in fixing the amount of such rate proper regard shall be had to the probable cost to the Council of the service to be rendered.

134. Every sum claimed by a Council as due under any of the provisions contained in section 132 or 133 shall be deemed to be an amount claimed on account of a tax and shall be recoverable in the same manner as an amount of a tax is recoverable under this Act.

Recovery of sums claimed under the last two preceding sections.

135. Nothing in section 132 shall preclude a Council to contract with any person to supply for use beyond the municipal area any quantity of water belonging to it but not required by it, at such rates and on such conditions as it may think fit :

Council may sell surplus water for use outside municipal area.

Provided that, such rate shall be in no case lower than the rate chargeable for water supplied for similar purposes within the municipal area.

## (3) Octroi and Tolls.

Octroi limits.

136. For the purposes of this Act, unless the Council otherwise determines by making the necessary by-laws, the octroi limits of the Council shall be deemed to be co-terminus with the limits of the municipal area.

Power to examine articles liable to octroi.

137. (1) A person bringing into or receiving from beyond the octroi limits of a Council any animal or goods on which octroi is payable shall, when required by an officer authorised in this behalf by the Chief Officer and so far as may be necessary for ascertaining the amount of tax chargeable, —

(a) permit that officer to inspect, examine, weigh and otherwise deal with such animal or goods ;

(b) communicate to that officer any information and exhibit to him any bill, invoice or document of a like nature, which he may possess relating to such animal or goods ; and

(c) make a declaration in writing to that officer regarding the correctness and accuracy of the document shown to him.

(2) If any person bringing into or receiving from beyond the octroi limits of a Council in which octroi is leviable, any conveyance or package, refuses on demand of an officer authorised by the Chief Officer in this behalf, to permit the officer to inspect the contents of the conveyance or package for the purpose of ascertaining whether it contains anything in respect of which octroi is payable, the officer may cause the conveyance or package to be taken without unnecessary delay before such Executive Magistrate, as the State Government appoints in this behalf by name or office, who shall cause the inspection to be made in his presence.

Presentation of bills for octroi.

138. An officer demanding octroi by the authority of the Council shall tender to every person introducing or receiving anything on which the tax is claimed, a bill specifying the animal or goods taxable, the amount claimed, and the rate at which the tax is calculated.

Penalty for evasion of octroi.

139. Where any animal or goods passing into a municipal area are liable to the payment of octroi, any person who, with the intention of defrauding the Council, causes or abets the introduction of or himself introduces or attempts to introduce within the octroi limits of the Council any such animal or goods upon which payment of the octroi due on such introduction has neither been made nor tendered, shall, on conviction, be punished with fine which may extend to ten times the amount of such octroi or to two hundred rupees, whichever may be greater.

Tables of tolls to be shown on demand.

140. A Council imposing any toll under this Act, shall cause to be kept at each place where such toll is to be collected, a table showing the amounts leviable in all cases provided for in the by-laws including the terms, if any, on which the liability to pay such tolls may be compounded by periodical payments ; and it shall be the duty of every person authorised to demand payment of a toll, to show such table on the request of any person from whom such demand is made.

Power to seize vehicle or animal or goods for non-payment of octroi or toll and to dispose of seized property.

141. (1) In the case of non-payment on demand of any octroi or of any toll leviable by a Council, any person appointed to collect such octroi or toll may seize any animal or goods on which octroi is chargeable, or any vehicle or animal on which the toll is chargeable, or any part of the burden of such vehicle or animal which is of sufficient value to satisfy the demand, and may detain the same. He shall thereupon give the person in possession of the vehicle, animal or thing seized, a list of the property together with a written notice in the form of Schedule VI.

(2) When any property seized is subject to speedy decay, or when the expense of keeping it together with the amount of the octroi or toll chargeable is likely to exceed its value, the person seizing such property may inform the person in whose possession it was that it will be sold at once ; and shall sell it or cause it to be sold accordingly unless the amount of octroi or toll demanded be forthwith paid.

(3) If at any time before a sale has begun, the person from whose possession the property has been seized, tenders at the municipal office the amount of all expenses incurred and of the octroi or toll payable, the Chief Officer shall forthwith deliver to him the property seized.

(4) If no such tender is made, the property seized may be sold, and the proceeds of such sale shall be applied in payment of such octroi or toll, and the expenses incidental to the seizure, detention and sale.

(5) The surplus, if any, of the sale-proceeds shall be credited to the municipal fund, and may, on application made to the Chief Officer in writing within three years next after the sale, be paid to the person in whose possession the property was when seized, and if no such application is made, shall be the property of the Council.

142. A Council, if it thinks fit, instead of requiring payment of octroi due from any person, mercantile firm or public body to be made at the time when the animals or goods in respect of which the octroi is leviable are introduced within its octroi limits, may at any time direct that an account-current shall be kept on behalf of the Council of the octroi so due from such person, firm or body. Such account shall be settled at intervals not exceeding one month, and such person, firm or public body shall give such information or details and make such deposit or furnish such security as the Council or any officer authorized by it in this behalf shall consider sufficient to cover the amount which may at any time be due from such person, firm or body in respect of such dues. Any amount so due at the expiry of any such interval shall, for the purposes of Chapter X be deemed to be, and shall be recoverable in the same manner as, an amount claimed on account of any tax recoverable under the said Chapter. Power to keep account current.

143. Where any agreement such as is referred to in sub-section (2) of section 85 has been entered into, such one of the bodies entering into the agreement as by the terms thereof shall be specified in this behalf, shall have the same power to establish such octroi limits and octroi stations as that body may deem necessary for the entire area in which the octroi is to be collected, and shall have the same power of collecting octroi on animals or goods or both brought within the limits so established and the provisions of the act under which that body is constituted relating to octroi shall apply in the same way as if the limits so established were wholly comprised within the area subject to the control of that body and the collections made and the costs, thereby incurred shall, subject to the provisions of section 85, be divided between the bodies entering into the agreement, in such proportions as shall have been determined in the agreement. Joint collection of octroi by agreement how made.

144. (1) It shall be lawful for a Council to lease by public auction the levy of any toll that may be imposed under this Act : Farming of tolls.

Provided that, the lessee shall give security for the due fulfilment of the conditions of the lease.

(2) Where any toll has been leased under this section, any person employed by the lessee to collect such toll shall, subject to the conditions of the lease, exercise the powers and perform the duties conferred and imposed by sub-sections (1) and (2) of section 141 on a person appointed to collect a toll, and any property seized, shall be dealt with as if it has been seized under the provisions of that section :

Provided that, no property seized may be sold except under the orders of the Chief Officer.

(4) *Supplementary provisions regarding taxes.*

Power to compound tax on vehicles or animals and in the case of factories octroi].

145. [(1)] Where a Council has imposed a tax on vehicles (other than motor vehicles) or animals used for riding, draught or burden and kept for such use within the municipal area, it may compound with the keeper of any livery-stable or of horses or such vehicles kept for sale or hire, for the payment of a lump sum for any period not exceeding one year at time, in lieu of any amount which such keeper would otherwise have been liable to pay on account of the tax imposed as aforesaid.

[(2) In lieu of the amount of octroi payable by any occupier of a factory during any period, a Council may, at the request of such occupier and with the previous approval of the Director, accept from him such lump sum in advance by way of composition, as the Director may determine, on the basis of the approximate quantities of taxable goods likely to be brought into or received by such occupier within the octroi limits during such period.]

Assessment not invalid for defect of form.

146. No assessment and no charge or demand of any tax made under the authority of this Act shall be invalid by reason of any clerical error or other defect of form, and when any property is described for the purpose of assessing any such tax, it shall be sufficient to describe it so that it shall be generally known, and it shall not be necessary to name the owner or occupier thereof.

Power of State Government to require Councils to impose taxes.

147. Where it appears to the State Government that the balance of the municipal fund of a Council is insufficient for meeting any expenditure incurred under section 309 or for the performance of duties for the performance of which the Director had fixed a period under section 312, the State Government may by notification require the Council to impose, within the municipal area, any tax specified in the notification which may be imposed under section 108 and which is not at the time imposed, within the said area or to enhance any existing tax in such manner or to such extent as the State Government considers fit ; and the Council shall forthwith proceed to impose or enhance in accordance with the requisition, such tax under the provisions of this Chapter as if a resolution of the Council had been passed for the purpose under section 109.

(5) *Fees.*

Fees may be charged for certain licences, permission, etc.

148. (1) When any licence is granted under this Act, or when permission is given thereunder for making any temporary erection or for putting up any projection or for the temporary occupation of any public street or other land vested in the Council, the authority granting or giving such licence or permission may charge a reasonable fee for the same as determined by the by-laws :

Provided that when permission is given for putting up a projection, the authority giving such permission may charge every year a recurring fee until the projection is removed.

<sup>1</sup> Section 145 was renumbered as sub-section (1) of that section and sub-section (2) was added by Mah. 14 of 1966, s. 8.

<sup>2</sup> These words were added, *ibid.*, s. 8 (c).

(2) The Council may charge a higher fee by way of penalty for any erection or projection, or for the use or occupation of any public street or other land vested in the Council, by any person without its permission or licence. Such fee shall be leviable irrespective of any other penalty or liability to which the person liable to pay the same may be subject under any other provisions of this Act or any other law for the time being in force.

The rates of such higher fees shall also be determined by the by-laws.

## CHAPTER X.

### RECOVERY OF MUNICIPAL CLAIMS.

149. All amounts on account of taxes, fees or penalties imposed or as may here-  
after be imposed by or under this Act, or rules or by-laws made thereunder and all  
amounts on account of contract, auction, lease, or any money claimable under this  
Act or under the rules or by-laws made thereunder shall, save as otherwise provided,  
be recoverable in the manner provided in this Chapter.

Mode of recovery of any money claimable under this Act.

150. (1) When any amount becomes due to the Council under this Act or the rules or by-laws made thereunder, the Chief Officer shall, with the least practicable delay, cause to be presented to the person liable for the payment thereof, a bill for the sum claimed as due. Presentation of bill for sums due to Council and discount for prompt payment.

(2) Every such bill shall specify the period for which, and the property, occupation or thing in respect of which the sum is claimed and shall also give notice of the liability incurred in default of payment and of the time within which an appeal may be preferred as hereinafter provided against such claim.

(3) If a person to whom such bill is presented pays, within fifteen days from the presentation thereof, the whole sum claimed as due, then a discount equal to one per cent. of such sum shall be paid by the Council to him in such manner and within such period as may be prescribed.

151. If the person to whom a bill has been presented as provided under the last preceding section does not, within fifteen days from the presentation thereof, either— When notice of demand issued.

(a) pay the sum claimed as due in the bill, or

(b) show cause to the satisfaction of the Chief Officer why he is not liable to pay the same, or

(c) prefer an appeal in accordance with the provisions of section 169 against the claim,

the Chief Officer may cause to be served upon the person liable for the payment of the said sum a notice of demand in the form of Schedule IV or to the like effect.

152. If the person on whom a notice of demand has been served under the last preceding section, does not, within fifteen days from the service of such notice, pay the sum demanded in the notice, such sum with all costs of the recovery may be levied under a warrant signed by the Chief Officer in the form of Schedule V or to the like effect, by distress and sale of the movable or immovable property of the defaulter : When warrant may issue.

Provided that, where any measures precautionary or otherwise, have been taken in respect of any such property for the recovery of any sum claimed by the State Government, any proceedings under this Chapter in respect of such property shall abate.

153. (a) Where the property is in the municipal area, the warrant issued under the last preceding section shall be addressed to an officer of the Council ; To whom warrant addressed.

(b) where the property is in another municipal area, the warrant shall be addressed to the Chief Officer of that area ;

(c) where the property is within the limits of a Municipal Corporation other than the Bombay Municipal Corporation the warrant shall be addressed to the Municipal Commissioner of such Corporation ;

(d) where the property is in Greater Bombay, the warrant shall be addressed to the Registrar of the Court of Small Causes of Bombay ;

(e) where the property is in a Cantonment, the warrant shall be addressed to the Executive Officer of the Cantonment ;

(f) where the property is not within the limits of a Corporation or a Municipal area or a Cantonment, the warrant shall be addressed to a Government Officer not lower in rank than a Mahalkari or Naib-Tahsildar :

Provided that, such Chief Officer, Municipal Commissioner, Registrar, Executive Officer or Government Officer may endorse such warrant to a subordinate officer.

154. It shall be lawful for any officer to whom a warrant issued under section 152 is addressed or endorsed, if the warrant contains a special order authorising him in this behalf, to break open at any time between sunrise and sunset any outer or inner door or window of a building, in order to make any distress directed in the warrant, if he has reasonable grounds for believing that such building contains property which is liable to seizure under the warrant and if after notifying his authority and purpose and duly demanding admittance he cannot otherwise obtain admittance : Power of entry by force under special order



Provided that, such officer shall not enter or break open the door of any apartment appropriated for women until he has given three hours' notice of his intention and has given such women an opportunity to remove.

Warrant  
how to be  
executed.

155. It shall also be lawful for any such officer if authorized by the warrant to distrain, wherever it may be found, any movable property or attach any immovable property of the person named in the warrant issued under section 152 as defaulter, subject to the following conditions, exceptions and exemptions, namely :—

(a) the following property shall not be distrained :—

(i) the necessary wearing apparel and bedding of the defaulter, his wife and children,

(ii) the tools of artisans,

(iii) when the defaulter is an agriculturist, his implements of husbandry and such cattle and seed-grain as may be necessary to enable the defaulter to earn his livelihood ;

(b) the property distrained shall be as nearly as possible equal in value to the amount recoverable under the warrant ; and if any property has been distrained which, in the opinion of the Chief Officer or the person to whom the warrant was addressed, should not have been so distrained, it shall forthwith be returned to the defaulter ;

(c) the officer shall on distraining or attaching the property forthwith make an inventory thereof and give to the person in possession thereof at the time of distraint or attachment a written notice in the form of Schedule VI ;

(d) (i) when the property is immovable, the attachment shall be made by an order prohibiting the defaulter from transferring or charging the property in any way and all persons from taking any benefit from such transfer or charge ;

(ii) the order shall be proclaimed at some place on or adjacent to the property by beat of drum or other customary mode, and a copy of the order shall be fixed on a conspicuous part of the property and then upon the notice board of the municipal office and also, when the property is land paying revenue to the State Government, in the office of the Collector of the district in which the land is situate ;

(e) any transfer of or charge on the property attached or of any interest therein made without the written permission of the Chief Officer shall be void as against all claims of the Council enforceable under the attachment.

Sale of  
property  
distrained  
or attached ;  
application  
of proceeds  
of sale.

156. (1) When the property seized is not subject to speedy and natural decay, the property distrained or attached, or in the case of immovable property a sufficient portion thereof, may, unless the warrant is suspended by the Chief Officer or the sum due by the defaulter together with all costs incidental to the notice, warrant, and distress or attachment and detention of the property, is paid, be, on the expiry of the time specified in the notice served by the officer executing the warrant, sold by public auction under the orders of the Chief Officer, and the proceeds or such part thereof as shall be requisite, shall be applied firstly in discharge of any sum due to the State Government in respect of such property and secondly in discharge of the sum due and of all such incidental costs as aforesaid. Where the sum due to the Council together with the cost and a sum equal to five per cent. of the purchase-money for payment to the purchaser is paid by the defaulter, before the confirmation of the sale, the attachment if any of immovable property shall be deemed to have been removed and movable property seized shall be returned to the defaulter. Sales of movable and immovable property under this section shall be held in the manner laid down in the rules framed in that behalf.

(2) After sale of the property by auction as aforesaid, the Chief Officer shall put the person declared to be the purchaser in possession of the same and shall grant him a certificate to the effect that he has purchased the property to which the certificate refers.

(3) It shall be lawful for the Council to offer a nominal bid in the case of any immovable property put up for auction, provided the previous approval of the Collector is obtained to such bidding.

157. The surplus, if any, remaining after the sale of property under the last preceding section, shall be forthwith credited to the municipal fund, notice of such credit being given at the same time to the person in whose possession the property was at the time of distraint or attachment; if such person claims the surplus by written application to the Chief Officer within three years from the date of the notice given under this section, the Chief Officer shall refund the surplus to such person. Any sum not claimed within three years from the date of such notice shall be the property of the Council.

Surplus, if any, how dealt with.

158. Where the warrant is addressed outside the municipal area under section 153, the Chief Officer may by endorsement direct the officer or Registrar of the Court of Small Causes of Bombay to whom the warrant is addressed to sell the property distrained or attached; in such case it shall be lawful for such officer or Registrar to sell the property and to do all things incidental to the sale in accordance with the provisions of sections 155, 156 and 157 and to exercise the powers and perform the duties of the Chief Officer under sections 156 and 157, in respect of such sale except the power of suspending the warrant. Such officer or Registrar shall, after deducting all costs of recovery incurred by him and after confirmation of the sale remit the amount recovered under the warrant to the Chief Officer by whom it was issued who shall dispose of the same in accordance with the provisions of sections 156 and 157.

Sale outside municipal area.

159. Fees for every notice issued under section 151, every warrant issued under section 152 or distress or attachment made under section 155 and the maintenance of any livestock seized under the said section shall be chargeable at the rates respectively specified in that behalf in the by-laws of the Council and shall be included in the costs of recovery.

Fees and costs chargeable.

160. (1) If the Chief Officer shall at any time have reason to believe that any person from whom any sum recoverable under the provisions of this Chapter is due or is about to become due, is about forthwith to remove from the municipal area, the Chief Officer may direct the immediate payment by such person of the sum so due or about to become due by him and cause a bill for the same to be presented to him.

Summary proceedings may be taken against person about to leave municipal area.

(2) If, on presentation of such bill, the said person does not forthwith pay the sum due or about to become due by him the amount shall be leviable by distress and sale of the movable property or the attachment and sale of the immovable property of the defaulter in the manner hereinbefore prescribed, except that it shall not be necessary to serve upon the defaulter any notice of demand and the Chief Officer's warrant for distress and sale may be issued and executed without any delay.

161. The State Government may make rules for prescribing such supplemental or incidental provisions as it deems fit for ordering and holding and confirming sales by public auction of any property or class of property distrained or attached under this Act.

Sales in other cases by whom to be ordered and the manner of making and confirming them.

Liability of lands, buildings, etc. for taxes.

162. All sums due on account of any tax on lands or buildings or both shall, subject to the prior payment of land-revenue, if any, due to Government thereupon, be a first charge upon the building or land, in respect of which such tax is leviable and upon the movable property, if any, found within or upon such building or land, and belonging to any person liable for such tax :

Provided that, no arrears of any such tax shall be recovered from any occupier who is not the owner if such arrears have been due for more than one year for a period during which such occupier was not in occupation.

Receipts to be given for all payments.

163. For all sums paid on account of any tax under this Act, a receipt stating the amount, and the tax on account of which it has been paid, shall be tendered by the person receiving such payments.

Certain amounts to be recovered as arrears of land revenue.

164. Where any amount referred to in section 149 has become due and cannot be recovered under the foregoing provisions of this Chapter by reason of the person liable for the payment thereof being outside the State of Maharashtra or his not having any or sufficient property in the State, and such person has property outside the State, then such amount shall be recoverable as an arrear of land revenue and the provisions of the Revenue Recovery Act, 1890, shall apply to the recovery thereof. I of 1890.

Stay orders on warrants by whom to be issued.

165. When a warrant is issued under section 152, no authority other than the Chief Officer who issued the warrant shall have the power to hold back the execution of the warrant :

Provided that, the appellate authority to whom an appeal has been preferred under section 169 or the authority to whom a revision application is made under section 171, may issue a stay order if the circumstances of the case so demand, only after the appeal or application for revision is duly admitted, and after recording the reasons for making such order.

Interest payable on dues for taxes.

166. If a person on whom a notice of demand has been served under section 151, does not, within fifteen days from the service of such notice, pay the sum demanded in the notice, he shall be liable to pay by way of interest, in addition to the sum and other charges due,—

- (a) one-half per cent. of the sum due for each complete month for the first six months, from the date of the expiry of the period of fifteen days aforesaid ; and
- (b) one per cent. of the sum due for each complete month thereafter, during the time he continues to make default in the payment of the sum due.

The amount of interest shall be recovered in the same manner as the sum due is recoverable :

Provided that, the Chief Officer may, in such circumstances as may be prescribed and an appellate authority or the authority to whom revision application is made may remit the whole or any part of the interest payable in respect of any period.

Power to write off.

167. Subject to the approval of the Collector and subject to such rules as the State Government may make in this behalf, a Council may write off any tax, fee or other amount due to it which in its opinion is irrecoverable :

Provided that, no amount shall be written off unless a resolution to that effect is passed by a majority of not less than three-fourths of the total number of Councillors :

Provided further that, no approval of the Collector need be obtained if the sum to be written off, not being a sum under a contract, is not more than one hundred rupees in any case.

168. (1) Notwithstanding any other mode of recovery provided by this Act, any arrears of any tax, or any amount due to the Council under a contract, agreement, lease, auction, security or indemnity bond or any other money due to the Council under this Act or the rules or by-laws made thereunder, together with any sum on account of process fees, interest and other costs, shall be recoverable as if it were an arrear of land-revenue, by a Revenue Officer to be appointed for the purpose by the Commissioner of the Division if such an officer is above the rank of Mahalkari or Naib-Tahsildar and by the Collector of the District if such an officer is of or below the rank of a Mahalkari or Naib-Tahsildar: Appointment of Recovery Officer.

Provided that, no such Recovery Officer shall be appointed unless the Council by a resolution passed at a special meeting for that purpose, makes a written request to the Commissioner or the Collector concerned.

(2) In case the arrears of all kinds due to a Council as on the 31st day of December, are in excess of fifty per cent. of the total of such arrears as at the close of the previous financial year, the Director may without reference to the Council, make a requisition to the Collector or the Commissioner concerned for appointment of a Recovery Officer.

(3) In either case, the expenses on the salary and allowances of the Recovery Officer and such other subordinate staff as the Collector or, as the case may be, the Commissioner may appoint to assist the Recovery Officer, shall be paid by the Council.

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(4) The Recovery Officer so appointed shall have all the powers of a Revenue Officer under Chapter X of the Bombay Land Revenue Code, 1879, or any corresponding law for the time being in force, but only for the purposes of recovery of municipal arrears recoverable under this Act as arrears of land revenue.

169. Appeals against any claim for taxes or other dues included in a bill presented to any person under section 150 or any other provisions of this Act may be made to any Judicial Magistrate or Bench of such Magistrates by whom under the direction of the Sessions Judge such class of cases is to be tried. Appeals to Magistrates.

170. No appeal under the last preceding section shall be entertained unless— Procedure in appeal.

(a) the appeal is brought within fifteen days next after the presentation of the bill complained of; and

(b) an application in writing stating the grounds on which the claim of the Council is disputed, has been made to the Council in the case of a tax on buildings or lands or both within the time fixed in the notice given under section 119 or 123 of the assessment or alteration thereof, according to which the bill is prepared; and

(c) the amount claimed from the appellant has been deposited by him in the municipal office.

171. The decision of the Magistrate or Bench of Magistrates in any appeal made under section 169 shall, at the instance of either party, be subject to revision by the Court to which appeals against the decision of such Magistrate or Bench of Magistrates ordinarily lie. Revision by Court.

172. No objection shall be taken to any valuation, assessment or levy nor shall the liability of any person to be assessed or taxed be questioned, in any other manner or by any other authority than is provided in this Act. Bar of other proceedings.

## CHAPTER XI

## STREETS AND OPEN SPACES

Powers in respect of public streets.

173. (1) It shall be lawful for a Council—

(a) to lay out and make new public streets, including tunnels, bridges, sub-ways and other works subsidiary to public streets ;

(b) to widen, open, extend or otherwise improve any public street or any work subsidiary to a public street ;

(c) to divert, or close temporarily any public street ;

(d) subject to the provisions of sub-section (2), to close any public street permanently.

(2) Before any resolution to close any public street permanently is passed by the Council, the Chief Officer shall, by a notice put up in the street which is proposed to be closed permanently and also on the notice board in the municipal office, declare the intention of the Council to close the street permanently. The Council shall consider all objections to the said proposal made in writing and delivered at the municipal office within one month from the date of the publication of the notice under this sub-section before passing a resolution so to close the street permanently.

(3) In laying out, making, turning, diverting, widening, opening, extending or otherwise improving any public street, in addition to the land required for the carriage-way and foot-ways and drains thereof, the Council may acquire the land required for the construction of buildings to form the said street, and subject to the provisions of section 92, may sell and dispose of such additional land in perpetuity or on lease for a term of years, with such stipulations as to the class and description of buildings to be erected thereon as it may think fit.

Powers to declare any street a public street, subject to objections by owners.

174. (1) The Council may, at any time, by notice fixed up in any street or part of a street which is not a public street, give intimation of its intention to declare the same to be a public street, and unless within one month next after such notice has been so put up, the owner or if there are more than one owner the owners of the greater portion of such street or of such part of a street lodges or lodge objections thereto at the municipal office, the Council may by notice in writing put up in such street, or such part, declare the same to be a public street.

(2) If such owner or owners object to the proposal under sub-section (1), the Council may, after considering such objections and with the previous sanction of the Collector, declare such street to be a public street, and the owner or owners so objecting shall be entitled to compensation determined in the manner provided in section 330.

(3) Every such street which becomes a public street under this section shall vest in the Council.

Power to require repair, etc., of private streets and to declare them as public streets.

175. (1) Where a Council considers that in any street not being a public street, or in any part thereof, within the municipal area, it is necessary for the public health, convenience or safety that any work should be done for the levelling, paving, metal-ling, flagging, channelling, draining, lighting or cleaning thereof, the Council may by written notice require the respective owners of the lands or buildings fronting, adjoining, or abutting upon such street or part thereof, to carry out such work in a manner and within a time to be specified in such notice.

(2) After such work has been carried out by such owners, or as provided in section 328 by the Council at the expense of such owners, and if all land revenue payable to the State Government in respect of the land comprised in such street or part thereof has been paid, by such owners, the Council may, and on the joint requisition of the owners of such street or of the greater portion of such street, shall, under the provisions of section 174 and in the manner prescribed in that section, declare such street to be a public street, and such street shall thereafter vest in the Council.

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(3) If the notice under sub-section (1) is not complied with and such work is executed by the Council as provided in section 328, the expenses thereby incurred shall be apportioned by the Council between such owners in such manner as it may think fit, regard being had, to the amount and value of any work already done by the owners or occupiers of any such lands or buildings.

176. (1) The Chief Officer shall, subject to the approval of the Council, prescribe a line on each side of every public street within the municipal area. Regular line of a public street.

(2) The Chief Officer shall give a public notice of the proposal to prescribe such line for any street and shall also put up a special notice thereof in the street for which such line is proposed to be prescribed. The Council shall, before approving the line of the street consider all objections or suggestions in respect of the said proposal made in writing and delivered at the municipal office within one month from the date of the publication of the notice under this sub-section.

(3) The line for the time being so prescribed shall be called "the regular line of the public street."

(4) The Chief Officer may from time to time in the manner laid down in sub-sections (1) and (2) prescribe a revised line in substitution of any regular line of street already prescribed and any reference in this Act to the regular line of the public street shall be deemed to include a reference to such revised line.

(5) No resolution approving a regular line of a public street under sub-section (1) or approving a revised line under sub-section (4) shall be passed by the Council if such line or revised line has the effect of reducing the width of the street or shifting any such line towards the centre of the street, without the previous sanction of the Collector.

(6) (a) Except under the provisions of section 180, no person shall construct or reconstruct any portion of any building within the regular line of a public street or within such distance behind the regular line of the public street as may be prescribed by by-laws, without the permission of the Chief Officer ;

(b) Where the Chief Officer refuses permission to construct or reconstruct any building in any area within the regular line of the public street, such area shall, with the approval of the Council, be added to the street and shall thenceforth be deemed part of the public street and shall be vested in the Council ;

(c) Compensation, the amount of which shall, in case of dispute, be ascertained and determined in the manner provided in section 330 shall be paid by the Council to the owner of any land added to a street under clause (b) for the value of the said land, and to the owner of any building for any loss, damage or expense incurred by such owner in consequence of any action taken or order passed by the Chief Officer under this sub-section :

Provided that, no such compensation shall be payable in respect of any building or portion thereof in respect of which a notice has been issued under sub-section (1) of section 195.

(7) The provisions of sub-sections (8), (9), (10) and (11) of section 189 shall *mutatis mutandis* apply to any building or portion of a building constructed in contravention of the provisions of clause (a) of sub-section (6).

177. (1) If any part of the building projects beyond the regular line of a public street as prescribed under the last preceding section, the Council may— Setting back projecting buildings.

(a) (i) if the projecting part thereof is any structure external to the main building, then at any time ; or

(ii) if the projecting part is not an external structure as aforesaid, then whenever the greater portion of such building or whenever any material portion of such projecting part has been taken down or burned down or has fallen down,

require by written notice either that the part or some portion of the part projecting

beyond the said regular line shall be removed or that such building when rebuilt shall be set back to or towards the said regular line ;

(b) if the provisions of clause (a) do not apply and if in the opinion of the Council it is necessary to set back the building to the regular line of the public street require by written notice to show cause within such period as may be specified in such notice, why such projecting part shall not be pulled down and the land within the said line acquired by the Council.

(2) If such owner fails to show sufficient cause to the satisfaction of the Council why such projecting part shall not be pulled down and the land within the said line acquired as aforesaid, the Council may require the owner by a written notice to pull down the projecting part.

(3) The Council shall at once take possession of the portion of the land within the regular line of the public street theretofore occupied by the projecting part so removed or set back under clause (a) or (b) of sub-section (1) or sub-section (2) and such land shall thenceforward be deemed a part of the public street and shall vest as such in the Council.

(4) If any land not vested in the Council, whether open or enclosed, lies within the regular line of a public street and is not occupied by a building other than a structure external to a main building, the Council, after giving the owner of the land not less than thirty clear days' written notice of its intention, or if the land is vested in Government then with the permission in writing of the Collector, may take possession of the said land with its enclosing wall, hedge or fence, or such external structure, if any, and if necessary, clear the same, and the land so acquired shall thenceforward be deemed a part of the public street, and be vested in the Council.

(5) Compensation, the amount of which shall, in case of dispute, be ascertained and determined in the manner provided in section 330 shall be paid by the Council to the owner of any land added to a street under sub-section (3) or acquired under sub-section (4), for the value of the said land, and to the owner of any building for any loss, damage or expense incurred by such owner in consequence of any action taken by the Council under either of the said sub-sections :

Provided that, no such compensation shall be payable in respect of any building or portion thereof in respect of which a notice has been issued under sub-section (1) of section 195.

(6) When the amount of compensation has been so ascertained and determined or when a ruinous or dangerous building falling under sub-section (1) has been taken down under the provisions of section 195, the Council may, after tendering the amount of compensation, if any, as may be payable take possession of the land so added to the street, and if necessary, may clear the same.

(7) When no regular line of public street has been prescribed under section 176 in respect of any portion of a public street, if any part of a building projects beyond the front of the building on either side thereof, such projecting part shall be deemed to be within the regular line of the street and the provisions of this section shall *mutatis mutandis* apply to such part.

178. (1) If any building adjoining a public street is in rear of the regular line of such street,—

(a) the Council may upon such terms as it thinks fit, permit it to be set forward for the purpose of improving the line of the street ; and

(b) whenever it is proposed to rebuild such building or to alter or repair such building in any manner that will involve the removal or re-erection of such building or of the greater portion thereof which adjoins the said street, the Council may, in granting any permission for such work, require such building to be set forward for improving the line of the street.

Setting forward to regular line of street.

(2) If the land which will be included in the premises of any person permitted or required to set forward a building under sub-section (1) belongs to the Council, the permission or the requisition of the Council so to set forward the building shall be a sufficient conveyance to the said owner of the said land ; and the price to be paid to the Council by the said owner for such land and other terms and conditions of the conveyance shall be set forth in the said permission or the requisition, as the case may be.

(3) For the purposes of this section, a wall separating any premises from a public street shall be deemed to be a building and it shall be deemed to be a sufficient compliance with a permission or requisition so to set forward a building to the regular line of a street if a wall of such material and dimensions as are approved by the Council is erected along the said line.

179. (1) No person shall, except with the written permission of the Chief Officer under sub-section (4) —

(a) build or set up, any fence, rail, post, stall, platform or any projecting structure or thing, or make any other encroachment or obstruction ;

(b) place or deposit or cause to be placed or deposited any box, bale, package or merchandise or any other thing,

in any public street or upon any drain, gutter, sewer or aqueduct in such street.

(2) Whoever contravenes any provision of sub-section (1), shall, unless the provisions of clause (a) of sub-section (6) of section 176 apply, on conviction, be punished with fine which may extend to one hundred rupees, and in the case of a continuing contravention with further fine which may extend to twenty rupees for every day after the first during which such contravention continues.

(3) The Chief Officer shall have power to remove without notice any such projection, obstruction or encroachment,—

(i) made in contravention of sub-section (1) or contrary in any manner to any permission granted under sub-section (4) ; or

(ii) in respect of which the period specified in the permission under sub-section (4), has expired.

(4) Subject to the provisions of the by-laws, if any, the Chief Officer may allow any temporary occupation of or erections in any public street—

(i) on occasions of festivals and ceremonies in such manner as not to inconvenience the public or any individual ;

(ii) for depositing timber, bricks, or other material that has been or is intended to be used for building purposes ;

(iii) for any other purpose specified in the by-laws.

(5) Permission granted under sub-section (1) or (4) shall be terminable at the discretion of the Chief Officer on his giving not less than twenty-four hours' written notice to the person to whom such permission was granted. Such notice shall state the reasons for such action.

(6) Every person to whom any permission is granted under sub-section (1) or (4) shall, at his own expense, cause the place where he has set up any erection or deposited any thing, to be properly fenced and guarded, and, in all cases in which the same is necessary to prevent accident, shall cause such place to be well lighted during the night.

(7) Every person to whom any permission is granted under sub-section (1) or (4) shall immediately after the removal of the erection made or thing placed or deposited restore and make good the street to the satisfaction of the Chief Officer.

(8) Whoever contravenes the conditions of any permission granted under sub-section (4), or fails to comply with the provisions of sub-section (6) or (7), shall, on conviction, be punished with fine which may extend to one hundred rupees, and in the case of continuing contravention with further fine which may extend to twenty rupees for every day after the first during which such contravention continues.

Surface projections, obstructions and encroachments in respect of public streets.



Prohibition of projections other than surface projections upon streets, etc.

180. (1) Except as provided in sub-section (2), no person shall erect, set up, add to or place against or in front of any premises any structure or fixture which will,—

(a) overhang, jut or project into or over, or obstruct in any way the safe or convenient passage of the public along any public street ; or

(b) jut or project into or over any drain or open channel in any public street or interfere with the use of proper working of such drain or channel or to impede the inspection or cleansing thereof.

(2) The Council may, subject to any by-laws made in this behalf, give written permission to the owner or occupier of any building in a public street to put up verandahs, balconies or rooms projecting from any upper storey of such building, or roofs, caves, weatherboards, and similar projections, to an extent not exceeding four feet beyond the line of the plinth or basement wall of the building.

(3) Permission granted under sub-section (2) may be permanent or for such period at a time as may be specified in writing when such permission is granted.

(4) Notwithstanding any proceedings which may be taken under sub-section (7), the Council may, by written notice, require the owner or the occupier of any such building to remove or alter any such projection, or obstruction —

(i) which has been constructed or made whether with or without or contrary in any manner to the permission granted under sub-section (2)

(ii) which has been constructed or made contrary to the provision of any law for the time being in force if such projection or obstruction was constructed or made before the appointed day ;

(iii) when the period for which the permission under sub-section (2) was granted has expired.

(5) The Council may also after giving opportunity to the owner or occupier of a building of making representation require him by notice to remove or alter any projection or obstruction constructed or made to which sub-section (4) does not apply :

Provided that, the Council shall make reasonable compensation to every person who suffers damage by such removal or alteration under this sub-section.

(6) If the occupier of any building removes or alters any structure or fixture in accordance with such notice, he shall be entitled, unless the structure or fixture was erected, set up or placed by himself, to credit in account with the owner of the building for all reasonable expenses incurred by him in complying with the said notice.

(7) Any such owner or occupier putting up any projection or obstruction without the permission of the Council under sub-section (2), or in contravention of such permission or any owner or occupier who fails to remove any projection, encroachment or obstruction after the receipt of a notice from the Council under sub-section (4) or (5) shall, on conviction, be punished with fine which may extend to one hundred rupees and in the case of a continuing offence with further fine which may extend to twenty rupees for every day after the first during which such offence continues.

181. (1) The provisions of section 180 shall *mutatis mutandis* apply to any public place or any open space, vesting in the Council.

(2) The provisions of sub-sections (2) and (3) of section 180 shall apply to any public place or any open space which is not a private property and which does not vest in the Council :

Provided that, if such public place or open space is vested in Government the permission of the Collector shall first be obtained.

Projections, encroachments, etc., in public places and open spaces whether vesting in Council or not.

(3) Whoever not being duly authorised in that behalf, removes earth, sand or other material from, or makes any encroachment in or upon, any open space which is not a private property, shall, on conviction, be punished with fine which may extend to one hundred rupees, and in the case of continuing offence with further fine which may extend to twenty rupees for every day after the first during which such offence continues.

182. The Council may, by notice, require the owner or occupier of any land abutting on any public street,—

Power to require boundary walls, hedges, etc., to be constructed or removed.

(a) to remove partially or wholly from the land any boundary wall, hedge, or other fence which is, in its opinion, likely to obstruct or cause a hindrance to traffic or is otherwise objectionable ;

(b) to construct on the land sufficient boundary walls, hedges or other fences of such material, description and dimensions as may be specified in the notice ;

(c) to maintain the boundary walls, hedges or other fences on the land in good order ;

(d) to cut or trim trees growing on the land and overhanging the street and obstructing the traffic or causing danger to such traffic.

183. (1) Every person intending to lay out or make a new street, shall give notice thereof in writing to the Chief Officer and shall furnish along with such notice and Sections showing—

New private Plans streets.

(a) the intended level, direction and width of the street ;

(b) the situation and the boundaries of any buildings or plots abutting on such street or likely to be served by such street ;

(c) the position of any public street or streets which the new street may have an access to ;

(d) the arrangements to be made for the levelling, paving, metalling, flagging, channelling, draining, lighting, or cleansing of the street ;

and shall also furnish such other particulars as may be required by the by-laws, if any, made in this behalf.

(2) If such person fails to furnish all the information and documents required by sub-section (1), or if the Council deems it necessary to call for any further information or documents, the Chief Officer may, within thirty days of the receipt of the said notice, by a written notice require such person to furnish the required information or documents.

(3) Within sixty days after the receipt by the Chief Officer of the notice and the information and documents specified in sub-section (1), or if any further information or documents have been called for under sub-section (2), then within sixty days of the receipt of such further information and documents, the Council may—

(a) sanction the laying out or making of the new street subject to such modifications or conditions as it may think fit ; or

(b) disallow it for reasons which shall be communicated to the applicant in writing.

(4) If the Council fails to issue any orders under sub-section (3) within the period specified in that sub-section, the person giving notice shall be entitled to lay out and make the proposed street in such manner as may have been specified in the notice under sub-section (1) and as is not inconsistent with any provision of this Act or of any by-law for the time being in force thereunder.

(5) If any person who is entitled to proceed with any work under sub-section (3) or (4) fails to carry out such work within one year from the date on which he becomes so entitled, his right to proceed with such work shall lapse.

(6) Whoever lays out or makes any such street either without giving the notice required by sub-section (1) or otherwise than in accordance with the instructions issued by the Council under clause (a) of sub-section (3), or in any manner contrary to the provisions of this Act, or of any by-law in force thereunder shall, on conviction be punished with fine which may extend to one thousand rupees, and the Council may cause any street so laid out or made, to be altered and any building constructed in such street to be altered or removed and the expense thereby incurred shall be paid to the Council by the offender, and shall be recoverable in the same manner as an amount due on account of a property tax.

(7) Save as otherwise provided by or under this Act, the provisions of this Act and of any rules or by-laws made thereunder as to the level and width of public streets and the height of buildings abutting thereon, shall apply also in the case of new private streets referred to in sub-section (1) ; and all particulars referred to in that sub-section shall be subject to the approval by the Council.

Troughs and pipes for rain water.

184. [The Chief Officer, subject to the control of the President,] may, by notice, require the owner of any building or land in any street to put up and keep in good condition proper troughs and pipes for receiving and carrying the water from the building or land and for discharging the same so as not to cause any damage to the street or inconvenience to persons passing along the street.

Naming and numbering streets and numbering of premises.

185. (1) The Council shall—

(a) give a name or a number to every public street ;

(b) cause to be put up or painted on a conspicuous part of any building, wall or any other place at or near each end or corner of or entrance to a public street, the name or the number by which such street is to be known ;

(c) determine the number or sub-number by which any premises or part thereof shall be known ;

and may by written notice require the owner of any premises or part thereof either to put up a metal plate showing the number or sub-number of such premises or part determined under clause (c) in such position and manner as may be specified in such notice or to signify in writing his desire that such work shall be executed under the orders of the Council.

(2) Any person, who destroys, pulls down or defaces any such name or number of a public street or number or sub-number of any premises or part thereof or puts up any name, number or sub-number different from that determined by the Council and any owner of any premises or part thereof who does not at his own expense put up such number or sub-number of such premises or part thereof, shall, on conviction, be punished with fine which may extend to fifty rupees.

<sup>1</sup> These words were substituted for the words " The Council " by Mah. 4 of 1974, s. 23.

(3) Where a number or sub-number is put up on any premises or part thereof under the orders of the Council in accordance with sub-section (1), the expenses of such work shall be payable by the owner of such premises or part thereof, as the case may be.

*Explanation.*—In this section, “premises” means any building, but does not include only walls, compound walls, fencing, verandahs, fixed platforms, plinths, door-steps or the like.

186. (1) No person shall, without the permission of the Chief Officer or any Displacing other lawful authority, displace, take up, or make any alteration in, or make any pavement, hole in, or otherwise damage, the pavement, gutter, flags or other materials of any public street, or the fences, walls, or posts thereof, or any municipal lamp, lamp-post, bracket, water-post, hydrant, or other accessories of a lamp, water-post or hydrant or such other municipal property therein, or extinguish a municipal lamp. etc.

(2) Every person to whom any permission is granted under sub-section (1) shall, at his own expense, cause the place where the soil or pavement has been opened or broken up, materials have been taken up or any erection or other thing set up, to be properly fenced and guarded, and in all cases in which the same is necessary to prevent accidents, shall cause such place to be well lighted during the night.

(3) Any person who contravenes any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to one hundred rupees.

(4) Any person who has displaced, taken up or made alteration in or made a hole in or otherwise damaged any such pavement, gutter, flags, or other materials, of any public street or such fences, walls, posts, municipal lamp, lamp-post, bracket, water-post, hydrant or other accessories of a lamp, water-post or hydrants, or other municipal property or extinguished a municipal lamp, whether with or without the permission required under sub-section (1), shall, in addition to any penalty under sub-section (3), be liable to pay the expenses which the Council may incur in replacing or restoring the same. Such expenses shall be recoverable in the same manner as an amount due on account of a property tax.

187. (1) No person shall hawk or sell or expose for sale any article in any public street or public place, except under and in accordance with a licence granted under the by-laws made by the Council in this behalf. Prohibition of sale of articles in public streets, without licence.

(2) Any person who contravenes any provision of sub-section (1) or of any licence issued to him shall, on conviction, be punished with fine which may extend to fifty rupees.

(3) The Chief Officer or any other municipal officer authorised by him in this behalf may seize any article hawked or sold or exposed for sale in contravention of sub-section (1).

188. (1) No person shall ply any hand-cart in any public street or place, except under and in accordance with a licence granted under the by-laws made by the Council in this behalf : Prohibition of plying hand-carts without licence.

Bom. VII of 1920. Provided that, no such licence shall be necessary in any municipal area in which the Bombay Public Conveyances Act, 1920, is in force and a licence thereunder is necessary in respect of hand-carts used as public conveyances.

(2) Any person who contravenes any provision of sub-section (1) or of any licence issued to him shall, on conviction, be punished with fine which may extend to fifty rupees.

(3) The Chief Officer or any other municipal officer authorised by him in this behalf may seize any hand-carts used in contravention of sub-section (1)

## CHAPTER XII

## CONTROL OVER BUILDINGS

Notice of  
construction  
of building.

189. (1) The expression "to construct a building" throughout this Chapter includes—

- (a) any material alteration, enlargement or reconstruction of any building, or of any wall including compound wall and fencing, *verandah*, fixed platform, plinth, door step or the like, whether constituting part of a building or not ;
- (b) the conversion into a place for human habitation of any building not originally constructed for human habitation ;
- (c) the conversion into more than one place for human habitation of any place originally constructed as one such place ;
- (d) the conversion of two or more places of human habitation into a greater number of such places ;
- (e) such alterations of the internal arrangements of a building, as affect its drainage, ventilation or other sanitary arrangements, or its security or stability ; and
- (f) the addition of any rooms, buildings, or other structures to any building, and a building so altered, enlarged, reconstructed, converted or added to, is throughout this Chapter included under the expression "a new building".

(2) Before beginning to construct any building, the person intending so to construct shall give to the Chief Officer notice thereof in writing and shall furnish to him at the same time, if required by a by-law or by a special order to do so, a plan showing the levels, at which the foundation and lowest floor of such building are proposed to be laid, by reference to some level known to the Chief Officer, and all information required by the by-laws or demanded by the Chief Officer regarding the limits, design, ventilation and materials of the proposed building, and the intended situation and construction of the drains, privies, water-closets, house-gullies and cesspools, if any, to be used in connection therewith, and the location of the building with reference to any existing or projected streets, the means of access to such building and the purpose for which the building will be used :

Provided that, if the by-laws of the Council so require, such notice shall be in such form as the Council may from time to time prescribe and such plans shall be signed by a person possessing the qualifications laid down in the by-laws or licensed under the by-laws so to sign such plans.

(3) If the person giving notice under sub-section (2) fails to—

- (i) furnish all the information and documents required under sub-section (2) ; or
- (ii) the Chief Officer deems it necessary to call for any further information or documents,

the Chief Officer shall, within sixty days of the receipt of the notice, require such person by an order in writing to furnish such information or documents.

(4) Within sixty days of the receipt by the Chief Officer of the notice under sub-section (2), or if any further information and documents have been called for under sub-section (3) then within sixty days of the receipt of all such further information and documents, the Chief Officer may—

- (a) grant the necessary permission to construct according to the plans and information furnished under sub-section (2) and sub-section (3) ;

(b) impose any conditions in accordance with this Act or the rules and by-laws made thereunder, as to the level, drainage, sanitation, materials or to the number of storeys to be erected, or with reference to the location of the building in relation to any street existing or projected or to the means of access to such building or the purpose for which the building is to be used ;

(c) direct that the work shall not be proceeded with unless and until all questions connected with the respective location of the building or street have been decided to his satisfaction ;

(d) subject to the provisions of the next succeeding section, refuse such permission for reasons which shall be communicated to the applicant in writing.

(5) The Council may, before any work has been commenced in pursuance of any permission granted by the Chief Officer under sub-section (4), revoke such permission and may give fresh permission in lieu thereof or issue any other order as may be passed by the Chief Officer under sub-section (4).

(6) If the Chief Officer fails to issue an order under clause (c) or (d) of sub-section (4) within the period prescribed in that sub-section, the person giving notice under sub-section (2) shall, after the expiry of the said period, be entitled to proceed with the work in respect of which such notice has been given under sub-section (2), in the manner specified in such notice, provided that such manner is not inconsistent with any provision of this Act or any rule or by-law for the time being in force thereunder.

(7) No person who becomes entitled under sub-section (4), (5) or (6) to proceed with any intended work of which notice is required by sub-section (2), shall commence such work after the expiry of the period of one year from the date on which he first became entitled so to proceed therewith, unless he shall have again become so entitled by a fresh compliance with the provisions of sub-sections (2) to (6).

(8) If any person begins any construction of a building of which notice is required to be given under sub-section (2)—

(i) without the permission of the Chief Officer under sub-section (4) or of the Council under sub-section (5), save as otherwise provided under sub-section (6) ; or

(ii) having received permission under clause (a) of sub-section (4), contrary to the plans and information furnished under sub-sections (2) and (3) ; or

(iii) having received permission under clause (b) of sub-section (4), contrary to the conditions imposed under that clause or contrary to the plans and information submitted under sub-sections (2) and (3) in so far as such plans and information are not modified by such conditions ; or

(iv) contrary to the provisions of sub-section (6), when construction is begun under that sub-section,

the Chief Officer may, by a written notice, require such person to stop such construction and to alter or demolish any construction already made as specified in the notice. If, within fifteen days from the service of such notice for demolishing any such construction, the work of demolishing it is not commenced, the Chief Officer may cause such work to be done and the expenses incurred therefor shall be recoverable from the person concerned in the same manner as an amount due on account of a property tax.

(9) Any person who fails to comply with the notice issued by the Chief Officer under sub-section (8), shall, on conviction, be punished with fine which may extend to five thousand rupees.

(10) The Court convicting such person may also direct such person to demolish or alter the building in accordance with the order of the Chief Officer or in such other manner as the Court may deem proper and within the period specified by the Court. If such person fails to demolish or alter the building within the period specified by the Court, or in the manner required by the Court, he shall, on conviction, be punished with further fine which may extend to twenty-five rupees for every day after the expiry of the period for compliance specified by the Court in its order during which such non-compliance continues.

(11) Nothing in sub-section (8) or (10) shall be deemed to affect the power of the Council or the Chief Officer to demolish or alter the building under section 195.

(12) The Chief Officer may, at any time, inspect without giving notice of his intention to do so, any work of which notice is required by sub-section (2); and at any time during the execution of any work may by written notice, specify any matter in respect of which the execution of such work is in contravention of any provision of this Act or of any by-laws made under this Act or of any order passed under this section; and require the person executing such work to cause anything done contrary to any such provision or by-laws or order to be amended or to do anything which by any such provision or by-law or order he is required to do but which has been omitted.

Powers of  
Chief Officer  
and Council  
to refuse  
permission.

190. (1) When a person has given notice to the Chief Officer under sub-section (2) of the last preceding section in regard to his intention to construct a building, it shall be lawful to the Chief Officer to refuse the permission applied for—

(i) if the Council passes a resolution proposing to acquire the land on which the building is proposed to be constructed; or

(ii) if the proposed construction would contravene the provisions of this Act, or any other law for the time being in force or any schemes, rules, by-laws or other orders under this Act or any other law for the time being in force; or

(iii) if the notice under sub-section (2) of the last preceding section is not in accordance with the provisions of that sub-section or is not accompanied by the information and documents required by that sub-section or if the person giving such notice fails to furnish all the information and documents required under sub-section (3) of that section; or

(iv) if no plan has been prepared for the laying out of streets for the area in which the building is to be constructed; or

(v) if there is no adequate provision for access to the building; or

(vi) if the proposed construction be an encroachment on Government or municipal land; or

(vii) for any other reasons to be recorded in writing, which may be deemed sufficient by the Chief Officer.

Where the permission applied for is refused the decision taken and reasons therefor shall be communicated to the applicant.

(2) Refusal under clause (i) of sub-section (1) shall be subject to the following conditions :—

(a) if the property is acquired and no agreement is arrived at as regards the amount of compensation payable to the person giving notice under sub-section (2) of the last preceding section, the same shall be determined in accordance with the provisions of section 330 regard being had to the likely benefit, which would have accrued to such person, if the permission had not been refused :

(b) if within a period of six months from the date of the resolution of the Council proposing to acquire the land, the land is not acquired by the Council by agreement upon payment, or if within such period, an application has not been made to the Collector for the institution of proceedings for compulsory acquisition under the provisions of the Land Acquisition Act, 1894, or if the Council abandons the proposal to acquire the land, the notice given under sub-section (2) of the last preceding section shall be deemed to have been revived with effect from the date on which the said period of six months expires, or with effect from the date on which the decision of the Council to abandon the proposal is arrived at, as the case may be. Such decision shall be communicated to the person giving notice, within fifteen days from the date of the decision ; and the notice shall be dealt with as if the Council had not passed a resolution to acquire the land. The Council shall be liable to pay compensation to the said person in respect of the loss which he may prove to have incurred by reason of the Council's refusal to grant the permission :

I of  
1894.

Provided that, the Council shall not be liable to pay compensation if the notice under sub-section (2) of the last preceding section is given subsequent to the passing of the resolution by the Council to acquire the land.

191. After the appointed day, no building shall be constructed upon a lower level than will allow of the drainage thereof being led into some public sewer or drain either then existing or projected by the Council, or into some stream or river or into the sea or some cess-pool or other suitable place which may be approved of by the Chief Officer.

Level of  
building.

192. (1) The external roofs and walls of buildings constructed or renewed after the appointed day, shall not be made of grass, wood, cloth, canvas, leaves, mats or other inflammable material, except with the written permission of the Chief Officer which may be given either specially in individual cases, or generally in respect of any area specified therein.

Roofs and  
external  
walls of  
buildings not  
to be made  
of inflam-  
mable  
materials.

(2) The Council may by by-laws prescribe—

(i) the areas in which permission shall be granted by the Chief Officer for the construction of external roofs and walls of buildings from any inflammable material

(ii) the conditions which may be imposed by the Chief Officer in granting permission for such construction in any other area.

(3) The Chief Officer may at any time by written notice require the owner of any building which has an external roof or wall made of any such material as aforesaid, to remove such roof or wall within such reasonable time as shall be specified in the



notice, whether such roof or wall was or was not made before the appointed day and whether it was made with or without the permission of the Chief Officer.

(4) An appeal shall lie to the Council against any order of the Chief Officer refusing the permission under sub-section (1) or against any notice given by the Chief Officer under sub-section (3), if made within fifteen days of the receipt of such refusal or notice, as the case may be.

(5) Whoever without such permission as is required by sub-section (1), makes or causes to be made, or in disobedience to the requirements of a notice given under sub-section (2) suffers to remain, any roof or wall of such material as aforesaid, shall, on conviction, be punished with fine which may extend to one hundred rupees, and in the case of a continuing offence with further fine which may extend to twenty-five rupees for every day after the first during which such offence continues.

Completion  
certificate,  
permission  
to occupy  
or use.

193. (1) Every person constructing a building shall, within one month after the completion of construction of such building, deliver or send or cause to be delivered or sent to the Chief Officer at his office, notice in writing of such completion and shall give to the Chief Officer all necessary facilities for inspection of such building :

Provided that,—

(a) such inspection shall be commenced within seven days from the date of receipt of the notice of completion ; and

(b) the Chief Officer may, not later than one month from the date of receipt of the notice of completion, by written intimation addressed to the person from whom the notice of completion was received,—

(i) give permission for the occupation of such building or for the use of the building or part thereof affected by such construction ; or

(ii) refuse such permission in case such building has been constructed so as to contravene any provision of this Act or of any by-law made under this Act at the time in force or of any order passed under section 189 intimating to the person who gave the notice under sub-section (2) of that section, the reasons for such refusal and requiring such person, or if the person responsible for giving notice under sub-section (2) of the said section is not at the time of such notice owner of such building then such owner to cause anything which is contrary to any provision of this Act or of any by-law made under this Act at the time in force or of any order passed under section 189 to be amended or to do anything which by any such provision or by-law or order he is required to do but which has been omitted.

(2) No person shall occupy or permit to be occupied or use or permit to be used any such building constructed or part thereof affected by such construction, until,—

(a) the permission referred to in proviso (b) to sub-section (1) has been received, or

(b) the Chief Officer has failed for one month after the receipt of the notice of completion to intimate as aforesaid his refusal of the said permission.

## (3) Whoever—

(a) occupies or permits to be occupied any such building or part thereof affected by such construction without giving any notice as required under sub-section (1) or in contravention of the provisions of sub-section (2); or

(b) fails to comply with any order or requisition made under sub-section (1); shall, on conviction, be punished with fine which may extend to five hundred rupees, and in the case of continuing contravention or non-compliance with further fine which may extend to twenty-five rupees for every day after the first during which such contravention or non-compliance continues.

194. (1) No person shall without the written permission of the Chief Officer or otherwise than in conformity with the terms of such permission,—

Building for human habitation not to be used a godown, etc. and vice versa.

(i) use or permit to be used any building or part thereof originally constructed or authorised to be used for human habitation as a godown, warehouse, workshop, workplace, factory, stable, or a motor garage; or

(ii) use or permit to be used for human habitation any part of a building not originally constructed or authorised to be used for that purpose.

(2) If any person contravenes any provision of sub-section (1), he shall, on conviction, be punished with fine which may extend to five hundred rupees, and in the case of continuing contravention with further fine which may extend to ten rupees for every day after the first during which such contravention continues.

195. (1) If it shall at any time appear to the Chief Officer that any building or other structure or anything affixed to such building or structure is in a ruinous condition or likely to fall, or in any way dangerous to any person occupying, resorting to or passing by such building or structure or any other structure or place in the neighbourhood thereof, the Chief Officer may, by written notice, require the owner or occupier of such building or structure to pull down, secure, remove or repair such building, structure or thing or do one or more such things and to prevent all causes of danger therefrom.

Removal of buildings, structures, etc., which are in ruins or likely to fall.

(2) The Chief Officer may also, if he thinks fit, require the said owner or occupier, by the said notice, either forthwith or before proceeding to pull down, secure, remove or repair the said building, structure or thing, to set up a proper and sufficient hoard or fence for the protection of passers by and other persons.

(3) If it appears to the Chief Officer that the danger from a building, structure or thing which is ruinous or about to fall is of hourly imminence, he shall, before giving notice as aforesaid or before the period of notice expires, fence off, take down, secure or repair the said structure or take such steps or cause such work to be executed as may be required to arrest the danger.

(4) Any expenses incurred by the Chief Officer under sub-section (3) shall be paid by the owner or occupier of the structure and shall be recoverable in the same manner as an amount due on account of a property tax.

## 196. Any person—

Penalty for defacing building, etc.

(a) who, without the consent of the owner or occupier, and in the case of municipal property without the permission in writing of the Chief Officer, affixes any posting bill, placard or other paper or means of advertisement against or upon any building, wall, board, fence, pale, post, lamp-post or the like; or

(b) who, without such consent or permission, as aforesaid, writes upon, soils, defaces or marks any such building, wall, board, fence, pale, post, lamp-post or the like, with chalk or paint or in any other way whatsoever,

shall, on conviction, be punished with fine which may extend to fifty rupees.

Fixing of  
lamps,  
brackets,  
etc., to  
houses.

197. The Chief Officer may erect or fix to the outside of any building brackets for lamps to be lighted with oil, or gas, or subject to the provisions of the Indian Electricity Act, 1910, for lamps to be lighted with electricity or otherwise, or subject to the provisions of the Indian Telegraph Act, 1885, for telegraph wires or telephones wires or wires for the conduct of electricity for locomotive purposes. Such brackets shall be erected or fixed so as not to occasion any inconvenience or nuisance to the occupants of the said building or of any others in the neighbourhood, or to the public.

IX of  
1910  
XIII  
of  
1885.

Regulation  
of huts.

198. It shall not be lawful for any person to erect any hut or range or block of huts or to add any hut to any range or block of huts already existing on the appointed day, without giving previous notice to the Chief Officer. The Chief Officer may require such huts to be built so that they stand in regular lines, with a free passage or way in front of and between every two lines, of such width as the Chief Officer may think proper for ventilation and to facilitate scavenging, and at such a level as will admit of sufficient drainage; and may require such huts to be provided with such number of privies and such means of drainage as he may deem necessary. If any hut or range or block be built without such notice being given to the Chief Officer, or otherwise than as required by the Chief Officer, the Chief Officer may give written notice to the owner or building thereof, or to the owner or occupier of the land on which the same is erected or is being erected, requiring him within such reasonable time as shall be specified in the notice to take down and remove the same, or to make such alterations therein or additions thereto as having regard to sanitary considerations the Chief Officer may think fit.

Improvement  
of huts.

199. (1) Where the Council is of opinion that any hut, whether used as a dwelling or for any other purpose, and whether existing on the appointed day or subsequently erected, is by reason--

(a) of insufficient ventilation or of the manner in which such hut is crowded together with other huts; or

(b) of the want of a plinth or of a sufficient plinth or of sufficient drainage; or

(c) of the impracticability of scavenging,

attended with risk of disease to the inhabitants of the neighbourhood, the Council shall cause a notice to be affixed to some conspicuous part of such hut, requiring the owner or occupier thereof, or the owner of the land on which such hut is built, within such reasonable time as may be fixed by the Council in this behalf, to take down and remove such hut or to carry out such alteration or works as the Council may deem necessary for the avoidance of such risk.

(2) Where any such owner or occupier refuses or neglects to take down and remove such hut or to carry out such alterations or works within the time appointed, the Chief Officer may cause such hut to be taken down, or such alterations or works to be carried out, in accordance with the requirements of the Council.

(3) Where such hut is taken down by the Chief Officer, he shall cause the materials of the hut to be sold, if such sale can be effected: and the proceeds, after deducting all expenses, shall be paid to the owner of the hut, or if the owner is

unknown or the title disputed, shall be held in deposit by the Council until the person interested therein shall obtain an order of a competent Court for the payment of the same :

Provided that, where any such hut, which had not been constructed in contravention of any law for the time being in force at the time of such construction, is taken down and removed under this section, compensation shall further be paid to the owner or owners thereof and the amount thereof, in case of dispute, shall be ascertained and determined in the manner provided in section 330.

## CHAPTER XIII

### DRAINAGE

**200.** (1) All drains, sewers, privies, water closets, house-gullies, gutters and cesspools within the municipal area shall be under the survey and control of the Council. Municipal control over drainage.

(2) All covered drains, sewers and cesspools, whether public or private, shall be provided by the Council or other persons to whom they severally belong with proper traps, coverings or other means of ventilation ; and the Chief Officer may by written notice call upon the owner of any such covered drains, sewers and cesspools to make provision accordingly.

**201.** (1) It shall be lawful for a Council for any drainage purposes to carry any drain, conduit, tunnel, culvert, pipe or watercourse through, across or under any street or any place laid out as or intended for a street, or under any cellar or vault which may be under any street, and, after giving reasonable notice in writing to the owner or occupier, into, through or under any land whatsoever within the municipal area. Power of making and repairing drains.

(2) The Council, or any person acting under its authority, may construct a new drain in the place or an existing drain in any land wherein any drain vested in the Council has been already constructed, or repair or alter any drain vested in the Council.

(3) The Council may also erect upon any premises or land or affix to the outside of any building or structure or to any tree, any such shaft or pipe as it may deem necessary for the proper ventilation of the municipal drains, and such shaft or pipe shall be carried to a height of not less than six feet above the highest part of the adjacent house and erected so as not to cause any nuisance or inconvenience to the occupants of the building to which such shaft or pipe has been affixed or of any other building in the neighbourhood or to the public.

(4) In exercise of any power under sub-sections (1), (2) and (3), no unnecessary damage shall be done, and compensation, which shall, in case of dispute, be ascertained and determined in the manner provided in section 330 shall be paid by the Council to any person who sustains damage by the exercise of such power.

(5) The Council may discontinue, close up or destroy any municipal drain which has, in the opinion of the Council, become useless or unnecessary or prohibit the use of any such drain either entirely or for the purpose of foul water drainage or for the purpose of surface drainage :

Provided that, if by reason of anything done under this section any person is deprived of the lawful use of any drain, the Council shall, as soon as may be, provide for his use some other drain as effectual as the one which has been discontinued, closed up or destroyed or the use of which has been prohibited.

**Power to require sufficient drainage of houses.** 202. (1) If any building or land be at any time undrained, or not drained to the satisfaction of the Chief Officer, the Chief Officer, subject to <sup>1</sup>[the control of the President,] may by written notice call upon the owner to construct or lay from such building or land a drain or pipe of such size and materials, at such level, and with such fall as he may think necessary for the drainage of such building or land into—

(a) some drain or sewer, if there be a suitable drain or sewer within fifty feet of any part of such building or land ; or

(b) a covered cesspool to be provided by such owner and approved by the Chief Officer.

(2) The Chief Officer may, subject to <sup>1</sup>[the control of the President,] by written notice require any courtyard, alley or passage between two or more buildings to be paved by the owners of such buildings with such materials and in such manner as he may direct.

(3) Whoever fails to comply with the notice issued by the Chief Officer under sub-section (1) or sub-section (2) shall, on conviction, be punished with fine which may extend to one hundred rupees, and in the case of continuing offence with further fine which may extend to ten rupees for every day after the first during which such offence continues.

**New building not to be erected without drains.** 203. (1) It shall not be lawful to construct or reconstruct any building, or to occupy or permit occupation of any building newly constructed or reconstructed, unless and until—

(a) a drain is constructed of such size, materials and description, at such level and with such fall, as may be required by the by-laws or if no by-laws have been framed by the Council as shall appear to the Chief Officer to be necessary for the effectual drainage of such building ;

(b) there have been provided for and set up in such building and in the land appurtenant thereto, all such appliances and fittings as may be required by the by-laws or if no by-laws have been framed by the Council as may appear to the Chief Officer to be necessary for the purposes of gathering and receiving the drainage from, and conveying the same off, the said building and the said land, and of effectually flushing the drain of the said building and every fixture connected therewith.

(2) The drain to be constructed as aforesaid shall empty into a municipal drain, or into some place set apart by the Council for the discharge of drainage, situate at a distance not exceeding fifty feet from such building ; but if there is no such drain or place within that distance, then such drain shall empty into a cesspool provided by the owner of such building and approved by the Chief Officer.

**Powers of owners and occupiers of buildings or lands to drain into municipal drains.** 204. (1) The owner or occupier of any building or land within the municipal area shall be entitled to cause his drains to empty into a municipal drain :

Provided that; he first obtains the written permission of the Chief Officer and complies with such conditions as the Chief Officer may, subject to the provisions of by-laws, if any, prescribe as to the mode in which and the superintendence under which the communications are to be made between drains not vested in the Council and drains which are so vested.

(2) An appeal shall lie to the Council against any order of the Chief Officer under sub-section (1), if made within fifteen days of the receipt of such order.

<sup>1</sup> These words were substituted for the words " the control of the Council ", by Mah. 4 of 1974, s. 24.

205. (1) If the owner or occupier of any building or land desires to connect the same with any municipal drain, by means of a drain to be constructed through any land, or to be connected with a drain, belonging to or occupied by or in the use of some other person, he may make a written application in that behalf to the Chief Officer.

Right to carry drain through land or into drain belonging to other persons.

(2) Subject to <sup>1</sup>[the control of the President,] the Chief Officer thereupon, after giving to such other person a reasonable opportunity of stating any objection to such application, may, if no objection is raised, or if any objection which is raised is in his opinion insufficient, by an order in writing authorise the applicant to carry his drain into, through, or under the said land, or into the said drain, as the case may be, in such manner and on such conditions as to the payment of rent or compensation, and as to the respective responsibilities of the parties for maintaining, repairing, flushing, cleaning and emptying the said drains as may appear to him to be adequate and equitable.

(3) Every such order shall be a sufficient authority to the person in whose favour it is made, or to any agent or other person employed by him for this purpose, after giving or tendering to the owner, occupier or user of the said land or drain the compensation or rent, if any, specified in the said order, and otherwise fulfilling as far as possible the conditions of the said order, and after giving to the said owner, occupier or user reasonable notice in writing, to enter upon the land specified in the said order with assistants and workmen at any time between sunrise and sunset and subject to the provisions of this Act, to do all such work as may be necessary—

(a) for the construction or connection of the drain, as may be authorised by the said order ;

(b) for renewing, repairing, or altering the same as may be necessary from time to time ; or

(c) for discharging any responsibility attaching to him under the terms of the order as to maintaining, repairing, flushing, cleaning or emptying the said drain or any part thereof.

(4) In executing any work under this section as little damage as possible shall be done and the owner or occupier of the buildings or lands for the benefit of which the work is done, shall—

(a) cause the work to be executed with the least practicable delay ;

(b) fill in, reinstate and make good at his own cost and with the least practicable delay the ground or any portion of any building or other construction opened, broken up or removed for the purpose of executing the said work ; and

(c) pay compensation to any person who sustains damage by the execution of the said work.

206. If the owner of any land into, through or under which a drain has been carried under the last preceding section, whilst such land was unbuilt upon, at any subsequent time desire to construct a building thereon, the Chief Officer subject to <sup>2</sup>[the control of the President,] shall, if he sanctions the construction of such building, by written notice require the owner or occupier of the building, for the benefit of which such drain was constructed, to close, remove or divert the same, and to fill in, reinstate and make good the land in such manner as he deem fit to be necessary, in order to admit of the construction or safe enjoyment of the proposed building.

Rights of owner of land through which drain is carried in regard to subsequent building thereon.

<sup>1</sup> These words were substituted for the words " the Control of the Council ", by Mah. 4 of 1974, s. 25.

<sup>2</sup> These words were substituted for the words " the Control of the Councils ", *ibid*, s. 26.

Provision of  
privies, etc.

207. (1) Where the Chief Officer is of opinion that any privy or cesspool, or additional privies or cesspools, should be provided in or on any building or land, or in any municipal area in which a water closet system has been introduced, that water closet or additional water-closets should be provided in or on any building or land, or that water-closets should be substituted for the existing privies in such number as may be considered necessary by him, the Chief Officer, subject to <sup>1</sup>[the control of the President,] may by written notice call upon the owner of such building or land, to provide such privies, cesspools or water-closets or to substitute water-closets for the existing privies at such sites as he may deem proper.

(2) The Chief Officer, subject to <sup>1</sup>[the control of the President,] may by written notice require any person or persons employing workmen or labourers exceeding twenty in number, or owning or managing any market, school or theatre or other place of public resort, to provide such privies or water closets at such sites as he may direct and to cause the same to be kept in proper order, and to be daily cleaned.

(3) The Chief Officer, subject to <sup>1</sup>[the control of the President,] may by written notice require the owner or occupier of any land upon which there is a privy or water closet, to have such privy or water-closet shut out, by a sufficient roof and a wall or fence, from the view of persons passing by or resident in the neighbourhood, or to alter as he may direct any privy door or water-closet door or trap door which opens on to any street, and which he deems to be a nuisance.

Power to  
require  
owners to  
keep drains,  
etc. in proper  
order or to  
demolish or  
close a privy,  
or cesspool

208. (1) All drains, privies, water-closets, house-gullies, gutters and cesspools and drainage works of every description within a municipal area shall, unless constructed at the cost of the Council, be altered, repaired and kept in proper order at the cost and charge of the owners of the lands or buildings to which they belong, or for the use of which they have been constructed or continued; and the Chief Officer, subject to <sup>1</sup>[the control of the President,] may by written notice require any such owner to alter, repair, and put the same in good order in such manner as he may think fit.

(2) It shall be the duty of every such owner of land or building to get such drains, privies, water-closets, house-gullies, gutters, and cesspools cleansed either by the municipal agency or such other agency as the Chief Officer may approve and at such intervals as the Chief Officer may require.

(3) Subject to <sup>1</sup>[the control of the President,] the Chief Officer may by written notice require the owner to demolish or close any privy or cesspool, whether constructed before or after the appointed day, which in the opinion of the Chief Officer is a nuisance, or is so constructed as to be inaccessible for the purpose of scavenging or incapable of being properly cleaned or kept in good order.

Power to  
close private  
drains and  
cesspools.

209. When any building or land within municipal area has a drain communicating with any cesspool or a municipal drain or any other place set apart for the discharge of drainage, the Chief Officer, if he considers that such drain, though it may be sufficient for the drainage of such building or land and though it may be otherwise unobjectionable, is not adapted to the general drainage of the locality, may, subject to <sup>1</sup>[the control of the President,] close such drain and such cesspool, or municipal drain, whether they are or are not on land vested in the Council on providing a drain or drains or cesspool equally effectual for the drainage of such building or land, and the Chief Officer may, subject as aforesaid, do any work necessary for the purpose.

<sup>1</sup> These words were substituted for the words "the control of the Councils", by Mah. 4 of 1974 s. 27, 28, 29.

210. (1) No person shall, without the written consent of the Chief Officer,—
- (i) make or cause to be made any drain into or out from any of the drains vested in the Council ; or
  - (ii) construct a building over any drain, culvert or gutter vested in the Council.
- (2) The Chief Officer may, by written notice, require any person—
- (i) to demolish, alter, remake, or otherwise deal with any drain constructed in contravention of sub-section (1), as he may think fit ; or
  - (ii) to pull down or otherwise deal with any building or part thereof constructed in contravention of sub-section (1) as he may think fit.
- (3) Any person who contravenes any provision of sub-section (1), shall, on conviction, be punished with fine which may extend to one hundred rupees.
211. (1) If any drain, privy, water-closet, house-gully or cesspool on any land within a municipal area, is constructed, rebuilt or unstopped either without the consent or contrary to the orders, directions or by-laws, of the Council or contrary to the provisions of any enactment in force at the time when it was so constructed, rebuilt or unstopped, the Chief Officer, subject to <sup>1</sup>[the control of the President,] may, by written notice, require such drain, privy, water-closet, house-gully or cesspool to be demolished, amended, or altered as it may deem fit.
- (2) Any person who fails to comply with any notice issued by the Chief Officer under sub-section (1), shall, on conviction, be punished with fine which may extend to one hundred rupees.
212. (1) The Chief Officer, after due notice to the occupier, may inspect any drain, privy, water-closet, house-gully, gutter or cesspool ; and for that purpose, at any time between sunrise and sunset may enter upon any lands or buildings with assistants and workmen, and cause the ground or any other structure to be opened or broken where he or they may think fit, doing as little damage as may be.
- (2) The expense of such inspection and of causing the ground or the structure to be closed or repaired and made good as before shall be borne by the Council, unless the drain, privy, water-closet, house-gully, gutter or cesspool is found to be in bad order or condition, or was constructed in contravention of the provisions of any enactment or of any by-laws or orders thereunder in force at the time or issued in respect of such construction ; in which case such expense shall be paid by the owner of such drain, privy, water-closet, house-gully, gutter or cesspool, and shall be recoverable in the same manner as an amount due on account of a property tax.
213. (1) The Council may, if it thinks fit, cause any work, the execution of which may be ordered by or on behalf of the Council under any of the foregoing provisions of this Chapter, to be executed by municipal or other agency under its own orders, without first of all giving the person by whom the same would otherwise have to be executed the option of doing the same.
- (2) The expenses of any work so done shall be paid by the person-aforesaid, unless the Council shall, by a general or special order or resolution, sanction the execution of such work at the charge of the municipal fund.
214. Any pipes, fittings, receptacles, or other appliances, for or connected with the drainage of any private building or land, shall, if supplied, constructed or erected at the expense of the Council, be deemed to be municipal property, unless the Council shall have transferred its interest therein to the owner of such building or land.

Encroachment on municipal drains.

Power in respect of drains, etc., unauthorisedly constructed, rebuilt or unstopped.

Inspection of drains, etc.

Council may execute certain works without option to person concerned of executing the same.

Pipes, etc. constructed by Council to be municipal property.

<sup>1</sup> These words were substituted for the words "the control of the Council", by Mah, 4 of s. 30.



## CHAPTER XIV

## WATER SUPPLY

Prohibition of certain acts affecting the municipal water works. 215. (1) A Council may, with the sanction of the Director, demarcate and notify the limits of the water-shed of any lake, tank, well or reservoir from which water is derived for the municipal water-work or use by the residents of the municipal area.

(2) Except with the permission of the Council, no person shall—

- (a) erect any building for any purpose whatever within such limits ;
- (b) remove, alter, injure, damage or in any way interfere with any boundary marks of such water-shed:
- (c) extend, alter or apply to any purpose different to that to which the same has been heretofore applied, any building already existing within the said limits ; or
- (d) carry on, within the said limits any operation of manufacture, trade or agriculture in any manner, or do any act whatever, whrereby injury may arise to any such lake, tank, well or reservoir or to any portion thereof or whereby the water of such lake, tank, well or reservoir may be fouled or rendered less wholesome.

(3) Except with the permission of the Chief Officer, no person shall—

- (a) cause or suffer to percolate or drain into or upon any municipal water-work or to be brought thereinto or thereupon anything, or to be done any act, whereby the water therein may be in any way fouled or polluted or its quality altered:
- (b) alter the surface of any municipal land adjacent to or forming part of any such work by digging thereinto or depositing thereon any substance ;
- (c) cause or suffer to enter into the water in such work any animal ;
- (d) bathe in or near such work ;
- (e) throw or put anything into or upon the water in such work ;
- (f) wash or cause to be washed in or near such work any animal or thing.

(4) Whoever contravenes any provision of sub-section (2), shall, on conviction, be punished with imprisonment for a term which may extend to one month, or with fine, which may extend to one hundred rupees, or with both.

(5) Whoever contravenes any provision of sub-section (3), shall be deemed to have committed an offence punishable under section 277 of the Indian Penal Code.

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of  
1860.

(6) When any person is convicted under sub-section (4), the Magistrate who convicts him may order the immediate removal of any building, or the immediate discontinuance of the operation or use of land, in respect of which such conviction has been held.

(7) If any order made under sub-section (6) is disobeyed or the execution thereof resisted, the offender shall, on conviction, be punished with imprisonment for a term which may extend to three months, or with fine which may extend to three hundred rupees, or with both.

216. (1) No person shall wilfully or negligently—

(a) injure or suffer to be injured any meter belonging to the Council or any of the fittings of any such meter ;

(b) break, injure or open any lock, seal, cock, valve, pipe, work, engine, cistern or fitting appertaining to any municipal water-work ;

(c) do any act or suffer any act to be done whereby the water in, or derived from, any municipal water-work, shall be wasted ;

(d) obstruct, divert or in any way injure or alter any water-main or duct ;

(e) except with the permission of the Chief Officer, open, break, injure or tamper with any lock furnished under the provisions of this Act.

Prohibition of wilful or neglectful acts relating to water-works.

(2) Whoever contravenes any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to one hundred rupees.

217. (1) The Chief Officer, may by a written notice, require the owner or occupier on whose land any drain, privy, water-closet, cesspool, or other receptacle for filth or refuse for the time being exists within such distance as may be prescribed by by-laws, from any spring, well, stream, channel, tank, reservoir or other source from which water is or may be derived for public use, and which would be in a position where such source of water is likely to be injured or the water therein polluted, to remove or close such drain, privy, water-closet, cesspool or other receptacle for filth or refuse, within one week from the date of service of the notice.

Prohibition of constructing drains, etc. near sources of water-supply.

(2) Whoever fails to comply with the notice under sub-section (1), shall, on conviction, be punished with fine which may extend to fifty rupees and in the case of continuing offence with further fine which may extend to five rupees for every day after the first during which such offence continues.

218. For the purpose of obtaining a supply or an additional supply of water or of distributing the same, the Council shall have the same powers and be subject to the same restrictions for carrying, renewing, repairing, altering and inspecting water mains, pipes and ducts within or without the municipal area as it has and is subject to under the provisions hereinbefore contained for carrying, renewing, repairing, altering and inspecting drains within the municipal area.

Power of carrying water mains.

219. If at any time it appears to the Chief Officer that any building or land in the municipal area is without a proper supply of protected water, the Chief Officer, subject to [the control of the President], may by written notice require the owner lessee, or occupier of the building or land to obtain from municipal water-works such quantity of water as may be adequate for the requirements of the persons usually occupying or employed upon the building or land, and to provide communication pipes of such size, materials and description and to take all necessary steps for the purpose as prescribed by by-laws, if any, and if no by-laws have been framed, then as the Chief Officer may consider necessary.

Power to require water supply to be taken.

220. (1) The Chief Officer may at any time by written notice, require that the owner of or any person who has the control over any well, stream, channel, tank or other source of water-supply, shall, whether such source is private property or not, within a reasonable time to be specified in the notice, or in any case falling under clause (d) within twenty-four hours of such notice,—

Powers and duties with regard to dangerous, stagnant or insanitary sources of water supply.

(a) keep and maintain any such source of water-supply, other than a stream in good repairs ; or

<sup>1</sup> These words were substituted for the words " the control of the Council ", by Mah. 4 of 1974, s. 31.

(b) cleanse any such source of water-supply from silt, refuse and decaying vegetation ; or

(c) in such manner as the Chief Officer may prescribe, protect any such source of water-supply from pollution or contamination ; or

(d) repair, protect or enclose in such manner as the Chief Officer approves any such source of water-supply, if for want of sufficient repair, protection or enclosure, such source of water-supply is, in the opinion of the Chief Officer, dangerous to the health or safety of the public or of any person having occasion to use or to pass or approach the same ; or

(e) desist from using and from permitting others to use for drinking purposes any such source of water-supply, which is proved to the satisfaction of the Chief Officer to be unfit for drinking ; or

(f) if, notwithstanding any such notice under clause (e), such use continues and cannot in the opinion of the Chief Officer be otherwise prevented, close either temporarily or permanently or fill up or enclose or fence in such manner as the Chief Officer considers sufficient to prevent such use of such source of water supply as aforesaid ; or

(g) drain off or otherwise remove from any source of water-supply or from any land or premises or receptacle or reservoir attached or adjacent thereto, any stagnant water which the Chief Officer considers to be injurious to health or offensive to the neighbourhood.

(2) If the owner or person having control as aforesaid, fails or neglects to comply with any notice under sub-section (1) within the time specified therein, the Chief Officer may and if in his opinion immediate action is necessary to protect the health or safety of any person shall, at once proceed to execute the work required by such notice ; and all the expenses incurred therein by the Chief Officer shall be paid by the owner of, or person having control over, such water-supply, and shall be recoverable in the same manner as an amount due on account of a property tax :

Provided that, in the case of any well or private stream or of any private channel, tank or other source of water-supply, the water of which is used by the public or any section of the public as of right, the expenses incurred by the Chief Officer or necessarily incurred by such owner or person having such control, may if the Council so directs, be paid from the municipal fund.

(3) The Chief Officer may, by written notice, require the owner or occupier of any land to cut down, lop or trim all trees or shrubs which so overhang any public tank, well or other source of water-supply as to pollute or be likely to pollute the water thereof.

**221.** (1) The Council may set apart suitable places for the purpose of bathing, and may specify the times at which, and the sex of persons by whom, such places may be used, and may also set apart suitable places for washing animals, clothes or vessels or for any other purpose connected with the health, cleanliness or comfort of the inhabitants of the municipal area.

(2) [The Chief Officer, subject to the control of the President,] may by public notice prohibit bathing or washing animals, clothes or vessels or doing any other thing in any public place not so set apart, or at times or by persons other than those specified under sub-section (1) or may prohibit other act by which water in public places may be rendered foul or unfit for use or which may cause inconvenience or annoyance to persons using the bathing or washing places.

(3) Any person who contravenes any provision of sub-section (2), shall, on conviction, be punished with fine which may extend to fifty rupees.

<sup>1</sup> These words were substituted for the words "The Council" by Mah. 4 of 1974, s. 32.

222. Any person appointed by the State Government for the purposes of inspection of municipal water-works shall, at all reasonable times, have liberty to enter upon and inspect such water-works.

Inspection of Municipal water-works by persons appointed by State Government.

223. (1) No new well, tank, pond, cistern or fountain shall be dug or constructed, without the previous permission in writing of the Chief Officer.

Digging of wells, etc., without permission prohibited.

(2) If any such work is begun or completed without such permission, the Chief Officer may either—

(a) by written notice require the owner or other person who has done such work to fill up or demolish such work in such manner as the Chief Officer shall prescribe ; or

(b) grant written permission to retain such work but such permission shall not exempt such owner from any proceedings for contravening the provisions of sub-section (1).

## CHAPTER XV.

### PUBLIC SAFETY AND CONVENIENCES.

224. (1) The Chief Officer shall, during the construction or repair of any of the streets, drains or other premises vested in the Council, take proper precaution for guarding against accident, by shoring up and protecting the adjoining buildings, and shall cause such bars, chains or posts as he shall think fit, to be fixed across or in any street to prevent the passage of carriages, carts or other vehicles, or of cattle or horses, while such construction or repair is being carried on and shall cause any such construction or repair work in a street to be sufficiently lighted and guarded during the night.

Fencing and lighting during repairs, etc.

(2) Whoever takes down, alters or removes any of the said bars, chains, or posts or removes or extinguishes any such light without the authority or consent of the Chief Officer, shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.

225. (1) If in the opinion of the Chief Officer, the working of any quarry or the removal of stone, earth or other material from the soil in any place, is dangerous to persons residing in or having a right of access to the neighbourhood thereof, or creates or is likely to create a nuisance, the Chief Officer may, by written notice, require the owner of the said quarry or place or the person responsible for such working or removal not to continue or permit the working of such quarry or the removing of such material, or to take such other measures in respect of such quarry or place as the Chief Officer shall direct for the purpose of preventing the danger or of abating the nuisance arising or likely to arise therefrom :

Dangerous quarrying.

Provided that, if such quarry or place is vested in Government or if such working thereof or removal therefrom as aforesaid is being carried on by or on behalf of Government or any person acting with the permission or under the authority of Government or of any Government Officer acting as such, the Chief Officer shall not take such action, unless and until the Collector has consented to his so doing :

Provided further that, the Chief Officer shall immediately cause a proper hoard or fence to be put up for the protection of passengers, near such quarry or place, if it appears to him to be necessary in order to prevent imminent danger.

(2) Any expense incurred by the Chief Officer in taking action under this section shall be paid by such owner or the person responsible for such working or removal, and shall be recoverable in the same manner as an amount due on account of property tax.

Hoards to be set up during repairs, etc.

226. (1) A person intending to construct or take down any building or to alter or repair any building externally shall, if the position or circumstances of the work is or are likely to cause or may cause obstruction, danger or inconvenience in any street, before beginning such work—

(a) first obtain permission in writing from the Chief Officer so to do ; and

(b) cause sufficient hoards or fences to be put up in order to separate the area where the work is to be carried on from the street, and shall maintain such hoard or fence standing and in good condition to the satisfaction of the Chief Officer during such time as the Chief Officer considers necessary for the public safety or convenience, and shall cause the same to be sufficiently lighted during the night, and shall remove the same when directed by the Chief Officer.

(2) Whoever contravenes any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to fifty rupees, and in the case of continuing contravention with further fine which may extend to ten rupees for every day after the first during which such contravention continues.

Power to require precaution in place of public entertainments.

227. (1) It shall be the duty of the manager or proprietor of any place for public entertainment to make such provision as may be prescribed by the by-laws or if no by-laws have been framed, as the Chief Officer may by written notice require, for the prevention and extinction of fire, and for the easy exit of the audience in case of fire.

(2) Any person who contravenes any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to five hundred rupees and in the case of continuing contravention with further fine which may extend to twenty-five rupees for every day after the first during which such contravention continues.

Powers for suppression of fires.

228. (1) It shall be the duty of all police officers and all municipal officers and servants to aid the fire brigade in the execution of its duties.

(2) On the occasion of a fire within the limits of a municipal area, any Magistrate, the President, the Chief Officer or any member of a fire-brigade maintained by the Council or by the State Government directing the operations of the brigade, and if directed so to do by any of the persons aforesaid, any police officer above the rank of a constable, may—

(a) remove or order removal of any person who by his presence interferes with or impedes the operations for extinguishing the fire or for saving life or property ;

(b) close any street or passage in or near which any fire is burning ;

(c) for the purpose of extinguishing the fire, break into or through or pull down or cause to be broken into or through or pulled down, or use for the passage of hoses or other appliances, any premises ;

(d) cause mains and pipes to be shut off so as to give greater pressure of water in or near the place where the fire has occurred ;

(e) call on the persons in charge of any fire-engine to render such assistance as may be possible ; and

(f) generally, take such measures as may appear necessary for the preservation of life or property.

(3) When any Government building is endangered by such fire, any Government officer for the time being in charge of the building may exercise the powers conferred by sub-section (2).

(4) No compensation shall be payable by any person for any act done by him in good faith under sub-section (1) or (2).

## CHAPTER XVI.

### NUISANCES.

229. (1) Whoever deposits or causes or suffers any member of his family or household to deposit any dust, dirt, dung, ashes, refuse or filth of any kind or any animal matter or any broken glass or earthenware or other rubbish or any other thing that is or may be a nuisance or danger, in any street or in any arch under a street or in any drain beside a street or on any open space not being private property or on any quay, jetty or landing place or on any part of the seashore, or the bank of a tidal river, or whether above or below highwater mark, or on the bank of the river, water course or *nullah*, except at such places, in such manner and at such hours as shall be fixed by the Chief Officer, and whoever commits or suffers any members of his family or household to commit nuisance in any such place as aforesaid, shall, on conviction, be punished with fine which may extend to one hundred rupees.

Depositing  
dust, etc.,  
committing  
nuisance.

(2) Whoever throws or puts or causes or suffers any member of his family or household to throw or put any of the matters described in sub-section (1) except night-soil or except with the permission of the Chief Officer, any night-soil into any drain, culvert, tunnel, gutter or water-course, and whoever commits nuisance or suffers any member of his family or household to commit nuisance in any such drain, culvert, tunnel, gutter or water-course, or in such close proximity thereto as to pollute the same, shall, on conviction, be punished with fine which may extend to one hundred rupees.

230. Whoever causes or allows the water of any sink, sewer or cesspool or any other liquid or other matter which is or which is likely to become a nuisance, from any building or land under his control, to run, drain, or be thrown or put upon any street or open space, or to soak through any external wall, or causes or allows any offensive matter from any sewer or privy to run, drain or be thrown into a surface drain in any street, without the permission in writing of the Chief Officer or who fails to comply with any condition prescribed in such permission, shall, on conviction, be punished with fine which may extend to one hundred rupees.

Discharging  
sewage, etc.

231. Whoever, being the owner or occupier of any building or land, keeps or allows to be kept for more than twenty-four hours, or otherwise than in some proper receptacle, any dirt, dung, bones, ashes, night-soil, filth or any noxious or offensive matter, in or upon such building or land, or suffers such receptacle to be in a filthy or noxious state, or neglects to employ proper means to remove the filth from and to cleanse and purify such receptacle, or keeps or allows to be kept in or upon such building or land any animal in such a way as to cause a nuisance, shall, on conviction, be punished with fine which may extend to one hundred rupees, and in the case of continuing offence with further fine which may extend to twenty rupees for every day after the first during which such contravention continues.

Non-removal  
of filth, etc.

Removal of  
night-soil.

232. (1) The Chief Officer may from time to time fix the hours within which and the routes by which only it shall be lawful to remove any night-soil or such other offensive matter.

(2) The Chief Officer shall cause a notice of such hours and routes to be given in the manner prescribed in section 326.

(3) Whoever,—

(a) when the Chief Officer has fixed such hours and routes and given such public notice, removes or causes to be removed along any street any such offensive matter at any time except within the hours so fixed, or by any route other than that fixed by the Chief Officer ; or

(b) at any time, whether such hours or routes have been fixed by the Chief Officer or not,—

(i) uses for any such purpose any cart, carriage, receptacle or vessel, not having a covering sufficient for preventing the escape of the contents thereof and of the stench therefrom ; or

(ii) wilfully or negligently slopes or spills any such offensive matter in the removal thereof ; or

(iii) does not carefully sweep and clean every place in which any such offensive matter has been slopped or spilled ; or

(iv) places or sets down in any public place any vessel containing such offensive matter,

shall, on conviction, be punished with fine which may extend to one hundred rupees.

Using  
offensive  
manure, etc.

233. Whoever, except with the written permission of the Chief Officer, and in accordance with the conditions of such permission, stores or uses night-soil or other manure or substance emitting an offensive smell in such manner as to be a nuisance to the neighbourhood, shall, on conviction, be punished with fine which may extend to one hundred rupees.

Abatement  
of nuisance  
from wells,  
etc.

234. If, in the opinion of the Chief Officer—

(a) any pool, ditch, quarry, hole, excavation, tank, well, pond, drain, water course, or any collection of water ; or

(b) any cistern or other receptacle for water whether within or outside a building ; or

(c) any land on which water is accumulated,

is or is likely to become a breeding place of mosquitoes or in any other respect a nuisance, the Chief Officer may, by notice in writing, require the owner thereof to—

(i) fill up, cover over or drain off the same in such manner and with such materials as the Chief Officer shall prescribe ; or

(ii) take such measures with respect to the same including treatment by such physical, chemical or biological methods for removing or abating the nuisance as may be prescribed in the notice.

235. (1) If, for any reason, it shall appear to the Council that any building or room in a building intended for or used as a dwelling is unfit for human habitation, the Council shall give to the owner or occupier of such building notice in writing, stating such reason, and signifying its intention to prohibit the further use of the building or room, as the case may be, as a dwelling, and shall, in such notice, call upon the owner or occupier aforesaid to state in writing any objection thereto within thirty days after the receipt of such notice; and if no objection is raised by such owner or occupier within such period as aforesaid, or if any objection which is raised by such owner or occupier within such period appears to the Council invalid or insufficient, the Council may, by an order in writing, prohibit the further use of such building or room as a dwelling.

(2) When any such prohibition as aforesaid has been made by the Council, the Chief Officer shall cause notice of such prohibition to be affixed to, and the words "Unfit for human habitation" and corresponding expression in Marathi to be painted on the door or some conspicuous part of such building or room, as the case may be; and no owner or occupier of such building or room shall use or suffer the same to be used for human habitation until the Council certifies in writing that the building or room, as the case may be, has been rendered fit for human habitation.

236. (1) If any building or land, whether tenantable or otherwise, is—

- (i) in an insanitary, filthy or unwholesome state; or
- (ii) in the opinion of the Chief Officer a nuisance to persons residing in the neighbourhood; or
- (iii) overgrown with prickly-pear or rank and noisome vegetation,

the Chief Officer may, by written notice, require the owner or occupier of such building or land to clean, lime-wash internally or externally, clear, or otherwise put such building or land in a proper state.

(2) Any person who fails to comply with the notice issued under sub-section (1) shall, on conviction, be punished with fine which may extend to one hundred rupees, and in the case of continuing non-compliance with further fine which may extend to ten rupees for every day after the first, during which such non-compliance continues.

(3) Where any building, by reason of dilapidation, neglect, abandonment, disuse or disputed ownership, or of its remaining untenanted and thereby—

(a) becoming a resort of idle and disorderly persons, or of persons who have no ostensible means of subsistence or who cannot give a satisfactory account of themselves; or

(b) coming into use for any insanitary or immoral purpose; or

(c) affording a shelter to snakes, rats or other dangerous or offensive animals, is open to objection that it is a source of nuisance or danger or so unwholesome or unsightly as to be a source of discomfort, inconvenience or annoyance to the neighbourhood or to persons passing by such building, the Council, if it considers such objection cannot under any other provision of this Act be otherwise removed, may, if there is any person known or resident within the municipal area who claims to be the owner of such building, by written notice directed to such person, require such person or in any other case by written notice fixed on the door or any other conspicuous part of the building, require all persons claiming to be interested in such building, within a period which shall be specified in the notice and which shall not be less than one month from the date of such notice, to—

(i) take such measure as may be specified in the notice to remove or to prevent such nuisance, danger, discomfort, inconvenience or annoyance; or

(ii) cause such building to be taken down and the materials thereof to be removed.

Filthy buildings, etc.



## CHAPTER XVII.

## PREVENTION AND CONTROL OF DANGEROUS DISEASES.

Dangerous  
diseases.

237. For the purpose of this Chapter, the expression "dangerous disease" means any of the following diseases, namely :—

- (i) Anthrax ;
- (ii) Cerebrospinal fever ;
- (iii) Chicken-pox ;
- (iv) Cholera ;
- (v) Diphtheria ;
- (vi) Enteric group of fevers ;
- (vii) Erysipelas ;
- (viii) Influenzal Pneumonia—acute influenza ;
- (ix) Leprosy ;
- (x) Measles ;
- (xi) Plague ;
- (xii) Poliomyelitis ;
- (xiii) Rabies ;
- (xiv) Relapsing fever ;
- (xv) Scarlet fever ;
- (xvi) Small-pox ;
- (xvii) Tuberculosis of lungs and intestines ;
- (xviii) Typhus ;
- (xix) Yellow fever ;
- (xx) Continuous pyrexia of unknown origin of more than four days' duration ;
- (xxi) Any other disease which the State Government may, from time to time, by notification in the *Official Gazette*, declare to be a dangerous disease.

Power to  
prohibit  
use of public  
conveyances  
for carriage  
of persons  
suffering  
from  
dangerous  
diseases.

238. In any municipal area in which the Council has provided suitable conveyance for the free carriage of persons suffering from any dangerous disease, it shall be lawful for the Council by a public notice to prohibit the conveyance of such persons in all or any public conveyances, and to direct that any conveyance that may, at any time, be used for conveying any such person, be immediately disinfected.

Restrictions  
on persons  
suffering  
from  
dangerous  
diseases.

239. (1) No person suffering from any dangerous disease shall wilfully expose himself, and no person in charge of any person suffering from a dangerous disease shall expose such person, without proper precautions against spreading the said disease, in any street or in any school or factory, or in any inn, *dharmashala*, theatre, market, or other place of public resort.

- (2) No person suffering from any dangerous disease shall—
  - (a) make or offer for sale any article of food or drink for human consumption or any medicine or drug ; or
  - (b) wilfully touch any such article, medicine or drug when exposed for sale by others ; or
  - (c) take any part in the business of washing or carrying clothes.

(3) No person on whom an order has been served in this behalf by the Chief Officer shall remove to another place, or transfer to another person, except for the purpose of disinfection, any article which the person prohibited knows or has reason to believe has been exposed to infection of any kind whatsoever from any dangerous disease.

240. (1) In the event of a municipal area being threatened or visited at any time by the outbreak of any dangerous disease, the Council shall take measures for the prevention, treatment and control of the disease, including isolation of persons suffering from such disease and for investigating the causes of the prevalence or the outbreak of the disease.

Control and prevention of dangerous diseases.

(2) The Collector may, by notification published in the *Official Gazette* and locally in such other manner as he deems fit, declare that a municipal area is visited or is threatened by the outbreak of a dangerous disease and thereupon the Collector may, by an order, require the Council to take such measures for the prevention, treatment, and control of such disease and within such period as may be specified in the order and it shall be the duty of the Council to comply with any order issued by the Collector.

(3) If the Council fails to comply with any order issued by the Collector under sub-section (2), the Collector may appoint any person to take such other steps as may be necessary to give effect to the order and all the expenses incurred by the person so appointed or by the Collector shall be borne by the Council.

241. It shall be the duty of—

(i) every medical practitioner who, in the course of his practice, becomes cognizant of a case or a suspected case of a dangerous disease in any house or place other than a public hospital;

(ii) the medical officer in charge of any hospital or dispensary at which any person suffering from or suspected to be suffering from any dangerous disease is treated or brought for treatment;

(iii) the manager of a factory or the headmaster of a school, or the keeper of a lodging house who knows or has reason to believe that any person in any premises under his management or control is suffering from or has died of any dangerous disease;

(iv) any head of the house-hold who knows or has reason to believe that any person residing with him is suffering from a dangerous disease,

to give information of the same with the least practicable delay to the Chief Officer or the Health Officer of the Council.

Information to be given to Chief Officer or Health Officer about incidence of dangerous diseases.

242. The Chief Officer, the Health Officer or any person duly authorised by the Chief Officer or the Health Officer may, at any time, by day or night, enter with or without assistants, into or upon any place in which a case of a dangerous disease is reported or suspected to exist, after giving such notice as may appear to him reasonable and without any notice in the case of factories, workshops, workplaces, offices, business places and the like, for the purposes of inspection, investigation and adoption of such measures as he may consider necessary to prevent the spread of the disease, including the removal of an infected person to any hospital or place at which persons suffering from the said disease are received for medical treatment, and to prohibit the person so removed from leaving such hospital or place without the permission of the officer or person under whose orders he was removed or of the officer in charge of such hospital or place:

Power of entry into places where cases of dangerous disease suspected.

Provided that, where the Collector has made a declaration under sub-section (2) of section 240, it shall be lawful for the Chief Officer, the Health Officer or any authorised person to enter any place in which a case of dangerous disease is reported or suspected to exist without notice.

Chief Officer or Health Officer may direct

owner or occupier to take certain precautionary measures and in default, carry out the same.

243. The Chief Officer or the Health Officer or any other municipal officer duly authorised by the Chief Officer or the Health Officer in this behalf may by written notice—

(a) require the owner or the occupier of any building or part of a building in which a case of a dangerous disease occurs, to get such building cleaned, white-washed or disinfected or get any article in such building cleansed or disinfected to the satisfaction of the officer issuing such notice;

(b) prohibit the letting of or the providing of accommodation in any hotel, inn, dharmashala, or sarai in which a person has, or in which there is reason to believe that a person has been suffering from a dangerous disease, unless and until the person desiring so to let or provide accommodation shall have had the building, or part thereof, cleansed, white-washed or disinfected or any article therein cleansed or disinfected to the satisfaction of the officer issuing such notice :

Provided that—

(i) if, in the opinion of the Chief Officer, or the Health Officer, or such authorised officer, the owner or occupier is too poor to pay for the cost of disinfecting, cleansing or whitewashing, he may direct such disinfecting, cleansing or whitewashing to be done at the cost of the municipal fund ;

(ii) when a declaration has been made by the Collector under sub-section (2) of section 240, the Chief Officer, the Health Officer or such authorised officer may at any time get such disinfecting, cleansing or whitewashing done without notice by the municipal staff at the cost of the municipal fund.

Prohibition of use of water likely to spread dangerous disease.

244. (1) If it appears to the Council that the water of any well, tank or other place is likely, if used for the purpose of drinking, bathing, washing or for any other purpose, to endanger health or cause the spread of any dangerous disease, the Council may—

(i) require the owner or the person in charge of such well, tank or other place by a written notice to take such measures as may be necessary to prevent danger to public health or prevent the spread of any dangerous disease ;

(ii) by public notice, prohibit the removal or use of the said water for any such purpose and may take such steps as may be necessary to prevent any person from removing or using water from such well, tank, or other place :

Provided that, when a declaration under sub-section (2) of section 240, has been made by the Collector, it shall be lawful for the Chief Officer or the Health Officer to take action under this sub-section and report the action taken to the Council for approval.

(2) No person shall remove or use the water from any well, tank or other place in respect of which any such public notice has been issued.

Additional powers of Council on threatened outbreak of dangerous disease.

245. If a declaration is made by the Collector under sub-section (2) of section 240, the Council shall have power—

(a) to order with the previous permission of an Executive Magistrate, the evacuation of an infected building used as a dwelling or of any part thereof, or of any building so used adjacent to such building by the person or persons residing, whether habitually or temporarily, therein, provided that accommodation for all persons affected by the order is available or is provided elsewhere ;

(b) to order with the previous permission of an Executive Magistrate, the destruction of any insanitary shed or hut in which there is or has been a case of a dangerous disease or which is likely to spread any dangerous disease ;

(c) to prohibit either generally or by special order in any individual case, assemblages consisting of any number of persons exceeding fifty, in any place whether public or private, or in any circumstances, or for any purpose, if in the opinion, recorded in writing, of the Health Officer of the Council or of the Civil Surgeon, such assemblages in such place or in such circumstances, or for such purpose, would be likely to become a means of spreading the disease or of rendering it more virulent ;

(d) to direct the examination by a medical officer of persons and if necessary, the disinfection of the clothing, bedding or other articles suspected of being infected, belonging to persons either arriving from places outside the municipal area or residing in any building adjacent to any infected building, and to direct that any such person shall give his name and address and present himself daily for a medical examination at such times and places as may be prescribed, for a period not exceeding ten days.

246. (1) Whoever knowingly contravenes any provision of section 238, 239, 241, 242, 243 or 244 or clause (d) of section 245, or disobeys any order or requisition made under any of the aforesaid sections, or obstructs any officer of the Council or other person acting under the authority of the Council in carrying out executively any such order, shall, on conviction, be punished with fine which may extend to two hundred rupees, and in the case of continuing offence with further fine which may extend to twenty rupees for every day after the first during which such contravention continues. Penalty for contravention of provisions relating to dangerous diseases.

(2) Whoever contravenes any provision of clause (a), (b) or (c) of section 245, or disobeys any order or requisition made under any of the aforesaid clauses, or obstructs any officer of the Council or other person acting under the authority of the Council in carrying out executively any such order, shall, on conviction, be punished with fine which may extend to one thousand rupees, and in the case of continuing offence with further fine which may extend to fifty rupees for every day after the first during which such contravention continues.

247. The Council may, in its discretion, give compensation to any person who sustains substantial loss or damage by reason of any action taken or required to be taken under sections 242, 243, 244 and 245, but except as allowed by the Council, no claim for compensation shall lie for any loss or damage caused by the exercise of any of the powers specified in the aforesaid sections. Payment of compensation.

248. In the event of a municipal area being threatened or visited at any time by the outbreak of any infectious disease amongst cattle, sheep, goats or other animals, the Council shall take all such measures as it deems necessary for the purpose of preventing, meeting, mitigating or suppressing the disease or the outbreak or introduction thereof, and the provisions of sections 238 to 247, shall *mutatis mutandis* apply. Diseases among animals.

Proceedings to abate overcrowding of buildings.

249. (1) Whenever the Council considers the interior of a building is so overcrowded as to be or to be likely to become dangerous or prejudicial to the health of the inhabitants of that or of any neighbouring building, the Council may cause proceedings to be taken before an Executive Magistrate for the purposes of obtaining an order to prevent such overcrowding.

(2) Such Magistrate may, on the production of a certificate by a medical officer stating his opinion that the overcrowding complained of is likely to cause disease or risk of disease and after such further inquiry, if any, as may appear to such Magistrate necessary, require the owner of the building within a reasonable time, not being more than six weeks or less than ten days, to abate the number of lodgers, tenants or other inmates of the said buildings to such extent as he shall deem necessary to prescribe, or may pass such other order as he shall deem just and proper.

(3) If the owner of the said building shall have let the same, the landlord of the lodgers, tenants or other actual inmates of the same shall, for the purposes of this section, be deemed to be the owner of the building.

(4) It shall be incumbent on any owner, to whom a requisition is issued under sub-section (2), forthwith to give to so many of the lodgers, tenants or other actual inmates of the said building as may be necessary to fulfil the conditions prescribed in such requisition, written notice to vacate the said building within the period specified in such requisition, and any such lodgers, tenants or inmates receiving such notice shall be bound to comply therewith.

(5) Any owner who after the date specified in any requisition issued under sub-section (2) permits the overcrowding of any building in contravention of such requisition, and any person who omits to vacate any such building in accordance with the notice given to him under sub-section (4), shall, on conviction, be punished with fine which may extend to ten rupees for each day subsequent to the date specified in such requisition during which such overcrowding, or such omission to vacate, continues.

Withdrawal and modification of powers and orders under this Chapter.

250. (1) The State Government may by notification in the *Official Gazette*, at any time,—

(a) withdraw all or any of the powers conferred under sections 238 to 249 from any Council ;

(b) impose any limitations, restrictions or conditions on any Council in respect of the exercise of any such powers ; or

(c) cancel any order passed by a Council in the exercise of any such power.

(2) Every order issued by a Council or any authority or officer subordinate to the Council in exercise of any such power as aforesaid shall, on the withdrawal of such power, cease to be in force in the municipal area, except as respects things done or omitted to be done before such order ceases to be in force.

(3) The State Government may by like notification at any time reconfer any such powers on a Council from which they are withdrawn under sub-section (1).

Special powers in respect of overcrowding etc.

251. (1) If the Council is of opinion that risk of disease has arisen or is likely to arise either to any occupier in, or to any inhabitant in the neighbourhood of, any part of the municipal area by reason of any of the following defects, namely :—

(a) the manner in which either buildings or blocks of buildings, already existing or projected therein, are, or are likely to become, crowded together ; or

(b) the impracticability of cleansing any such buildings or blocks of buildings, already existing or projected ; or

(c) the want of drainage or scavenging, or the difficulty of arranging therein for the drainage or scavenging of any such buildings or blocks as aforesaid ; or

(d) the narrowness, closeness, bad arrangement or bad condition of the streets or buildings or group of buildings,

the Council may, if any of its powers are not withdrawn under the last preceding section, exercise the following powers, namely :—

(i) power when any building or block already existing or in course of erection, by reason of any defect specified in clause (a), (b), (c) or (d), has given or is in the opinion of the Council likely to give rise to such risk as aforesaid, to require by a written notice, to be fixed upon some conspicuous part of such building or block and addressed, as the Council deems fit, either to the owners thereof or to the owners of the land on which such building or block is erected or is in course of erection that the persons so addressed shall, within such reasonable time as shall be specified in the notice, either pull down or remove such building or block, or execute such works or take such action in connection therewith as the Council deems necessary to prevent such risk ;

(ii) power by municipal or other agency to pull down or remove such building or block, or to execute such works or to take such action as aforesaid, if the persons addressed in the said notice neglect so to do within the time specified therein.

(2) When, in pursuance of any notice under sub-section (1), any building has been pulled down, the Council shall, unless such building has been erected contrary to any provision of this Act or of any by-law in force thereunder, pay to such owner or occupier as may have sustained damage thereby, reasonable compensation, the amount of which shall, in case of dispute, be ascertained or determined in the manner provided in section 330.

(3) Whoever commits a breach of any notice given or of any condition imposed by the Council in exercise of any power under this section shall, on conviction, be punished with fine which may extend to five hundred rupees.

## CHAPTER XVIII.

### DISPOSAL OF DEAD BODIES AND CARCASSES OF ANIMALS.

252. (1) A Council may, with the previous sanction of the Collector, provide suitable places for burning or burying or otherwise disposing of dead bodies and may charge for the use of any such place or for the supply of any material such fees as the Council may from time to time determine.

Council to provide or permit burning and burial grounds.

(2) No person shall, after the appointed day, open or provide any new place within the municipal area for the disposal of dead bodies, except with the permission of the Council :

Provided that—

(i) no such permission shall be granted by the Council without the sanction of the Collector ;

(ii) in granting such permission, it shall be lawful for the Council to impose, with the sanction of the Collector, such conditions as it may deem fit.

(3) The Council may at any time by a general or special notice require any person owning or maintaining any place for the disposal of the dead on the appointed day, to take such measures to maintain such place in good order and in a safe sanitary condition as may be specified in the notice or may apply to the Collector under the next succeeding section to close the place.

(4) The conditions to be imposed under sub-section (2) or the measures required to be taken under sub-section (3) shall not be inconsistent with any by-laws framed by the Council for the maintenance of places for the disposal of the dead, due regard being had to the religious usages of the community or section of the community entitled to use of such place.

(5) Any person who contravenes any provision of sub-section (2) shall, on conviction, be punished with fine which may extend to five hundred rupees.

Closing of  
places for  
disposal of  
dead.

253. (1) Where the Council is of opinion that any place for the disposal of the dead is in such a state as to be, or to be likely to become, injurious to health, or that any such place should be closed for any other reason, the Council may submit its opinion with the reasons therefor to the Collector and the Collector thereupon, after such further inquiry, if any, as he shall deem fit to cause to be made, by notification direct that such place shall cease to be so used from such date as may be specified in that behalf in the said notification.

(2) A copy of the said notification together with a translation thereof in Marathi shall be published in the local newspapers, if any, and shall be posted up at the municipal office and in one or more conspicuous spots on or near the place to which the same relates.

(3) Any person who buries or otherwise disposes of any corpse in any such place, after the date specified in the said notification for closure of the same, shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.

Acts prohibi-  
ted in  
connection  
with dis-  
posal of  
dead.

254. (1) Except with the permission of the Chief Officer, no person shall—

(a) burn, bury or otherwise dispose of any corpse except at a place provided or maintained for the purpose ;

(b) retain a corpse on any premises, without burning, burying or otherwise lawfully disposing of the same, for so long a time after death as to create a nuisance;

(c) carry a corpse along any street without having and keeping the same decently covered or without taking such precautions to prevent risk of infection or injury to the public health as the Council may, by public notice, from time to time, think fit to require ;

(d) except when no other route is available, carry a corpse along any street along which the carrying of corpses is prohibited by a public notice issued by the Council in this behalf ;

(e) remove a corpse which has been kept or used for purposes of dissection, otherwise than in a closed receptacle or vehicle ;

(f) whilst conveying a corpse, place or leave the same on or near any street without urgent necessity ;

(g) reopen for the interment of a corpse a grave or vault already occupied ;

(h) after bringing or causing to be brought to a burning ground any corpse fail to burn or cause the same to be burnt within six hours from the time of the arrival thereof at such ground ;

(i) when burning or causing to be burnt any corpse, permit the same or any portion thereof to remain without being completely reduced to ashes or permit any cloth or other article used for the conveyance or burning of such corpse to be removed or to remain on or near the place of burning without its being completely reduced to ashes ;

V of  
1898.

(j) exhume any body except under the provision of section 176 of the Code of Criminal Procedure, 1898 or of any other law for the time being in force, from any place for the disposal of the dead.

*Explanation.*—For the purposes of this section, the expression “corpse” includes any part thereof.

(2) Any person who contravenes any provision of sub-section (1), shall, on conviction, be punished with fine which may extend to one hundred rupees.

255. No person, in charge of any place for the disposal of the dead, shall permit the disposal of any dead body at such place except on the production of a certificate signed by a registered medical practitioner specifying the date, time and cause of death or a no objection certificate signed by the Chief Officer or a Councillor residing in the locality. Certificate for disposal of the dead.

256. (1) A Council may provide places for the disposal of carcasses of dead animals and may make by-laws regulating the disposal of carcasses of dead animals. Disposal of dead animals

(2) The Council may also charge fees at such rates as it may from time to time determine for the disposal of a carcass at any place provided by the Council or through the agency of the Council.

## CHAPTER XIX.

### VITAL STATISTICS.

257. The Health Officer or if there be no Health Officer such other officer as the Council may appoint in this behalf, shall be the Registrar of Births and Deaths for the Municipal area. Council to provide funds and employ staff for registration.

258. (1) Each Registrar shall keep or cause to be kept in such forms as may from time to time be approved by the Director of Public Health for Government, separate registers of births and deaths and shall record therein all births and deaths taking place in the Municipal area. Registers of births and deaths.

(2) The Registrar shall, if so required by the Director of Public Health, keep a separate register for the registration of still births.

*Explanation.*—For the purposes of this section—

(a) a still born child is one which has issued forth from its mother after the twenty-eighth week of pregnancy and which did not at any time after being expelled from its mother, breathe or show any other signs of life ; and

(b) any child born and living for any time, however short, shall be registered as a live birth.



Intimation  
regarding  
birth.

259. (1) In the case of every child born in any hospital or maternity home or nursing home, it shall be the duty of the medical practitioner-in-charge of such hospital or maternity home or nursing home to send to the Registrar within seven days after the birth of the child, whether dead or alive or still born, a notice of such birth, in such form as may be prescribed by by-laws made in this behalf.

(2) In the case of every child born in the Municipal area but not born in a hospital or a maternity home or a nursing home, it shall be the duty of—

(a) the medical practitioner, nurse or midwife assisting at the birth of such child;

(b) in default of such medical practitioner, nurse or midwife, the father and the mother of the child; and

(c) in default of the father and the mother of the child, occupier of the premises in which the child was born and every person present at the birth and the person having charge of the child,

to give to the best of his or her knowledge and belief, to the Registrar, within seven days after such birth, a notice of such birth, in such form as may be prescribed by by-laws made in this behalf:

Provided that, in the case of the mother of the child, this sub-section shall apply as if for the words "seven days", the words "one month" had been substituted:

Provided further that, a person required to give notice only in default of some other person shall not be bound to give such notice if he believed and had reasonable grounds for believing that such notice had already been given by the persons primarily liable for giving such notice.

(3) In the case of an illegitimate child, no person shall, as father of such child, be required to give information concerning the birth of such child and the Registrar shall not enter in the register maintained by him, the name of any person as father of the child except at the joint request of the mother and of the person acknowledging himself to be the father of such child, and such person shall in such case sign the register together with the mother.

Information  
regarding  
foundlings.

260. Whenever a new-born child is found exposed, it shall be the duty of any person finding such child and of any person in whose charge such child may be placed, to give to the best of his knowledge and belief, to the Registrar, within seven days after the finding of such child, such information of the particulars required to be registered concerning the birth of such child as the informant possesses.

Intimation  
regarding  
name of  
child.

261: When the birth of any child has been registered and—

(a) the name, if any, by which it was registered is altered; or

(b) if it is registered without a name, a name is given to it,

the parent or guardian of such child, or any other person causing such name to be altered or given, may, within twelve months next after the registration of birth, intimate to the Registrar the name or the altered name and the Registrar upon receipt of such intimation, shall, without any erasure of the original entry, forthwith enter in the register, the name or the altered name, as the case may be, of the child.

Intimation  
regarding  
death.

262. (1) The medical practitioner-in-charge of every hospital or maternity home or nursing home shall forward to the Registrar an intimation of each death occurring in the hospital, maternity home or nursing home and the cause of each such death within twelve hours of the death.

(2) In the case of every death occurring within the municipal area but outside a hospital, maternity home or nursing home, it shall be the duty of—

(i) the nearest relative of the deceased present at the death or in attendance during the last illness of the deceased; and

(ii) in default by such relative, each person present at the death and the occupier, caretaker or manager of the premises in which the death took place, to give, to the best of his knowledge and belief, to the Registrar, before the disposal of the corpse or within twenty-four hours of death, whichever is earlier, an intimation of such death and the cause of such death:

Provided that, a person required to give an intimation only in default of some other person shall not be bound to give such intimation if he believed or had reasonable grounds for believing that such intimation had already been given.

(3) The intimation under sub-section (1) or (2) shall be given in such form as may be prescribed by by-laws made in this behalf.

263. Every medical practitioner in attendance during the last illness of any person dying within the municipal area but outside a hospital, maternity home or nursing home shall, within twenty-four hours of his becoming cognisant of the death of such person, send a written intimation to the Registrar stating, to the best of his judgment, the cause of the death; and the cause of the death as stated in the intimation shall be entered in the death register, together with the name of the medical practitioner. The intimation shall be given in such form as may be prescribed by by-laws made in this behalf. Report by medical practitioners.

264. (1) Any clerical error which may at any time be discovered in a register of births or in a register of deaths, may be corrected by the Registrar. Correction of errors in registers.

(2) An error of fact or substance in any such register may be corrected by the Registrar by an entry in the margin, without any alteration of the original entry, upon production to the Registrar, by the person requiring the error to be corrected, of a declaration on oath setting forth the nature of the error and the true facts of the case made before a Magistrate by two persons required by this Act to give an intimation concerning the birth or death with reference to which the error has been made or, in default of such person, by two creditable persons having knowledge of the case, and certified by such Magistrate to have been made in his presence:

Provided that, if as a result of any inquest or trial, the cause of death is found to be different from that recorded in the register of deaths, the Registrar shall amend the register so as to record the cause as established at the inquest or trial.

(3) The declaration shall be in such form as may be prescribed by by-laws made in this behalf.

(4) Except as aforesaid, no alteration shall be made in any such register

265. Any person who fails to give an intimation as required by section 259, 260, 262 or 263 shall, on conviction, be punished with fine which may extend to fifty rupees. Penalty for failure to report births and deaths and for false statements.

(3) Any person who wilfully makes, or causes to be made, for the purpose of being inserted in any register of births or register of deaths, any false statements shall, on conviction, be punished with fine which may extend to one hundred rupees.

## CHAPTER XX.

## MARKETS, SLAUGHTER-HOUSES, TRADES AND OCCUPATIONS.

(1) *Markets and slaughter-houses.*

Power to provide and maintain municipal markets and slaughter-houses.

266. (1) The Council may construct, purchase, take on lease or otherwise acquire any building or land for the purpose of establishing a municipal market or a municipal slaughter-house or of extending or improving any existing municipal market or slaughter-house, and may from time to time build and maintain such municipal markets, and slaughter-houses and such stalls, shops, sheds, pens and other buildings or conveniences for the use of the persons carrying on trade or business in, or frequenting, such municipal markets or slaughter-houses, and provide and maintain in such municipal markets such machines, weights, scales and measures for weighing and measuring goods sold therein as the Council shall think fit.

(2) The Council may, at any time, close either temporarily or permanently any municipal market or municipal slaughter-house or any portion thereof.

Private markets, etc., not to be held without licence.

267. (1) No person shall use or allow to be used any place in any municipal area—

(i) as a private market ; or

(ii) as a private slaughter-house ; or

(iii) for the storage or sale of flesh or fish or animals or birds intended for human food,

except under and in accordance with the conditions of a licence granted in accordance with the provisions of the by-laws made in this behalf :

Provided that, no licence under this section shall be required for selling or storing of flesh or fish contained in hermetically sealed receptacles.

(2) Whoever uses or allows to be used any place for any of the purposes specified in sub-section (1), without a licence, or in contravention of any conditions subject to which a licence may have been granted under sub-section (1), shall, on conviction, be punished with fine which may extend to five hundred rupees if the contravention is of clause (i) or (ii) of sub-section (1) and with fine which may extend to one hundred rupees if the contravention is of clause (iii) of that sub-section, and in the case of continuing contravention of the said clause (i) or (ii) with further fine of fifty rupees, and of the said clause (iii) with further fine of ten rupees, for every day after the first during which such contravention continues.

Slaughter-houses, etc., beyond municipal area.

268. (1) It shall be lawful for a Council with the sanction of the Collector to establish municipal slaughter-houses or to license private slaughter-houses beyond the limits of the municipal area and all provisions of this Act and of by-laws in force thereunder relating to such slaughter-houses within the municipal area, shall have full force in respect of slaughter-houses established or licensed under this section, as if they were within the municipal area.

(2) It shall be lawful for the Council to prohibit the import into the municipal area of meat except of animals slaughtered at a municipal slaughter-house or a slaughter-house licensed by the Council under sub-section (1).

(3) Nothing in sub-section (2) shall be deemed to apply to cured or preserved meat.

269. (1) No person shall, without written permission of the Chief Officer, slaughter or cause to be slaughtered any animal for sale or supply of meat in the municipal area except in a municipal slaughter-house or a licensed private slaughter-house. Restriction on slaughter of animals for sale.

(2) Any person who contravenes any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to one hundred rupees.

(3) The Chief Officer may seize the carcass or meat of any animal slaughtered contrary to the provisions of sub-section (1) and may cause it to be sold, destroyed or disposed of in such other manner as he may think fit.

270. [The Chief Officer, subject to the control of the President,] may, by a written notice, require the owner, or the person in charge, of any private market or slaughter-house, to cause— Provisions for requiring private market buildings and slaughter-houses to be properly paved and drained.

(a) the whole or any portion of the floor of the market place or slaughter-house to be raised or paved with dressed stone or other suitable material ;

(b) such drains to be made in or from the market-building, market-place or slaughter-house, of such material, size and description, at such level and with such outfall, as to the Council may appear necessary ;

(c) a supply of water to be provided for keeping such market-building, market-place or slaughter-house in a clean and wholesome state ;

(d) any shop, stall, shed, standing or other structure, in any private market to be altered or improved, in such manner as the Council may consider necessary ;

(e) any privy, water-closet or urinal or any other sanitary arrangement to be constructed or made at such site and in such manner as the Council may deem necessary and expedient ; and

(f) any other measures to be taken which in its opinion are necessary in the interest of public health or sanitation.

271. (1) The Council may—

(a) define or determine the limits of any private market or declare what portions of such market shall be made part of the existing approaches, streets, passages and ways to and in such market ; and Provisions regarding approaches and environs of private markets.

(b) after hearing the owner or the person in charge of such market, by written notice, require such owner or person to

(i) lay out, construct, alter, clear, widen, pave, drain and light, to the satisfaction of the Council such approaches, streets, passages and ways to or in such market ;

(ii) provide such conveniences for the use of persons resorting to such market ; and

(iii) provide adequate ventilation and lighting of the market-building, or any portion thereof including shops and stalls,

as the Council may think fit.

(2) The Council may, by written notice, require such owner or occupier to maintain in proper order the approaches, streets, passages and ways to and in such market and such other conveniences as are provided for the use of persons resorting thereto.

<sup>1</sup> These words were substituted for the words "The Council", by Mah. 4 of 1974, s. 33.

Levy of  
stallages,  
rents and  
fees.

272. (1) The Council may—

(a) charge such stallages, rents or fees as may from time to time be fixed by it in this behalf—

(i) for the occupation or use of any stall, shop, stand, shed, pen or space in a municipal market or municipal slaughter-house ;

(ii) for the right to expose articles for sale in a municipal market ;

(iii) for the use of machines, weights, scales and measures provided for in any municipal market ; and

(iv) for the right to slaughter animals in any municipal slaughter-house and for the feeding and watering of such animals before they are ready for slaughter ; or

(b) put up to public auction or dispose of by private sale, the privilege of occupying or using any stall, shop, stand, shed, pen or space in a municipal market or municipal slaughter-house for such period and on such conditions as it may thin fit.

(2) The Chief Officer shall issue to every person authorised to occupy or use any stall, shop, stand, shed, pen or space or to expose any articles for sale in a municipal market or to slaughter animals in a municipal slaughter-house, under sub-section (1), a licence granted in accordance with the provisions of the by-laws made in this behalf.

(3) Any person who, without a licence from the Chief Officer under sub-section (2), shall occupy any stall, shop, stand, shed, pen or space in a municipal market or sell or expose for sale any article in a municipal market or use a municipal slaughter-house, shall, on conviction, be punished with fine which may extend to fifty rupees.

(4) It shall be lawful for the Chief Officer or any officer in charge of a municipal market or a slaughter-house to expel from the market or slaughter-house any person—

(i) occupying any stall, shop, stand, shed, pen or space in such market or slaughter-house or exposing for sale therein any articles without a licence from the Council ; or

(ii) using or attempting to use any municipal slaughter-house without a licence ;

(iii) contravening any by-laws pertaining to such markets or slaughter-houses ;

(iv) suffering from any infectious or contagious disease ;

(v) creating disturbance in such market or slaughter-house.

farming of  
market and  
slaughter-  
house rents.

273. (1) It shall be lawful for the Council to lease by public auction or by inviting tenders or by private contract the collecting of any stallages, rents or fees which may be imposed under sub-section (1) of the last preceding section after obtaining adequate security from the lessee for the due fulfilment of the conditions of the lease.

(2) Any person to whom the right to collect stallages, rents or fees has been so leased shall have the power to expel from the market or slaughter-house any person occupying any stall, shop, stand, shed, pen or space or exposing any goods for sale in the market or using or attempting to use any such slaughter-house, without payment of the stallage, rent or fee.

## (2) Other occupations and trades.

274. (1) No person shall use or permit to be used any premises in the municipal area—

(a) as an eating house, tea or coffee shop, restaurant, dining saloon, refreshment room or for a like purpose; or

(b) for the preparation or sale for the purposes of trade of any article of human food or drink; or

(c) as a hotel or a lodging house,

Control on preparation of food, eating houses, hotels, lodging houses, etc.

except under and in accordance with the conditions of a licence granted under the provisions of the by-laws made in this behalf;

(2) The Chief Officer may enter and inspect any premises used for any of the purposes specified in sub-section (1) and may inspect any goods, vessels or implements or other articles used for such purposes and may by written notice require the owner or the person in charge of such premises to take such reasonable measures as may be specified in the notice for the cleanly conduct of such business or may require the use of the premises for such purpose to be discontinued.

(3) Whoever uses or permits the use of any premises in contravention of the provisions of sub-section (1), or whoever refuses to comply with any notice issued by the Chief Officer under sub-section (2), shall, on conviction, be punished with fine which may extend to five hundred rupees and in the case of continuing offence with further fine which may extend to fifty rupees for every day after the first during which such offence continues.

275. (1) No person shall—

- (a) carry on the trade or business of a dealer in, or importer or seller of, sweet-meats, milk, butter or other milk-products; or
- (b) use or permit to be used for the purposes of trade, any premises for storing or selling milk or for making, storing or selling butter or other milk-products or sweet-meats,

Control on dairies and business in milk, milk products and sweet-meats.

except under and in accordance with the conditions of a licence granted under the provisions of the by-laws made in this behalf.

(2) The Chief Officer may enter and inspect any premises used for any of the purposes specified in sub-section (1) and may inspect any goods, vessels or implements or other articles used for such purpose and may by written notice require the owner or the person in charge of such premises to take such reasonable measures as may be specified in the notice for the cleanly conduct of such business or may require the use of the premises for such purpose to be discontinued.

(3) Whoever uses or permits the use of any premises in contravention of the provisions of sub-section (1), or whoever refuses to comply with any notice issued by the Chief Officer under sub-section (2), shall, on conviction, be punished with fine which may extend to five hundred rupees and in the case of continuing offence with further fine which may extend to fifty rupees for every day after the first during which such offence continues.

276. (1) No person shall use any premises in the municipal area—

- (a) as a stable for milch cattle; or
- (b) for the stallage or keeping of horses, camels, donkeys and animals other than milch cattle and animals intended for human food,

Control of stables.

except under and in accordance with a licence granted under the provisions of the by-laws made in this behalf.

(2) The Chief Officer may enter and inspect any premises used for any of the purposes specified in sub-section (1) and may inspect any animals kept on such premises or any vessels or implements used on such premises and may by written notice require the owner or the person in charge of such premises to take such reasonable measures as may be specified in the notice for the proper ventilation, sanitation or drainage of such premises, or for the proper supply of water to the animals kept on such premises or may require the use of such premises for such purpose to be discontinued.

(3) Whoever uses or permits the use of any premises in contravention of the provisions of sub-section (1), or whoever refuses to comply with any notice issued by the Chief Officer under sub-section (2), shall, on conviction, be punished with fine which may extend to five hundred rupees, and in the case of continuing offence with further fine which may extend to fifty rupees for every day after the first during which such offence continues.

No separate licence necessary if one is obtained under Prevention of Food Adulteration Act.

277. Notwithstanding anything contained in sections 274 and 275, no licence shall be required under the said sections for the use of any premises for any purpose or for carrying on any trade specified therein, in respect of which a licence has been obtained under the Prevention of Food Adulteration Act, 1954.

XXX  
VII  
of  
1954.

Factory, etc., not to be established without licence.

278. (1) No person shall, without a licence granted in accordance with the by-laws made in this behalf, establish or materially alter, enlarge or extend or permit the establishment, material alteration, enlargement or extension of any factory, workshop or place of business in which it is intended to employ steam, electricity, water or other mechanical power.

(2) The Council may after giving the applicant a reasonable opportunity of being heard and recording the reasons refuse to grant a licence if it is of the opinion that the establishment, alteration, enlargement or extension of such factory, workshop or place of business would be objectionable by reason of the density of the population in the neighbourhood thereof, or would be a nuisance or danger to the inhabitants of the neighbourhood.

(3) Whoever establishes, alters, enlarges or extends or permits the establishment, material alteration, enlargement or extension of any such factory, workshop or place of business without a licence or in contravention of any conditions subject to which the licence may have been granted shall, on conviction, be punished with fine which may extend to one thousand rupees.

*Explanation*.—Nothing in this section or section 280 shall be deemed to affect any provision of the Indian Boilers Act, 1923, or authorise any order relating to the fixing or fencing of any engine, mill-gearing, hoist or other machinery in any factory to which the provisions of the Factories Act, 1948, are applicable.

V of  
1923.  
LXIII  
of  
1948.

Prohibition of use of steam whistles, etc.

279. (1) No person shall use or employ in any factory or any other premises any whistle or trumpet operated by steam or mechanical means for the purpose of summoning or dismissing workmen or persons employed, except under and in accordance with the conditions of a licence granted under the provisions of the by-laws made in this behalf.

(2) Whoever uses or employs any such whistle or trumpet as aforesaid in contravention of any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to fifty rupees and in the case of continuing offence with further fine which may extend to five rupees for every day after the first during which such offence continues.

280. (1) No person shall use any premises in the municipal area for any of the purposes specified in Schedule VII except under and in accordance with the conditions of a licence granted under the provisions of the by-laws made in this behalf.

Certain other trades and occupations not to be carried on without licence.

(2) The Chief Officer may enter and inspect any premises used for any of the purposes specified in sub-section (1) and may inspect any goods, vessels or implements or other articles used for such purpose and may by written notice require the owner or the person in charge of such premises to take such reasonable measures as may be specified in the notice for the prevention of any nuisance or danger therefrom or may require the use of the premises for such purpose to be discontinued.

(3) Whoever uses or permits the use of any premises in contravention of the provisions of sub-section (1), or whoever refuses to comply with any notice issued under sub-section (2) shall, on conviction, be punished with fine which may extend to five hundred rupees, and in the case of continuing offence with further fine which may extend to fifty rupees for every day after the first during which such offence continues.

281. (1) No person shall keep or allow to be kept in or upon any premises any article specified in Schedule VIII, except under and in accordance with the conditions of a licence granted under the provisions of the by-laws made in this behalf.

Certain articles not to be kept without licence.

(2) No person shall, except under and in accordance with the conditions of a licence granted under the provisions of the by-laws made in this behalf, keep or allow to be kept—

(a) any of the articles specified in Part I of Schedule IX in or upon any premises in quantities exceeding at any one time the respective maximum quantities specified opposite such articles ; or

(b) any of the articles specified in Part II of the said Schedule in or upon any premises for sale or for purposes other than domestic use.

(3) Whoever keeps in or upon any premises any article in contravention of the provisions of sub-section (1) or (2), or in contravention of any conditions subject to which a licence may have been granted, shall, on conviction, be punished with fine which may extend to two hundred rupees, and in the case of continuing offence with further fine which may extend to twenty rupees for every day after the first during which such offence continues.

(4) The Chief Officer may at any time enter upon any premises and may seize any article kept in contravention of the provisions of sub-section (1) or (2) or in contravention of any conditions subject to which a licence may have been granted under sub-section (1) or sub-section (2).



## CHAPTER XXI.

## CATTLE-POUNDS AND OTHER PROVISIONS RELATING TO ANIMALS.

(1) *Cattle-pounds.*

Cattle-trespass Act to cease to apply to municipal areas.

282. The provisions of the Cattle-trespass Act, 1871 (hereinafter in this section referred to as "the said Act") shall cease to apply in relation to every municipal area to which this Act applies :

Provided that—

(a) nothing in this section shall affect the liability of any person to any penalty under the said Act so ceasing to be in force ;

(b) any appointment, notification, order, rule made or issued or deemed to be made or issued under the said Act in respect of any cattle-pounds within the limits of any municipal area shall, so far as it is not inconsistent with the provisions of this Act, be deemed to have been made or issued under this Act, and continue in force until superseded by any appointment, notification, order or rule made under this Act ;

(c) any cattle-pound in the local area established or deemed to be established under the said Act so ceasing to be in force shall be deemed to be vested in the Council within whose limits it is situated and shall be maintained and managed by the Council in accordance with the provisions in this Act.

Power establish cattle-pounds and appoint pound-keepers.

283. (1) Notwithstanding anything contained in any law for the time being in force, every Council within the limits of its jurisdiction shall, from time to time, appoint such places as it thinks fit to be public pounds, and may appoint suitable persons to be keepers of such pounds.

(2) Every pound-keeper so appointed, shall, in the performance of his duties, be subject to the direction and control of the Council.

Duties of pound-keepers.

284. (1) Every pound-keeper shall maintain such registers and prepare such returns as the State Government may from time to time by rules prescribe.

(2) When cattle are brought to a pound, the pound-keeper shall enter in his register—

(a) the number and description of the animals ;

(b) the day and hour on and at which they were so brought ;

(c) the name and residence of the seizer ; and

(d) the name and residence of the owner, if known ;

and shall give the seizer or his agent a copy of the entry.

(3) The pound-keeper shall take charge of, feed and water, the cattle until they are disposed of as hereinafter provided.

Impounding cattle.

285. (1) It shall be the duty of every police officer and it shall be lawful for any municipal officer or servant authorised by the Chief Officer in this behalf to seize and take to any public pound for confinement therein, any cattle found straying in any street or trespassing upon any private or public property within the municipal area.

(2) It shall be lawful for any person who is the owner or who is in charge of any private or public property to seize and take to any such public pound for confinement therein, any cattle trespassing upon such property or causing damage thereto.

(3) Whoever forcibly opposes the seizure of cattle liable to be seized under this section, and whoever rescues the same after seizure, either from a pound or from any person taking or about to take them to a pound, shall, on conviction, be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

286. If the owner of cattle which are impounded under the last preceding section or his agent appears and claims such cattle, the pound-keeper shall deliver them to him on payment of the pound-fees and expenses chargeable in respect of such cattle under section 289. Delivery of cattle claimed.

287. (1) Every pound-keeper shall, before releasing any impounded cattle, require the owner of the impounded cattle or his agent to make, in the form prescribed by rules, a declaration regarding the ownership of such cattle and to deposit by way of security such sum as the State Government may, by rules, prescribe. Different scales may be prescribed for different areas or different classes of cattle. Security in respect of impounded cattle.

(2) If any cattle belonging to such owner are impounded within a period of six months from the date on which the security is deposited, and if the seizure is not adjudged illegal, the amount of deposit or a part thereof, as may be prescribed by rules, shall stand forfeited to the Council. If cattle are not impounded as aforesaid, the amount of security deposit shall, on an application made by or on behalf of the depositor, be refunded to him on the expiry of that period.

288. (1) If within ten days after any cattle has been impounded, no person appearing to be the owner of such cattle claims the cattle under section 286, such cattle shall be forthwith sold by auction. Sale of cattle not claimed.

(2) If within the period specified in sub-section (1), the owner or his agent claims the cattle but refuses or fails to pay the pound-fee and the expenses chargeable under the next succeeding section, the cattle or as many of them as may be necessary, shall be sold by auction:

Provided that, if the cattle is not sold at auction under sub-section (1) or (2), it shall be disposed of in such other manner as the State Government may by rules prescribe.

(3) The State Government may frame rules prescribing the manner in which auction under sub-section (1) or (2) may be held.

(4) The surplus remaining after deducting the pound-fee and expenses aforesaid from the proceeds of the sale, shall be paid to any person who within fifteen days after the sale, proves to the satisfaction of the Chief Officer, that he was the owner of such cattle and shall in any other case, form part of the municipal fund.

(5) No police officer, or Councillor or officer or servant of the Council, including the pound-keeper, shall, directly or indirectly purchase any cattle at a sale under sub-section (1) or (2).

289. (1) The pound-fee chargeable shall be such as the State Government may, from time to time, by rules prescribe for each kind of cattle. Pound-fees and expenses chargeable to be fixed.

(2) The expenses chargeable shall be at such rates for each day during any part of which any cattle is impounded, as the Council may by by-laws fix.

290. (1) Any person whose cattle have been seized under this Chapter or having been so seized, have been detained in contravention thereof, may, at any time, within ten days from the date of the seizure, make a complaint to a Magistrate of the first class. Complaints of illegal seizure or detention.

(2) The complaint shall be made by the complainant in person, or by an agent personally acquainted with the circumstances. If the Magistrate on examining the complainant or his agent has reason to believe that the complaint is well founded, he shall summon the persons complained against, and make an inquiry into the case.

(3) If the seizure or detention be adjudged illegal, the Magistrate shall award to the complainant for the loss caused by the seizure or detention reasonable compensation not exceeding one hundred rupees to be paid by the person who made the seizure or detained the cattle, together with all fees paid and expenses incurred by the complainant in procuring the release of the cattle, and if the cattle have not been released, the Magistrate shall, besides awarding such compensation order their release and direct that the fees and expenses leviable under this Chapter, shall be paid by the person who made the seizure or detained the cattle.

(4) The compensation, fees and expenses mentioned in this section, may be recovered as if they were fines imposed by the Magistrate.

(2) *Other provisions relating to animals.*

Penalty for allowing cattle to stray in street or to trespass upon private or public property.

291. (1) Whoever, within a municipal area, allows any cattle which are his property or in his charge to stray in any street or to trespass upon any private or public property shall, on conviction, be punished—

(i) for the first offence, with fine which may extend to three hundred rupees ;

(ii) for a second or subsequent offence, with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

(2) The Magistrate trying the offence under sub-section (1), may order,—

(a) that the accused shall pay such compensation not exceeding two hundred and fifty rupees as the Magistrate considers reasonable, to any person for any damage proved to have been caused to his property or to the produce of land, by the cattle under the control of the accused, trespassing on his land : and also,

(b) that the cattle in respect of which an offence has been committed shall be forfeited to the State Government.

(3) Any compensation awarded under sub-section (2) may be recovered as if it were a fine imposed under this section.

(4) An offence under this section shall be cognizable.

Tethering cattle, etc.

292. Whoever tethers cattle or other animals, or causes or suffers them to be tethered by any member of his family or household, in any public street or place so as to obstruct or endanger the public traffic therein, or to cause a nuisance, or who causes or suffers such animals to stray about without a keeper, shall, on conviction, be punished—

(a) for a first offence, with fine which may extend to one hundred rupees ;

(b) for a second or subsequent offence, with fine which may extend to two hundred and fifty rupees.

Provision as to dogs.

293. (1) A Council may by public notice require that every dog while in the street and not being led by some person shall be muzzled in such a way as to allow the dog freely to breathe and to drink, while effectually preventing it from biting.

(2) When a notice under sub-section (1) has been issued, the Chief Officer may take possession of any dog found wandering unmuzzled in any public street or place and may either detain such dog until its owner has claimed it, has provided a proper muzzle for it, and has paid all the expenses of its detention or may, subject to the provisions of sub-sections (3) and (4), cause it to be sold or destroyed.

(3) When a dog which has been detained under sub-section (2) is wearing a collar with the owner's name and address thereon, or a number ticket or any other mark

by which the owner of the dog can be identified, such dog shall not be destroyed until a letter stating the fact that it has been so detained has been sent to the said address and the dog has remained unclaimed for three clear days.

(4) Any dog which is not claimed within the period specified in sub-section (3), or any dog the owner of which refuses to pay all the expenses of detention, may be sold or destroyed by the Chief Officer after having been detained for the period of three days specified in sub-section (3) :

Provided that, any dog which is found to be rabid may be destroyed at any time.

(5) The Chief Officer may at any time destroy, or cause to be destroyed, or confine or cause to be confined, for such period as he may consider necessary, any dog or other animal suffering from rabies or reasonably suspected to be suffering from rabies or bitten by any dog or other animal suffering or suspected as aforesaid :

(6) All expenses incurred by the Chief Officer under this section may be recovered from the owner of any dog which has been taken possession of or detained in the same manner as an amount due on account of a property tax.

(7) No damages shall be payable in respect of any dog destroyed or otherwise disposed of under this section.

294. (1) If it shall appear to any Council at any time that nuisance or annoyance is caused to the public by keeping of pigs within the municipal area or any part thereof, the Council may direct by public notice that no person shall, without the written permission of the Chief Officer, or otherwise than in conformity with the terms of such permission, keep any pigs in the municipal area or any specified part thereof. Provision as to keeping of pigs.

(2) Whoever after such direction keeps any pigs in any place within the municipal area or specified part thereof without the permission required as aforesaid, or otherwise than in accordance with the terms thereof, shall, on conviction, be punished with fine which may extend to fifty rupees.

(3) Any pigs found straying may be forthwith destroyed and carcass thereof disposed of as the Chief Officer shall direct. No claim shall lie for compensation for any pigs so destroyed.

295. (1) No person shall feed or cause or permit to be fed any animal which is kept for dairy purposes or is intended for human food on excrementitious matter, stable refuse, filth or other offensive matter. Feeding animals on filth prohibited.

(2) Whoever contravenes any provision of sub-section (1) shall, on conviction, be punished with fine which may extend to one hundred rupees.

## CHAPTER XXII

### PROSECUTIONS, SUITS AND POWERS OF POLICE

296. (1) [Subject to the control of the President, the Chief Officer may take or cause to be taken proceedings] against any person who is charged with—

(a) any offence against this Act or any rules or by-laws made thereunder ;

(b) any offence which affects or is likely to affect any property or interest of the Council or the due administration of this Act ; or

(c) committing any nuisance whatever :

Provisions as respects institution, compounding, etc. of criminal actions.

<sup>1</sup> These words were substituted for the words " Subject to the general control of the Council, the Chief Officer may take proceedings " by Mah. 4 of 1974, s. 34(a)(i).

Provided that, the Chief Officer shall not, [except with the sanction of the President,] direct a prosecution or order proceedings to be taken for the punishment of any person offending against the provisions of the following sections or sub-sections, namely :—

(i) sub-section (7) of section 176 read with sub-sections (8) and (9) of section 189 ;

(ii) sub-section (6) of section 183 ;

(iii) sub-section (5) of section 249.

(2) No prosecution for any offence under this Act or the rules or by-laws made thereunder, shall be instituted, except within six months next after the date of the commission of the offence, or if such date is not known or the offence is a continuing one within six months after the commission or discovery of such offence.

(3) Any prosecution under this Act or the rules or by-laws made thereunder may, save as therein otherwise provided, be instituted before any Magistrate ; and every fine or penalty imposed under or by virtue of this Act or any rule or by-law, and any compensation, expenses, charges or damages for the recovery of which no special provision is otherwise made in this Act, may be recovered on application to any Magistrate, by the distress and sale of any moveable property within the limits of his jurisdiction belonging to the person from whom the money is claimable.

(4) Notwithstanding anything contained in section 248 of the Code of Criminal Procedure, 1898, no Magistrate shall permit withdrawal of a complaint under that section in respect of an offence punishable under this Act or the rules and by-laws made thereunder, unless the Magistrate is satisfied that although the complaint was made in good faith it was based on incorrect facts or insufficient information.

(5) Notwithstanding anything contained in the Code of Criminal Procedure, 1898, V. of 1898. all offences punishable under this Act or the rules or by-laws made thereunder, V. of 1898. may be compounded by [the President], but only with the permission of the Court before which any prosecution for such offence is pending, or when the accused has been committed for trial or when he has been convicted and an appeal is pending, with the leave of the Court to which he is committed, or, as the case may be before which the appeal is to be heard.

(6) [The President] shall before compounding any offence under the last preceding sub-section obtain the approval of the Standing Committee, and the Standing Committee shall not accord its approval unless the accused pays by way of composition of the offence such sum as may be determined by it.

[Such sum shall not be less than one-fourth of the maximum amount of fine prescribed for the offence or five rupees, whichever is less, and if the fine prescribed therefor is unlimited, it shall not be less than twenty-five rupees.]

(7) The composition of an offence under this section shall have the effect of an acquittal of the accused with which the offence has been compounded.

(8) The expenses of all prosecutions or proceedings shall be paid out of the municipal fund.

297. No distress levied or attachment made by virtue of this Act shall be deemed unlawful nor shall any party making the same be deemed a trespasser, on account of any defect or want of form in any summons, conviction or warrant of distress or attachment or other proceeding relating thereto, nor shall such party be deemed a trespasser *ab initio* on account of any irregularity afterwards committed by him but all persons aggrieved by such irregularity may recover full satisfaction for the special damage in any court of competent jurisdiction.

<sup>1</sup> These words were substituted for the words "except with the previous approval of the Council", by Mah. 4 of 1974, s. 34(a)(ii).

<sup>2</sup> These words were substituted for the words "the Chief Officer", *ibid.*, s. 34(b).

<sup>3</sup> These words were substituted for the words "The Chief Officer", *ibid.*, s. 34(c)(i).

<sup>4</sup> This portion was substituted for the portion beginning with the words "such sum shall not" and ending with the words "and fifty rupees", *ibid.*, s. 34(c)(ii).

298. If through any act, neglect or default, on account whereof any person shall have incurred any penalty imposed by or under this Act, any damage to the property of a Council shall have been committed by such person, he shall be liable to make good such damage as well as to pay such penalty and the amount of damage shall, in case of dispute, be determined by the Magistrate by whom the person incurring such penalty is convicted; and on non-payment of such damage on demand the same shall be levied by distress, and such Magistrate shall issue his warrant accordingly.

Damage to municipal property, how made good.

299. Whoever—

(a) does or omits to do any act in contravention of any provisions of this Act, or the rules or by-laws made thereunder; or

(b) disobeys or fails to comply with any lawful direction given by any written notice or order issued by or on behalf of a Council under any power conferred by or under this Act; or

(c) fails to comply with the conditions subject to which any permission or licence was given to him by or on behalf of a Council under any power conferred by or under this Act; or

(d) when lawfully called upon by the Chief Officer or any officer duly authorised to supply an information in his possession which may be required for the purpose of this Act or of any rules or by-laws made thereunder, fails to supply such information or wilfully supplies false information,

General penalty.

shall, if no other penalty is provided for the offence, on conviction, be punished with fine which may extend to one hundred rupees, and in the case of continuing offence with further fine which may extend to ten rupees for every day after the first during which such contravention continues:

Provided that, when a notice or order fixes a time within which a certain act is to be done, and no time is specified by or under this Act, it shall rest with the Magistrate to determine whether the time so fixed was reasonable time.

300. In every case in which a person is convicted for an offence punishable by or under this Act and the Court considers that he should be sentenced with fine only, then in the absence of special and adequate reasons to the contrary to be mentioned in the judgment of the Court, the fine to be imposed on him shall not be less than one-fourth of the maximum amount of fine prescribed for that offence, and if the fine prescribed for that offence is unlimited, shall not be less than two hundred and fifty rupees.

Minimum penalty for offences under this Act.

301. (1) Subject to the general control of the Council, the Chief Officer may—

(a) institute and prosecute any suit or other proceeding for any claim or demand on behalf of the Council or for any injury to any property, rights or privileges of the Council;

(b) withdraw from or compromise or compound any suit or any claim or demand which has been instituted or made on behalf of the Council;

(c) institute, withdraw from or compromise or compound any suit or proceeding for the recovery of expenses or compensation claimed to be due to the Council;

(d) defend, admit or compromise or compound any appeal against a rateable value or tax;

(e) defend any suit or other legal proceedings brought against the Council or any municipal officer or servant in respect of anything done or omitted to be done by them, respectively, in their official capacity;

(f) admit or compromise any claim, suit or legal proceeding brought against the Council or any municipal officer or servant, in respect of anything done or omitted to be done as aforesaid:

Power to institute, defend suits, etc.

Provided that—

(i) if any sanction in the making of any contract is required by this Act, the like sanction shall be obtained for compounding or compromising any claim or demand arising out of such contract ;

(ii) if any such suit is in respect of land leased or sold under sub-section (3) of section 173, or in respect of any immovable property sold or leased for a term exceeding three years or otherwise transferred, it shall not be lawful for the Council to compound or compromise in respect of the suit except with the previous sanction of the Director.

(2) A Council may make compensation out of the municipal fund to any person sustaining any damage by reason of the exercise of any of the powers vested in it, its committees, officers or servants under this Act.

(3) The expenses of any civil proceedings prosecuted or defended on behalf of the Council shall be payable from the municipal fund.

Councillors,  
officers,  
servants,  
etc., to be  
public  
servants.

302. Every Councillor and every officer or servant of a Council, every contractor or agent appointed by it for the collection of any tax and every person employed by such contractor or agent for the collection of such tax, shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.

XLV  
of  
1860.

Bar of suits  
against  
Council, its  
officers,  
servants, etc.,  
for acts  
done in  
good faith.

303. No suit shall lie in respect of anything in good faith done or intended to be done under this Act, against any Council or against any committee constituted under this Act, or against any officer or servant of a Council or against any person acting under and in accordance with the directions of any such Council, committee, officer or servant or of a Magistrate.

Limitation  
of suits  
against  
Council,  
its commit-  
tees, officers  
and servants  
for acts  
done in  
pursuance or  
execution of  
this Act.

304. (1) No suit shall lie against a Council or against any committee constituted under this Act, or against any officer or servant of a Council in respect of any act done in pursuance or execution or intended execution of this Act, or in respect of any alleged neglect or default in the execution of this Act,—

(a) unless it is commenced within six months next after the accrual of the cause of action ; and

(b) until the expiration of one month after notice in writing has been, in the case of a Council or its committee, delivered or left at the municipal office and, in the case of an officer or servant of a Council, delivered to him or left at his office or place of abode ; and all such notices shall state with reasonable particularity the causes of action and the name and place of abode of the intending plaintiff and of his advocate, pleader or agent, if any, for the purpose of the suit.

(2) At the trial of any such suit,—

(a) the plaintiff shall not be permitted to adduce evidence relating to any cause of action save such as is set forth in the notice delivered or left by him as aforesaid ;

(b) if the suit be for damages and if tender of sufficient amends shall have been made before the action was brought, the plaintiff shall not recover more than the amount so tendered and shall pay all costs incurred by the defendant after such tender.

(3) If the defendant in any such suit is an officer or servant of a Council, payment of any sum or part thereof payable by him in or in consequence of the suit may, with the sanction of the Council, be made from the municipal fund.

(4) Nothing in clauses (a) and (b) of sub-section (1) shall apply to any suit under section 38 of the Specific Relief Act, 1963 or under sub-section (1) or (2) of section 96 of this Act.

XLVII  
of  
1963.

305. (1) Any police officer may arrest any person committing in his view any offence against any of the provisions of this Act or of any rule or of any by-law made thereunder, if the name and address of such person is unknown to him, and if such person declines to give his name and address or if the police officer has reason to doubt the accuracy of such name and address if given; and such person may be detained at the station house until his name and address have been correctly ascertained:

Powers of police officers.

Provided that, no person arrested shall be detained without the order of a Magistrate longer than shall be necessary for producing him before a Magistrate, or than twenty-four hours of his arrest, whichever is longer.

(2) It shall also be the duty of all police officers to give immediate information to the Council of the commission of any offence against the provisions of this Act or of any rule or by-law made thereunder and to assist all municipal officers and servants in the exercise of their lawful authority.

## CHAPTER XXIII.

### CONTROL.

306. The Director, the Collector, or any officer of the Government authorised by the State Government, the Director or the Collector, shall severally have power—

Powers of inspection and supervision.

(a) to enter on and inspect, or cause to be entered on and inspected any immovable property occupied by or movable property belonging to any Council or any institution under its control or management or any work in progress under it or under its direction;

(b) to call for or inspect any extract from any Council's or its committee's proceedings and any book or document in the possession of or under the control of the Council or any of its committees.

307. The Director or the Collector shall have power—

Powers to call for returns and reports.

(a) to call for any return, statement, account or report which he may think fit to require any Council to furnish;

(b) to require the Council to take into its consideration any objection which appears to him to exist to the doing of anything which is about to be done or is being done by or on behalf of such Council or any information which he is able to furnish and which appears to him to necessitate the doing of a certain thing by the Council, and to make a written reply to him within a reasonable time stating its reasons for not desisting from doing, or for not doing, such thing.

308. (1) If, in the opinion of the Collector, the execution of any order or resolution of a Council, or the doing of anything which is about to be done or is being done by or on behalf of a Council, is causing or is likely to cause injury or annoyance to the public or is against public interest or to lead to a breach of the peace or is unlawful, he may by order in writing under his signature suspend the execution or prohibit the doing thereof.

Powers to suspend execution of orders and resolutions of Council on certain grounds.

(2) When the Collector makes any order under his signature, he shall forward to the Council affected thereby a copy of the order indicating therein the reasons for making it and also submit a report to the Director, along with a copy of such order.

(3) Within twenty days from the receipt of such order of the Collector, the Council shall, if it so desires, forward a statement to the Director indicating therein why the



order of the Collector should be rescinded, revised or modified. If no such statement is received by the Director within time, the Director shall presume that the Council has no objection if the order of the Collector is confirmed.

(4) On receipt of such report from the Collector and the Council's statement referred to in sub-section (3), if any, the Director may rescind the order or may revise or modify or confirm the order or direct that the order shall continue to be in force with or without modifications :

Provided that, the Director shall take into account the statement of a Council, if received, before such an order is made by him.

Extra-ordinary powers of execution of certain works in case of emergency.

309. (1) In case of emergency, the Collector may provide for the execution of any work, or the doing of any act, which may be executed or done by or on behalf of a Council and the immediate execution or doing of which is, in his opinion, necessary for the health or safety of the public ; and may direct that the reasonable expense of executing the work or doing the act, with a reasonable remuneration to the person appointed to execute or to do it, shall forthwith be paid by the Council.

(2) If the expense and remuneration are not so paid, the Collector may make an order directing any person, who for the time being has custody of any moneys on behalf of the Council as its officer, treasurer, banker or otherwise, to pay such expense and remuneration from such moneys as he may have in his hands or may from time to time receive, and such person shall be bound to obey such order. Every payment made pursuant to such order shall be a sufficient discharge to such person from all liability to the Council in respect of any sum or sums so paid by him out of the moneys of the Council held or received by him.

(3) The provisions of sub-sections (2), (3) and (4) of the last preceding section shall apply so far as may be to any order made under this section.

Power of Director to prevent extravagance in the employment of establishment.

310. If in the opinion of the Director the number of persons who are employed by a Council as officers or servants, or whom a Council proposes to employ or the remuneration assigned by the Council to those persons or to any particular person is excessive, the Council shall, on the requirement of the Director, reduce the number of the said persons or the remuneration of the said person or persons :

Provided that, the Council may appeal against any such requirement to the State Government, whose decision shall be conclusive.

Inquiry into municipal matters by State Government.

311. (1) The State Government may order an inquiry to be held by any officer appointed by it in this behalf into any matters concerning the municipal administration of any Council or any matters with respect to which sanction, approval or consent of the State Government is required under this Act.

(2) The officer holding such inquiry shall for the purpose thereof have the powers which are vested in a Court under the Code of Civil Procedure, 1908, in respect of the following matters :—

- (a) discovery and inspection,
- (b) enforcing the attendance of witnesses, and requiring the deposits of their expenses,
- (c) compelling the production of documents,
- (d) examination of witnesses on oath,
- (e) granting adjournments,
- (f) reception of evidence on affidavit, and
- (g) issuing commissions for the examination of witnesses,

and may summon and examine *suo motu* any person whose evidence appears to him to be material; and shall be deemed to be a Civil Court within the meaning of sections 480 and 482 of the Code of Criminal Procedure, 1898.

*Explanation.*—For the purpose of enforcing the attendance of witnesses the local limits of such officer's jurisdiction shall be the limits of the State.

(3) The reasonable expenses incurred by any person in attending to give evidence may be allowed by the officer holding the inquiry to such person and shall be deemed to be part of the costs.

(4) Costs shall be in the discretion of the State Government and the State Government shall have full power to determine by and to whom and to what extent such costs are to be paid and such costs shall be recoverable as an arrear of land revenue.

312. (1) When the Director is informed, on a complaint made or otherwise, that default has been made in the performance of any duty imposed on a Council by or under this Act or by or under any enactment for the time being in force, the Director, if satisfied after due inquiry, that the alleged default has been made, may by order fix a period for the performance of that duty and communicate such order to the Council.

Power of Director to enforce performance of duties.

(2) If the duty is not performed within the period so fixed the Director may appoint some person to perform it, and may direct that the expense of performing it, with a reasonable remuneration to the person appointed to perform it, shall be forthwith paid by the Council.

(3) If the expense and remuneration are not so paid, the Director may make an order directing the bank in which any moneys of the Council are deposited or the person in charge of the local Government Treasury or of any other place of security in which the moneys of the Council are deposited to pay such expense and remuneration from such moneys as may be standing to the credit of the Council in such bank or may be in the hands of such person or as may from time to time be received from or on behalf of the Council by way of deposit by such bank or person, and such bank or person shall be bound to obey such order. Every payment made pursuant to such order shall be a sufficient discharge to such bank or person from all liability to the Council in respect of any sum or sums so paid by it or him out of the moneys of the Council so deposited with such bank or person.

313. (1) If, in the opinion of the State Government,—

(a) a Council is not competent to perform duties imposed upon it by or under this Act or any other law for the time being in force, or

(b) persistently makes default in the performance of such duties, or in complying with the lawful directions and orders issued by the Collector, the Director, the State Government or any other authority empowered under law to issue such directions or orders to a Council, or

(c) exceeds or abuses its powers, or

(d) a situation has arisen in which the administration of the Council cannot be carried out in accordance with the provisions of this Act, or

(e) the financial position and the credit of the Council is seriously threatened, the State Government may, by an order published in the *Official Gazette*, appoint a Government officer as the Administrator of the Council for a period not exceeding three years. The order shall state the reasons for making the order.

<sup>1</sup>[The Administrator shall receive such remuneration from the municipal fund as the State Government may, from time to time, determine.]

(2) If the term of office of an Administrator so appointed is less than three years, the State Government may extend it from time to time, subject to the limitation of the total period of three years.

Power to appoint Administrator in certain circumstances.

314. (1) When an Administrator is so appointed under the last preceding section during his term of office, all the powers and functions vesting in or exercisable by the Council, the President, the Vice-President, the various committees, the Councillors and

Powers of Administrator.

<sup>1</sup> This portion was deemed always to have been added by Mah. 4 of 1974, s. 35

Provided that, no order shall be varied or reversed unless notice has been given to the parties interested to appear and be heard :

Provided further that, no such order shall be passed in any case in which an appeal is provided and has been preferred or has been decided :

Provided also that, no such record shall be called by the State Government after one year from the date of the passing of the order by the Council or the officer concerned.

319. In all matters connected with this Act, if a Council makes default in carrying out any order made by the State Government or by any authority other than the Council in exercise of any of the powers conferred on it by this Act or any rule or by-law made thereunder, the State Government shall have all the powers necessary for the enforcement of such order at the cost of the Council.

State Government's powers to enforce its orders.

320. The State Government may, either on its own motion or on the application of any party interested, review any order passed by itself or any sanction or approval given under this Act, and the Director or the Collector may, similarly, review an order passed by himself or any sanction or approval given by him under this Act, and pass such order in reference thereto as it or he thinks fit :

Powers of review.

Provided that,—

(i) no order shall be varied or reversed or no sanction or approval reviewed unless notice has been given to the parties interested to appear and be heard ;

(ii) no order from which an appeal has been made, or which is the subject of any revision proceedings, shall so long as such appeal or proceedings are pending, be reviewed ;

(iii) no order affecting any question of right between private persons shall be reviewed, except on the application of a party to the proceedings and no application for the review of such order shall be entertained unless it is made within ninety days from the passing of the order.

## CHAPTER XXIV.

### RULES AND BY-LAWS.

321. (1) The power to make all rules under this Act shall be exercisable by the State Government by notification in the *Official Gazette*.

Power of Government to make rules.

(2) Without prejudice to any power to make rules contained elsewhere in this Act the State Government may make rules consistent with this Act generally to carry out the purposes of this Act.

(3) All rules made under this Act shall be subject to the condition of previous publication.

(4) Every rule made under this Act shall be laid as soon as may be after it is made before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, and notify such decision in the *Official Gazette*, the rule shall from the date of publication of such notification have effect only in such modified form or be of no effect, as the case may be so however that any such modification or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that rule.

Power of Councils to make by-laws. 322. (1) The power to make all by-laws under this Act shall be exercisable by each Council, subject to the previous sanction of the Collector or the State Government as hereinafter provided.

(2) Without prejudice to any power to make by-laws contained elsewhere in this Act, a Council may make by-laws consistent with this Act and the rules made thereunder for the administration of its affairs and for the guidance of its Committees, officers and servants.

(3) (a) The Council, whenever it desires to make by-laws under this Act, shall by a resolution at a special meeting approve a draft of such by-laws.

[(b) After any such resolution is passed, the Council shall display the draft of the by-laws on its notice board and publish a notice in a local newspaper informing the inhabitants of the municipal area about the subject-matter of the draft by-laws so displayed and inviting their objections and suggestions in respect of the said draft within a reasonable period to be specified in such notice.]

(c) The Council at a special meeting shall then consider the objections and suggestions received, if any, and shall by a resolution approve the final draft of the by-laws.

(d) Within seven days of the passing of such resolution, the Council shall send such final draft to the Collector.

(e) The Collector shall examine the final draft of the by-laws sent to him under clause (d) and may—

(i) refuse to sanction them or return them to the Council if in his opinion,—

(A) the by-laws are inconsistent with this Act or the rules made thereunder and the inconsistency cannot be removed except by materially altering the by-laws ; or

(B) objection, if any, to the by-laws has not been duly considered by the Council ; or

(C) there is any new objection to the by-laws ; or

(D) the rates of taxes or fees proposed in the by-laws are inadequate ; or

(ii) sanction them, with or without such modifications as he considers necessary.

The Collector shall publish the by-laws as sanctioned by him in the *Official Gazette* and the by-laws so published shall take effect from the date of their publication in the *Official Gazette* or such other subsequent date as may be mentioned therein;

(f) Notwithstanding anything contained in clause (e), if the by-laws sent by any Council under clause (d) relate to imposition, abolition, remission, alteration or regulation of any tax, the Collector shall forward them to the State Government for sanction and thereupon the provisions of clause (e) shall apply as if for the word "Collector" in the said clause the words "State Government" has been substituted.

(4) If it appears to the State Government that an amendment of any of the by-laws of a Council is necessary or desirable in the interests of the general public or because they are inconsistent with any provisions of this Act or the rules made thereunder, the State Government may, after consulting the Council, by notification in the *Official Gazette*, amend or cancel any of the by-laws, and on the issue of such notification the by-laws shall be deemed to have been duly amended or cancelled, as the case may be, accordingly, without prejudice to the validity of anything previously done or omitted to be done.

<sup>1</sup> Clause (b) was substituted for the original by Mah. 45 of 1975, s. 14.

323. (1) The State Government may make model by-laws on all or any of the matters in respect of which a Council is empowered to make by-laws and publish them in the *Official Gazette* for the guidance of the Councils. Power to make and enforce acceptance of model by-laws.

(2) If a Council has already made by-laws on a matter for which model by-laws are made by the State Government, the Council may adopt the model by-laws with such minimum changes as the peculiar local circumstances may warrant.

(3) If at any time it appears to the Director that the by-laws made by a Council on any matters are inadequate to regulate such matters, and model by-laws have been made by the State Government for such matters, the Director may by an order in this behalf require the Council to adopt such model by-laws modified to suit local conditions.

(4) The Council shall comply with the orders of the Director under sub-section (3) above within two months of the date of such order.

(5) If the Council fails to comply with the orders of the Director, the Director may, by notification in the *Official Gazette*, apply such model by-laws with such modification to suit local conditions as he thinks necessary to that Council in supersession of any by-laws which the Council may have made already on those matters. In that event, the model by-laws so applied shall be deemed to have been duly made by the Council.

(6) If the model by-laws made by the State Government relate to the imposition, abolition, remission, alteration or regulation of any tax, the provisions of sub-sections (3), (4) and (5) shall apply as if for the word "Director" therein the words "State Government" had been substituted."

324. Every Council shall keep at its head office copies of this Act and of the rules and by-laws made thereunder and in force in the municipal area, in English, and in Marathi, open to inspection to the inhabitants of that area, free of charge, during office hours. The Council may also arrange for the sale of copies of these books. Copies of Act, rules and by-laws to be made available at Council's office for public inspection and for sale.

## CHAPTER XXV.

### SERVICE OF NOTICES, EXECUTION OF WORKS ON DEFAULT AND COMPENSATION.

325. (1) When any notice is required by or under this Act to be served upon, issued or presented to, any person, such service, issue or presentation shall, in all cases not otherwise provided for in this Act, be effected— Service of notices, etc., addressed to individuals.

(a) by giving or tendering the notice to the person to whom it is addressed ; or

(b) if such person is not found, by giving or tendering it to some adult member or servant of his family found at his usual place of residence or at his last known place of abode ;

(c) if none of the means aforesaid be available, or if the person to whom such notice is given or tendered refuses to accept it then by causing the notice to be affixed on some conspicuous part of the building or land, if any, to which the notice relates.

(2) When any notice under this Act is required or permitted by or under this Act to be served upon, issued or presented to, an owner or occupier of any building or land,—

(i) it shall not be necessary to name the owner or occupier in such notice,

(ii) if there be more owners or occupiers than one, such notice may be served upon or issued or presented to any one of them.

(3) Whenever it is provided by or under this Act, that any notice may be served upon, issued or presented to, the owner or occupier of any land or building, and the owner and occupier are different persons, such notice shall be served upon, issued or presented to, the one of them primarily liable to comply with such notice, and in case of doubt, to both of them :

Provided that, in any such case, if there is no owner resident within the municipal area, the delivery of such notice to the occupier shall be sufficient.

(4) The provisions of sub-sections (1), (2) and (3) shall *mutatis mutandis* apply to any bill, requisition, order or summons or such other document to be served, issued or presented by or under this Act.

(5) Notwithstanding anything contained in sub-section (1), in the case of 'A' or 'B' Class Councils, a bill for any municipal tax may be served upon the person liable therefor by sending it by post with a pre-paid letter under a certificate of posting, addressed to such person at his last known place of abode or place of business in the municipal area, and every bill so sent shall be deemed to have been served on the day following the day on which such letter was posted, and, in proving such service, it shall be sufficient to prove that the letter was properly addressed and posted under a certificate of posting.

Publication  
of public  
and general  
notices.

326. (1) Every general or public notice which by or under this Act, a Council or any municipal authority or officer is required or empowered to publish shall, in addition to any other procedure for its publication laid down by or under this Act, be published by putting up such notice on the municipal notice board.

(2) Such a general or public notice may also be published in addition in any of the following manners :—

(a) by putting up such notice at such prominent places within the municipal area or if such notice pertains to any locality in the municipal area only then such prominent places within that locality as the Council may from time to time select ;

(b) by publishing such notice in such newspapers circulating within the municipal area as the Council may from time to time approve ;

(c) by beat of drum or any other customary mode of publicity within the municipal area.

(3) If, by or under this Act, the notice is required to be published in the manner specified in clause (b) of sub-section (2), and if in the opinion of the authority publishing such notice it is not practicable to publish the full text of the notice having regard to the cost of such publication, it shall be deemed to be sufficient compliance with clause (b) of sub-section (2) if such notice is placed on the municipal notice board and if a gist of such notice is published in the newspapers approved under clause (b) of sub-section (2), together with an announcement that the full text of the notice has been placed on the municipal notice board.

(4) The provisions of this section shall apply to any proclamation, order or other instrument which the Council or any municipal authority or officer is required or empowered to publish for general information of the residents of the municipal area.

327. Where any notice, order or requisition under this Act requires any act to be done for which no time is fixed by or under this Act, such requisition shall fix a reasonable time for doing the same.

Reasonable time to be fixed when no time fixed under the Act for any requisition.

328. (1) Where by or under this Act, any person is required to execute any work or do anything and default is made in the execution of such work or the doing of such thing, the Council, whether any penalty is or is not provided for such default, may cause such work to be executed; and the expenses thereby incurred shall, unless otherwise expressly provided in this Act, be paid to the Council by the person by whom such work ought to have been executed, and shall be recoverable in the same manner as an amount claimed on account of a property tax, either in one sum or by instalments, as the Council may deem fit:

Council in default of owner or occupier may execute works and recover expenses

Provided that—

(a) except as otherwise provided by or under this Act, a notice shall be issued to such person requiring him to execute such work or to do such thing;

(b) where any drainage scheme or water works scheme has been commenced by any Council, it shall be lawful for the Council, without prejudice to its powers under section 202 or any other provision of this Act, to make a special agreement with the owner of any building or land as to the manner in which the drainage or water-connection thereof shall be carried out, and the pecuniary or other assistance, if any, which the Council shall render; and any payment agreed upon by the owner shall be recovered in accordance with the terms of such agreement or in default, in the manner described in sub-sections (2) and (3);

(c) where an order or requisition has been passed under sub-section (1) of section 175, section 183, sub-section (4) or (12) of section 189, or under section 200, 202, 207 or 208 or where permission has been given under section 204 or where an arrangement has been made under proviso (b) of this sub-section, the Council may, without prejudice to any other powers under this Act, if it thinks fit, declare any expenses incurred by the Council in the execution of such order or in the carrying out of such requisition, permission or arrangement to be improvement expenses. Improvement expenses shall be a charge upon the premises or land, and shall be levied in such instalments as the Council may decide, including interest at the rate of seven and a half per cent. per annum, and shall be recoverable in the manner described in sub-sections (2) and (3).

(2) If the defaulter be the owner of any building or land in respect of which he is required to execute any work or do anything, the Council may, by way of additional remedy, whether a suit or proceeding has been brought or taken against such owner or not, require, subject to the provisions of sub-section (3), the payment of all or any part of the expenses payable by the owner for the time being from the person who then, or any time thereafter, occupies the building or land under such owner; and in default of payment thereof by such occupier on demand, the same may be levied from such occupier, and every amount so leviable shall be recoverable in the same manner as an amount claimed on account of any property tax; every such occupier shall be entitled to deduct from the rent payable by him to his landlord so much as has been so paid by or recovered from such occupier in respect of any such expenses.

(3) No occupier of any building or land shall be liable to pay more money in respect of any expenses charged by this Act on the owner thereof, than the amount of rent which is due from such occupier for the building or land in respect of which such expenses are payable, at the time of the demand made upon him, or which at any time after such demand and notice not to pay rent to the land-lord has accrued and become payable by such occupier, unless he neglects or refuses, upon application made to him for that purpose by the Council, truly to disclose the

amount of his rent, and the name and the address of the person to whom such rent is payable, but the burden of proof that the sum demanded of any such occupier is greater than the rent which was due by him at the time of such demand, or which has since accrued, shall be upon such occupier :

Provided that, nothing herein contained shall be taken to affect any special contract made between any such occupier and the owner respecting the payment of any such expenses as aforesaid.

Proceedings,  
if any,  
occupier  
opposes the  
execution  
of the Act.

329. If the occupier of any building or land prevents the owner thereof from carrying into effect in respect of such building or land, any of the provisions of this Act, after notice of his intention so to carry them into effect has been given by the owner to such occupier, any Executive Magistrate upon proof thereof, and upon application of the owner, may make an order in writing requiring such occupier to permit the owner to execute all such works, with respect to such building or land as may be necessary for carrying into effect the provisions of this Act, and may also, if he thinks fit, order the occupier to pay to the owner the costs relating to such application or order ; and if, after the expiration of eight days from the date of the order such occupier continues to refuse to permit such owner to execute any such work, such occupier shall, on conviction, for every day during which he so continues to refuse, be punished with fine which may extend to fifty rupees and every such owner, during the continuance of such refusal, shall be discharged from any penalties to which he might otherwise have become liable by reason of his default in executing such works.

Determina-  
tion of  
damages,  
compensa-  
tion, etc.

330. (1) Save as otherwise expressly provided in this Act, if an agreement is not arrived at with respect to any compensation or damages which are by this Act directed to be paid, the amount and if necessary the apportionment of the same, shall be ascertained and determined by the Council.

(2) Any person who is aggrieved by the amount of compensation or damages determined by the Council or the apportionment of such compensation or damages, may, within, one month from the date of receipt by him of an intimation about the compensation or damages or the apportionment thereof determined by the Council, appeal to the District Court against the determination made by the Council.

(3) Any person who is aggrieved by the failure of the Council to determine the amount of compensation or damages or the apportionment thereof, may give to the Council a notice stating the circumstances of the case and requesting the Council to determine the amount of compensation or damages or the apportionment thereof. If the Council fails so to determine the amount of compensation or damages or the apportionment thereof within a period of one month from the receipt by it of the notice aforesaid, such person may apply to the District Court to determine the amount of compensation or damages or the apportionment thereof.

(4) In cases in which the compensation is claimed in respect of land, the District Court in deciding any appeal or application under sub-section (2) or (3) shall follow, as far as may be, the procedure provided by the Land Acquisition Act, 1894, for I of 1894. proceedings in matters referred for the determination of the Court :

Provided that—

- (a) no application to the Collector for a reference shall be necessary ; and
- (b) the Court shall have full power to give and apportion the costs of all proceedings in any manner it thinks fit.

(5) In any case where the compensation is claimed in respect of any land or building, the Council may after the award has been made by the Council or the District Court, as the case may be, take possession of the land or building, after paying the amount of compensation determined by the Council or the District Court to the party to



whom such compensation may be payable. If such party refuses to accept such compensation, or if there is no person competent to alienate the land or building, or if there is any dispute as to the title to the compensation or as to the apportionment of it, the Council shall deposit the amount of the compensation in the District Court.

331. If a dispute arises with respect to any costs or expenses which are by this Act, directed to be paid, the amount, and, if necessary, the apportionment of the same, shall, save where it is otherwise expressly provided in this Act, be ascertained and determined by the Council and shall be recoverable in the same manner as an amount claimed on account of a property tax. Costs or expenses how determined and recovered.

## CHAPTER XXVI.

### MISCELLANEOUS.

332. (1) Any informality, clerical error, omission or other defect of form in any assessment made or in any distress levied or in any notice, bill, summons or other document issued under this Act, or under any rule or by-law made under this Act, may at any time, as far as possible be rectified— Informalities and errors in a assessment, etc., not to be deemed to invalidate such assessment, etc.

(a) when any special procedure has been laid down by or under this Act for the rectification of such informality, clerical error, omission or other defect, after following such procedure ; and

(b) where no such procedure has been laid down, after giving an intimation in writing to the person affected by such rectification.

(2) No such informality, clerical error, omission or other defect shall be deemed to render the assessment, distress, notice, bill, summons or other document invalid or illegal, if the provisions of this Act or of the rules or by-laws made thereunder have in substance and effect been complied with ; but any person who sustains any special damage by reason of any such informality, clerical error, omission or other defect shall be entitled to recover full satisfaction for the special damage in any Court of competent jurisdiction.

<sup>1</sup>(3) Where by reason of any informality, clerical error, omission or other defect of form in any assessment made under this Act, the assessment is held to be invalid, it shall be lawful for the Council to levy and collect any tax on the basis of any previous assessment validly made.]

333. (1) Subject to the provisions of sub-sections (2) to (4), it shall be lawful for the President, the Vice-President, the Chief Officer or any officer authorised by or under this Act, or by the Chief Officer in this behalf, to enter for the purposes of this Act with such assistants as he may deem necessary, into and upon any building or land and to open or cause to be opened any door, gate or other barrier— Entry for purposes of the Act.

(a) if he considers the opening thereof necessary for the purpose of such entry ; and

(b) if the owner or occupier is absent or being present refuses to open such door, gate or barrier.

(2) Save as otherwise provided in this Act or any rule or by-law made thereunder, no entry authorised by or under this Act, shall be made except between the hours of sunrise and sunset.

(3) Save as otherwise provided in this Act, or any rule or by-law made thereunder, no land or building shall be entered into or upon without the consent of the occupier or, if there be no occupier, of the owner thereof and no such entry shall be made without giving the said occupier or owner, as the case may be, not less than twenty-four hours' written notice of the intention to make such entry :

<sup>1</sup> Sub-section (3) was added by Mah. 45 of 1975, s. 15.

Provided that, no such notice shall be necessary if the place to be inspected is a factory or workshop or trade premises or a stable for horses or a shed for cattle or a latrine or urinal or a work under construction, or for the purpose of ascertaining whether any animal intended for human food is slaughtered in that place in contravention of this Act, or any by-law made thereunder.

(4) When any place used as a human dwelling is entered under this Act, due regard shall be paid to the social and religious customs and usages of the occupants of the place entered, and no apartment in the actual occupancy of a female shall be entered, or broken open until she has been informed that she is at liberty to withdraw and every reasonable facility has been afforded to her for withdrawing.

Chief Officer may authorise any person to enter upon adjoining premises.

334. (1) Whenever any person is required to execute any work by or under the provisions of this Act and the Chief Officer is of opinion whether on receipt of an application from such person or otherwise that the only or the most convenient means by which such person can execute such work is by entering any of the adjoining premises belonging to some other person, the Chief Officer, after giving the owner or occupier of such adjoining premises a reasonable opportunity of stating any objection, may, if no such objection is raised or if any objection which is raised appears to him invalid or insufficient, by an order in writing, authorise the person required to execute the work, to enter such adjoining premises :

Provided that, in an emergency, the Chief Officer may authorise any person to enter such adjoining premises, without giving the owner of such adjoining premises, opportunity to state his objection, if any.

(2) Subject to the provisions of sub-section (3), every such order bearing the signature of the Chief Officer shall be sufficient authority to the person in whose favour it is made, or to any agent or person employed by him for this purpose, to enter upon the said premises with assistants and workmen, and to execute the necessary work.

(3) The provisions of sub-sections (2), (3) and (4) of the last preceding section, except the proviso to sub-section (3) of that section, shall *mutatis mutandis* apply to every entry made under this section.

(4) In making such entry or in executing such work, as little damage as can be shall be done to the property of the owner of the adjoining premises, and the owner or occupier of the premises for the benefit of which the work is done, shall—

(i) cause the work to be executed with the least practicable delay ; and

(ii) pay compensation to any person who sustains damage by the execution of such work.

If there is any dispute as regards the amount of compensation to be paid, such amount shall be determined by the Chief Officer.

(5) If the owner or occupier of the premises for the benefit of which the work is done, refuses to pay the compensation payable under sub-section (4), the amount of such compensation may be recovered by the Chief Officer as an arrear of a property tax and paid to the person who sustains damage by the execution of such work.

Power of Chief Officer to call for information as to ownership of any property.

335. (1) The Chief Officer may, in order to facilitate the service, issue, presentation or giving of any notice, bill, summons or such other document upon or to any person, by written notice require the owner or occupier of any immovable property or of any portion thereof or the owner or person in charge of any movable property to state in writing, within such period as the Chief Officer may specify in the notice, the nature of his interest therein and the name and address of any other person having an interest therein, whether as freeholder, mortgagee, lessee or otherwise so far as such name and address are known to him.

(2) Any person required by the Chief Officer in pursuance of sub-section (1) or any other provision of this Act, to give the Chief Officer any information shall be bound to comply with the same, and to give true information to the best of his knowledge and belief.

336. (1) Where on information received, the Collector is of the opinion that any person, who in his capacity as a President, Vice-President, Councillor, or officer or servant of a Council had in his custody any records, stores or money or other property belonging to the Council, in spite of the expiry of his term of office or his removal or suspension from office, as the case may be, has not delivered such records, stores, money or other property to his successor in the office, the Collector may by a written order require that the records, stores, money or other property so detained, be delivered to such successor within the time to be specified in such order.

Power of Collector to recover record and money.

(2) If such President, Vice-President, Councillor, or officer or servant of the Council fails to comply with the order of the Collector under the foregoing sub-section, it shall be lawful for the Collector—

(a) for recovering any such money, to direct that such money may be recovered as an arrear of land revenue and on such direction being given by the Collector such money shall be recoverable as an arrear of land revenue from such person ;

(b) for recovering any such records or stores or other property to issue a search warrant and to exercise all such powers with respect thereto as may lawfully be exercised by a Magistrate under the provisions of Chapter VII of the Code of Criminal Procedure, 1898.

V of  
1898.

(3) No action shall be taken under this section, unless the person concerned has been given a reasonable opportunity to show cause why such action should not be taken against him.

(4) The fact that action is or has been taken against an outgoing President or Vice-President under the provisions of this section shall not be a bar to the prosecution of such President or Vice-President under <sup>1</sup>[sub-section (5)] of section 57.

337. Where by or under this Act, the previous sanction of any authority is required in respect of any staff or expenditure and such previous sanction is not obtained, such authority may accord *ex-post facto* sanction, if it is satisfied that such action was *bona fide* and has not caused or is not likely to cause injury to any person or that the action taken was in public interest.

Power to grant *ex-post facto* sanction.

338. (1) Whenever it is provided by or under this Act that a licence or a written permission may be given for any purpose, such licence or permission shall specify the period for which, and the restrictions and conditions subject to which, the same is granted and the date by which an application for the renewal of the same shall be made and shall be given under the signature of the Chief Officer or of any other municipal officer empowered by or under this Act or by the Chief Officer to grant the same.

General provisions regarding grant, suspension or withdrawal of licences and written permission and levy of fees, etc.

(2) Except as otherwise provided by or under this Act, there shall be charged a fee—

(a) for every such licence at such rates as shall from time to time be specified in the respective provision of the by-laws relating to the grant of such licence ; and

(b) for every such written permission at such rates as shall from time to time be specified in the by-laws made in this behalf :

Provided that—

(i) such fee may be a recurring fee ;

(ii) the by-laws may provide for the levy of a higher fee by way of penalty for any act done by any person without licence or written permission ;

(iii) the higher fee levied under clause (ii) of this proviso shall be leviable in addition to any other penalty or liability to which such person may be liable under the provisions of this Act or any rules or by-laws made thereunder :

<sup>1</sup> This was substituted for " sub-section (4) " by Mah. 47 of 1973, s. 26.

(3) Any licence or written permission granted under this Act may at any time be suspended or revoked by the competent authority, if such authority is satisfied that it has been secured by the holder through misrepresentation or fraud or if any of its restrictions or conditions are infringed or evaded by the person to whom the same has been granted, or if the said person is convicted of an infringement of any of the provisions of this Act or of any rule or by-law pertaining to any matter to which such licence or permission relates.

(4) When any such licence or written permission is suspended or revoked or when the period for which the same was granted has expired, the person to whom the same was granted shall, for all purposes of this Act, be deemed to be without a licence or written permission, until the order for suspending or revoking the licence or written permission is cancelled or until the licence or written permission is renewed, as the case may be :

Provided that, when an application has been made for the renewal of a licence or written permission by the date specified therein, the applicant shall be entitled to act as if it has been renewed, pending the receipt of orders.

(5) Every person to whom any such licence or written permission has been granted shall, at all reasonable times, while such written permission or licence remains in force, if so required by the Chief Officer or any municipal officer duly authorised in this behalf, produce such licence or written permission.

(6) Every application for a licence or written permission shall be addressed to the Chief Officer.

(7) The acceptance by or on behalf of the Council of the fee for a licence or permission shall not in itself entitle the person paying the fee to the licence or permission.

**339.** Upon a conviction being obtained in respect of the use of any place for any purpose without a licence or permission or in contravention of the conditions subject to which any licence or permission may have been granted, the Magistrate may, on the application of the authority competent to grant such licence or permission but not otherwise, order such place to be closed, and thereupon appoint any person or persons or take other steps to prevent such place being so used.

**340.** (1) In this section, unless the context otherwise requires,—

(a) "specified day" means the day from which any local area is declared to be a municipal area under sub-section (1) of section 3 or the day from which a change referred to in any of the clauses (a) to (d) of sub-section (1) of section 6 takes effect ;

(b) "existing local authority", in relation to any local area, means the Municipal Council or the panchayat or where there is no Municipal Council or panchayat, the Zilla Parishad having jurisdiction over such area immediately before the specified day ;

(c) "successor local authority", in relation to any local area, means the Municipal Council or the panchayat or where there is no Municipal Council or panchayat, the Zilla Parishad having jurisdiction over such area from the specified day ;

(d) "Zilla Parishad", in relation to any local area, means a Zilla Parishad constituted under the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 and having jurisdiction over such area ;

(e) "panchayat" means a village panchayat established or deemed to be established for any village or group of villages under the Bombay Village Panchayats Act, 1958.

(2) When—

- (a) any local area is declared to be a municipal area ;  
 (b) any local area is added to a municipal area ;

Mah.  
V of  
1962.

Bom.  
III of  
1959.

- (c) any local area is excluded from a municipal area ;
- (d) two or more municipal areas are amalgamated into one municipal area ; or
- (e) a municipal area is split up into two or more municipal areas ;

the State Government may, notwithstanding anything contained in this Act or any other law for the time being in force, by an order published in the *Official Gazette* provide for all or any of the following matters, namely :—

<sup>1</sup>[(i) in a case falling under clause (a) or (d)—

(A) the constitution, until the successor Council is duly constituted under this Act, of an interim Council, consisting of such number of Councillors appointed by the State Government or of Councillors elected by the members or Councillors of the existing local authorities, or consisting partly of such appointed Councillors and partly of such elected Councillors, as the State Government may determine ; provided that the President and Vice-President of every such interim Council shall be appointed by the State Government, or

(B) the appointment of an administrator or administrators to exercise the powers and to perform the duties and functions of the Council, until the Council is duly constituted under this Act. Such administrators may be appointed on the declaration of any local area to be a municipal area, or on the amalgamation of two or more municipal areas into one municipal area ; or at any time in place of an interim Council constituted, under paragraph (A) above, even though the term of office of the Councillors of the interim Council has not expired ;]

(ii) in a case falling under clause (b), the interim increase in the number of Councillors, either by appointment of the additional Councillors by the State Government or by election by the members of the existing local authorities or partly by such appointment and partly by such election, as the State Government may determine, until the successor Council is in due course constituted under this Act ;

(iii) in a case falling under clause (c), the removal of the Councillors, who in the opinion of the State Government, represent the area excluded from the municipal area ;

(iv) in a case falling under clause (e), the appointment of an administrator or administrators to exercise the powers and to perform the duties and the functions of the successor Councils, until such Councils are in due course constituted under this Act ;

<sup>2</sup>[(v) the term for which the Councillors appointed or elected under clause (i) or (ii) or the administrators appointed under clause (i) or (iv) shall hold office, the curtailment or extension of the term of office of any such Councillors or administrators, and the manner of holding elections and fillings of casual vacancies ;]

(vi) the transfer, in whole or in part, of the assets, rights and liabilities of an existing local authority (including the rights and liabilities under any agreement or contract made by it) to any successor local authorities or the State Government and the terms and conditions for such transfer ;

(vii) the substitution of any such transferee for an existing local authority or the addition of any such transferee as a party to any legal proceeding to which an existing local authority is a party ; and the transfer of any proceedings pending before the existing local authority or any authority or officer subordinate to it to any such transferee or any authority or officer subordinate to it ;

<sup>1</sup> Clause (i) was substituted for the original by Mah. 47 of 1973, s. 27(a).

<sup>2</sup> Clause (v) was substituted for the original, *ibid.*, s. 27(b).

(viii) the transfer or re-employment of any employees of an existing local authority to or by, any such transferee or the termination of services of any employees of an existing local authority and the terms and conditions applicable to such employees after such transfer or re-employment or termination ;

(ix) the continuance within the area of an existing local authority of all or any appointments, notifications, notices, taxes, orders, schemes, licences, permissions, rules, bye-laws, regulations or forms made, issued, imposed or granted by, or in respect of, such existing local authority and in force within its area immediately before the specified day, until superseded or modified under this Act ;

(x) the extension and commencement of all or any appointments, notifications, notices, taxes, orders, schemes, licences, permissions, rules, bye-laws, regulations or forms made, issued, imposed or granted under this Act by, or in respect of, any existing Council and in force within its area immediately before the specified day, to and in all or any of the other areas of the successor Council, in supersession of corresponding appointments, notifications, notices, taxes, orders, schemes, licences, permissions, rules, bye-laws, regulations or forms (if any) in force in such other areas immediately before the specified day, until the matters so extended and brought into force are further superseded or modified under this Act ;

(xi) the continuance within the area of an existing local authority of all or any budget estimates, assessments, assessment lists, valuations, measurements or divisions made or authenticated by, or in respect of, such existing local authority and in force within its area immediately before the specified day, until superseded or modified under the relevant law ;

(xii) the removal of any difficulty which may arise on account of any change referred to in clauses (a) to (e).

(3) Where an order is made under this section transferring the assets, rights and liabilities of an existing local authority, then, by virtue of that order, such assets, rights and liabilities of the existing local authority shall vest in and be the assets, rights and liabilities of, the transferee.

(4) (a) Where an order is made under this section, the Director shall, before the expiry of the term of the Councillors or administrators appointed or elected under paragraph (i), (ii) or (iv), or of the Council in whose case the number of Councillors is reduced under paragraph (iii) of sub-section (1), take steps in accordance with section 9 of this Act for the purpose of determining the number of Councillors of, and for holding election for, the new Council or Councils, as the case may be ;

(b) the Councillors <sup>1</sup>[(including the President)] of the interim Council or of the Council in whose case there is an interim increase or reduction in their number or the administrator or administrators appointed or elected under such order, as the case may be, shall, notwithstanding the expiry of the term for which they may have been appointed or elected, continue in office for the area concerned, until immediately before the first meeting of the new Council or Councils, as the case may be ;

(c) save as otherwise provided by or under this section the provisions of this Act shall *mutatis mutandis* apply to any such Council, its Councillors <sup>2</sup>[(including the President and the Vice-President)] or administrator.

<sup>1</sup> These brackets and words were inserted by Mah. 47 of 1973, s. 27(2)(a).

<sup>2</sup> These brackets and words were inserted, *ibid.*, s. 27(2)(b).

341. When the whole of the local area comprising a municipal area ceases to be a municipal area, with effect from the day on which such local area ceases to be a municipal area,—

- (i) the Council constituted for such municipal area shall cease to exist or function;
- (ii) the Councillors of the Council <sup>1</sup>[(including the President)] shall vacate office ;
- (iii) the Director may, notwithstanding anything contained in this Act or any other law for the time being in force, by an order published in the *Official Gazette*, provide in respect of such area for all or any of the matters specified in paragraphs (vi) to (xi) (both inclusive) of sub-section (2) of section 340 and the provision of sub-section (3) of that section shall apply to such order.

#### CHAPTER XXVII.

##### SPECIAL PROVISIONS APPLICABLE TO NEW TOWNSHIP, HILL STATION AND HEALTH RESORT MUNICIPAL AREAS.

342. (1) The hill station municipal areas existing on the appointed day shall be deemed to be as shown in Part II of Schedule I.

(2) Where the State Government is satisfied that by reason of special circumstances such as establishment of a new township, hill station or health resort, although in any particular area the population is less than that specified in sub-section (1) of section 3, it is nevertheless expedient that such area should be brought under municipal administration, that Government may, by notification in the *Official Gazette*, declare such area as new township municipal area, hill station municipal area or health resort municipal area, as the case may be, and for that purpose include that area in Part III of Schedule I :

<sup>2</sup>[Provided that, where the State Government is satisfied that by reason of the concentration of industries, or the exceptionally rapid growth of industries, in any particular area, special problems are posed as respects speedily securing and assisting the orderly development of civic services and amenities in the area and at the same time maintaining the expansion of industries in that area, it is expedient to declare such area as a new township municipal area, and it is not expedient to declare such area as a municipal area of the appropriate class with prescribed number of elected and co-opted councillors, then notwithstanding that the population thereof is more than that specified in sub-section (1) of section 3 (but does not exceed 50,000), the State Government may by like notification declare such area also as new township municipal area, and for that purpose include such area in Part III of Schedule I.]

<sup>1</sup> These brackets and words were inserted by Mah. 47 of 1973, s. 28.

<sup>2</sup> This proviso was added by Mah. 25 of 1969, s. 2.

(3) Every municipal area, included in Part II or Part III of Schedule I, shall be deemed to be a 'C' Class municipal area.

1[(4) A Council for each of the municipal areas specified under entries 1, 2 and 3 in Part II of Schedule I (being areas which are more advanced and developed and which have a considerable population) 2[and a Council constituted, after the commencement of the Maharashtra Municipalities and other Provisions (Amendment) Act, 1974, for any municipal area included in Part II of Schedule I.] shall consist Mah. IV of 1974; of 3[a President and] ten elected Councillors and five Councillors nominated by the State Government :

Provided that, in every such Council, amongst the elected Councillors, two seats shall be reserved for women, and where necessary such number of seats as may be fixed by the Director may also be reserved for the Scheduled Castes or Scheduled Tribes, so however that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of Councillors as the population of the Scheduled Castes or of the Scheduled Tribes in the municipal area bears to the total population of that area. The Councillors shall hold office for a term of five years, commencing from the date on which 4[the names of the nominated Councillors are published by the State Government by notification in the *Official Gazette* :]

5[Provided further that, a nominated Councillor shall not be eligible for being elected as the Chairman of any Subjects Committee, and shall have no right to sign any requisition for a special meeting for considering a resolution for removal of the President, and shall not be entitled to vote on any such resolution.]

6 \* \* \* \* \*

(5) A Council for a municipal area included in Part III of Schedule I 7[shall consist of a President, Vice-President and fourteen other Councillors.] nominated by the State Government :

Provided that, the Councillors so nominated shall include not less than two women, and where necessary not less than such number of persons belonging to the Scheduled Castes or Scheduled Tribes, as may be fixed 8[by the Director, so however that] such number shall bear, as nearly as may be, the same proportion to the total number of

<sup>1</sup> Sub-sections (4) and (4A) were substituted for sub-section (4) by Mah. 8 of 1967, s 5(a).

<sup>2</sup> These words were inserted by Mah. 4 of 1974, s. 37(1)(a).

<sup>3</sup> These words were inserted by Mah. 47 of 1973, s. 29(a)(i).

<sup>4</sup> These words were substituted for the words "the meeting is held after the general election to elect the President and the Vice-President : " *ibid.*, s. 29(a)(ii).

<sup>5</sup> This proviso was substituted, *ibid.*, s. 29(a)(iii).

<sup>6</sup> Sub-section (4A) was deleted by Mah. 4 of 1974, s. 37(1)(b). The deletion of sub-section (4A) section 342 of the principal Act by this section shall not affect the constitution of any Council constituted under that sub-section and functioning immediately before the commencement of Mah. 4 of 1974 until it is reconstituted under sub-section (4) of section 342 aforesaid [see s. 37(2).]

<sup>7</sup> These words were substituted for the words "shall consist of fifteen Councillors" by Mah. 47 of 1973, s. 29(c).

<sup>8</sup> These words were substituted for the words "by the State Government, so that " by Mah. 8 of 1967, s. 5(b).



the Councillors as the population of the Scheduled Castes or of the Scheduled Tribes in the municipal area bears to the total population of that area.

The Councillors shall hold office from the date on which their names are published by the State Government by notification in the *Official Gazette*, for such term as may be specified therein.

<sup>1</sup>[(5A) The President and Vice-President of every Council referred to in <sup>2</sup>[sub-section (4)] shall be elected or nominated or appointed, as the case may be, in accordance with the provisions of section 51.

\* \* \* \* \*

<sup>4</sup>[(7) All Councillors who are Government servants, and the President of Council referred to in sub-section <sup>5</sup>\* \* (5), may resign their office by tendering their resignation in writing to the State Government ; and any other Councillor may resign his office by tendering his resignation in writing to the President ; and the resignation shall take effect on the acceptance thereof by the Government or, as the case may be, the President.]

(8) Nothing in sections 55 and 56 shall apply to <sup>6</sup>[the President of a Council referred to in <sup>7</sup>[sub-section (5)] and nothing] in sections 16, 42 and 44 to a Government servant nominated as a Councillor <sup>8</sup>[of any Council referred to in sub-sections (4), (4A) or (5)].

(9) Nothing in section 61 (excepting the provision for sumptuary allowance) shall apply to a Government servant nominated as the President, or Councillor.

(10) Nothing in sections 306 to 317 (both inclusive) shall apply to a Council for any municipal area included in Part III of Schedule I.

(11) Where the State Government is satisfied that the special circumstances for inclusion of any municipal area in Part III of Schedule I have altered, the State Government may if the area is a new township or health resort municipal area include it in Part I of that Schedule and reclassify it if necessary, and for that purpose shall by notification in the *Official Gazette* amend the said Parts III and I suitably.

(12) Where the State Government is satisfied that the special circumstances for inclusion of any hill station municipal area of Schedule I have altered, the State Government may if the area is included in Part III include it in Part II and if the area is in Part II include it in Part I of that Schedule and reclassify it if necessary, and for that purpose shall by notification in the *Official Gazette* amend the relevant Parts thereof suitably.

(13) When any municipal area is transferred from one part of Schedule I to another, the Councillors of the Council for the municipal area so transferred shall continue to hold office till the day immediately preceding the date on which the term of the successor Councillors begins.

<sup>1</sup> Sub-section (5A) was substituted by Mah. 47 of 1973, s. 29(d).

<sup>2</sup> This was substituted for "sub-sections (4) and (4A)" by Mah. 4 of 1974, s. 37(1)(c).

<sup>3</sup> Sub-section (6) was deleted by Mah. 47 of 1973, s. 29(e).

<sup>4</sup> Sub-section (7) was substituted by Mah. 8 of 1967, s. 5(e).

<sup>5</sup> The brackets, figure, letter and word "(4A) or" were deleted by Mah. 47 of 1973, s. 29(4).

<sup>6</sup> This was substituted for the words "the President and" by Mah. 8 of 1967, s. 5(f).

<sup>7</sup> This was substituted for "sub-section (4A) or (5)" by Mah. 47 of 1973, s. 29(g).

<sup>8</sup> These words were inserted by Mah. 8 of 1967, s. 5(f).

(14) Except otherwise provided by this Chapter, the relevant provisions of this Act shall in all other respects apply *mutatis mutandis* to the new township, hill station and health resort municipal areas and the Councils constituted therefor.

CHAPTER XXVIII.

REPEALS AND TRANSITORY PROVISIONS.

343. Subject to the provisions of this Chapter,—

Repeal.

Bom.  
III of  
1901.  
Bom.  
XVIII  
of  
1925.

(a) the Bombay District Municipal Act, 1901 and Bombay Municipal Boroughs Act, 1925, as in force in the Bombay area of the State ;

C. P.  
and  
Berar  
II of  
1922.

(b) the Central Provinces and Berar Municipalities Act, 1922, as in force in the Vidarbha region of the State ;

Hyd.  
XVIII  
of  
1956.

(c) the Hyderabad District Municipalities Act, 1956, as in force in the Hyderabad area of the State,

shall, on the appointed day, stand repealed.

344. In this Chapter, unless the context otherwise requires—

Interpreta-  
tion.

(a) "existing Council", in relation to any local area, means, as the case may be—

Bom.  
XVIII  
of  
1925.

(i) a borough municipality established under the Bombay Municipal Boroughs Act, 1925 ;

Bom.  
III of  
1901.

(ii) a district or city municipality established under the Bombay District Municipal Act, 1901 ;

C. P.  
and  
Berar  
II of  
1922.

(iii) a municipal committee established under the Central Provinces and Berar Municipalities Act, 1922 ;

Hyd.  
XVIII  
of  
1956.

(iv) a municipal committee or a town committee established under the Hyderabad District Municipalities Act, 1956,

and having jurisdiction over such area immediately before the appointed day ;

(b) "repealed law" means—

Bom.  
XVIII  
of  
1925.

(i) in relation to a borough municipality in the Bombay area of the State, the Bombay Municipal Boroughs Act, 1925 ;

(ii) in relation to a district or city municipality in the Bombay area of the State, the Bombay District Municipal Act, 1901 ;

Bom.  
III of  
1901.

(iii) in relation to a municipal committee in the Vidarbha region of the State, the Central Provinces and Berar Municipalities Act, 1922 ; and

C.P.  
and  
Berar  
II of  
1922.

(iv) in relation to a municipal or town committee in the Hyderabad area of the State, the Hyderabad District Municipalities Act, 1956 ;

Hyd.  
XVIII  
of  
1956.

(c) " successor Council ", in relation to any local area, means the Council having jurisdiction over such area on and from the appointed day.

Special provision regarding Councillors of existing Councils whose term is due to expire after 31st December 1965.

345. Notwithstanding anything contained in any repealed law or any other law for the time being in force, the term or extended term of office of the Councillors or members of any existing Council which is due to expire after the 31st day of December 1965, shall expire at 12 midnight on [the 31st day of December 1967 or such earlier date as may be specified in this behalf by the State Government by notification in the *Official Gazette*.]

Establishment, composition and term of office of first successor Councils, if term of existing Councillors is made to expire before 31st December 1967.

<sup>3</sup>[345A. (1) Notwithstanding anything in this Act, if the State Government, specifies a date earlier than the 31st day of December 1967 under section 345, then with effect from the day immediately following such earlier date, in place of every existing Council the first successor Council shall be deemed to be established under this Act for the respective municipal area.

(2) Where the Councillors or members of any existing Council are in office on the said earlier date, the successor Council shall consist of the said Councillors or members, as the case may be, who shall be deemed to be the Councillors duly elected at elections under this Act, and the provisions of section 9 relating to reservation of seats or co-option of Councillors shall not apply to such successor Council.

(3) Where any officer, by whatever designation referred to, appointed to exercise all the powers and perform and discharge all the duties and functions of any existing Council is in office on the said earlier date, he shall be deemed to be appointed Administrator under this Act and shall have and exercise all the powers and perform and discharge all the duties and functions of the successor Council and of all its authorities and committees and Councillors.

(4) Where a successor Council consists of Councillors deemed to be elected as provided in sub-section (2), the Collector shall, within twenty-five days from the date on which such Council is deemed to be established under sub-section (1), convene a special meeting of the said Councillors for election of a President and Vice-President, and the procedure prescribed in section 51, shall *mutatis mutandis* apply for electing the President and Vice-President.

<sup>1</sup> This portion was substituted for the words, figures and letters " the 31st day of December 1965 " by Mah. 52 of 1965, s. 3(2).

<sup>2</sup> 14th day of June 1966, *vide* G.N., U.D., P.H. & H.D., No. UMA 1366(b)-Unification IV, dated 2nd June 1966.

<sup>3</sup> Section 345A was inserted by Mah. 14 of 1966, s. 9.

(5) The term of office of the Councillors deemed to be elected and of every Administrator deemed to be appointed under this section shall expire at 12 midnight on such date as the State Government may, by notification in the *Official Gazette*, specify in this behalf, but such date shall in no case be beyond the 31st day of December 1967 :

Provided that, in the case of the first successor Councils of Hill Station Municipal areas mentioned in column 3 of Part II of Schedule I, the State Government may, at any time after the date on which the term or extended term of office of the Councillors or members, of the corresponding existing Councils would under the relevant Act have expired but for the provisions of the Maharashtra Municipalities Act, 1964, (Postponement of elections pending Unification of Municipal Laws) Act, 1964, of appoint, in place of the Councillors deemed to be elected under this section fifteen persons to be Councillors and one of them to be the President of the successor Councils. Amongst these fifteen Councillors, at least eight shall be persons, who are duly qualified to be elected, and the remaining may be persons considered suitable by the State Government in this behalf and appointed by virtue of office or by name. The term of office of such Councillors shall expire at the same time at which the term of office of the Councillors deemed to be elected will expire under this sub-section :

<sup>2</sup>[Provided further that, where the State Government has specified a date earlier than the 31st day of December 1967 under this sub-section and the State Government is of opinion that for some reason, such as the granting of an injunction or stay by a Court, it is not practicable to complete all stages of the general election of Councillors to any Council before such earlier date, then notwithstanding that the earlier date has been already specified, the State Government may, by notification in the *Official Gazette*, extend the term of Councillors or of the Administrator, as the case may be, of such Council to any date beyond the earlier date aforesaid as it may specify from time to time, or may, by like notification, in place of the Councillors appoint an officer to be an Administrator to exercise all the powers and perform and discharge all the duties and functions of the Council concerned and of all its authorities and committees and Councillors, but in no case <sup>3</sup>beyond the 31st day of December 1968].

(6) During the period commencing on the date on which the successor Councils are deemed to be established under sub-section (1) and ending on the date specified under <sup>4</sup>[sub-section (5)], no election shall be held or nomination made to fill any vacancy in the successor Council, but elections to various authorities and committees may take place as and when required, and the restrictions contained in sub-section (3) of section 63 and the proviso to section 66 shall not apply at such election].

346. With effect on and from the appointed day, the following consequences shall ensue, that is to say—

(a) every local area within the jurisdiction of an existing Council immediately before the appointed day shall be deemed to be declared a municipal area under this Act and shall be called by the corresponding name given thereto in Schedule I and shall belong to such Class under which it is specified in that Schedule and the Council therefor shall be called by the name specified against it in column 3 of the said Schedule ;

(d) all property, movable and immovable, and all interests of whatsoever nature and kind therein, which vested in an existing Council immediately before the appointed day, shall be deemed to be transferred to, and shall vest, without

<sup>1</sup>1st day of July 1967 (vide G.N., U.D., P.H. & H.D., No. UMA. 1067-A, dated 11th March 1967).

<sup>2</sup>This proviso was deemed to have been added on the 10th day of June 1967, by Mah. 10 of 1967, s. 7.

<sup>3</sup>This was substituted by Mah. 6 of 1968, s. 2.

<sup>4</sup>This was deemed always to have been substituted for the word, brackets and figure " sub-section (4) " by Mah. 8 of 1967, s. 6.

Consequences of replacement of existing Councils.

further assurance in the successor Council, subject to all limitations, conditions and rights or interests of any person, body or authority in force or subsisting immediately before the appointed day ;

(c) all rights, liabilities and obligations of an existing Council (including those arising under any agreement or contract) shall be deemed to be the rights, liabilities and obligations of the successor Council ;

(d) all sums due to an existing Council, whether on account of any tax or otherwise, shall be recoverable by the successor Council, and for the purposes of such recovery the successor Council shall be competent to take any measures or institute any proceedings which it would have been open to the existing Council or any authority thereof to take or institute before the appointed day ;

(e) the municipal fund of an existing Council shall be deemed to be the municipal fund of the successor Council ;

(f) all contracts made with and all instruments executed on behalf of an existing Council shall be deemed to have been made with, or executed on behalf of, the successor Council and shall have effect accordingly ;

(g) all proceedings and matters pending before any authority under any of the repealed laws immediately before the appointed day, shall be deemed to be transferred to the corresponding authority under this Act competent to entertain and dispose of such proceedings or matters ;

(h) in all suits and legal proceedings pending on the appointed day in or to which an existing Council was a party, the successor Council shall be deemed to have been substituted therefor ;

(i) any appointment, notification, notice, tax, order, scheme, licence, permission, rule, bye-law, regulation or form held, made, issued, imposed or granted by or in respect of an existing Council under any of the repealed laws or any other law for the time being in force in the area of such existing Council, and in force immediately before the appointed day, shall, in so far as it is not inconsistent with the provisions of this Act, continue to be in force as if made, issued, imposed or granted in respect of the corresponding area of the successor Council until superseded by any authority competent so to do :

Provided that—

(i) no rule made under any of the repealed laws in respect of an existing Council and in force immediately before the appointed day shall be deemed to be inconsistent with the provisions of this Act by reason only of the fact that under this Act it is permissible to make only a by-law or any other instrument other than a rule in respect of the matter provided for in such rule ;

(ii) the provisions of clause (i) of this proviso shall *mutatis mutandis* apply to any by-laws, regulations, or any other instruments made under any of the repealed laws in respect of an existing Council and in force immediately before the appointed day ;

<sup>1</sup>Provided further that, any assessment made or any tax levied by any existing Council before the appointed day and in force immediately before that day shall, notwithstanding the fact that it is inconsistent with the provisions of this Act, continue to be in force until it is replaced by assessment made or tax levied by the successor Council in accordance with the provisions of this Act or till the 31st day of March 1977, whichever is earlier :

Provided also that, no proceeding for the levy of any tax pending on the appointed day or commenced thereafter at any time before the rules under this Act are made by the State Government, whether completed before or after the commencement of such rules, shall be void merely by reason of the fact that no rules had been made under this Act or the rates of tax adopted by any Council were different from those provided in such rules.]

<sup>1</sup>These two provisos were deemed always to have been inserted by Mah. 45 of 1975, s. 16,

(j) all budget estimates, assessments, assessment lists, valuations, measurements and divisions made by or in respect of an existing Council under any of the repealed laws or any other law for the time being in force in the area of such existing Council and in force immediately before the appointed day, shall, in so far as they are not inconsistent with the provisions of this Act, be deemed to have been made by, or in respect of, the successor Council for that area ;

(k) any reference in any law or in any instrument to the provisions of any repealed law, shall, unless a different intention appears, be construed as a reference to the corresponding provisions of this Act ;

(l) any reference in any law or in any instrument to an existing Council shall, unless a different intention appears, be construed as a reference to the successor Council and such law or instrument shall apply to the successor Council ;

(m) any reference in the above paragraphs to an existing Council shall, in case such Council has been superseded or dissolved or is not otherwise functioning, be deemed to be a reference to the person or persons appointed to exercise the powers and discharge the duties and functions of such Council.

347. (1) All officers and servants in the employment of an existing Council immediately before the appointed day, shall be deemed to be transferred to the service of the successor Council and shall, until other provision is made by a competent authority, receive such salaries and allowances, pension, provident fund, gratuity and other retirement benefits and be subject to such other conditions of service, to which they were entitled immediately before the 26th day of March 1965: Provisions relating to officers and servants.

Provided that, the conditions of service applicable immediately before that date to the case of any officer or servant so transferred to the service of the successor Council shall not be varied to his disadvantage except with the previous approval of the State Government:

Provided further that, nothing in this sub-section shall affect the powers of the successor Council to discontinue the service of any such officer or servant in accordance with the provisions of this Act.

(2) Any person who immediately before the appointed day was holding the post of—

Bom.  
XVIII  
of  
1925.

(a) the Chief Officer of any borough municipality under section 33 of the Bombay Municipal Boroughs Act, 1925;

Bom.  
III of  
1901.

(b) the Chief Officer of any city-municipality under sub-section (1) of section 182 of the Bombay District Municipal Act, 1901;

Bom.  
III of  
1901.

(c) the Secretary of any district municipality or of a city municipality not falling under clause (b) under the Bombay District Municipal Act, 1901; or

C.P.  
and  
Berar  
II of  
1922.

(d) the Secretary of any municipal committee under section 25 of the Central Provinces and Berar Municipalities Act, 1922,

shall, with effect from the appointed day, and subject to the provisions of sub-section (1), be deemed to be appointed the Chief Officer of the successor Council under section 75 of this Act:

<sup>1</sup>[Provided that, if immediately before the appointed day, in any existing Council no such posts aforesaid exist or if no person holds any such post, the powers conferred and the duties and functions imposed and entrusted to a Chief Officer by or under this Act shall, with effect from the appointed day until the successor Council appoints the Chief Officer under the said section 75, be exercised, performed and discharged by such officer of the Council or Government as the Collector may designate in this behalf.]

(3) Any person who immediately before the appointed day was holding the post of—

Bom.  
XVIII  
of  
1925.

(i) the Health Officer of any borough municipality under sub-section (5) of section 34 of the Bombay Municipal Boroughs Act, 1925; or

<sup>1</sup> This proviso was added by Mah. 14 of 1966, s. 10.

(ii) the Health Officer of a municipal Committee under section 25-A of the Central Provinces and Berar Municipalities Act, 1922,

C. P.  
and  
Berar  
II of  
1932.

shall, with effect from the appointed day and subject to the provisions of sub-section (1), be deemed to be appointed the Health Officer of the successor Council under section 75 of this Act.

(4) Any person who immediately before the appointed day was holding the post of the Engineer of any borough municipality under sub-section (5) of section 34 of the Bombay Municipal Boroughs Act, 1925, shall, with effect from the appointed day and subject to the provisions of sub-section (1), be deemed to be appointed the Municipal Engineer of the successor Council under section 75 of this Act.

Bom.  
XVIII  
of  
1925.

Special provisions relating to existing members of Hyderabad Area Local Government Service.

348. (1) Every person who having been appointed under section 66 or section 67 of the Hyderabad District Municipalities Act, 1956, to the Hyderabad Area Local Government Service continues on and after the appointed day to serve under the State Government shall be entitled to receive from the State Government the same conditions of service as respects remuneration, leave and pension and the same rights as respects disciplinary matters or rights as that person was entitled to immediately before the appointed day.

Hyd.  
XVIII  
of  
1956.

(2) The State Government may post from time to time to work under any successor Council in the Hyderabad area of the State such number of officers of the Hyderabad Area Local Government Service aforesaid as it considers necessary. Officers posted to work under a Council shall draw their pay and allowances from the municipal fund. When any such officer is posted to work under a Council, his services shall be taken over by the Council on such post and on such terms and conditions as the State Government may by general or special order determine.

Obligation to carry out certain duties and functions of existing Councils.

349. Notwithstanding anything contained in section 49, it shall be the duty of every successor Council to continue to carry out any duty or to manage, maintain or look after any institution, establishment, undertaking, measure, work or service, which the existing Council had been responsible for carrying out, managing, maintaining or looking after immediately before the appointed day, until the State Government by order relieves the successor Council of such duty or function.

350. [Power to appoint Administrator if special meeting cannot be held on 1st January 1968 or, as the case may be, specified date to elect President and Vice-President.] Deleted by Mah. 14 of 1966, s. 11.

Power to remove difficulty.

351. If any difficulty arises in giving effect to the provisions of this Act, the State Government may, as the occasion requires, by order do anything which appears to it be necessary for the purpose of removing the difficulty :

Provided that, no order shall be made under this section after the expiry of two years from the appointed day.



## SCHEDULE I

(See sections 4, 342 and 346)

*Municipal areas and Municipal Councils in the State of Maharashtra.*

## PART I

(Municipal areas other than new townships, hill stations and health resorts and their Councils)

| Serial No.<br>1 | Name of Municipal area<br>2       | Name of Municipal Council<br>3       | Name of District<br>4 |
|-----------------|-----------------------------------|--------------------------------------|-----------------------|
| * A * Class     |                                   |                                      |                       |
| 1               | Kalyan Municipal area             | Kalyan Municipal Council             | Thane.                |
| 2               | Thane Municipal area              | Thane Municipal Council              | Do.                   |
| 3               | Ulhasnagar Municipal area         | Ulhasnagar Municipal Council         | Do.                   |
| 3A              | Bhivandi-Nizampur Municipal area. | Bhivandi-Nizampur Municipal Council. | Do.                   |
| **              | *                                 | *                                    | *                     |
| 4               | Dhule Municipal area              | Dhule Municipal Council              | Dhule.                |
| **              | *                                 | *                                    | *                     |
| 5               | Nashik Municipal area             | Nashik Municipal Council             | Nashik.               |
| 6               | Malegaon Municipal area           | Malegaon Municipal Council           | Do.                   |
| **              | *                                 | *                                    | *                     |
| 7               | Jalgaon Municipal area            | Jalgaon Municipal Council            | Jalgaon.              |
| 8               | Bhusaval Municipal area           | Bhusaval Municipal Council           | Do.                   |
| **              | *                                 | *                                    | *                     |
| 9               | Ahmednagar Municipal area         | Ahmednagar Municipal Council         | Ahmednagar.           |
| 9A              | Pimpri-Chinchwad Municipal area   | Pimpri-Chinchwad Municipal Council.  | Pune.]                |
| **              | *                                 | *                                    | *                     |
| **              | *                                 | *                                    | *                     |
| 11              | Sangli Municipal area             | Sangli Municipal Council             | Sangli.               |
| 12              | Miraj Municipal area              | Miraj Municipal Council              | Do.                   |
| 13              | Kolhapur Municipal area           | Kolhapur Municipal Council           | Kolhapur.             |
| 14              | Ichalkaranji Municipal area       | Ichalkaranji Municipal Council       | Do.                   |

<sup>1</sup> Entries 3A, 3D, 4A, 6A, 8A and 10A were inserted by G. N., U. D., P. H. & H. D., No. MUN-1171/78749-A, dated 29th July 1972.

<sup>2</sup> Entries 3B, 4A, 6A, 8A, 10 and 10A were deleted by G. N., U. D., P. H. & H. D., No. MUN-1174/11172-A, dated 5th March 1974.

<sup>3</sup> Entry 9A was inserted by G. N., U. D., P. H. & H. D., No. MUN-1174/13862/A, dated 7th January 1975.

## SCHEDULE I—contd.

| Serial No.<br>1    | Name of Municipal area<br>2        | Name of Municipal Council<br>3         | Name of District<br>4 |
|--------------------|------------------------------------|--|-----------------------|
| * A ' Class—contd. |                                    |  |                       |
| 15                 | Aurangabad Municipal area          | .. Aurangabad Municipal Council        | Aurangabad.           |
| *15A               | Baramati Municipal Area            | .. Baramati Municipal Council          | .. Pune.]             |
| 16                 | Jalna Municipal area               | .. Jalna Municipal Council             | .. Aurangabad.        |
| 17                 | Nanded Municipal area              | .. Nanded Municipal Council            | .. Nanded.            |
| 18                 | *[Chandrapur] Municipal area       | .. *[Chandrapur] Municipal Council     | Chanda.               |
| 20                 | Akola Municipal area               | .. Akola Municipal Council             | .. Akola.             |
| 21                 | Amravati Municipal area            | .. Amravati Municipal Council          | .. Amravati.          |
| * B ' Class        |                                    |  |                       |
| 1                  | Bassein Municipal area             | .. Bassein Municipal Council           | .. Thane.             |
| 3                  | Ambarnath Municipal area           | .. Ambarnath Municipal Council         | .. Thane.             |
| *3A                | Dombivali Municipal area           | .. Dombivali Municipal Council         | .. Thane.]            |
| *5B                | Nandurbar Municipal area           | .. Nandurbar Municipal Council         | .. Dhule.]            |
| *8C                | Nashik Road-Deolali Municipal area | Nashik Road-Deolali Municipal Council. | Nashik.]              |
| 9                  | Ratnagiri Municipal area           | .. Ratnagiri Municipal Council         | .. Ratnagiri.]        |

<sup>1</sup> Entry 15A was inserted by G. N., U. D. & P. H. D., No. MUP. 1979/3331/CR-346/UD-11 dated 9th July 1980.

<sup>2</sup> Entries 16A, 17A, 17B, 18A, 19, 20A, 20B under "A" Class and entries 5, 5A, 6, 7, 8A, 8B and 9A under "B" Class were deleted by G. N., U. D., P. H. & H. D., No. MUN 1174/11172-A, dated 5th March 1974.

<sup>3</sup> This word was substituted for the word "Chanda" by Mah. 14 of 1966, s. 12(a).

<sup>4</sup> Entries 2, 4, 8 and 10 were deleted by G. N., U. D., P. H. & H. D., No. MUN. 1171/78749-A, dated 29th July 1972.

<sup>5</sup> Entries 3A, 5B and 8C were inserted by G. N., U. D., P. H. & H. D., No. MUN. 1174/11172-A, dated 5th March 1974.

## SCHEDULE I—contd.

| Serial No.<br>1  | Name of Municipal area<br>2   | Name of Municipal Council<br>3         | Name of District<br>4 |
|------------------|-------------------------------|--|-----------------------|
| 'B' Class—contd. |                               |  |                       |
| 11               | Chalisgaon Municipal area     | .. Chalisgaon Municipal Council ..     | {Jalgaon].            |
| 12               | Chopda Municipal area         | .. Chopda Municipal Council ..         | Do.                   |
| {12A             | Amalner Municipal area        | .. Amalner Municipal Council ..        | Jalgaon].             |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| 15               | Shrirampur Municipal area     | .. Shirampur Municipal Council ..      | {Ahmednagar].         |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| 18               | Karad Municipal area          | .. Karad Municipal Council ..          | Satara.               |
| {18A             | Satara City Municipal area    | .. Satara City Municipal Council ..    | Satara.]              |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| {21A             | Barsi Municipal area ..       | .. Barsi Municipal Council ..          | Solapur.              |
| 21B              | Pandharpur Municipal area     | .. Pandharpur Municipal Council ..     | Solapur.]             |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| {23B             | Udgir Municipal area          | .. Udgir Municipal Council ..          | Osmanabad.]           |
| {23BB            | Latur Municipal area          | .. Latur Municipal Council ..          | Osmanabad.]           |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| 25               | Hingoli Municipal area        | .. Hingoli Municipal Council ..        | {Parbhani].           |
| **               | *                             | *                                      | *                     |
| {25B             | Parbhani Municipal area       | .. Parbhani Municipal Council ..       | Parbhani].            |
| 26               | Beed Municipal area ..        | .. Beed Municipal Council ..           | Beed.                 |
| {26A             | Parli Vajjnath Municipal area | .. Parli Vajjnath Municipal Council .. | Beed.]                |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |
| **               | *                             | *                                      | *                     |

<sup>1</sup> This word was substituted for "Do." by G. N., U. D., P. H. & H. D., No. MUN. 1171/78749-A, dated 29th July 1972.

<sup>2</sup> Entries 12A, 18A, 21A, 21B, 23BB and 25B were inserted by G. N., U. D., P. H. & H. D., No. MUN. 1174/11172-A, dated 5th March 1974.

<sup>3</sup> Entries 13, 13A, 13B, 14, 15A, 16, 17, 19A, 19B, 21, 22, 22A, 23A, 23C, 25A, 26B and 28 were deleted, *ibid*.

<sup>4</sup> This word was substituted for the word "Do.", *ibid*.

<sup>5</sup> Entries 19, 20, 23, 24 and 27 were deleted by G. N., U. D., P. H. & H. D., No. MUN. 1171/78749-A, dated 29th July 1972.

<sup>6</sup> Entries 23B and 26A were inserted, *ibid*.

## SCHEDULE I—contd.

| Serial No.<br>1     | Name of Municipal area<br>2 | Name of Municipal Council<br>3  | Name of District<br>4 |
|---------------------|-----------------------------|---------------------------------|-----------------------|
| * B' Class—concl'd. |                             |                                 |                       |
| [28A                | Kamptee Municipal area      | .. Kamptee Municipal Council    | .. Nagpur.]           |
| 29                  | Ballarpur Municipal area    | .. Ballarpur Municipal Council  | .. Chanda.            |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| 32                  | Hinganghat Municipal area   | .. Hinganghat Municipal Council | .. [Wardha].          |
| **                  | *                           | *                               | *                     |
| [33A                | Wardha Municipal area       | .. Wardha Municipal Council     | .. Wardha.]           |
| 34                  | Bhandara Municipal area     | .. Bhandara Municipal Council   | .. Bhandara.          |
| **                  | *                           | *                               | *                     |
| [35A                | Gondia Municipal area       | .. Gondia Municipal Council     | .. Bhandara.]         |
| 36                  | Akot Municipal area         | .. Akot Municipal Council       | .. Akola.             |
| 37                  | Karanja Municipal area      | .. Karanja Municipal Council    | .. Do.                |
| 38                  | Washim Municipal area       | .. Washim Municipal Council     | .. Do.                |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| 41                  | Malkapur Municipal area     | .. Malkapur Municipal Council   | .. [Buldana].         |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| [41C                | Khamgaon Municipal area     | .. Khamgaon Municipal Council   | .. Buldana.]          |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| **                  | *                           | *                               | *                     |
| [42D                | Yavatmal Municipal area     | .. Yavatmal Municipal Council   | .. Yavatmal.]         |
| [43                 | Achalpur Municipal area     | .. Achalpur Municipal Council   | .. Amravati.]         |
| **                  | *                           | *                               | *                     |

<sup>1</sup> Entries 28A, 33A, 35A, 41C and 42D were inserted by G. N., U. D., P. H. & H. D., No. MUN. 1174/11172-A, dated 5th March 1974.

<sup>2</sup> Entries 29A, 31, 33, 35, 38A, 38B, 40, 41A, 41 B, 42A, 42B, 42C and 44 to 48 were deleted, *ibid.*

<sup>3</sup> Entries 30, 39 and 42 were deleted by G. N., U. D., P. H. & H. D., No. MUN. 1171/78749-A, dated 29th July 1972.

<sup>4</sup> This word was substituted for the word "Do." by G. N., U. D., P. H. & H. D., No. MUN. 1174/11172-A, dated 5th March 1974.

<sup>5</sup> This entry was substituted by G. N., U. D. & P. H. D., No. MUV-2977/1151-B-CR-432-UD-12 dated 16th May 1979.

## SCHEDULE I—contd.

| Serial No. | Name of Municipal area           | Name of Municipal Council            | Name of District |
|------------|----------------------------------|--------------------------------------|------------------|
| 1          | 2                                | 3                                    | 4                |
| ‘C’ Class  |                                  |                                      |                  |
| 1          | Jawhar Municipal area            | Jawhar Municipal Council             | Thana.           |
| 3          | Taloda Municipal area            | Taloda Municipal Council             | Dhulia.          |
| 4          | Shahada Municipal area           | Shahada Municipal Council            | Do.              |
| *[4A       | Shirpur-Varwade Municipal area   | Shirpur-Varwade Municipal Council    | Dhulia.          |
| 4B         | Dondaicha-Varwade Municipal area | Dondaicha-Varwade Municipal Council. | Dhulia.]         |
| 6          | Igatpuri Municipal area          | Igatpuri Municipal Council           | Nasik.           |
| 7          | Nandgaon Municipal area          | Nandgaon Municipal Council           | Do.              |
| 9          | Trimbak Municipal area           | Trimbak Municipal Council            | Do.              |
| 10         | Bhagur Municipal area            | Bhagur Municipal Council             | Do.              |
| 11         | Satana Municipal area            | Satana Municipal Council             | Do.              |
| *[11A      | Manmad Municipal area            | Manmad Municipal Council             | Do.              |
| 11B        | Yeola Municipal area             | Yeola Municipal Council              | Do.              |
| 11C        | Sinnar Municipal area            | Sinnar Municipal Council             | Nasik.]          |
| 12         | Alibag Municipal area            | Alibag Municipal Council             | Kolaba.          |
| 13         | Mahad Municipal area             | Mahad Municipal Council              | Do.              |
| 15         | Pen Municipal area               | Pen Municipal Council                | Do.              |
| 16         | Roha Municipal area              | Roha Municipal Council               | Do.              |
| 17         | Uran Municipal area              | Uran Municipal Council               | Do.              |
| 18         | Murud-Janjira Municipal area     | Murud-Janjira Municipal Council.     | Do.              |
| 19         | Shriwardhan Municipal area       | Shriwardhan Municipal Council..      | Do.              |
| *[19A      | Panvel Municipal area            | Panvel Municipal Council             | Kolaba.]         |
| *[19B      | Khopoli Municipal area           | Khopoli Municipal Council            | Kolaba.]         |
| 21         | Malwan Municipal area            | Malwan Municipal Council             | Ratnagiri.       |
| 22         | Vengurla Municipal area          | Vengurla Municipal Council           | Do.              |
| 23         | Khed Municipal area              | Khed Municipal Council               | Do.              |
| 24         | Rajapur Municipal area           | Rajapur Municipal Council            | Do.              |
| 25         | Sawantwadi Municipal area        | Sawantwadi Municipal Council         | Do.              |
| *[25A      | Chiplun Municipal area           | Chiplun Municipal Council            | Ratnagiri.]      |
| 26         | Faizpur Municipal area           | Faizpur Municipal Council            | Jalgaon          |
| 28         | Raver Municipal area             | Raver Municipal Council              | Do.              |
| 29         | Savada Municipal area            | Savada Municipal Council             | Do.              |

<sup>1</sup> Entries 2, 5, 8, 14, 20 and 27 under ‘C’ Class were deleted by G. N., U. D., P. H. & H. D., No. MUN. 1171/78749-A, dated 29th July 1972.

<sup>2</sup> Entries 4A, 4B, 11A, 11B, 11C, 19A and 25A were inserted by G. N., U. D., P. H. & H. D., No. MUN. 1174/11172-A, dated 5th March 1974.

<sup>3</sup> Entry 19B, was inserted by G. N., U. D., P. H. & H. D., No. MUN. 1174/13862-A, dated 7th January 1975.

## SCHEDULE I—contd.

| Serial No. | Name of Municipal area          | Name of Municipal Council              | Name of District |
|------------|---------------------------------|--|------------------|
| 1          | 2                               | 3                                      | 4                |
|            |                                 | 'C' Class—contd.                       |                  |
| 30         | Parola Municipal area           | .. Parola Municipal Council            | .. Jalgaon.      |
| 31         | Erandol Municipal area          | .. Erandol Municipal Council           | .. Do.           |
| ¶31A       | Yawal Municipal area            | .. Yawal Municipal Council             | .. Jalgaon.      |
| 31B        | Pachora Municipal area          | .. Pachora Municipal Council           | .. Jalgaon.      |
| 31C        | Dharangaon Municipal area       | .. Dharangaon Municipal Council.       | .. Jalgaon.]     |
|            | **                              | *                                      | *                |
| ¶33A       | Rahuri Municipal area           | .. Rahuri Municipal Council            | .. [Ahmednagar.] |
| ¶33B       | Sangamner Municipal area        | .. Sangamner Municipal Council         | .. Ahmednagar.   |
| 33C        | Kopargaon Municipal area        | .. Kopargaon Municipal Council         | .. Ahmednagar.]  |
| 34         | Saswad Municipal area           | .. Saswad Municipal Council            | .. Poona.        |
| 35         | Jejuri Municipal area           | .. Jejuri Municipal Council            | .. Do.           |
| 36         | Indapur Municipal area          | .. Indapur Municipal Council           | .. Do.           |
| 37         | Sirur Municipal area            | .. Sirur Municipal Council             | .. Do.           |
| 38         | Talegaon Dabhade Municipal area | .. Talegaon Dabhade Municipal Council. | .. Do.           |
| 39         | Alandi Municipal area           | .. Alandi Municipal Council            | .. Do.           |
| 40         | Junnar Municipal area           | .. Junnar Municipal Council            | .. Do.           |
| 41         | Dhond Municipal area            | .. Dhond Municipal Council             | .. Do.           |
| 42         | Bhor Municipal area             | .. Bhor Municipal Council              | .. Do.           |
| ¶42A       | Lonavala Municipal area         | .. Lonavala Municipal Council          | .. Poona.        |
| 43         | Rahimatpur Municipal area       | .. Rahimatpur Municipal Council        | .. Satara.       |
| 44         | Mhaswad Municipal area          | .. Mhaswad Municipal Council           | .. Do.           |
| ¶44A       | Wai Municipal area              | .. Wai Municipal Council               | .. Satara.       |
| 44B        | Phaltan Municipal area          | .. Phaltan Municipal Council           | .. Satara.]      |
|            | **                              | *                                      | *                |
| 47         | Karmala Municipal area          | .. Karmala Municipal Council           | .. Sholapur.     |
| 48         | Sangola Municipal area          | .. Sangola Municipal Council           | .. Do.           |
| 49         | Mangalwedha Municipal area      | .. Mangalwedha Municipal Council       | .. Do.           |
| 50         | Maindargi Municipal area        | .. Maindargi Municipal Council         | .. Do.           |
| 51         | Dudhani Municipal area          | .. Dudhani Municipal Council           | .. Do.           |
| 52         | Kurduwadi Municipal area        | .. Kurduwadi Municipal Council         | .. Do.           |
| ¶52A       | Akkalkot Municipal area         | .. Akkalkot Municipal Council          | .. Sholapur.]    |
| 54         | Ashta Municipal area            | .. Ashta Municipal Council             | .. [Sangli].     |
| 55         | Vita Municipal area             | .. Vita Municipal Council              | .. Do.           |
| ¶55A       | Islampur Municipal area         | .. Islampur Municipal Council          | .. Sangli.       |
| 55B        | Tasgaon Municipal area          | .. Tasgaon Municipal Council           | .. Sangli.]      |

1 Entries 31A, 31B, 31C, 33B, 33C, 42A, 42B, 44A, 44B, 52A, 55A and 55B were inserted by G. N., U. D., P. H. & H. D., No. MUN. 1174/11172-A, dated 5th March 1974.

2 Entries 32, 33, 43, 46 and 53 were deleted by G. N., U. D., P. H. & H. D., No. MUN. 1171/78749-A, dated 29th July 1972.

3 Entry 33-A was inserted by G. N., U. D., P. H. & H. D., No. MUP. 1070/15985-I-A, dated 3rd January 1972.

4 This word was substituted for "Do." by G. N., U. D., P. H. & H. D., No. 1171/78749-A, dated 29th July 1972.

5 Entry 42B was deleted by G. N., U. D., & P. H. D., No. MUP. 1979/3331/CR-346/UD-11, dated 9th July 1980.

## SCHEDULE I—contd.

| Serial No.       | Name of Municipal area    | Name of Municipal Council    | Name of District |
|------------------|---------------------------|------------------------------|------------------|
| 1                | 2                         | 3                            | 4                |
| ‘C’ Class—contd. |                           |                              |                  |
| 56               | Jaysingpur Municipal area | Jaysingpur Municipal Council | Kolhapur         |
| 57               | Malkapur Municipal area   | Malkapur Municipal Council   | Do.              |
| 58               | Murgud Municipal area     | Murgud Municipal Council     | Do.              |
| 59               | Wadgaon Municipal area    | Wadgaon Municipal Council    | Do.              |
| 60               | Gadhinglaj Municipal area | Gadhinglaj Municipal Council | Do.              |
| 61               | Kagal Municipal area      | Kagal Municipal Council      | Do.              |
| 62               | Kurundwad Municipal area  | Kurundwad Municipal Council  | Do.              |
| 63               | Kannad Municipal area     | Kannad Municipal Council     | Aurangabad.      |
| 64               | Ambad Municipal area      | Ambad Municipal Council      | Do.              |
| 65               | Paithan Municipal area    | Paithan Municipal Council    | Do.              |
| 66               | Vaijapur Municipal area   | Vaijapur Municipal Council   | Do.              |
| 67               | Bhokardan Municipal area  | Bhokardan Municipal Council  | Do.              |
| 68               | Gangapur Municipal area   | Gangapur Municipal Council   | Do.              |
| 1*               | *                         | *                            | *                |
| 1*               | *                         | *                            | *                |
| 71               | Tuljapur Municipal area   | Tuljapur Municipal Council   | [Osmanabad].     |
| 72               | Omerga Municipal area     | Omerga Municipal Council     | Do.              |
| 73               | Ausa Municipal area       | Ausa Municipal Council       | Do.              |
| 74               | Ahmedpur Municipal area   | Ahmedpur Municipal Council   | Do.              |
| 75               | Parenda Municipal area    | Parenda Municipal Council    | Do.              |
| 76               | Bhoom Municipal area      | Bhoom Municipal Council      | Do.              |
| 77               | Murum Municipal area      | Murum Municipal Council      | Do.              |
| 78               | Naldurg Municipal area    | Naldurg Municipal Council    | Do.              |
| 79               | Kallam Municipal area     | Kallam Municipal Council     | Do.              |
| 80               | Nilanga Municipal area    | Nilanga Municipal Council    | Do.              |
| [80A             | Osmanabad Municipal area  | Osmanabad Municipal Council  | Osmanabad.]      |
| 81               | Billoli Municipal area    | Billoli Municipal Council    | Nanded.          |
| 82               | Umri Municipal area       | Umri Municipal Council       | Do.              |
| 83               | Mukhed Municipal area     | Mukhed Municipal Council     | Do.              |

\* Entries 69 and 70 were deleted by G. N., U. D., P. H. & H. D., No. MUN 1171/78749-A, dated 29th July 1972.

\* This word was substituted for "Do.", *ibid.*

\* Entry 80A was inserted by G. N., U. D., P. H. & H. D., No. MUN 1174/11172-A, dated 5th March 1974.

## SCHEDULE I—contd.

| Serial No.<br>1  | Name of Municipal area<br>2 | Name of Municipal Council<br>3     | Name of District<br>4 |
|------------------|-----------------------------|------------------------------------|-----------------------|
| 'C' Class—contd. |                             |                                    |                       |
| 84               | Khandhar Municipal area     | .. Khandhar Municipal Council ..   | Nanded.               |
| 85               | Hadgaon Municipal area      | .. Hadgaon Municipal Council ..    | Do.                   |
| 86               | Dharmabad Municipal area    | .. Dharmabad Municipal Council ..  | Do.                   |
| 88               | Kundalwadi Municipal area   | .. Kundalwadi Municipal Council .. | Do.                   |
| 89               | Mukhed Municipal area       | .. Mukhed Municipal Council ..     | Do.                   |
| 90               | Kinwat Municipal area       | .. Kinwat Municipal Council ..     | Do.                   |
| *90A             | Deglur Municipal area       | .. Deglur Municipal Council ..     | Nanded.]              |
| 91               | Manwath Municipal area      | .. Manwath Municipal Council ..    | Do.                   |
| 93               | *[Sonpeth] Municipal area   | .. *[Sonpeth] Municipal Council .. | Do.                   |
| 94               | Partur Municipal area       | .. Partur Municipal Council ..     | Do.                   |
| 95               | Purna Municipal area        | .. Purna Municipal Council ..      | Do.                   |
| 96               | Kalamnuri Municipal area    | .. Kalamnuri Municipal Council ..  | Do.                   |
| 97               | Gangakhed Municipal area    | .. Gangakhed Municipal Council ..  | Do.                   |
| 98               | Sailu Municipal area        | .. Sailu Municipal Council ..      | Do.                   |
| 99               | Jintur Municipal area       | .. Jintur Municipal Council ..     | Do.                   |
| 100              | Pathri Municipal area       | .. Pathri Municipal Council ..     | Do.                   |
| *100A            | Basmatnagar Municipal area  | .. Basmatnagar Municipal Council   | Parbhani.]            |
| 104              | Manjlegaon Municipal area   | .. Manjlegaon Municipal Council .. | Bhir.                 |
| 105              | Georai Municipal area       | .. Georai Municipal Council ..     | Do.                   |
| 106              | Dharur Municipal area       | .. Dharur Municipal Council ..     | Do.                   |
| *106A            | Ambejogai Municipal area    | .. Ambejogai Municipal Council ..  | Bhir.]                |
| 107              | Ramtek Municipal area       | .. Ramtek Municipal Council ..     | Nagpur.               |
| 108              | Khapa Municipal area        | .. Khapa Municipal Council ..      | Do.                   |
| 109              | Kalmeshwar Municipal area   | .. Kalmeshwar Municipal Council .. | Do.                   |

<sup>1</sup> Entries 87, 92, 101 and 102 were deleted by G. N., U. D., P. H. & H. D., No. MUN-1171/78749-A, dated 29th July 1972.

<sup>2</sup> Entries 90A, 100A and 106A were inserted by G. N., U. D., P. H. & H. D., No. MUN. 1174/11172-A, dated 5th March 1974.

<sup>3</sup> This word was substituted for the word "Sonepat" by Mah. 14 of 1966, s. 12(c)(f).

<sup>4</sup> Entry 103 was deleted by G. N., U. D. & P. H. D., No. MUM-3373/2742/UD-12, dated 27th March 1980.



## SCHEDULE I—contd.

| Serial No.         | Name of Municipal area         | Name of Municipal Council         | Name of District         |
|--------------------|--------------------------------|-----------------------------------|--------------------------|
| 1                  | 2                              | 3                                 | 4                        |
| ‘C’ Class—contd.   |                                |                                   |                          |
| 110                | Mowar Municipal area           | Mowar Municipal Council           | Nagpur.                  |
| 111                | Saoner Municipal area          | Saoner Municipal Council          | Do.                      |
| 112                | Katol Municipal area           | Katol Municipal Council           | Do.                      |
| 113                | Narkhed Municipal area         | Narkhed Municipal Council         | Do.                      |
| 114                | Mohpa Municipal area           | Mohpa Municipal Council           | Do.                      |
| <sup>1</sup> [114A | Umrer Municipal area           | Umrer Municipal Council           | Nagpur.]                 |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| 116                | Rajura Municipal area          | Rajura Municipal Council          | <sup>3</sup> [Chanda.]   |
| 117                | Desaigunj Municipal area       | Desaigunj Municipal Council       | Do.                      |
| <sup>1</sup> [117A | Warora Municipal area          | Warora Municipal Council          | Chanda.]                 |
| 118                | Deoli Municipal area           | Deoli Municipal Council           | Wardha.                  |
| 119                | Sindi Municipal area           | Sindi Municipal Council           | Do.                      |
| <sup>1</sup> [119A | Arvi Municipal area            | Arvi Municipal Council            | Wardha.                  |
| <sup>1</sup> [119B | Pulgaon Municipal area         | Pulgaon Municipal Council         | Wardha.]                 |
| 120                | Pauni Municipal area           | Pauni Municipal Council           | Bhandara.                |
| 121                | Tirora Municipal area          | Tirora Municipal Council          | Do.                      |
| <sup>1</sup> [121A | Tumsar Municipal area          | Tumsar Municipal Council          | Bhandara.]               |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| 124                | Telhara Municipal area         | Telhara Municipal Council         | <sup>3</sup> [Akola.]    |
| 125                | Patur Municipal area           | Patur Municipal Council           | Do.                      |
| 126                | Mangrulpir Municipal area      | Mangrulpir Municipal Council      | Do.                      |
| <sup>1</sup> [126A | Murtizapur Municipal area      | Murtizapur Municipal Council      | Akola.                   |
| 126B               | Balapur Municipal area         | Balapur Municipal Council         | Akola.]                  |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| 128                | Jalgaon Municipal area         | Jalgaon Municipal Council         | <sup>3</sup> [Buldhana]. |
| 129                | Mehkar Municipal area          | Mehkar Municipal Council          | Do.                      |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| 131                | Chikli Municipal area          | Chikli Municipal Council          | Do.                      |
| 132                | Deulgaon-Raja Municipal area   | Deulgaon-Raja Municipal Council   | Do.                      |
| <sup>1</sup> [132A | Buldhana Municipal area        | Buldhana Municipal Council        | Buldhana.                |
| 132B               | Shegaon Municipal area         | Shegaon Municipal Council         | Buldhana.                |
| 132C               | Nandura Municipal area         | Nandura Municipal Council         | Buldhana.]               |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| 135                | Darwha Municipal area          | Darwha Municipal Council          | <sup>3</sup> [Yeotmal].  |
| 136                | Pandharkawada Municipal area   | Pandharkawada Municipal Council   | Do.                      |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| 138                | Umerkhed Municipal area        | Umerkhed Municipal Council        | Do.                      |
| 139                | Ghatanji Municipal area        | Ghatanji Municipal Council        | Do.                      |
| <sup>1</sup> [139A | Wani Municipal area            | Wani Municipal Council            | Yeotmal.                 |
| 139B               | Digras Municipal area          | Digras Municipal Council          | Yeotmal.                 |
| 139C               | Pusad Municipal area           | Pusad Municipal Council           | Yeotmal.]                |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| 141                | Morshi Municipal area          | Morshi Municipal Council          | <sup>3</sup> [Amravati]. |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| <sup>2*</sup>      | *                              | *                                 | *                        |
| 144                | Dhamangaon Municipal area      | Dhamangaon Municipal Council      | Do.                      |
| 145                | Chandur Railway Municipal area | Chandur Railway Municipal Council | Do.                      |
| 146                | Chandur Bazar Municipal area   | Chandur Bazar Municipal Council   | Do.                      |
| 147                | Shendurjana Municipal area     | Shendurjana Municipal Council     | Do.                      |
| <sup>4*</sup>      | *                              | *                                 | *                        |
| <sup>1</sup> [147B | Anjangaon-Surji Municipal area | Anjangaon-Surji Municipal Council | Do.                      |
| 147C               | Warud Municipal area           | Warud Municipal Council           | Amravati.                |
| 147D               | Badnera Municipal area         | Badnera Municipal Council         | Amravati.                |
| 147E               | Daryapur Municipal area        | Daryapur Municipal Council        | Amravati.]               |

<sup>1</sup> Entries 114A, 117A, 119A, 119B, 121A, 126A, 126B, 132A, 132B, 132C, 139A, 139B, 139C, 147B, 147C, 147D and 147E were inserted by G. N., U. D., P. H. & H. D., No. MUN. 1174-11172-A, dated 5th March 1974.

<sup>2</sup> Entries 115, 122, 123, 127, 130, 133, 134, 137, 140, 142 and 143 were deleted by G. N., U. D., P. H. & H. D., No. MUN. 1171/78749-A dated 29th July 1972.

<sup>3</sup> This word was substituted for the word "Do.", *ibid.*

<sup>4</sup> Entry 147A was deleted by G. N., U. D. & P. H. D., No. MUV. 2977/1151-B-CR-432-UD-12, dated 16th May 1979.

## SCHEDULE I—concl'd.

## PART II

*Hill Station Municipal areas and their Councils*

| Serial No.<br>1 | Name of Municipal Area<br>2              | Name of Municipal Council<br>3              | Name of District<br>4 |
|-----------------|--|---|-----------------------|
| 1               | Matheran Hill Station Municipal area.    | Matheran Hill Station Municipal Council.    | Kolaba.               |
| 2               | Mahabeshwar Hill Station Municipal area. | Mahabeshwar Hill Station Municipal Council. | Satara.               |
| 3               | Panchgani Hill Station Municipal area.   | Panchgani Hill Station Municipal Council.   | Do.                   |
| 4               | Panhala Hill Station, Municipal area.    | Panhala Hill Station Municipal Council.     | Kolhapur.             |
| 5               | Khuldabad Hill Station Municipal area.   | Khuldabad Hill Station Municipal Council.   | Aurangabad.           |
| 6               | Chikhalda Hill Station Municipal area.   | Chikhalda Hill Station Municipal Council.   | Amravati.             |

## PART III

*Local areas declared as new township, hill station and health resort municipal areas, after the appointed day*

| Serial No.<br>1 | Name of Municipal Area<br>2         | Name of Municipal Council<br>3         | Name of District<br>4 |
|-----------------|-------------------------------------|--|-----------------------|
| 1*              | *                                   | *                                      | *                     |
| 1*              | *                                   | *                                      | *                     |
| *[3             | Satpur New Township Municipal area. | Satpur New Township Municipal Council. | Nasik.]               |

\* Entries 1 and 2 were deleted by G. N., U. D., P. H. & H. D., No. MUN. 1174/13862-A, dated the 7th January 1975.

\* Entry 3 was inserted by G. N., U. D., P. H. & H. D., No. MUB. 1068/23341-I-A, dated the 25th February 1972.

## SCHEDULE II

(See section 130)

*Form of Notice of Transfer to be given when the Transfer has been effected by Instrument*

To

THE CHIEF OFFICER,

\_\_\_\_\_ Council.

I, A. B., hereby give notice as required by section 130 of the Maharashtra Municipalities Act, 1965, of the following transfer of property :—

| Date of Notice. | Date of Instrument. | Name of vendor or assignor. | Name of purchaser or assignee. | Amount of consideration. | DESCRIPTION OF THE PROPERTY |            |                            |                     |                     |             | Remarks. |  |
|-----------------|---------------------|-----------------------------|--------------------------------|--------------------------|-----------------------------|------------|----------------------------|---------------------|---------------------|-------------|----------|--|
|                 |                     |                             |                                |                          | Of what it consists.        | Situation. | Number in Assessment Book. | Chief Officer's No. | Dimensions of land. | Boundaries. |          | If any instrument has been registered, the date of registration. |
|                 |                     |                             |                                |                          |                             |            |                            |                     |                     |             |          |  |

Dated

(Signed)

MO-A H 5770—13a

## SCHEDULE III

(See section 130)

*Form of Notice of Transfer to be given when the Transfer has taken place otherwise than by Instrument.*

To

THE CHIEF OFFICER,

\_\_\_\_\_ Council.

I, A. B., hereby give notice as required by section 130 of the Maharashtra Municipalities Act 1965, of the following transfer of property :—

| Date of Notice | Name in which the property is at present entered in the Chief Officer's record | To whom it is to be transferred | DESCRIPTION OF THE PROPERTY |           |                           |                     |                    | Remarks |
|----------------|--|---------------------------------|-----------------------------|-----------|---------------------------|---------------------|--------------------|---------|
|                |  |                                 | Of what it consists         | Situation | Number in Assessment Book | Chief Officer's No. | Dimensions of Land |         |
|                |  |                                 |                             |           |                           |                     |                    |         |

Dated

SCHEDULE IV

(See section 151)

Form of Notice of Demand

To

A. B., residing at

Take notice that the Council demand from the sum of due from on account of

(Here describe the property or other thing in respect of which the tax is leviable.)

leviable under by-law No. for the period of commencing on the day of 19 and ending on the day of 19, and that if, within fifteen days from the service of this notice, the said sum is not paid into the municipal office at and sufficient cause for non-payment is not shown to the satisfaction of the Chief Officer, a warrant of distress or attachment will be issued for the recovery of the same with costs.

Dated this day of 19

(Signed)

Chief Officer.

SCHEDULE V

(See section 152)

Form of Warrant

(Here insert the name of the officer charged with the execution of the warrant.)

Whereas A. B., of has not paid, and has not shown satisfactory cause for the non-payment of, the sum of due for the tax\* mentioned in the margin for the period commencing on the day of 19 and ending with the day of 19, and leviable under rule No. \*Here describe the tax.

And whereas fifteen days have elapsed since the service on him of notice of demand for the same :

This is to command you to <sup>distrain</sup>attach subject to the provisions of section 152 of the Maharashtra Municipalities Act, 1965, <sup>the goods and chattels</sup>any property of the said A. B. to the amount of being the amount due from him as follows :-

Rs. P.

- On account of the said tax ..
For service of notice ..
For issue of warrant ..

and forthwith to certify to me together with this warrant all particulars of the goods distrained property attached by you thereunder.

Dated this day of 19

(Signed)

Chief Officer.

## SCHEDULE VI

(See clause (c) of section 155 and sub-section (1) of section 141]

## Form of Inventory and Notice

To A.B. residing at

\*Here describe the tax.

Take notice that I have this day distrained the goods and chattels specified in the inventory attached property beneath this, for the value of \_\_\_\_\_ due for the tax\* mentioned in the margin for the period commencing with the \_\_\_\_\_ day of \_\_\_\_\_ 19 \_\_\_\_\_ and ending with the \_\_\_\_\_ day of \_\_\_\_\_ 19 \_\_\_\_\_ together with Rs. \_\_\_\_\_ due as for service of notice of demand and Rs. \_\_\_\_\_ due as for issue of warrant and that unless within five days from the day of the date of this notice you pay into the municipal office at \_\_\_\_\_ the said amount together with the costs of recovery, the said goods and chattels will be sold. property

Dated this \_\_\_\_\_ day of \_\_\_\_\_ 19 \_\_\_\_\_  
Signature of Officer executing the warrant.  
collecting octroi or toll.

Inventory.

(Here state particulars of goods and chattels seized)  
property

## SCHEDULE VII

(See section 280)

*Purposes for which any premises shall not be used without a licence*

- (1) for boiling or storing offal, blood, bones or rags,
- (2) for salting, curing or storing fish,
- (3) for tanning,
- (4) for the manufacture of leather or leather goods,
- (5) for dyeing,
- (6) for melting tallow or sulphur,
- (7) for washing or drying wool or hair,
- (8) for manufacturing or preparing, by any process whatever, bricks, pottery or lime,
- (9) for soap making,
- (10) for oil-boiling or oil extracting,
- (11) as a manufactory of sago,
- (12) as a distillery,
- (13) as a manufactory of snuff,
- (14) for manufacturing fire-works,
- (15) as a hair dressing saloon or a barber's shop or *hamamkhana*,
- (16) as a manufactory or place of business of any other kind, from which offensive or unwholesome smells arise or which may involve the risk of fire and is or is likely to become by reason of such use and of its situation a nuisance to the neighbourhood.

*Explanation.*—For the purpose of item (16), nuisance shall include any contamination of the atmosphere whereby a deposit of soot is caused or any mechanical noise.

## SCHEDULE VIII

[See sub-section (1) of section 281]

*Articles which shall not be kept in or upon any premises without a licence*

- (1) dynamite ;
- (2) blasting powder ;
- (3) fulminate of mercury ;
- (4) gun-cotton or gunpowder ;
- (5) nitro-glycerine ;
- (6) phosphorus.

## SCHEDULE IX

[See sub-section (2) of section 281]

## PART I

*Articles which shall not be kept without a licence in or upon any premises in quantities exceeding at any one time the respective maximum quantities hereunder specified opposite such articles.*

| Articles  | Maximum quantity which may be kept at any one time without a licence. |
|---|---|
| (1) Bamboos .. .. .   | 500 kg.   |
| (2) Bidi leaves .. .. .   | 50 kg.  |
| (3) Camphor .. .. .   | 2 kg.   |
| (4) Celluloid .. .. .   | } 25 kg.  |
| (5) Celluloid goods .. .. .   |   |
| (6) Cinematograph film .. .. .  | 1 kg.   |
| (7) Copra .. .. .   | 50 kg.  |
| (8) Cotton refuse and waste .. .. .   | 50 kg.  |
| (9) Cotton seed .. .. .   | 200 kg.   |
| (10) Dry leaves (Patravali, etc.) .. .. .   | 25 kg.  |
| (11) Fish (dried) .. .. .   | 500 kg.   |
| (12) Gun-powder .. .. .   | 500 gms.  |
| (13) Matches for lighting .. .. .   | 1 gross boxes   |
| (14) Methylated spirit and denatured spirit .. .. .                               | 5 litres.   |
| (15) Paints .. .. .   | 50 kg.  |
| (16) Petroleum as defined in the Petroleum Act, 1934 .. .. .                      | 25 litres.  |
| (17) Oil (other sorts) .. .. .  | 25 litres.  |
| (18) Oil-seeds other than cotton seed .. .. .                                     | 500 kg.   |
| (19) Oil paper (waste) including newspapers, periodicals, magazines, etc. . . . . | 50 kg.  |
| (20) Rags .. .. .   | 500 kg.   |
| (21) Sulphur .. .. .  | 2 kg.   |
| (22) Tar, pitch, dammer or bitumen .. .. .  | 5 kg.   |
| (23) Turpentine .. .. .   | 5 litres.   |
| (24) Varnish .. .. .  | 10 litres.  |
| (25) Wool (raw) .. .. .   | 50 kg.  |

## SCHEDULE IX—contd.

## PART II

*Articles which shall not be kept without a licence in or upon any premises for sale or for purposes other than domestic use.*

- |                    |  |
|--------------------|--|
| (1) Bones.         | (12) Hay and fodder.   |
| (2) Coconut fibre. | (13) Hemp.   |
| (3) Charcoal.      | (14) Hessian cloth (Gunny bag cloth).                                  |
| (4) Coal.          | (15) Hides (dried).  |
| (5) Coke.          | (16) Hides (raw).  |
| (6) Fat.           | (17) Hoofs   |
| (7) Firewood.      | (18) Horns.  |
| (8) Fireworks.     | (19) Khokas or wooden boxes or barrels<br>(manufacturing and storing). |
| (9) Grass (Dry).   | (20) Skins.  |
| (10) Gunny bags.   | (21) Timber.   |
| (11) Hair.         |  |
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THE MAHARASHTRA MUNICIPAL CORPORATIONS AND  
MUNICIPALITIES (AMENDMENT) ACT, 1980

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PREAMBLE.

SECTIONS.

1. Short title and commencement.
2. Amendment of section 14 of Bom. III of 1888.
3. Amendment of section 19 of Bom. III of 1888.
4. Amendment of section 21 of Bom. III of 1888.
5. Amendment of section 29 of Bom. III of 1888.
6. Amendment of section 7A of Bom. LIX of 1949.
7. Amendment of section 7AA of Bom. LIX of 1949.
8. Amendment of section 8 of Bom. LIX of 1949.
9. Amendment of section 9 of Bom. LIX of 1949.
10. Amendment of section 457 of Bom. LIX of 1949.
11. Amendment of section 12 of C. P. and Berar II of 1950.
12. Amendment of section 12A of C. P. and Berar II of 1950.
13. Amendment of section 13A of C. P. and Berar II of 1950.
14. Amendment of section 14 of C. P. and Berar II of 1950.
15. Amendment of section 420 of C. P. and Berar II of 1950.
16. Amendment of section 9 of Mah. XL of 1965.
17. Amendment of section 11 of Mah. XL of 1965.
18. Amendment of section 11A of Mah. XL of 1965.
19. Amendment of section 12 of Mah. XL of 1965.
20. Amendment of section 15 of Mah. XL of 1965.
21. Amendment of section 17 of Mah. XL of 1965.
22. Removal of difficulty.
23. Repeal of Mah. Ord. XII of 1980 and saving.

**MAHARASHTRA ACT No. XX OF 1980<sup>1</sup>**

[THE MAHARASHTRA MUNICIPAL CORPORATIONS AND  
MUNICIPALITIES (AMENDMENT) ACT, 1980.]

[This Act received the assent of Governor on the 23rd December 1980; assent was first published in the *Maharashtra Government Gazette*, Part IV, on the 26th December 1980.]

**An Act further to amend the Bombay Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965.**

Mah. WHEREAS, by the Maharashtra Municipal Corporations (Amendment) Act, VI of 1980, the three Municipal Corporations Acts in force in the State were amended 1980. to extend the right to vote at municipal corporations elections to citizens, who were between the ages of eighteen and twenty-one years;

Mah. AND WHEREAS, by the Maharashtra Municipalities and the Maharashtra X of Municipalities (Postponement of Elections due to ensuing General Elections to 1980. Municipal Councils) (Amendment) Act, 1980, the Maharashtra Municipalities Act, Mah. 1965, was amended to extend the right to vote at elections to Municipal Councils XL of to citizens, who were between the ages of eighteen and twenty-one years: 1965.

AND WHEREAS, as a result of these amendments, the ward rolls or lists of voters were to consist of Part I containing names of voters, who were not less than twenty-one years of age and who were included in the Maharashtra Legislative Assembly roll and Part II containing names of voters, who had completed eighteen years of age, but had not completed twenty-one years of age, and who were not otherwise disqualified;

AND WHEREAS, the work of preparation of Part II was similar to the preparation of the Assembly electoral roll and, as house to house enumeration was needed, it was time consuming;

AND WHEREAS, under article 326 of the Constitution of India, the elections to the House of the People and the State Legislative Assembly are to be on the basis of adult suffrage, that is to say, only persons who are not less than twenty-one years of age are entitled to be registered as voters at such elections; and under article 324 the superintendence, direction and control of the preparation of these electoral rolls is vested in the Election Commission;

AND WHEREAS, after reviewing the whole question, it was considered by Government that the provision of qualifying age of eighteen years for voters was not in keeping with the spirit of the Constitution of India and that the former qualifying age of twenty-one years should be restored immediately, and all future elections to the Municipal Corporations and Municipal Councils should be held on the basis of adult suffrage as before;

AND WHEREAS, both Houses of the Legislature of the State were not in session;

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<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1980, Part V, page 267.

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to amend the Bombay Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965, for the purposes aforesaid; and therefore, promulgated the Maharashtra Municipal Corporations and Municipalities (Amendment) Ordinance, 1980, on the 16th October 1980;

Bom.  
III of  
1888.  
Bom.  
LIX  
of  
1949.  
C. P.  
and  
Berar  
II of  
1950.  
Mah.  
XL  
of  
1965.  
Mah.  
Ord.  
XII  
of  
1980.

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; It is hereby enacted in the Thirty-first Year of the Republic of India as follows :—

Short title and commencement. 1. (1) This Act may be called the Maharashtra Municipal Corporations and Municipalities (Amendment) Act, 1980.  
(2) It shall be deemed to have come into force on the 16th October 1980.

2 to 5. (Amendments of sections 14, 19, 21 and 29 of Bom. III of 1888 have been carried out in the principal Act.)

6 to 10. (Amendments of sections 7A, 7AA, 8, 9 and 457 of Bom. LIX of 1949 have been carried out in the principal Act.)

Amendment of section 12 of C.P. and Berar II of 1950. 11. In section 12 of the City of Nagpur Corporation Act, 1948 (hereinafter referred to as "the Nagpur Corporation Act"),—

C. P.  
and  
Berar  
II of  
1950.

(d) for sub-sections (1) to (9) (both inclusive), the following shall be substituted, namely :—

"(1) The Assembly roll for the time being in force, on such date as the State Government may, by notification in the *Official Gazette*, specify (being any date before such notification, but any such date shall not be earlier than four months immediately preceding the date of such notification) shall be divided by the Commissioner or such officer of the Corporation as may be authorised by him in this behalf, into different sections corresponding to the different wards in the City; and a printed copy of each section of the roll so divided and authenticated by the Commissioner or the authorised officer, as the case may be, shall be the draft ward roll for each ward. The draft ward roll shall be published in such manner as may, in the opinion of the Commissioner, be best calculated to bring the roll to the notice of all persons likely to be affected thereby, together with a notice specifying a date on or before which applications for the inclusion of names or for correction of entries therein shall be lodged with an officer of the State Government as may be designated by the State Government in this behalf.

(2) If the designated officer, on application made to him or on his own motion, is satisfied, after such inquiry as he thinks fit, that the names of any persons qualified to be registered in the ward roll have been omitted or that any entry in any draft ward roll—

- (a) is erroneous or defective in any particular,
- (b) should be transposed to any other place in that roll on the ground that the person concerned has changed his place of ordinary residence within the ward, or
- (c) should be deleted on the ground that the person concerned is dead, or has ceased to be ordinarily resident in the ward, or is otherwise not entitled to be registered in that ward roll,

such officer shall, subject to such general or special directions, if any, as may be given by the State Government in this behalf, add to, amend, transpose or delete the entries in the draft ward roll:

Provided that, before taking any action as aforesaid on the ground that the person concerned has ceased to be ordinarily resident in the ward or that he is otherwise not entitled to be registered in the ward roll, such officer shall give the person concerned a reasonable opportunity of being heard in respect of the action proposed to be taken in relation to him.

(3) Any person, who is not less than twenty-one years of age on the date notified under sub-section (1) and is ordinarily resident in a ward but whose name is not included in the draft ward roll for that ward, may apply to the designated officer for inclusion of his name in the roll for that ward. Such officer shall, if satisfied that the applicant is not less than twenty-one years of age on the date notified under sub-section (1) and is otherwise entitled to be registered in the relevant Assembly roll, direct his name to be registered in the roll of voters for that ward:

Provided that, if the applicant is registered in the roll of any other ward, such officer shall strike off the applicant's name from the roll of that ward.

(4) No addition, amendment, transposition or deletion of any entry in any ward roll shall be made under sub-section (2) and no direction for the inclusion of a name in any ward roll shall be given under sub-section (3), after the expiry of forty-five days from the date of publication of the ward roll under sub-section (1).

(5) An appeal shall lie to the Collector, or to an officer appointed by the Collector in this behalf, from any order made by the designated officer under sub-section (2) or sub-section (3). Such appeal shall be presented to the appellate officer within a period of fifteen days from the date of the order appealed from or sent by registered post so as to reach him within that period. The presentation of an appeal under this sub-section shall not have the effect of staying or postponing any action to be taken for final publication of the ward roll. Every decision of the appellate officer shall be final, but in so far as it reverses or modifies a decision of the designated officer shall take effect only from the date of the decision in appeal. The designated officer shall cause such amendments to be made in the ward roll as may be necessary to give effect to the decision of the appellate officer.

(6) After the expiry of forty-five days from the date of publication of the draft ward roll under sub-section (1), the designated officer shall, after carrying out all additions, amendments and other changes in the draft ward roll in

accordance with his orders made under sub-section (2) and sub-section (3) and the orders of the appellate officer (if any) under sub-section (5) and after correcting any clerical or printing errors or other inaccuracies discovered in the roll, make available a copy of the roll as so corrected and brought up-to-date and after authenticating it, to the Commissioner or the officer authorised by him, who shall publish it as the ward roll in such manner as the Commissioner may determine, and also make it available for inspection at the municipal office. The roll so published shall be the final ward roll for that ward from the date of its publication. The final ward rolls so published shall collectively be deemed to be the municipal electoral roll."

(2) sub-sections (10), (11), (12) and (13) shall be renumbered as sub-sections (7), (8), (9) and (10), respectively, and in sub-section (9) as so renumbered,—

(i) for the word, brackets and figure "sub-section (2)" the word, brackets and figure "sub-section (1)" shall be substituted;

(ii) the words and figures "consisting of Part I and Part II" shall be deleted;

(iii) for the word, brackets and figure "sub-section (4)" the word, brackets and figure "sub-section (1)" shall be substituted.

Amendment  
of section  
12A of C.P.  
and Berar II  
of 1950.

12. In section 12A of the Nagpur Corporation Act,—

(1) in sub-section (1),—

(a) in clause (b), the words "or desires his name to be transposed from one Part to the other Part of the final roll for any ward" shall be deleted;

(b) the words "or for transposition of his name from one Part to the other Part of the final roll for the same ward" shall be deleted;

(2) in sub-section (2), in clause (a), for the portion beginning with the words "or to be registered in the final roll" and ending with the words "shall delete the applicant's name therefrom.", the following shall be substituted, namely:—

"the designated officer shall direct the applicant's name to be registered therein, and thereupon the final roll shall stand amended accordingly. If the applicant is registered in the final roll for any other ward, the designated officer shall delete the applicant's name therefrom.";

(3) in sub-section (3), for the word, brackets and figure "sub-section (8)" the word, brackets and figure "sub-section (5)" shall be substituted;

(4) in sub-section (4), the words "or for the transposition of the name of any person from one Part to the other Part of the final roll for the same ward," shall be deleted.

Amendment  
of section  
13A of C. P.  
and Berar II  
of 1950.

13. In section 13A of the Nagpur Corporation Act, the words and figures "Part I or Part II of" shall be deleted.

Amendment  
of section 14  
of C.P. and  
Berar II of  
1950.

14. In section 14 of the Nagpur Corporation Act, in sub-section (1), for the words and figure "a person whose name is included in Part I of any final ward roll" and the words "a person who is enrolled in the municipal electoral roll as a voter for a ward" shall be substituted.

15. In section 420 of the Nagpur Corporation Act, in sub-section (2),—  
(1) clause (a) shall be deleted ;  
(2) clause (b) shall be re-lettered as clause (a).

Amendment  
of section 420  
of C.P. and  
Berar II of  
1950.

16. to 21. (Amendments of sections 9, 11, 11A, 12, 15 and 17 of Mah. XL of 1965 have been carried out in the principal Act.)

22. If any difficulty arises in giving effect to the provisions of the Bombay Corporation Act, the Provincial Municipal Corporations Act, the Nagpur Corporation Act and the Municipalities Act, as amended by this Act, the State Government may, as occasion arises, by order, do anything not inconsistent with the provisions of respective Acts, which appears to it to be necessary or expedient for the purpose of removing the difficulty.

Removal of  
difficulty.

Mah. 23. (1) The Maharashtra Municipal Corporations and Municipalities (Amend-  
Ord. ment) Ordinance, 1980, is hereby repealed.

Repeal of  
Mah. Ord.  
XII of 1980  
and saving.

of 1980. (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the respective Act as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the respective Act as amended by this Act.

**THE BOMBAY PROVINCIAL MUNICIPAL CORPORATIONS, CITY OF  
NAGPUR CORPORATION AND MAHARASHTRA MUNICIPALITIES  
(AMENDMENT) ACT, 1981.**

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**PREAMBLE.**

**SECTIONS.**

1. Short title and commencement.
2. Insertion of section 7-A1 in Bom. LIX of 1949.
3. Amendment of section 5 of C. P. and Berar II of 1950.
4. Amendment of section 17 of C. P. and Berar II of 1950.
5. Insertion of section 22A in C. P. and Berar II of 1950.
6. Insertion of section 48A in Mah. XL of 1965.
7. Repeal of Mah. Ord. I of 1981 and saving.





**MAHARASHTRA ACT No. XII OF 1981.<sup>1</sup>**

[THE BOMBAY PROVINCIAL CORPORATIONS, CITY OF NAGPUR CORPORATION  
AND MAHARASHTRA MUNICIPALITIES (AMENDMENT) ACT, 1981.]

[This Act received the assent of the Governor on 21st March 1981 ; assent was first published  
in the *Maharashtra Government Gazette*, Part IV, on 24th March 1981.]

**An Act further to amend the Bombay Provincial Municipal Corporations Act,  
1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra  
Municipalities Act, 1965.**

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965, for the purposes hereinafter appearing ; and therefore, promulgated the Bombay Provincial Municipal Corporations, City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Ordinance, 1981, on the 4th February 1981 ;

Bom.  
LIX  
of  
1949.  
C. P.  
and  
Berar  
II of  
1950.  
Mah.  
XL  
of  
1965.  
Mah.  
Ord. I  
of  
1981.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; It is hereby enacted in the Thirty-second Year of the Republic of India, as follows :—

1. (1) This Act may be called the **Bombay Provincial Municipal Corporations, City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Act, 1981.** Short title and commencement.

(2) It shall be deemed to have come into force on the 4th February 1981.

2. (*Amendment has been carried out in the Bombay Provincial Municipal Corporations Act, 1949.*) Insertion of section 7-A1 in Bom. LIX of 1949.

3. In section 5 of the City of Nagpur Corporation Act, 1948 (hereinafter referred to as "the Nagpur Corporation Act"), for clause (1), the following clause shall be substituted, namely :— Amendment of section 5 of C. P. and Berar II of 1950.

“(1) ‘Administrator’ means an Administrator appointed by the State Government under section 22A or section 409 or any other provisions of this Act, to exercise the powers and to perform the duties of the Corporation and its authorities;”.

4. In section 17 of the Nagpur Corporation Act, in sub-section (2), the proviso shall be deleted. Amendment of section 17 of C. P. and Berar II of 1950.

<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1981, Part V, page 45.

Insertion of section 22A in C. P. and Berar II of 1950.

5. After section 22 of the Nagpur Corporation Act, the following section shall be inserted, namely :—

Provision for appointment of Administrator after normal term of office of Councillors expires.

“22A. (1) Notwithstanding anything contained in sub-sections (1) and (2) of section 17 or any other provisions of this Act, where the term of office of five years of the Councillors of the Corporation has expired and the State Government is of opinion that in the changed circumstances the continuance of such Councillors in office is not necessary or expedient, the State Government may, at any time, even during the period the term stands extended under sub-section (1) or (2) of section 17, by order, published in the *Official Gazette*, direct that—

(a) all Councillors of the Corporation (including the Mayor and the Deputy Mayor) shall, as from the date specified in the order, cease to hold and vacate their offices as Councillors or otherwise; and

(b) the person appointed by the State Government, from time to time, shall be the Administrator to manage the affairs of the Corporation, during the period from the date specified in the order until the Corporation is reconstituted after the general election and the newly elected Councillors enter on their office. Such general election shall be held within a period of one year, from the date of publication of the order-issued under this sub-section in the *Official Gazette*.

(2) During the said period, all the powers and duties of the Corporation and the Standing Committee under this Act or any other law for the time being in force shall be exercised and performed by the Administrator.

(3) The Administrator may delegate any of his powers and duties to any officer for the time being serving under the Corporation.

(4) The Administrator shall receive such remuneration from the municipal fund, as the State Government may, from time to time, by general or special order, determine.”

Insertion of section 48A in Mah. XL of 1965.

6. (*Amendment has been carried out in the Maharashtra Municipalities Act, 1981.*)

Repeal of Mah. Ord. I of 1981 and saving.

7. (1) The Bombay Provincial Municipal Corporations, City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Ordinance, 1981 is hereby repealed. Mah. Ord. I of 1981.

(2) Notwithstanding such repeal, anything done, or any action taken (including any order or appointment or delegation made) under the respective Acts as amended by the said Ordinance shall be deemed to have been done, taken or made as the case may be, under the corresponding provisions of the principal Acts as amended by this Act.

**THE BOMBAY MUNICIPAL CORPORATION, BOMBAY PROVINCIAL  
MUNICIPAL CORPORATIONS, CITY OF NAGPUR CORPORATION  
AND MAHARASHTRA MUNICIPALITIES  
(AMENDMENT) ACT, 1985**

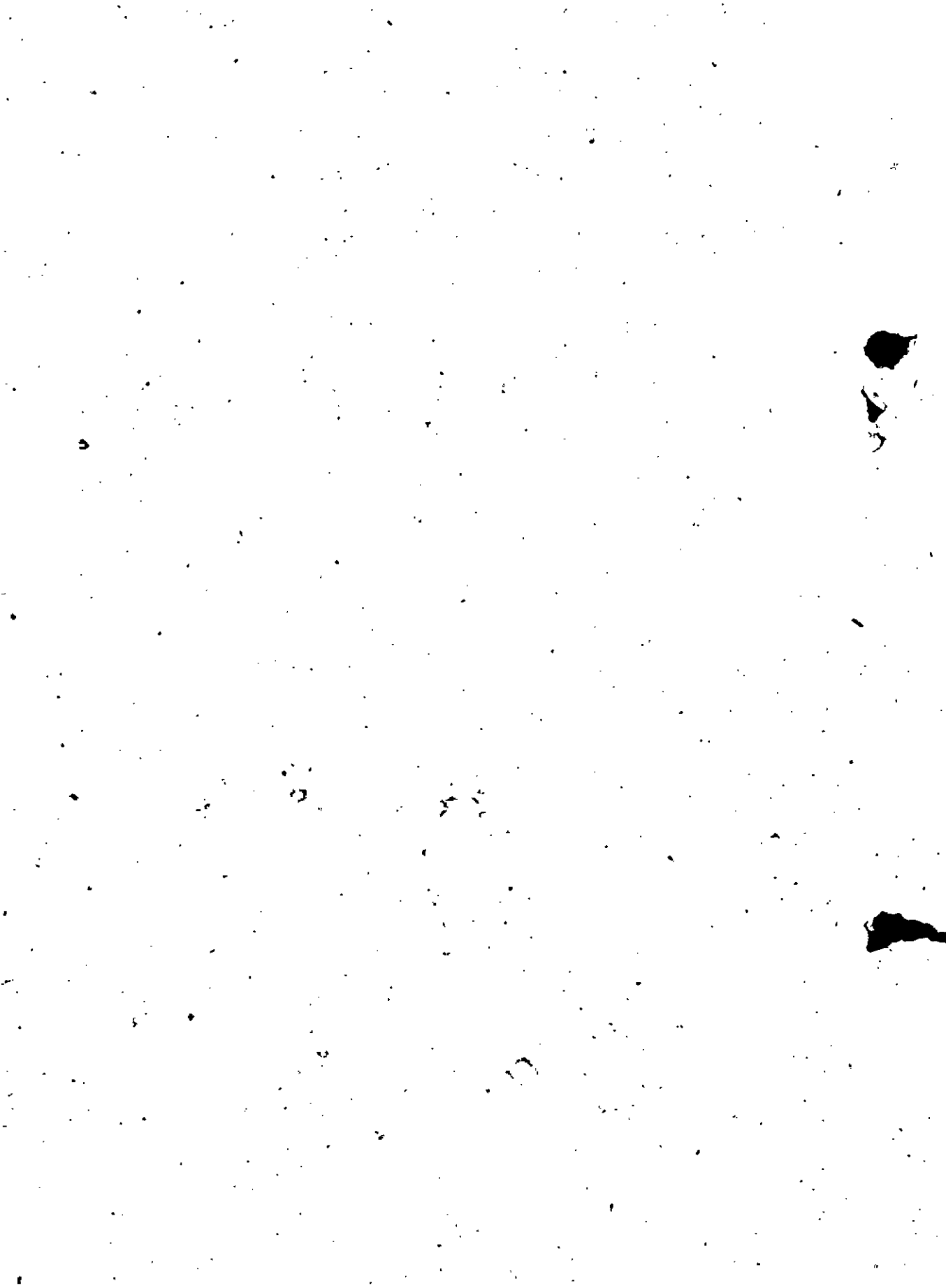
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**CONTENTS**

**PREAMBLE**

**SECTIONS**

1. Short title and Commencement.
2. Amendment of section 7A of Bom. III of 1888.
3. Amendment of section 22 of Bom. III of 1888.
4. Consequences of extension of the period of Administrator and fixation of pay for retirement of the Councillors.
5. Application of Principal Act.
6. Amendment of section 7-A1 of Bom. LIX of 1949.
7. Amendment of section 22A of C. P. and Berar II of 1950.
8. Amendment of section 48A of Mah. XL of 1965.
9. Removal of Difficulty.
10. Repeal of Mah. Ord. I of 1985 and Savings.



**MAHARASHTRA ACT No. III OF 1985<sup>1</sup>**

[THE BOMBAY MUNICIPAL CORPORATION, BOMBAY PROVINCIAL MUNICIPAL CORPORATIONS, CITY OF NAGPUR CORPORATION AND MAHARASHTRA MUNICIPALITIES (AMENDMENT) ACT, 1985]

*(This Act received assent of the Governor on the 2nd April 1985; assent was first published in the Maharashtra Government Gazette, Part IV-Extraordinary on the 4th April 1985)*

An Act to provide for postponement of elections to certain Municipal Corporations and Municipal Councils and further to amend the Bombay Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965.

WHEREAS, by Government Order, Urban Development Department, No. BMC. 1284/CR/16/UD-2, dated the 31st March 1984, issued under sub-section Bom. (1) of section 7A of the Bombay Municipal Corporation Act, an Administrator III of 88. was appointed to manage the affairs of the Corporation ;

AND WHEREAS, by virtue of the provisions of clause (b) of sub-section (1) of the said section 7A, general ward elections of the Councillors were to be held within a period of one year ;

AND WHEREAS, by virtue of the provisions of section 22, the general ward elections of Councillors were, therefore, required to be held on such dates in the months of January to March 1985 as the Administrator thought fit, and that the results of such elections were to be declared before the end of March 1985 ;

AND WHEREAS, under clause (b) of sub-section (1) of section 7A, the term of office of the Administrator would have expired at noon on the first day of April of the year in which the general ward elections of Councillors would have been held ;

AND WHEREAS, Administrators had also been appointed to manage the affairs of the Corporation of the City of Solapur constituted under the Bombay Bom. Provincial Municipal Corporations Act, 1949, of the City of Nagpur Corporation LIX of 1949. of Municipal Councils constituted under the Maharashtra Municipalities Act, 1965 ; C.P. and Berar II of 1930. Mah. XL of 1965.

AND WHEREAS, the period before which general ward elections to the said Corporations and the Councils were to be held, was due to expire before the middle of April 1985 ;

AND WHEREAS, in view of the general elections to the Maharashtra State Legislative Assembly, which were scheduled to be held in March 1985, it was not possible to hold general ward elections to all these Corporations and Councils and declare the results of such elections, in the case of the Municipal Corporation of Greater Bombay, before the 31st day of March 1985 and, in the case of the other Corporations and the Councils, before the middle of April 1985 ;

AND WHEREAS, Government had, therefore, decided to hold the general ward elections to all these Corporations and Councils in April 1985 ;

<sup>1</sup> For statement of Objects and Reasons, see Maharashtra Government Gazette, 1985, Part V, Extraordinary, Page 5.

10522 *The Bombay Municipal Corporation, Bombay Provincial Municipal Corporations, City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Act, 1985* [1985 : Mah. III]

AND WHEREAS, as a result of this decision, it was expedient further to amend all the aforesaid four Acts, to take power to the State Government to extend the period for holding general ward elections to all these Corporations and Councils by a further period of one month and to provide for other consequential and incidental matters ;

AND WHEREAS, both Houses of the State Legislature were not in session ;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed, which rendered it necessary for him to take immediate action further to amend the aforesaid four Acts, for the purposes hereinafter appearing ; and therefore, promulgated the Bombay Municipal Corporation, Bombay Provincial Municipal Corporations, City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Ordinance, 1985, on the 11th February 1985.

Mah.  
Ord. I  
of  
1985.

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature ; It is hereby enacted in the Thirty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Municipal Corporation, Bombay Provincial Municipal Corporations, City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Act, 1985.  
(2) It shall be deemed to have come into force on the 11th February 1985.
2. (Amendment has been incorporated in the Principal Act).
3. (Amendment has been incorporated in the Principal Act).
4. (Amendment has been incorporated in the Principal Act).
5. (Amendment has been incorporated in the Principal Act).
6. (Amendment has been incorporated in the Principal Act).
7. In section 22A of the City of Nagpur Corporation Act, 1948 ; in sub-section (1), in the proviso to clause (d), for the words " four years and two months " and the words " four years and three months " shall be substituted.
8. (Amendment has been incorporated in the Principal Act).

Short title and commencement.

Amendment of section 7A of Bom. III of 1888.

Amendment of section 22 of Bom. III of 1888.

Consequences of extension of the period of Administrator and fixation of pay for retirement of the Councillors.

Application of principal Act.

Amendment of section 7-A1 of Bom. LIX of 1949.

Amendment of section 22A of C.P. and Berar II of 1950.

Amendment of section 48A of Mah. XL of 1965.

C.P.  
and  
Berar  
II of  
1950.

1985 : Mah. III] *The Bombay Municipal Corporation, Bombay Provincial  
Municipal Corporations, City of Nagpur Corporation and  
Maharashtra Municipalities (Amendment) Act, 1985.* 10523

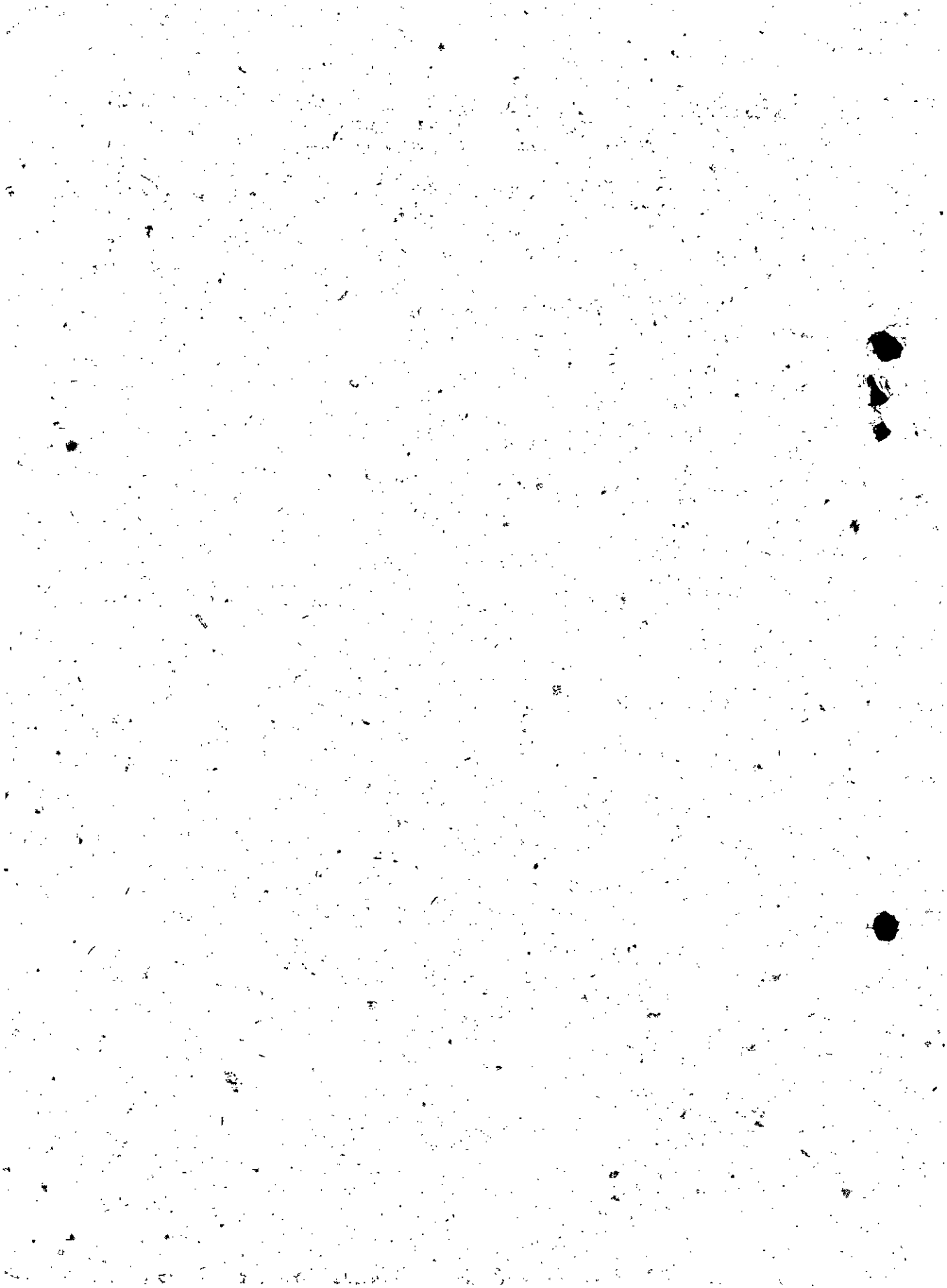
9. If any difficulty arises in giving effect to the provisions of any of these Acts as amended by this Act, or by reason of anything contained therein, or in giving effect to any of these Acts in respect of the matters contained in this Act, the State Government may, as occasion arises, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty.

10. (1) The Bombay Municipal Corporation, Bombay Provincial Municipal Corporations, City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Ordinance, 1985 is hereby repealed.

Mah.  
Ord. I  
of  
1985,

Repeal of  
Mah. Ord. I  
of 1985 and  
savings.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Acts, as amended by the said Ordinance, shall be deemed to have been done, taken or issued as, the case may be, under the Principal Acts amended by this Act.





**THE MAHARASHTRA MUNICIPAL CORPORATIONS AND  
MUNICIPALITIES (AMENDMENT) ACT, 1990.**

**CONTENTS.**

**PREAMBLE.**

**SECTIONS.**

1. Short title and commencement.
2. Amendment of section 14 of Bom. III of 1888.
3. Amendment of section 26 of Bom. III of 1888.
4. Amendment of section 83 of Bom. III of 1888.
5. Amendment of section 460U of Bom. III of 1888.
6. Amendment of section 471 of Bom. III of 1888.
7. Amendment of section 9 of Bom. LIX of 1949.
8. Amendment of Schedule to Bom. LIX of 1949.
9. Amendment of section 14 of C. P. and Berar II of 1950.
10. Amendment of section 18 of C. P. and Berar II of 1950.
11. Amendment of section 9 of Mah. XL of 1965.
12. Amendment of section 15 of Mah. XL of 1965.
13. Sitting councillors to continue to hold office.
14. Repeal of Mah. Ord. III of 1990 and saving.

UNITED STATES DEPARTMENT OF JUSTICE  
FEDERAL BUREAU OF INVESTIGATION

MEMORANDUM

TO : SAC, NEW YORK

FROM : SAC, NEW YORK

SUBJECT: [Illegible]

[The remainder of the memorandum text is illegible due to extreme noise and low contrast.]

MAHARASHTRA ACT No. XII OF 1990,<sup>1</sup>

## [THE MAHARASHTRA MUNICIPAL CORPORATIONS AND MUNICIPALITIES (AMENDMENT) ACT, 1990.]

[This Act received the assent of the Governor on the 21st April 1990; assent first published in the *Maharashtra Government Gazette*, Part IV, Extraordinary, on the 24th April 1990.]

An Act further to amend the Bombay Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965

WHEREAS both Houses of the State Legislature were not in session;

Bom. III of 1888, Bom. LIX of 1949, C.P. and Berar II of 1950, Mah. XI of 1965, Mah. Ord. III of 1990, AND WHEREAS Shri Chittatosh Mookerjee, discharging the functions of the Governor of Maharashtra, was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Municipal Corporations and Municipalities (Amendment) Ordinance, 1990, on the 12th February 1990;

<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1990, Part V, Extraordinary, p. 22.

10920 *Maharashtra Municipal Corporations and Municipalities* [1990: Mah. XII  
(Amendment) Act, 1990

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; It is hereby enacted in the Forty-first Year of the Republic of India as follows:—

Short title  
and com-  
mencement

1. (1) This Act may be called the Maharashtra Municipal Corporations and Municipalities (Amendment) Act, 1990.

(2) It shall be deemed to have come into force on the 12th February 1990.

2. [Amendment of section 14 of Bom. III of 1888].—Amendments have been carried out in the Principal Act.

3. [Amendment of section 26 of Bom. III of 1888].—Amendment have been carried out in the Principal Act.

4. [Amendment of section 83 of Bom. III of 1888].—Amendments have been carried out in the Principal Act.

5. [Amendment of section 460U of Bom. III of 1888].—Amendments have been carried out in the Principal Act.

6. [Amendment of section 471 of Bom. III of 1888].—Amendments have been carried out in the Principal Act.

7. [Amendment of section 9 of Bom. LIX of 1949].—Amendments have been carried out in the Principal Act.

8. [Amendment of Schedule to Bom. LIX of 1949].—Amendments have been carried out in the Principal Act.

Amendment  
of section 14  
of C.P. and  
Berar II of  
1950.

9. In section 14 of the City of Nagpur Corporation Act, 1948 (hereinafter referred as "the Nagpur Corporation Act"), in sub-section (1), after the words "a person who" the following shall be inserted, namely:—

C.P.  
and  
Berar  
II of  
1950.

"is not less than twenty-one years of age on the last date fixed for making the nominations for any general election or bye-election and".

Amendment  
of section 18  
of C.P. and  
Berar II  
of 1950.

10. In section 18 of the Nagpur Corporation Act, in sub-section (1), in the proviso, for the word "member" the words "person duly qualified to be Councillor" shall be substituted.

11. [Amendment of section 9 of Mah. XL of 1965].—Amendments have been carried out in the Principal Act.

12. [Amendment of section 15 of Mah. XL of 1965].—Amendments have been carried out in the Principal Act.

Bom. 13. For the removal of doubt, it is hereby declared that every person elected as a councillor of the Municipal Corporation of Greater Bombay or any of the Municipal Corporations constituted under the provisions of the Bombay Provincial Municipal Corporations Act, 1949 or of the Corporation of the City of Nagpur or of any of the Municipal Councils established under the Maharashtra Municipalities Act, 1965 and holding office as such councillor and has not attained the age of twenty-one years on or before the date of commencement of the Maharashtra Municipal Corporations and Municipalities (Amendment) Act, 1990 shall, unless he resigns, or is disqualified to hold, such office of councillor before the expiry of his term, continue to be such councillor till the expiry of his term, as if the amendments made to the relevant municipal law by the Maharashtra Municipal Corporations and Municipalities (Amendment) Act, 1990 had never been made.

Sitting  
councillors  
to continue  
to hold office.

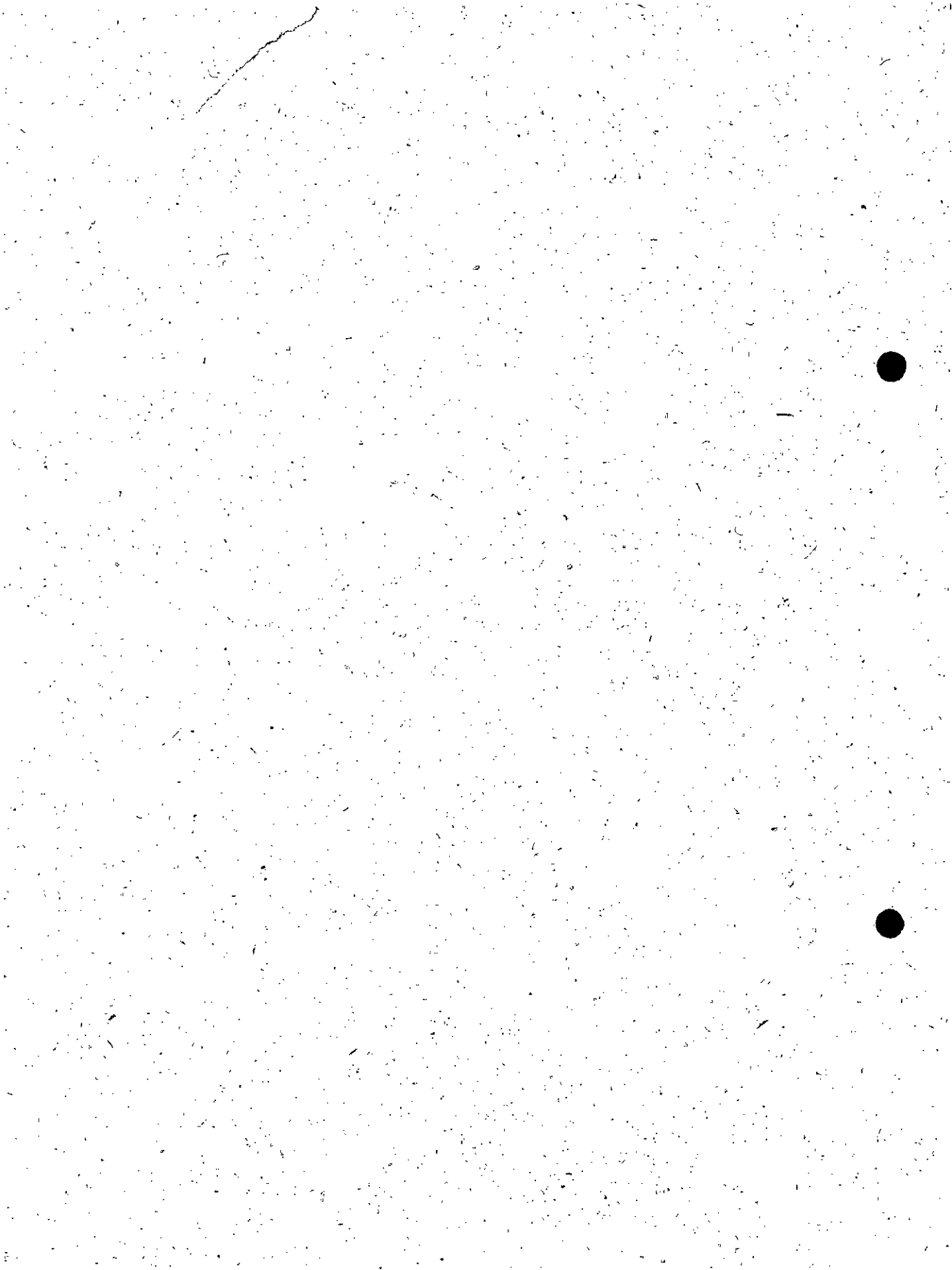
Mah.  
XII of  
1990.

14. (1) The Maharashtra Municipal Corporations and Municipalities (Amendment) Ordinance, 1990, is hereby repealed.

Repeal of  
Mah. Ord.  
III of 1990  
and saving.

Mah.  
Ord.  
III of  
1990.

(2) Notwithstanding such repeal, anything done or any action taken under the respective Acts, as amended by the said Ordinance, shall be deemed to have been done or taken, as the case may be, under the corresponding provisions of the relevant Municipal Acts, as amended by this Act.



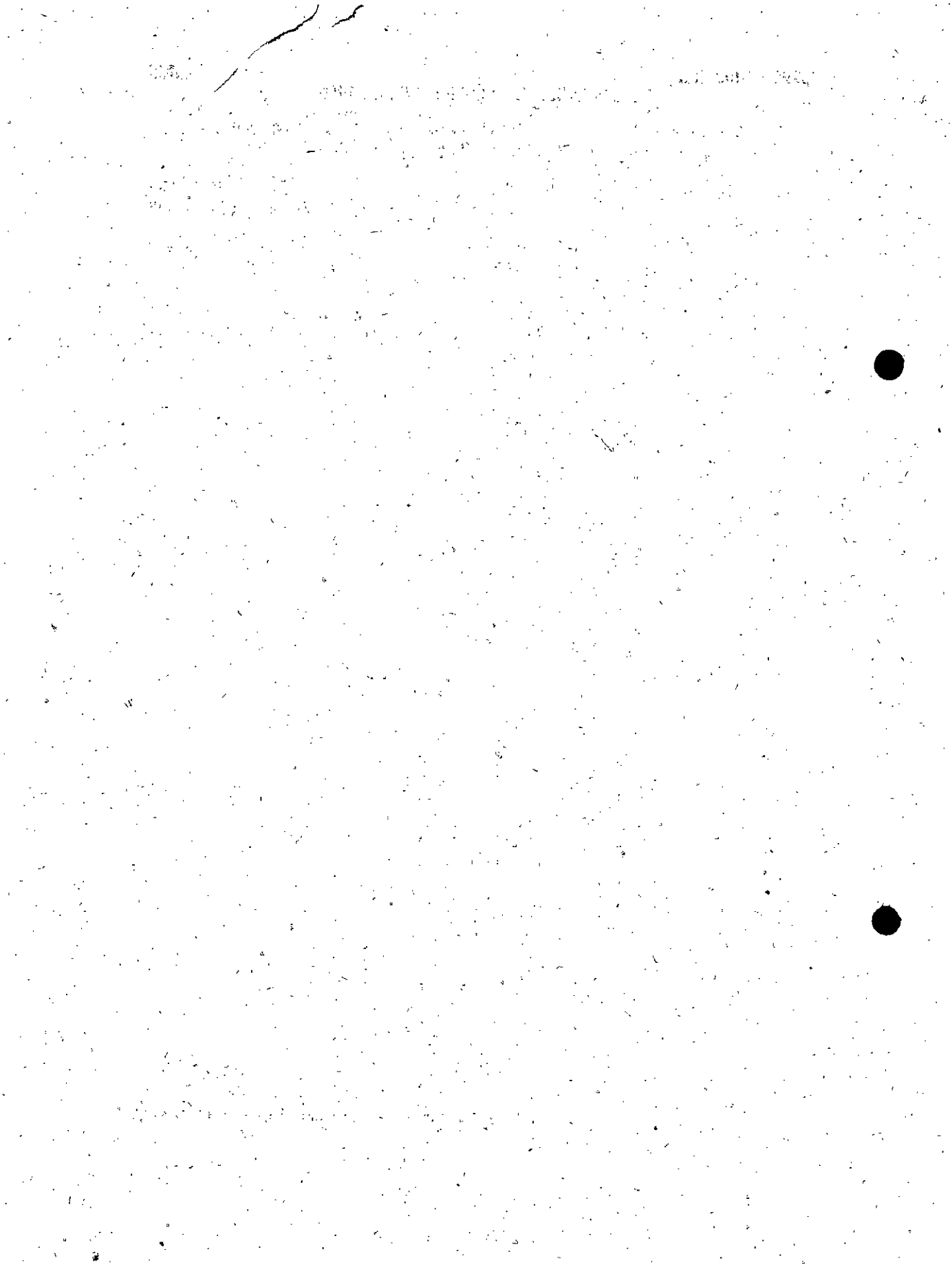
**THE MAHARASHTRA MUNICIPAL CORPORATIONS AND  
MUNICIPALITIES (SECOND AMENDMENT) ACT, 1990.**

**CONTENTS.**

**PREAMBLE.**

**SECTIONS.**

1. Short title.
2. Amendment of section 5 of Bom. III of 1888.
3. Amendment of section 92 of Bom. III of 1888.
4. Amendment of section 5 of Bom. LIX of 1949.
5. Amendment of section 9 of C.P. and Berar II of 1950.
6. Amendment of section 9 of Mah. XL of 1965.
7. Amendment of section 10 of Mah. XL of 1965.
8. Amendment of section 342 of Mah. XL of 1965.
9. Sitting women councillors to continue to hold office.





MAHARASHTRA ACT No. XIII OF 1990<sup>1</sup>.

## [THE MAHARASHTRA MUNICIPAL CORPORATIONS AND MUNICIPALITIES (SECOND AMENDMENT) ACT, 1990.]

[This Act received the assent of the Governor on the 21st April 1990; assent first published in the *Maharashtra Government Gazette*, Part IV, Extraordinary, on the 24th April 1990.]

An Act further to amend the Bombay Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965.

WHEREAS Government has decided that thirty per cent of the total number of seats to be filled in by direct elections in every general election to a Municipal Corporation and Municipal Council shall be reserved for women;

AND WHEREAS such seats are proposed to be provided before the general elections to the Municipal Corporations and the Municipal Councils which are due and are to be held soon hereafter;

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<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1990, Part V, Extraordinary, p. 117.

AND WHEREAS it is expedient further to amend the Bombay Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965, for the purposes hereinafter appearing; It is hereby enacted in the Forty-first Year of the Republic of India as follows:—

Bom.  
III of  
1888.  
Bom.  
LIX  
of  
1949.  
C.P.  
and  
Berar  
II of  
1950.  
Mah.  
XL of  
1965.

Short Title 1. This Act may be called the Maharashtra Municipal Corporations and Municipalities (Second Amendment) Act, 1990.

2. (Amendment of section 5 of Bom. III of 1888).—Amendments have been carried out in the principal Act.

3. (Amendment of section 92 of Bom. III of 1888).—Amendments have been carried out on the Principal Act.

4. (Amendment of section 5 of Bom. LIX of 1949).—Amendments have been carried out in the Principal Act.

Amendment of section 9 of C.P. and Berar II of 1950. 5. In section 9 of the City of Nagpur Corporation Act, 1948,—

(a) in sub-section (2), in the second proviso, after the words "deem fit" the following shall be inserted, namely:—

C.P.  
and  
Berar  
II of  
1950.

"and in making such reservation, as nearly as may be, thirty per cent of the total number of seats so reserved shall be reserved for women belonging to the Scheduled Castes; and where only two seats are reserved for the Scheduled castes, one of the two seats shall be reserved for women belonging to the Scheduled Castes;"

(b) after sub-section (2), the following sub-section shall be added, namely:—

"(3) Notwithstanding anything contained in sub-sections (1) and (2), for the purpose of any general election held after the commencement of the Maharashtra Municipal Corporations and Municipalities (Second Amendment) Act, 1990 (hereinafter referred to in this sub-section as "the said Amendment Act") are nearly as may be, thirty per cent (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats to be filled by direct election shall be reserved for women and allotted by rotation in such manner and to such wards in which the seats shall be so reserved, as the State Government may determine, and specify such wards in any notification issued under sub-section (2) :

Mah.  
XIII  
of  
1990.

Provided that, having regard to the fact that a final notification under sub-section (2) constituting the number of wards and the boundaries thereof for City has already been issued before the commencement of the said Amendment Act, the wards therefrom to which seats reserved for women shall be allotted shall only be notified by the State Government in the *Official Gazette*, and the provisions of the fourth proviso to sub-section (2) shall *mutatis mutandis* apply to such notification as they apply to the notification issued under sub-section (2)."

**1990 : Mah. XIII] Maharashtra Municipal Corporations and Municipalities 10927**  
**(Second Amendment) Act, 1990.**

6. [Amendment of section 9 of Mah. XL of 1965].—Amendment carried out in the Principal Act.

7. [Amendment of section 10 of Mah. XL of 1965].—Amendments carried out in the Principal Act.

8. [Amendment of section 342 of Mah. XL of 1965].—Amendments carried out in the Principal Act.

9. For the removal of doubt, it is hereby declared that every woman Councillor elected to a reserved seat in any of the Municipal Councils established under the Maharashtra Municipalities Act, 1965, and holding office, as such Councillor on the date of commencement of the Maharashtra Municipal Corporations and Municipalities (Second Amendment) Act, 1990, shall, unless she resigns or is disqualified to hold such office of Councillor before the expiry of her term, continue to be such Councillor till the expiry of her term, as if the amendments made to the Maharashtra Municipalities Act, 1965 by the Maharashtra Municipal Corporations and Municipalities (Second Amendment) Act, 1990, had never been made.

**Mah. XL of 1965.**  
**Mah. XIII of 1990.**  
**Mah. XIII of 1965.**  
**Mah. XIII of 1990.**

**Sitting women councillors to continue to hold office.**



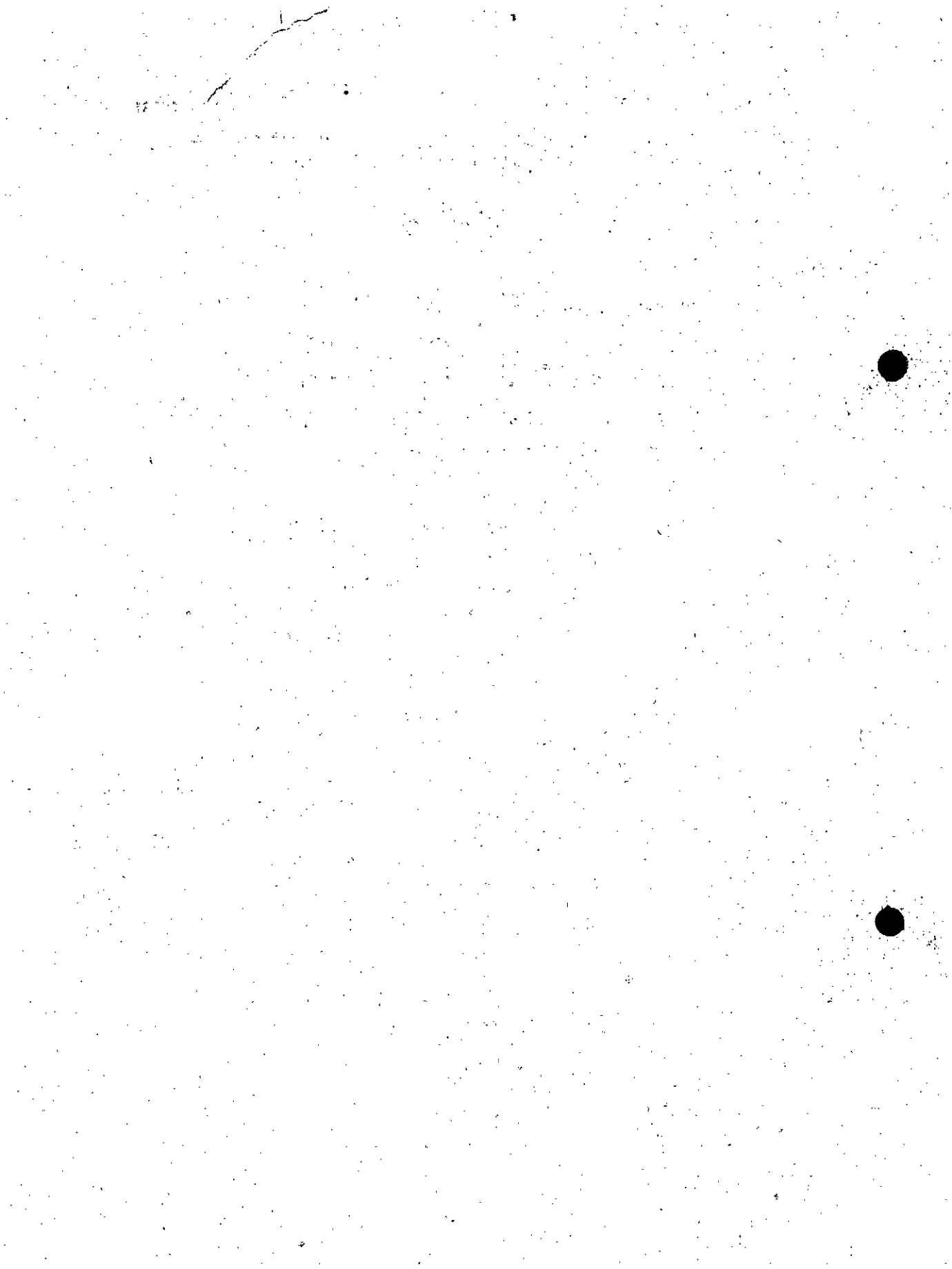
**THE CITY OF NAGPUR CORPORATION AND MAHARASHTRA  
MUNICIPALITIES (AMENDMENT) ACT, 1990.**

**CONTENTS.**

**PREAMBLE.**

**SECTIONS.**

1. Short title and commencement.
2. Amendment of section 9 of C. P. and Berar II of 1950.
3. Amendment of section 17 of C.P. and Berar II of 1950.
4. Amendment of section 9 of Mah. XL of 1965.
5. Repeal of Mah. Ord. IX of 1990 and saving.



MAHARASHTRA ACT No. XXXIII OF 1990<sup>1</sup>.

[THE CITY OF NAGPUR CORPORATION AND MAHARASHTRA MUNICIPALITIES (AMENDMENT) ACT, 1990.]

[This Act received the assent of the Governor on the 16th December 1990; assent first published in the *Maharashtra Government Gazette*, Part IV, Extraordinary, on the 17th December 1990].

An Act further to amend the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, 1965.

WHEREAS, both Houses of the State Legislature were not in session;

AND, WHEREAS, the Governor of Maharashtra, was satisfied that circumstances C.P. and Be-  
existed which rendered it necessary for him to take immediate action further to amend rar II of 1950.  
the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipalities Act, Mah. XL of  
1965, for the purposes hereinafter appearing; and, therefore, promulgated the City Ord. IX of  
of Nagpur Corporation and Maharashtra Municipalities (Amendment) Ordinance, 1990.  
1990, on the 17th September 1990;

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<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1990, Part V, Extraordinary, p. 383.

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; It is hereby enacted in the Forty-first Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Act, 1990.  
(2) It shall be deemed to have come into force on the 17th September 1990.

Amendment of section 9 of C. P. and Berar II of 1950. 2. In section 9 of the City of Nagpur Corporation Act, 1948 (hereinafter referred to as the "Nagpur Corporation Act"), in sub-section (1), for the brackets and words "(not exceeding seventy-five)" the brackets and words "(not exceeding one hundred)" shall be substituted. C.P. and Berar II of 1950.

Amendment of section 17 of C. P. and Berar II of 1950. 3. In section 17 of the Nagpur Corporation Act, in sub-section (1-A), for the figures, letters and words "15th day of November 1990", in both the places where they occur the figures, letters and words "9th day of May 1991" shall be substituted.

4. [Amendment of section 9 of Mah. XL of 1965].—Amendments have been carried out in the Principal Act.

Repeal of Mah. Ord. IX of 1990 and saving. 5. (1) The City of Nagpur Corporation and Maharashtra Municipalities (Amendment) Ordinance, 1990 is hereby repealed. Mah. Ord. IX of 1990.

(2) Notwithstanding such repeal, anything done or any action taken under the relevant Acts, as amended by the Ordinance, shall be deemed to have been done or taken, as the case may be, under the relevant Acts, as amended by this Act.



**THE MAHARASHTRA MUNICIPAL  
CORPORATIONS AND MUNICIPAL COUNCILS,  
NAGAR PANCHAYATS AND INDUSTRIAL  
TOWNSHIPS (SECOND AMENDMENT) ACT, 1995**

**CONTENTS**

PREAMBLE

SECTIONS.

1. Short title.
2. (The Amendments made by chapters II and III
- and 3. have been incorporated in Municipal Corporation Act and the Bombay Provincial Municipal Corporations Act, 1949.)

**CHAPTER IV**

**AMENDMENT TO THE CITY OF NAGPUR CORPORATION ACT,  
1948**

4. Amendment of section 15 of C. P. and Berar II of 1950.
5. (The amendment made by Chapter V has been incorporated in the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.)

THE MAHARASHTRA ACT, No. XLIII OF 2000<sup>1</sup>.

[THE MAHARASHTRA MUNICIPAL CORPORATIONS AND MUNICIPAL COUNCILS,  
NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS (SECOND  
AMENDMENT) ACT, 1995.]

(This Act received the assent of the Governor on the 9th September 2000; assent was first published in the *Maharashtra Government Gazette*, Extraordinary Part IV, on the 13th September 2000.)

**An Act further to amend the Bombay Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.**

Bom  
III of  
1888. WHEREAS it is expedient further to amend the Bombay  
Municipal Corporation Act, the Bombay Provincial Municipal  
Bom. Corporations Act, 1949, the City of Nagpur Corporation Act,  
LIX  
of 1949. 1948 and the Maharashtra Municipal Councils, Nagar  
Panchayats and Industrial Townships Act, 1965, for the  
C.P. purposes hereinafter appearing; It is hereby enacted in the  
and Forty-sixth Year of the Republic of India as follows :—  
Berar II of  
1950.  
Mah.  
KL of  
1965.

CHAPTER I

PRELIMINARY

1. This Act may be called the Maharashtra Municipal Short title.  
Corporations and Municipal Councils, Nagar Panchayats and  
Industrial Townships (Second Amendment) Act, 1995.

2. and 3. (The Amendments made by Chapters II and III  
have been incorporated in the Bombay Municipal Corporation  
Act and the Bombay Provincial Municipal Corporations  
Act, 1949.)

<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, Part-V, Page 209. dated the 14th September 1995.

CHAPTER IV

AMENDMENT TO THE CITY OF NAGPUR CORPORATION ACT, 1948

Amendment of section 15 of C. P. and Berar II of 1950. 4. In section 15 of the City of Nagpur Corporation Act, 1948, after clause (i), before the *Explanation*, the following clause shall be added, namely :—

“(j) has more than two children :

Provided that, a person having more than two children on the date of commencement of the Maharashtra Municipal Corporations and Municipal Councils, *Nagar Panchayats* and Industrial Townships (Second Amendment) Act, 1995 (hereinafter in this clause referred to as “the date of such commencement”), shall not be disqualified under this clause so long as the number of children he had on the date of such commencement does not increase :

Provided further that, a child or more than one child born in a single delivery within the period of one year from the date of such commencement shall not be taken into consideration for the purpose of disqualification mentioned in this clause.

*Explanation.*—For the purposes of this clause,—

(i) where a couple has only one child on or after the date of such commencement, any number of children born out of a single subsequent delivery shall be deemed to be one entity ;

(ii) “child” does not include an adopted child or children”.

5. (*The amendment made by Chapter V has been incorporated in the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.*)

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**THE MAHARASHTRA MUNICIPAL CORPORATIONS  
AND MUNICIPAL COUNCILS (AMENDMENT)  
AND TEMPORARY PROVISIONS FOR  
CONDUCT OF ELECTIONS OF MUNICIPAL  
CORPORATIONS ACT, 2001**

CONTENTS

PREAMBLE.

SECTIONS.

CHAPTER I

PRELIMINARY

1. Short title and commencement.
- 2.-7. [*The amendments made by Chapters II and III have been incorporated in the Mumbai Municipal Corporation Act and the Bombay Provincial Municipal Corporations Act, 1949.*]

CHAPTER IV

AMENDMENTS TO THE CITY OF NAGPUR CORPORATION ACT, 1948.

8. Amendment of section 9 of C.P. and Berar II of 1950.
9. Amendment of section 15 of C.P. and Berar II of 1950.
10. Amendment of section 420 of C.P. and Berar II of 1950.
- 11.-20. [*The amendments made by Chapter V have been incorporated in the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.*]

CHAPTER VI

TEMPORARY PROVISIONS FOR CONDUCT OF ELECTIONS TO  
MUNICIPAL CORPORATIONS.

21. Election Programme and other incidental provisions with regard to elections.

CHAPTER VII

MISCELLANEOUS.

22. Removal of doubt. [*Not Printed*]
23. Power to remove difficulties.
24. Repeal of Mah. Ord. XXVIII of 2001, Mah. Ord. XXXII of 2001, Mah. Ord. XXXIV of 2001 and Mah. Ord. XXXVII of 2001 and saving.

SCHEDULE

**MAHARASHTRA ACT No. VIII OF 2002<sup>1</sup>.**

[THE MAHARASHTRA MUNICIPAL CORPORATIONS AND MUNICIPAL COUNCILS  
(AMENDMENT) AND TEMPORARY PROVISIONS FOR CONDUCT OF  
ELECTIONS OF MUNICIPAL CORPORATIONS ACT, 2001.]

(This Act received the assent of the Governor on the 2nd January 2002; assent was first published in the *Maharashtra Government Gazette*, Extraordinary, Part IV, on the 5th January 2002.)

**An Act further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 and to make certain temporary provisions for conduct of general elections of Municipal Corporations.**

WHEREAS both the Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 and to make certain temporary provisions for conduct of general elections of Municipal Corporations, for the purpose hereinafter appearing; and therefore promulgated the Maharashtra Municipal Corporations and Municipal Councils (Amendment) Ordinance, 2001, on the 7th September 2001, the Mumbai Municipal Corporation (Amendment) Ordinance, 2001, on the 20th October 2001, the Maharashtra Municipal Corporations (Amendment) and Temporary Provisions for Conduct of Elections of Municipal Corporations Ordinance, 2001, on the 7th November 2001 and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Second Amendment) Ordinance, 2001, retrospectively with effect from the 16th October 2001, on the 15th November 2001;

<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, Extraordinary, Part V-A, pages 489-491, dated the 4th December 2001.

AND WHEREAS it is expedient to replace the said Ordinances by a consolidated Act of the State Legislature; it is hereby enacted in the Fifty-second Year of the Republic of India, as follows :—

## CHAPTER I

### PRELIMINARY

Short title and commencement. **1.** (1) This Act may be called the Maharashtra Municipal Corporations and Municipal Councils (Amendment) and Temporary Provisions for Conduct of Elections of Municipal Corporations Act, 2001,

(2) (i) Sections 2, 3, 5(ii), 6, 8(a), 9, 11 and 13 to 20 and 23(i) of this Act, shall be deemed to have come into force on the 7th September 2001,

(ii) section 4 shall be deemed to have come into force on the 20th October 2001,

(iii) sections 5(i), 7, 8(b), 10, 21 and 23(ii) shall be deemed to have come into force on the 7th November 2001, and

(iv) sections 12 and 22 shall be deemed to have come into force on the 16th October 2001.

2.-7. [*The amendments made by Chapters II and III have been incorporated in the Mumbai Municipal Corporation Act and the Bombay Provincial Municipal Corporations Act, 1949.*]

## CHAPTER IV

### AMENDMENTS TO THE CITY OF NAGPUR CORPORATION ACT, 1948.

Amendment of section 9 of C.P. and Berar II of 1950. **8.** In section 9 of the City of Nagpur Corporation Act, 1948 (hereinafter referred to as "the Nagpur Corporation Act"),— C.P. and Berar II of 1950.

(a) in sub-section (1), in clause (a), for the words "one hundred twenty-nine" the words "one hundred thirty-six" shall be substituted;

(b) for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) The State Election Commission shall, from time to time, by notification in the *Official Gazette*, specify for the city the number and boundaries of the wards into which the city shall be divided for the purpose of ward election of Councillors, so that, as far as practicable, the number of person per seat in each ward shall approximately be the same according to the latest census figures. Each of the wards shall elect not less than three and not more than five Councillors :

Provided that, before any notification is issued under this sub-section, a draft thereof shall be published in the *Official Gazette* and in such manner, as in the opinion of State Election Commission is best calculated to bring the information to the notice of all persons likely to be affected thereby, together with a notice specifying date on or before which any objections or suggestions will be received and date after which the draft will be taken into consideration.

*Explanation.*—For the purposes of this Act, the expression “latest census figures”, obtaining in sub-section (2), shall mean,—

(a) the figures of the latest census finally published and pending publication of final figures of the latest census shall mean the provisional figures published of such census ; and

(b) where the relevant final or provisional figures of the latest census are not available, the final relevant figures of the census immediately preceding the latest census.”.

9. In section 15 of the Nagpur Corporation Act, after clause (j), the following clause shall be added, namely :—

Amendment  
of section  
15 of C. P.  
and Berar  
II of 1950.

“(k) is a Member of the State Legislature or of Parliament :

Provided that, nothing in this clause shall affect the membership of a sitting Councillor till the expiry of his current term of office as such Councillor :

Provided further that, any action taken by such Councillor during the period from the 7th October 2001 till the 20th October 2001, being the date of publication of the Maharashtra Municipal Corporations and Municipal Councils (Amendment) (Amendment) Ordinance, 2001, shall be deemed to have been validly taken and shall not be challenged in any court of law only on the ground that during the said period he had incurred disqualification under this clause.”.

Mah.  
Ord.  
XXXI  
of  
2001.

10. In section 420 of the Nagpur Corporation Act, to sub-section (1), the following proviso shall be added, namely :—

Amendment  
of section  
420 of  
C.P. and  
Berar II  
of 1950.

“Provided that, if the State Government is satisfied that circumstances exist which render it necessary to take immediate action, it may dispense with the requirement of previous publication of the rules to be made under this section, for the purpose of conduct of election, under this Act.”.

11-20. [The amendments made by Chapter V have been incorporated in the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.]

## CHAPTER VI

### TEMPORARY PROVISIONS FOR CONDUCT OF ELECTIONS TO MUNICIPAL CORPORATIONS.

21. Notwithstanding anything contained in the relevant Municipal Law or the election rules contained therein or made thereunder, the provisions specified in the Schedule appended hereto, shall operate for holding of general elections, for the purpose of reconstituting the Corporation which are to be held immediately after the date of coming into force of this Act, or before expiry of its term, or before March 2002.

Election  
Programme  
and other  
incidental  
provisions  
with  
regard to  
elections.

*Explanation.*—For the purposes of this Act, the expression “relevant municipal law” means,—

(a) in the case of Municipal Corporation of Brihan Mumbai, the Mumbai Municipal Corporation Act ;

Bom.  
III of  
1888.  
C.P.  
and  
Berar  
II of  
1950.

(b) in the case of the Corporation of the City of Nagpur, the City of Nagpur Corporation Act, 1948 ;

(c) in the case of any other Corporation, the Bombay Provincial Municipal Corporations Act, 1949.

Bom.  
LIX  
of  
1949.

## CHAPTER VII

### MISCELLANCOUS

22. Removal of doubt. [ *Not Printed* ]

Power to  
remove  
difficulties.

23. If any difficulty arises in giving effect to the provisions of,—

(i) any of the relevant municipal law or the Municipal Councils Act as amended by this Act, the State Government or, as the case may be, the State Election Commission, may by order published in the *Official Gazette*, give such directions, not inconsistent with the provisions of the relevant municipal law or the Municipal Councils Act, as amended by this Act, as may appear to it to be necessary or expedient for the purposes of removing the difficulty ;

(ii) any of the relevant municipal law or rules contained therein or made thereunder, as they stand amended by this Act, or, as also to any other provision in any of the relevant municipal law or the rules contained therein or made thereunder or by reason of anything contained therein, the State Election Commission may, as occasion arises, by order, take such action as appears to it to be necessary for the purpose of removing such difficulty :

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

Repeal of  
Mah. Ord.  
XXVIII of  
2001, Mah.  
Ord.  
XXXII of  
2001, Mah.  
Ord.  
XXXIV of  
2001 and  
Mah. Ord.  
XXXVII of  
2001 and  
saving.

24. (1) The Maharashtra Municipal Corporations and Municipal Councils (Amendment) Ordinance, 2001, the Mumbai Municipal Corporation (Amendment) Ordinance, 2001, the Maharashtra Municipal Corporations (Amendment) and Temporary Provisions for Conduct of Elections of Municipal Corporations Ordinance, 2001 and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Second Amendment) Ordinance, 2001, are hereby repealed.

Mah.  
Ord.  
XXXVIII  
of 2001.  
Mah.  
Ord.  
XXXII  
of 2001.

(2) Notwithstanding such repeal, anything done or any action taken under the corresponding provisions of the relevant Municipal Law or the Municipal Councils Act, as amended by the said Ordinances, shall be deemed to have been done or taken under the corresponding provisions of the relevant municipal laws or the Municipal Councils Act, as amended by this Act.

Mah.  
Ord.  
XXXIV  
of 2001.  
Mah.  
Ord.  
XXXVII  
of 2001.



## SCHEDULE

(See section 21)

### *Temporary Provisions with regard to Elections of Municipal Corporations*

1. (a) When fixing the dates for holding of an election, the State Election Commission shall, without prejudice to its general powers of superintendence, direction and control in the matter of election, appoint,—

(i) the date for the publication of notice of programme of election by the Municipal Commissioner, which shall be the third day of the authentication of the ward roll ;

(ii) the last date for making nomination which shall be the seventh day from the date of publication of notice or programme of election ; and the nomination forms shall be issued and received for the first six days between 11-00 a.m. and 3-00 p.m. and on the last day, that is to say, the seventh day, shall be issued between 11-00 a.m. and 2-00 p.m. and shall be received before 3-00 p.m. ;

(iii) the date for the scrutiny of nomination papers, which shall be the day following the last date for making nominations ;

(iv) the last date for the withdrawal of candidature which shall be the third day (between 11-00 a.m. and 3-00 p.m.), after the date of the scrutiny ;

(v) the date for allotment of symbols which shall be the day following the last date of withdrawal ;

(vi) the date for publication of list of contesting candidates which shall be the day following the date of allotment of symbols ;

(vii) the date on which and the time during which a poll shall, if necessary, be taken which shall not be earlier than the twentieth day after the date of publication of list of contesting candidates and the poll shall be conducted between 7-30 a.m. and 5-30 p.m. ;

(viii) the date and the time and place for the counting of votes, which shall be the date following the date of poll ;

(ix) the date before which results shall be published in the *Official Gazette* which shall be the second day from the date of declaration of results.

(b) It shall be lawful for the State Election Commission to vary these dates in special circumstances such as natural calamity and law and order situation, after recording the reason therefor in writing.

2. A deposit of rupees three thousand shall be paid by each candidate on or before the date appointed for filling of the nomination by the candidates :

Provided that, if the seat is reserved for woman or for a candidate belonging to Scheduled Castes, or for Scheduled Tribes or, as the case may be, for the Backward Class of Citizens, the sum to be so deposited by or on behalf of a candidate shall be one thousand five hundred rupees.

3. The counting of the votes shall be done by mixing the ballot papers of the entire municipal ward.

4. (i) Notwithstanding anything contained in the relevant municipal law or in the election rules contained therein or made thereunder, it shall be lawful for the Municipal Commissioner or any other Officer authorised by the State Election Commission, under intimation to the concerned officer or authority, to requisition the officers or employees of any Government Department, local authority, corporation or company or body set up by the Government or teachers and other employees in Government or aided colleges and schools, for official duty in connection with the election and such officers and employees may be appointed as the Returning Officers, Presiding Officers, Polling Officers or in any other capacity in connection with the election ;

(ii) Except as otherwise provided by this Act, the provisions with regard to elections contained in any relevant municipal law, and the rules contained therein or made thereunder shall, to the extent they are not inconsistent with the provisions made by this Act shall, *mutatis mutandis*, apply in respect of any matter contained in this Act or any matter connected therewith.

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THE MAHARASHTRA MUNICIPAL CORPORATIONS  
AND MUNICIPAL COUNCILS, NAGAR PANCHAYATS  
AND INDUSTRIAL TOWNSHIPS (AMENDMENT)  
ACT, 2000.

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## CONTENTS

PREAMBLE.

SECTIONS.

1. Short title and commencement.
- 2.-36. [*The amendments made by Chapter I and Chapter II have been incorporated in the Mumbai Municipal Corporation Act and the Bombay Provincial Municipal Corporations Act, 1949. respectively.*]

## CHAPTER III

## AMENDMENTS TO THE CITY OF NAGPUR CORPORATION ACT, 1948.

37. Amendment of section 15 of C.P. and Berar II of 1950.
38. Amendment of section 19 of C.P. and Berar II of 1950.
39. Insertion of new section 20-1F in C.P. and Berar II of 1950.
40. Amendment of section 63 of C.P. and Berar II of 1950.
41. Amendment of section 86 of C.P. and Berar II of 1950.
- 42.-52. [*The amendments made by Chapter IV have been incorporated in the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.*]

**MAHARASHTRA ACT No. XI OF 2002<sup>1</sup>.**

[THE MAHARASHTRA MUNICIPAL CORPORATIONS AND MUNICIPAL COUNCILS,  
NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS (AMENDMENT)  
ACT, 2000.]

(This Act received the assent of the Governor on the 4th January 2002; assent was first published in the *Maharashtra Government Gazette*, Extraordinary, Part IV, on the 8th January 2002.)

**An Act further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.**

Bom. III of 1888.  
Bom. LIX of 1949.  
C.P. and Berar II of 1950.  
Mah. XL of 1965.

WHEREAS it is expedient further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing; It is hereby enacted in the Fifty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Maharashtra Municipal Corporations and Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2000. Short title and commencement.

(2) (a) This section and sections 10 to 22 and 30 shall be deemed to have come into force on the 1st April 1999.

(b) The remaining provisions of the Act shall come into force on such\* date, as the State Government may, by notification in the *Official Gazette*, appoint.

**2.-36.** [The amendments made by Chapter I and Chapter II have been incorporated in the Mumbai Municipal Corporation Act and the Bombay Provincial Municipal Corporations Act, 1949 respectively.]

<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, dated the 30th March 2000, Extraordinary, Part V-A, Page 167.

\*Sections 5, 6, 40, 45, 46, 47 and 50 came into force with effect from the 1st April 2002 and the remaining provisions of the Act came into force with effect from the 10 April 2003 *vide* G.N., Urban Development Department, No. MMC-1199/218/CR-29/2002/UD-32, dated the 14th February 2002.

### CHAPTER III

#### AMENDMENTS TO THE CITY OF NAGPUR CORPORATION ACT, 1948

Amendment  
of section  
15 of C.P.  
and Berar  
II of 1950.

**37.** Section 15 of the City of Nagpur Corporation Act, 1948 (hereinafter referred to as "the Nagpur Corporation Act") shall be re-numbered as sub-section (1) thereof and after sub-section (1) as so re-numbered, the following sub-sections shall be added, namely :—

C.P.  
and  
Berar  
II of  
1950.

"(2) (a) A person shall be disqualified for being a Councillor or for contesting an election for being elected as a Councillor, for a period of six years, if, an order is passed by the concerned authority, under sections 19(a), 21(2) or as the case may be, section 428, holding that such person was elected as a Councillor to a seat which was reserved for a member belonging to a Scheduled Caste, Scheduled Tribe or a Backward Class of Citizens (hereinafter referred to as "a reserved category"), on the basis of a false claim or a false Caste Certificate declaring that such person belonged to such reserved category.

(b) Such period of disqualification shall be computed with effect from the date of passing of such order by the concerned authority.

(3) (a) Notwithstanding anything contained in sub-section (2), a Councillor who has been elected to a reserved seat as mentioned in sub-section (2), shall be disqualified for being such Councillor consequent upon the Caste Certificate Verification Committee or any other Competent Authority specified by the State Government for the purpose of scrutiny of the Caste Certificates, declaring the Caste Certificate of such Councillor to be invalid and cancelling the same, on the ground of the same having been based on a false claim or declaration made by such person claiming to be belonging to the reserved category, and thereupon the Councillor shall be deemed to have vacated his office on and from date of declaration of such Certificate to be invalid and cancellation of the same by the said Committee or the Competent Authority.

(b) On any person having been disqualified for being a Councillor and consequently, his seat as such Councillor having become vacant under clause (a), the State Government shall, by notification in the *Official Gazette*, disqualify such person for being elected or for being a Councillor for a period of six years from the date of such Order."

38. In section 19 of the Nagpur Corporation Act,—

(a) in clause (e), for the words “the Commissioner” the words “the Commissioner, or” shall be substituted;

(b) after clause (e), the following clause shall be added, namely :—

“(f) has constructed or constructs by himself, his spouse or his dependent, any illegal or unauthorised structure violating the provisions of this Act or the Maharashtra Regional and Town Planning Act, 1966 or the rules or bye-laws framed under the said Acts ; or has directly or indirectly been responsible for, or helped in his capacity as such Councillor in, carrying out such illegal or unauthorised construction or has by written communication or physically obstructed or tried to obstruct, any Competent Authority from discharging its official duty in demolishing any illegal or unauthorised structure. Such disqualification shall be for the remainder of his term as a Councillor from the date of the declaration of such structure to be illegal or unauthorised by the concerned authority under the provisions of the said Acts or, as the case may be, from the date of commission of the act of interference or obstruction by the Councillor against the Competent Authority.”.

Mah.  
XXXVII  
of  
1966.

Amendment  
of section  
19 of C.P.  
and Berar  
II of 1950.

39. After section 20-1E of the Nagpur Corporation Act, the following section shall be added, namely :—

“20-1F. (1) An elected Councillor who is, for the time being, the Leader of the Party having the greatest numerical strength and recognised as such by the Mayor shall be Leader of the House.

*Explanation.*—When there are two parties in ruling, having the same numerical strength, the Mayor shall, having regard to the status of the Party, recognise the Leader of any one of such Parties to be the Leader of the House.

(2) There shall be paid to the Leader of the House such honoraria and allowances and other facilities as may be provided by regulations made in this behalf by the Corporation.”.

Insertion  
of new  
section 20-  
1F in C.P.  
and Berar  
II of 1950.

Leader of  
the House.

Amendment  
of section  
63 of C.P.  
and Berar  
II of 1950.

40. In section 63 of the Nagpur Corporation Act, in clause (c),—

(a) for the words “not exceeding rupees twenty lakhs shall be made by the Commissioner, unless the same is approved by the Mayor,” the following portion shall be substituted, namely :—

“not exceeding rupees fifteen lakhs shall be made by the Commissioner, unless the same is approved by the Mayor. However, the total amount of the contracts approved by the Mayor shall not exceed rupees one crore during a year” ;

(b) for the words “in excess of rupees twenty lakhs” the words “in excess of rupees fifteen lakhs” shall be substituted.

Amendment  
of section  
86 of C.P.  
and Berar  
II of 1950.

41. In section 86 of the Nagpur Corporation Act,—

(i) in sub-section (1), for the words “tenth day of January” the words “fifth day of February” shall be substituted ;

(ii) in sub-section (3),—

(a) for the words “tenth day of January” the words “fifth day of February” shall be substituted ;

(b) for the words “fifteenth day of February” the words “twenty-eighth day of February” shall be substituted.

42. -52. [*The amendments made by Chapter IV have been incorporated in the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.*]

THE BOMBAY PROVINCIAL MUNICIPAL CORPORATION,  
THE CITY OF NAGPUR CORPORATION  
AND THE MAHARASHTRA MUNICIPAL  
COUNCILS, NAGAR PANCHAYATS AND  
INDUSTRIAL TOWNSHIPS (AMENDMENT)  
ACT, 2004.

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CONTENTS

PREAMBLE.

SECTIONS.

1. Short title and commencement.
2. and 4. [*The amendments have been incorporated in the Bombay Provincial Municipal Corporations Act, 1949 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.*]
3. Amendment of section 9 of C. P. and Berar II of 1950.



**MAHARASHTRA ACT No. XVI OF 2004<sup>1</sup>.**

**[THE BOMBAY PROVINCIAL MUNICIPAL CORPORATIONS, THE CITY OF NAGPUR CORPORATION AND THE MAHARASHTRA MUNICIPAL COUNCILS, NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS (AMENDMENT) ACT, 2004]**

(The Act received the assent of the Governor on the 15th December 2004; assent was first published in the *Maharashtra Government Gazette*, Extraordinary, Part IV, on the 15th December 2004).

**An Act further to amend the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.**

Bom. LIX of 1949. C.P. and Berar II of 1950. WHEREAS, it is expedient further to amend the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-fifth year of the Republic of India as follows :—

Mah. XL of 1965.

1. (1) This Act may be called the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Act, 2004. Short title and Commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. and 4. [*The amendments have been incorporated in the Bombay Provincial Municipal Corporations Act, 1949 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.*].

<sup>1</sup> For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 2004, Extraordinary, Part V-A, page 314.

12004

*Bombay Provincial Municipal Corporations, the City of Nagpur Corporation and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Act, 2004* **2004 : Mah. XVI]**

Amendment  
of section 9  
of C. P.  
and Berar  
II of 1950.

3. In section 9 of the City of Nagpur Corporation Act, 1948, in sub-section (2), for the portion beginning with the words " so that as far as practicable, the number of persons " and ending with the words "not more than five Councillors : " the words " so that, as far as practicable, all wards shall be compact areas and the number of persons in each ward according to the latest census figures shall approximately be the same. Each of the wards shall elect only one Councillor : " shall be substituted.

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C.P.  
and  
Berar  
II of  
1950.



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

शुक्रवार, मे ४, २००७/वैशाख १४, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations and Municipal Councils (Amendment) Act, 2007 (Mah. Act No. XV of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XV OF 2007.

(First published, after having received the assent of the Governor, in the " Maharashtra Government Gazette ", on the 4th May 2007.)

An Act further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

Bom. III WHEREAS it is expedient further to amend the Mumbai Municipal  
of 1888. Corporation Act, the Bombay Provincial Municipal Corporations Act,  
Bom. LIX of 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra  
1949. Municipal Councils, Nagar Panchayats and Industrial Townships Act,  
C.P. and Berar II 1965, for the purposes hereinafter appearing ; it is hereby enacted in  
of 1950. the Fifty-eighth Year of the Republic of India as follows :—  
Mah. XL of  
1965.

Short title  
and  
commencement.

1. (1) This Act may be called the Maharashtra Municipal Corporations and Municipal Councils (Amendment) Act, 2007.

(2) It shall be deemed to have come into force on the 27th October 2006.

Amendment  
of section  
5B of Bom.  
III of 1888.

2. In section 5B of the Mumbai Municipal Corporation Act,—

(i) in the first proviso, in clause (ii), for the words “ three months ” the words “ four months ” shall be substituted ;

(ii) in the second proviso, for the words “ three months ” the words “ four months ” shall be substituted.

Bom.  
III of  
1888.

Amendment  
of section  
5B of Bom.  
LIX of 1949.

3. In section 5B of the Bombay Provincial Municipal Corporations Act, 1949,—

(i) in the first proviso, in clause (ii), for the words “ three months ” the words “ four months ” shall be substituted ;

(ii) in the second proviso, for the words “ three months ” the words “ four months ” shall be substituted.

Bom.  
LIX  
of  
1949.

Amendment  
of section  
9AA of C.P.  
and Berar II  
of 1950.

4. In section 9AA of the City of Nagpur Corporation Act, 1948,—

(i) in the first proviso, in clause (ii), for the words “ three months ” the words “ four months ” shall be substituted ;

(ii) in the second proviso, for the words “ three months ” the words “ four months ” shall be substituted.

C.P.  
and  
Berar  
II of  
1950.

Amendment  
of section  
9A of Mah.  
XL of 1965.

5. In section 9A of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965,—

(i) in the first proviso, in clause (ii), for the words “ three months ” the words “ four months ” shall be substituted ;

(ii) in the second proviso, for the words “ three months ” the words “ four months ” shall be substituted.

Mah.  
XL of  
1965.

Validation  
and savings.

6. Notwithstanding anything contained in the second proviso to section 9A of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, any Councillor elected to reserved seat and who has not received the validity certificate from the Scrutiny Committee within a period of three months from the date of his election shall continue to hold the office of the Councillor for a further period of one month, as if, the period of three months for submission of the Validity Certificate has been extended by a further period of one month ; and any action taken by such Councillor during the period commencing from the expiry of three months from the date of his election and ending on the date of publication of the Maharashtra Municipal Corporations and Municipal Councils (Amendment) Act, 2007, shall be deemed to have been validly taken and shall not be challenged in any court of law only on the ground that during the period of three months from the date of his election he had not submitted the validity certificate.

Mah.  
XL of  
1965.

Mah.  
XV of  
2007.



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ६, अंक ३६ (२)]

मंगळवार, ऑगस्ट २६, २०१४/भाद्र ४, शके १९३६

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ९७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations and Municipal Councils (Second Amendment) Act, 2012 (Mah. Act No. XXXIV of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,  
Secretary and R.L.A. to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXXIV OF 2014

*(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 26th August 2014).*

*An Act further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.*

Bom. III of 1888.  
Bom. LIX of 1949.  
C. P. and Berar II of 1950.  
Mah. XL of 1965.

WHEREAS it is expedient further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-third Year of the Republic of India as follows :—

## CHAPTER I

## PRELIMINARY.

Short title. 1. This Act may be called the Maharashtra Municipal Corporations and Municipal Councils (Second Amendment) Act, 2012.

## CHAPTER II

## AMENDMENTS TO THE MUMBAI MUNICIPAL CORPORATION ACT.

Amendment of section 521 of Bom. III of 1888.

2. Section 521 of the Mumbai Municipal Corporation Act, (hereinafter, in this Chapter, referred to as "the Mumbai Corporation Act"), shall be re-numbered as sub-section (1) thereof; and after sub-section (1), as so re-numbered, the following sub-section shall be added, namely :—

Bom. III of 1888.

"(2) Every Councillor shall be deemed to be a public servant within the meaning of clause (c) of section 2 of the Prevention of Corruption Act, 1988."

49 of 1988.

Insertion of section 521A in Bom. III of 1888.

3. After section 521 of the Mumbai Corporation Act, the following section shall be inserted, namely :—

"521A. Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 and section 19 of the Prevention of Corruption Act, 1988, in case of Councillor, the State Government shall be competent to accord previous sanction as required under the said sections 197 and 19."

2 of 1974.  
49 of 1988.

Power of State Government to accord previous sanction.

## CHAPTER III

## AMENDMENTS TO THE BOMBAY PROVINCIAL MUNICIPAL CORPORATIONS ACT, 1949.

Amendment of section 482 of Bom. LIX of 1949.

4. In section 482 of the Bombay Provincial Municipal Corporations Act, 1949 (hereinafter, in this Chapter, referred to as "the Provincial Corporations Act"), after sub-section (2), the following sub-section shall be added, namely :—

Bom. LIX of 1949.

"(3) Every Councillor shall be deemed to be a public servant within the meaning of clause (c) of section 2 of the Prevention of Corruption Act, 1988."

49 of 1988.

Insertion of section 482A in Bom. LIX of 1949.

5. After section 482 of the Provincial Corporations Act, the following section shall be inserted, namely :—

"482A. Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 and section 19 of the Prevention of Corruption Act, 1988, in case of Councillor, the State Government shall be competent to accord previous sanction as required under the said sections 197 and 19."

2 of 1974.  
49 of 1988.

Power of State Government to accord previous sanction.

## CHAPTER III

## AMENDMENTS TO THE CITY OF NAGPUR CORPORATION ACT, 1948.

Amendment of section 394 of C. P. and Berar II of 1950.

6. Section 394 of the City of Nagpur Corporation Act, 1948 (hereinafter, in this Chapter, referred to as "the Nagpur Corporation Act"), shall be re-numbered as sub-section (1) thereof; and after sub-section (1), as so re-numbered, the following sub-section shall be added, namely :—

C.P. and Berar II of 1950.

"(2) Every Councillor shall be deemed to be a public servant within the meaning of clause (c) of section 2 of the Prevention of Corruption Act, 1988."

49 of 1988.

7. After section 394 of the Nagpur Corporation Act, the following section shall be inserted, namely :—

Insertion of section 394A in C. P. and Berar II of 1950.

2 of 1974.  
49 of 1988.

**“394A.** Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 and section 19 of the Prevention of Corruption Act, 1988, in case of Councillor, the State Government shall be competent to accord previous sanction as required under the said sections 197 and 19.”.

Power of State Government to accord previous sanction.

#### CHAPTER IV

#### AMENDMENTS TO THE MAHARASHTRA MUNICIPAL COUNCILS, NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS ACT, 1965.

Mah. XL. of 1965.

8. Section 302 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (hereinafter, in this Chapter, referred to as “the Municipal Councils Act”), shall be re-numbered as sub-section (1) thereof; and after sub-section (1), as so re-numbered, the following sub-section shall be added, namely :—

Amendment of section 302 of Mah. XL of 1965.

49 of 1988.

“(2) Every Councillor shall be deemed to be a public servant within the meaning of clause (c) of section 2 of the Prevention of Corruption Act, 1988.”.

9. After section 302 of the Municipal Councils Act, the following section shall be inserted, namely :—

Insertion of section 302A in Mah. XL of 1965.

2 of 1974.  
49 of 1988.

**“302A.** Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 and section 19 of the Prevention of Corruption Act, 1988, in case of Councillor, the State Government shall be competent to accord previous sanction as required under the said sections 197 and 19.”.

Power of State Government to accord previous sanction.



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १, अंक १५]

सोमवार, एप्रिल ६, २०१५/चैत्र १६, शके १९३७

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ३१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2015 (Mah. Act No. X of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,  
Principal Secretary and R.L.A.  
to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. X OF 2015.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 6th April 2015).*

An Act further to amend the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2014 on the 31st December 2014;

LIX of  
1949.  
Mah. XL  
of 1965.  
Mah. Ord.  
XVIII of  
2014.



AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-sixth Year of the Republic of India as follows :—

## CHAPTER I

### PRELIMINARY

Short  
title and  
commence-  
ment.

1. (1) This Act may be called the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2015.

(2) It shall be deemed to have come into force on the 31st December 2014.

## CHAPTER II

### AMENDMENT TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT

Amendment  
of section 5  
of LIX of  
1949.

2. In section 5 of the Maharashtra Municipal Corporations Act, in sub-section (3), for the portion beginning with the words “elect as far as possible” and ending with the words “as the number of Councillors to be elected in his ward”, the words “elect only one Councillor” shall be substituted. LIX of 1949.

## CHAPTER III

### AMENDMENT TO THE MAHARASHTRA MUNICIPAL COUNCILS, NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS ACT, 1965

Amendment  
of section  
10 of Mah.  
XL of 1965.

3. In section 10 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for sub-section (2), the following sub-section shall be substituted, namely :— Mah. XL of 1965.

“(2) Each of the wards shall elect only one Councillor.”.

## CHAPTER IV

### MISCELLANEOUS

Power to  
remove  
difficulty.

4. (1) If any difficulty arises in giving effect to the provisions of the Maharashtra Municipal Corporations Act or, as the case may be, the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, as amended by this Act, the State Government may, as occasion arises, by an order published in the *Official Gazette*, give such directions not inconsistent with the provisions of this Act, as may appear to it to be necessary or expedient for the purpose of removing the difficulty : LIX of 1949. Mah. XL of 1965.

Provided that, no such order shall be made after expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

Mah. Ord. XVIII of 2014. **5. (1)** The Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2014, is hereby repealed.

Repeal of Mah. Ord. XVIII of 2014 and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the relevant Acts, as amended by this Act.



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १, अंक १६]

मंगळवार, एप्रिल ७, २०१५/चैत्र १७, शके १९३७

[ पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ३४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Second Amendment) Act, 2015 (Mah. Act No. XIII of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,  
Principal Secretary and R.L.A. to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XIII OF 2015.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 7th April 2015).*

An Act further to amend the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965.

III  
of 1888. WHEREAS it is expedient further to amend the Mumbai Municipal  
LIX of Corporation Act, the Maharashtra Municipal Corporations Act and the  
1949. Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships  
Mah. Act, 1965, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-  
XL of 1965. sixth Year of the Republic of India as follows :—

Short title. **1.** This Act may be called the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Second Amendment) Act, 2015.

Amendment of section 5B of III of 1888. **2.** To section 5B of the Mumbai Municipal Corporation Act (hereinafter referred to as “the Mumbai Corporation Act”), the following provisos shall be added, namely:— III of 1888.

“Provided that, for the General or bye-elections for which the last date of filing of nomination falls on or before the 31<sup>st</sup> December 2017, in accordance with the election programme declared by the State Election Commission, a person who has applied to the Scrutiny Committee for the verification of his Caste Certificate before the date of filing the nomination papers but who has not received the validity certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,-

(i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the validity certificate or any other proof of having made such application to the Scrutiny Committee; and

(ii) an undertaking that he shall submit, within a period of six months from the date of his election, the validity certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the validity certificate within a period of six months from the date of his election, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Councillor.”.

Amendment of section 37 of III of 1888. **3.** To sub-section (2A) of section 37 of the Mumbai Corporation Act, the following provisos shall be added, namely:—

“Provided that, for the election for the office of the Mayor for which the last date of filing of nomination falls on or before the 31<sup>st</sup> December 2017, a person who has applied to the Scrutiny Committee for the verification of his Caste Certificate before the date of filing the nomination papers but who has not received the validity certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,-

(i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the validity certificate or any other proof of having made such application to the Scrutiny Committee; and

(ii) an undertaking that he shall submit, within a period of six months from the date of his election, the validity certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the validity certificate within a period of six months from the date of his election, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being the Mayor.”.

Amendment of section 5B of LIX of 1949. **4.** To section 5B of the Maharashtra Municipal Corporations Act (hereinafter referred to as “the Maharashtra Municipal Corporations Act”), the following provisos shall be added, namely:— LIX of 1949.

“ Provided that, for the General or bye-elections for which the last date of filing of nomination falls on or before the 31<sup>st</sup> December 2017, in accordance with the election programme declared by the State Election Commission, a person who has applied to the Scrutiny Committee for the verification of his

Caste Certificate before the date of filing the nomination papers but who has not received the validity certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

(i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the validity certificate or any other proof of having made such application to the Scrutiny Committee; and

(ii) an undertaking that he shall submit, within a period of six months from the date of his election, the validity certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the validity certificate within a period of six months from the date of his election, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Councillor.”.

**5.** To sub-section (1B) of section 19 of the Maharashtra Municipal Corporations Act, the following provisos shall be added, namely :—

Amendment of section 19 of LIX of 1949.

“Provided that, for the election for the office of Mayor for which the last date of filing of nomination falls on or before the 31<sup>st</sup> December 2017, a person who has applied to the Scrutiny Committee for the verification of his Caste Certificate before the date of filing the nomination papers but who has not received the validity certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

(i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the validity certificate or any other proof of having made such application to the Scrutiny Committee; and

(ii) an undertaking that he shall submit, within a period of six months from the date of his election, the validity certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the validity certificate within a period of six months from the date of his election, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being the Mayor.”.

Mah. XL of 1965.

**6.** In section 9A of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (hereinafter referred to as “the Municipal Councils Act”), in the first proviso, for the words, figures and letters “before the 31<sup>st</sup> December 2013” the words, figures and letters “before the 31<sup>st</sup> December 2017” shall be substituted.

Amendment of section 9A of Mah. XL of 1965.

**7.** In section 51-1B of the Municipal Councils Act, in the first proviso, for the words, figures and letters “before the 31<sup>st</sup> December 2013” the words, figures and letters “before the 31<sup>st</sup> December 2017” shall be substituted.

Amendment of section 51-1B of Mah. XL of 1965.



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ३, अंक ४३]

सोमवार, मे २९, २०१७/ज्येष्ठ ८, शके १९३९

[ पृष्ठे १४, किंमत : रुपये २७.००

असाधारण क्रमांक ९०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Goods and Services Tax related Laws (Amendments, Validation and Savings) Act, 2017 (Mah. Act No.XLII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,

Principal Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XLII OF 2017.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 29th May 2017).

An Act further to amend the Mumbai Municipal Corporation Act, the Maharashtra Entertainments Duty Act, the Maharashtra Municipal Corporations Act, the Maharashtra Motor Vehicles Tax Act, the Maharashtra Village Panchayats Act, the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, the Maharashtra State Tax on Professions, Trades, Callings and Employments Act, 1975 and the Maharashtra Value Added Tax Act, 2002.

WHEREAS it is expedient further to amend the Mumbai Municipal Corporation Act, the Maharashtra Entertainments Duty Act, the Maharashtra Municipal Corporations Act, the Maharashtra Motor Vehicles Tax Act, the Maharashtra Village Panchayats Act, the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, the Maharashtra State Tax on Professions, Trades, Callings and Employments Act, 1975 and the Maharashtra Value Added Tax Act, 2002, for the purposes

III of 1888.  
I of 1923.  
LIX of 1949.  
LXV of 1958.  
III of 1959.  
Mah. XL of 1965.  
Mah. XVI of 1975.  
Mah. IX of 2005.

(१)

hereinafter appearing; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

### CHAPTER I

Short title and commencement.

**1.** (1) This Act may be called the Maharashtra Goods and Services Tax related laws (Amendments, Validation and Savings) Act, 2017.

(2) (a) Section 63, sub-section (3) of section 67 and section 73 shall come into force on the date of publication of this Act in the *Official Gazette* ;

(b) remaining sections shall come into force from such date as the State Government may by notification in the *Official Gazette* appoint, and different dates may be appointed for different provisions.

### CHAPTER II

#### AMENDMENTS TO THE MUMBAI MUNICIPAL CORPORATION ACT.

Amendment of section 3 of III of 1888.

**2.** In section 3 of the Mumbai Municipal Corporation Act (hereinafter, in this Chapter, referred to as “the Mumbai Corporation Act”), clause (pa) shall be deleted.

Amendment of section 126 of III of 1888.

**3.** In section 126 of the Mumbai Corporation Act, in sub-section (2), in clause (a), the words “and, in the case of octroi on such articles” shall be deleted.

Amendment of section 128 of III of 1888.

**4.** In section 128 of the Mumbai Corporation Act, in sub-section (1), in clause (a), the words “and the articles on which octroi shall be levied,” shall be deleted.

Amendment of section 139 of III of 1888.

**5.** In section 139 of the Mumbai Corporation Act, entry (4) shall be deleted.

Deletion of heading above section 192 of III of 1888.

**6.** Above section 192 of the Mumbai Corporation Act, the heading “Octroi” shall be deleted.

Deletion of sections 192, 193, 194, 194-1A, 194A, 195, 195-1A and 195-1B of III of 1888.

**7.** Sections 192, 193, 194, 194-1A, 194A, 195, 195-1A and 195-1B of the Mumbai Corporation Act shall be deleted.

Amendment of section 196 of III of 1888.

**8.** In section 196 of the Mumbai Corporation Act, the words “or by adding to the number of articles on which octroi is being levied” shall be deleted.

Deletion of section 199 of III of 1888.

**9.** Section 199 of the Mumbai Corporation Act shall be deleted.

Deletion of section 213 of III of 1888.

**10.** Section 213 of the Mumbai Corporation Act shall be deleted.

Deletion of sections 478, 478-1A, 478-1AA and 478-1B of III of 1888.

**11.** Sections 478, 478-1A, 478-1AA and 478-1B of the Mumbai Corporation Act shall be deleted.

Deletion of Schedules H and H-1 of III of 1888.

**12.** Schedules H and H-1 of the Mumbai Corporation Act shall be deleted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ENTERTAINMENTS DUTY ACT.

I of 1923. **13.** In section 2 of the Maharashtra Entertainments Duty Act (hereinafter, in this Chapter, referred to as “the Entertainments Duty Act”),— Amendment of section 2 of I of 1923.

(1) clause (d-1) shall be deleted ;

(2) after clause (f-a1), the following clauses shall be inserted, namely :—

“(f-a2) “local authority” means,—

(i) a “Municipality” as defined in clause (e) of article 243P of the Constitution ;

Mah. V of 1962.

(ii) a “Zilla Parishads” as constituted under the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 ;

41 of 2006.

(iii) “Cantonment Board”, as defined in section 3 of the Cantonments Act, 2006 ;

Mah. XL of 1965.

(f-a3) “Chief Officer” means a person appointed or deemed to be appointed as Chief Officer under the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965 ;

Mah. V of 1962.

(f-a4) “Chief Executive Officer” of the Zilla Parishads means the Chief Executive Officer of a Zilla Parishad appointed under section 94 of Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 ;

41 of 2006.

(f-a5) “Chief Executive Officer” of the Cantonment Board means the person appointed as the Chief Executive Officer of a cantonment under the Cantonments Act, 2006 ;

III of 1888.

(f-a6) “Municipal Commissioner” means the Municipal Commissioner for the Municipal Corporation appointed under the Mumbai Municipal Corporation Act or as the case may be, under the Maharashtra Municipal Corporations Act ;”.

LIX of 1949.

**14.** In section 3 of the Entertainments Duty Act,—

Amendment of section 3 of I of 1923.

(1) except sub-sections (6), (7) and (8), for the words “State Government”, wherever they occur, the words “local authority” shall be substituted ;

(2) in sub-section (3), in clause (j), for the word “Commissioner” the words “local authority” shall be substituted ;

(3) in sub-section (4), in clause (d), for the words “Collector of the District” the following shall be substituted, namely :—

“(i) Municipal Commissioner, in case of a Municipal Corporation, or

(ii) Chief Officer, in case of a Municipal Council, or

(iii) Chief Executive Officer, in case of a Zilla Parishad or a Cantonment Board, as the case may be.”;

(4) in sub-section (13), in clause (b), in sub-clause (i), for the word “Collector” the following shall be substituted, namely :—

“(i) Municipal Commissioner, in case of a Municipal Corporation,



(ii) Chief Officer, in case of a Municipal Council,

(iii) Chief Executive Officer, in case of a *Zilla Parishad* or a Cantonment Board, as the case may be, ”.

- Deletion of section 3AA of I of 1923. **15.** Section 3AA of the Entertainments Duty Act shall be deleted.
- Amendment of section 3A of I of 1923. **16.** In section 3A of the Entertainments Duty Act,—  
 (1) for the words “State Government” the words “local authority” shall be substituted;  
 (2) the words, figure and letters “and a surcharge provided by section 3AA” shall be deleted.
- Amendment of section 4 of I of 1923. **17.** In section 4 of the Entertainments Duty Act, for the words “State Government”, wherever they occur, the words “local authority” shall be substituted.
- Amendment of section 4B of I of 1923. **18.** In section 4B of the Entertainments Duty Act, for the words “State Government”, wherever they occur, the words “local authority” shall be substituted.
- Amendment of section 4E of I of 1923. **19.** In section 4E of the Entertainments Duty Act, for the words “State Government”, wherever they occur, the words “local authority” shall be substituted.
- Amendment of section 5 of I of 1923. **20.** In section 5 of the Entertainments Duty Act, for the word “Collector” wherever it occurs, the words “local authority” shall be substituted.
- Amendment of section 6 of I of 1923. **21.** In section 6 of the Entertainments Duty Act, in sub-sections (1) and (2), for the word “Collector” the words “local authority” shall be substituted.
- Amendment of section 8 of I of 1923. **22.** In section 8 of the Entertainments Duty Act, for the portion beginning with “The Commissioner” and ending with “the State Government” the words “Any officer duly authorized by the local authority” shall be substituted.
- Amendment of section 9A of I of 1923. **23.** In section 9A of the Entertainments Duty Act, for the words “State Government”, wherever they occur, the words “local authority” shall be substituted.
- Amendment of section 9B of I of 1923. **24.** In section 9B of the Entertainments Duty Act, for the word “Government” the words “local authority” shall be substituted.
- Amendment of section 9C of I of 1923. **25.** In section 9C of the Entertainments Duty Act, for the word “Collector” the words “local authority” shall be substituted.
- Amendment of section 9D of I of 1923. **26.** In section 9D of the Entertainments Duty Act, for the word “Collector” the words “local authority” shall be substituted.
- Amendment of section 10 of I of 1923. **27.** In section 10 of the Entertainments Duty Act,—  
 (1) the existing section 10 shall be re-numbered as sub-section (1) thereof; and in sub-section (1) as so re-numbered, for the words “ State Government” wherever they occur, the words “local authority” shall be substituted ;  
 (2) after sub-section (1) as so re-numbered, the following sub-section shall be added, namely :—

“(2) For the purposes of sub-section (1) , the powers of the local authority shall be exercised by (i) the Municipal Commissioner, in case of a Municipal Corporation, (ii) the Chief Officer, in case of a Municipal Council, (iii) the Chief Executive Officer, in case of a *Zilla Parishad*, (iv) the Chief Executive Officer, in case of a Cantonment Board, in their respective jurisdiction.”.

- 28.** In section 10A of the Entertainments Duty Act, for the word “Collector”, wherever it occurs, the following shall be substituted, namely :—
- Amendment of section 10A of I of 1923.
- “(i) Municipal Commissioner, in case of a Municipal Corporation, (ii) Chief Officer, in case of a Municipal Council, (iii) Chief Executive Officer, in case of a *Zilla Parishad*, (iv) Chief Executive Officer, in case of a Cantonment Board”.
- 29.** In section 12 of the Entertainments Duty Act, for the words “State Government”, at both the places where they occur, the words “State Government and local authority” shall be substituted.
- Amendment of section 12 of I of 1923.
- 30.** Section 13 of the Entertainments Duty Act shall be deleted.
- Deletion of section 13 of I of 1923.
- 31.** Schedule appended to the Entertainments Duty Act shall be deleted.
- Deletion of Schedule of I of 1923.

#### CHAPTER IV

##### AMENDMENTS TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT.

- LIX of 1949. **32.** In section 2 of the Maharashtra Municipal Corporations Act (hereinafter, in this Chapter, referred to as “the Municipal Corporations Act”), clauses (6A), (31A), (42), (70A), (70B) and (70C) shall be deleted.
- Amendment of section 2 of LIX of 1949.
- 33.** In section 32 of the Municipal Corporations Act,-
- Amendment of section 32 of LIX of 1949.
- (1) in sub-section (4), the words “octroi or” shall be deleted;
- (2) in sub-section (5), the word “octroi” shall be deleted.
- 34.** In section 99 of the Municipal Corporations Act, the words, brackets and letters “excluding local body tax under clause (aaa) thereof” shall be deleted.
- Amendment of section 99 of LIX of 1949.
- 35.** Sections 99A, 99B, 99C and 99D of the Municipal Corporations Act shall be deleted.
- Deletion of sections 99A to 99D of LIX of 1949.
- 36.** In section 127 of the Municipal Corporations Act, in sub-section (2), clauses (a), (aa) and (aaa) shall be deleted.
- Amendment of section 127 of LIX of 1949.
- 37.** In section 128 of the Municipal Corporations Act, in clause (5), the words “octroi and ” shall be deleted.
- Amendment of section 128 of LIX of 1949.
- 38.** Section 146 alongwith the heading “*Exemptions from Octroi*” of the Municipal Corporations Act shall be deleted.
- Deletion of section 146 of LIX of 1949.
- 39.** In section 149 of the Municipal Corporations Act, sub-section (6) shall be deleted.
- Amendment of section 149 of LIX of 1949.

- Deletion of Chapter XIA and sections 152A to 152O of LIX of 1949. **40.** Chapter XIA and sections 152A to 152O of the Municipal Corporations Act shall be deleted.
- Deletion of Chapter XIB and section 152P to 152T of LIX of 1949. **41.** Chapter XIB and sections 152P, 152Q, 152R, 152S and 152T of the Municipal Corporations Act shall be deleted.
- Deletion of sections 398 and 398-1A of LIX of 1949. **42.** Sections 398 and 398-1A of the Municipal Corporations Act shall be deleted.
- Amendment of section 466 of LIX of 1949. **43.** In section 466 of the Municipal Corporations Act, in sub-section (1), in para (A),—
- (1) in clause (a), the words “octroi and ” shall be deleted;
- (2) in clause (b), the words “octroi and ” shall be deleted;
- (3) clause (c) shall be deleted;
- (4) clause (e) shall be deleted;
- (5) clause (g) shall be deleted.
- Deletion of Schedules A, B and C of LIX of 1949. **44.** Schedules A, B and C of the Municipal Corporations Act shall be deleted.
- Amendment of Schedule D of LIX of 1949. **45.** In Schedule D of the Municipal Corporations Act, in Chapter VIII, rules 26, 28 and 29 shall be deleted.

## CHAPTER V

### AMENDMENT TO THE MAHARASHTRA MOTOR VEHICLES TAX ACT.

- Amendment in section 2 of LXV of 1958. **46.** In section 2 of the Maharashtra Motor Vehicles Tax Act, for clause (1A), the following clause shall be substituted, namely:— LXV of 1958.
- “(1A) “cost of vehicle” in relation to,—
- (a) a vehicle manufactured in India means, cost as per the final cost mentioned in the purchase invoice of the vehicle issued either by the manufacturer or the dealer of the vehicle which shall include the basic manufacturing cost, Central Goods and Services Tax levied under the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax under the Integrated Goods and Services Tax Act, 2017, Cess under the Goods and Services Tax (Compensation to States) Act, 2017 and Goods and Services Tax under the Maharashtra Goods and Services Tax Act, 2017 and if the vehicle has been sold in the State of Maharashtra from any other State or Union Territory shall include the Goods and Services Tax paid in such State or Union Territory, and 12 of 2017.  
13 of 2017.  
15 of 2017.  
Mah. of 2017.

52 of 1962. (b) a vehicle imported into India irrespective of its place of manufacture means cost as per the landed value of the vehicle consisting of the assessable value under the Customs Act, 1962 and the customs duty paid thereupon, including additional duty paid if any, as endorsed in the Bill of Entry by the Customs Department, and Integrated Goods and Services Tax under the Integrated Goods and Services Tax Act, 2017, and Cess under the Goods and Services Tax (Compensation to States) Act, 2017, if any.

13 of 2017.  
15 of 2017.

*Explanation.*—(1) The discount given by the manufacturer or the dealer, if any, shall be added in the final cost as mentioned in the purchase invoice.

12 of 2017.  
13 of 2017.  
15 of 2017.  
Mah. .... of 2017.  
Mah. XLII of 2017.

(2) The vehicles sold prior to the date of commencement of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, the Goods and Services Tax (Compensation to States) Act, 2017 and the Maharashtra Goods and Services Tax Act, 2017 and produced for registration after such date shall be taxed as per the provisions which were in force prior to the Maharashtra Goods and Services Tax related laws (Amendments, Validation and Savings) Act, 2017;”.

## CHAPTER VI

### AMENDMENTS TO THE MAHARASHTRA VILLAGE PANCHAYATS ACT.

- III of 1959. **47.** In section 3 of the Maharashtra Village Panchayats Act (hereinafter, in this Chapter, referred to as “the Village Panchayats Act”), in section 3, clauses (5), (11A) and (11B) shall be deleted. Amendment of section 3 of III of 1959.
- 48.** Section 124 A of the Village Panchayats Act shall be deleted. Deletion of section 124A of 1959.

## CHAPTER VII

### AMENDMENTS TO THE MAHARASHTRA MUNICIPAL COUNCILS, NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS ACT, 1965.

- Mah. XL of 1965. **49.** In section 2 of Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (hereinafter, in this Chapter, referred to as “the Municipal Councils Act”), clause (3A) shall be deleted. Amendment of section 2 of Mah. XL of 1965.
- 50.** In section 87A of the Municipal Councils Act, in sub-section (3), in clause (xi),—  
(1) in sub-clause (a), the word “cess” shall be deleted;  
(2) in sub-clause (b), the word “cess” shall be deleted. Amendment of section 87A of Mah. XL of 1965.
- 51.** In section 105 of the Municipal Councils Act, in sub-section (1), clauses (aa) and (e) shall be deleted. Amendment of section 105 of Mah. XL of 1965.
- 52.** Chapter IXA and sections 148A to 148O of the Municipal Councils Act shall be deleted. Deletion of Chapter IXA and sections 148A to 148O of Mah. XL of 1965.

## CHAPTER VIII

AMENDMENT TO THE MAHARASHTRA STATE TAX ON PROFESSIONS,  
TRADES, CALLINGS AND EMPLOYMENTS ACT, 1975.

- Amendment to Schedule I of Mah. XVI of 1975. **53.** In Schedule I appended to the Maharashtra State Tax on Professions, Trades, Callings and Employments Act, 1975, for entry 20A, the following entry shall be substituted, namely :—
- “20A. Persons, registered under the Maharashtra Goods and Services Tax Act, 2017. 2500 per annum.”. Mah. .... of 2017.

## CHAPTER-IX

AMENDMENTS TO THE MAHARASHTRA VALUE ADDED  
TAX ACT, 2002.

- Amendment in long title of Mah. IX of 2005. **54.** In the long title of the Maharashtra Value Added Tax Act, 2002 (hereinafter, in this Chapter, referred to as “the Value Added Tax Act”), the words “or purchase” shall be deleted. Mah. IX of 2005.
- Amendment in preamble of Mah. IX of 2005. **55.** In the preamble of the Value Added Tax Act, the words “or purchase” shall be deleted.
- Amendment of section 2 of Mah. IX of 2005. **56.** In section 2 of the Value Added Tax Act,—
- (1) clauses (1), (2) and (3-a) shall be deleted;
- (2) after clause (3-a) so deleted, the following clause shall be inserted, namely :—
- “(3-b) “appointed date for the Maharashtra Goods and Services Tax Act” means the date on which the Maharashtra Goods and Services Tax Act, 2017 comes into force;” Mah. .... of 2017.
- (3) in clause (4), in the *Explanation*, clause (i) shall be deleted;
- (4) clause (7) shall be deleted;
- (5) in clause (8), Exception I, II and III shall be deleted;
- (6) clause (9) shall be deleted;
- (7) for clause (12), the following clause shall be substituted, namely :—
- “(12) “goods” means petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas, aviation turbine fuel and alcoholic liquor for human consumption;”;
- (8) after clause (14) the following clause shall be inserted, namely:—
- “(14A) “Maharashtra Goods and Services Tax Act” means the Maharashtra Goods and Services Tax Act, 2017;” Mah. .... of 2017.
- (9) clause (17A) shall be deleted;
- (10) in clause (20), *Explanation IA* shall be deleted;
- (11) in clause (24), in the *Explanation*, in clause (b), in sub-clause (vi), for the words and brackets “of goods, being food or any other article for human consumption or any drink (whether or not intoxicating), the words “of alcoholic liquor for human consumption” shall be substituted;
- (12) in clause (25), *Explanation IA* shall be deleted;

(13) clause (27) shall be deleted;

(14) in clause (29), the words “or purchase tax leviable or as the case may be,” shall be deleted;

(15) in clause (32), *Explanation I* shall be deleted;

(16) in clause (33), *Explanation I* shall be deleted.

**57.** In section 3 of the Value Added Tax Act,—

Amendment of section 3 of Mah. IX of 2005.

(1) sub-section (1) shall be deleted;

(2) in sub-section (2),—

(a) for the words “to whom sub-section (1) does not apply and whose turnover either of all sales or, as the case may be, purchases made” the words “whose turnover of all sales of goods” shall be substituted;

(b) in the proviso, the words “ and purchases” and the words “or turnover of purchases” shall be deleted;

(3) in sub-section (3), the words “or turnover of purchases” shall be deleted;

(4) sub-section (5A) shall be deleted;

(5) in sub-section (8), the words “or purchases” shall be deleted.

**58.** In section 6 of the Value Added Tax Act,—

Amendment of section 6 of Mah. IX of 2005.

(1) for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) There shall be levied a sales tax on the turnover of sales of goods, specified in column (2) in SCHEDULE B at the rates set out against each of them in column (3) of the said Schedule.”;

(2) in sub-section (2) , for the word and letter “ Schedule D”, the word “ SCHEDULE B” shall be substituted;

**59.** Sections 6A, 6B and 7 of the Value Added Tax Act shall be deleted.

Deletion of sections 6A, 6B and 7 of Mah. IX of 2005.

**60.** In section 8 of the Value Added Tax Act,—

Amendment of section 8 of Mah. IX of 2005.

(1) in sub-section (2), the words “and lubricants” shall be deleted;

(2) sub-sections (3C) and (3D) shall be deleted.

**61.** In section 16 of the Value Added Tax Act,—

Amendment of section 16 of Mah. IX of 2005.

(1) in sub-section (6), in clause (b), the words “or the turnover of purchases” shall be deleted;

(2) after sub-section (6), the following sub-section shall be inserted, namely :—

“(6A) The registration of a dealer, who has not effected sale, during the year 2016-17, of any goods, specified in column (2) in SCHEDULE A or, as the case may be SCHEDULE B, as it exists on the appointed date for the Maharashtra Goods and Services Tax Act, shall be deemed to be cancelled with effect from the said appointed date:

Provided that, any such dealer, whose registration is deemed to be cancelled, may apply in the prescribed manner for the revocation of the cancellation of his registration, if he intends to carry on the business in these goods.”.

- Deletion of section 17 of Mah. IX of 2005. **62.** Section 17 of the Value Added Tax Act shall be deleted.
- Insertion of section 26B in Mah. IX of 2005. **63.** After section 26A of the Value Added Tax Act, the following section shall be inserted, namely :—
- Speedy disposal of various proceedings. **“26B.** The State Government may enact a scheme by a notification in the *Official Gazette* providing for,—
- (i) the speedy disposal of proceedings of assessments under section 23, rectifications under section 24, review under section 25, appeals under section 26, refund proceedings and recovery proceedings;
- (ii) criterion for selection of cases for assessment; and
- (iii) criterion for selection of cases for withdrawal of pending proceedings referred in clause (i).”
- Amendment of section 30 of Mah. IX of 2005. **64.** In section 30 of the Value Added Tax Act, in sub-section (2), after the second proviso, the following proviso shall be added, namely :—
- “Provided also that, in case a dealer, whose registration is deemed to be cancelled under sub-section (6A) of section 16, files an annual revised return, as provided under clause (b) or, as the case may be, clause (c), of sub-section (4) of section 20, for any period starting from the 1st April 2017, then the interest shall be payable on the excess amount of tax, payable as per such annual revised return from the prescribed dates by the prescribed class of dealers.”
- Deletion of section 31A of Mah. IX of 2005. **65.** Section 31A of the Value Added Tax Act shall be deleted.
- Amendment of section 41 of Mah. IX of 2005. **66.** In section 41 of the Value Added Tax Act, in sub-section (4),—
- (1) in clause (a), the words “and petroleum products” shall be deleted;
- (2) in clause (b), in the *Explanation*, the words “and petroleum products” shall be deleted;
- (3) clause (c) shall be deleted.
- Amendment of section 42 of Mah. IX of 2005. **67.** In section 42 of the Value Added Tax Act,—
- (1) sub-section (1) shall be deleted;
- (2) in sub-section (2), the portion beginning with the words “who are running any eating house” and ending with the words “or vendors” shall be deleted;
- (3) after sub-section (2), the following sub-section shall be added and deemed to have been added with effect from the 1st April 2010, namely :—

“(3B) The registered dealers, who had undertaken the construction of flats, dwellings or buildings or premises and transferred them in pursuance of an agreement along with the land or interest underlying the land and where,—

(a) such agreement is registered on or before the 31st May 2017; and

(b) the works contract activity in respect of aforesaid agreement is continued on or after the date notified for the purpose of the Maharashtra Goods and Services Tax Act or, as the case may be, payment is received,

then notwithstanding anything contained in sub-section (3A) or, as the case may be, in the Notification, Finance Department, No. VAT/2015/CR-65/Taxation.-1 dated the 9th July 2010, but subject to the conditions stated in column (3) at Serial Number (3) to (5) and (7) of the aforesaid notification, the said dealer shall,—

(i) determine the composition amount in lieu of tax payable on the transfer of the goods (whether as goods or in some other form), in execution of the works contract under the Act, at one per cent. of the payment received in respect of said flats, dwellings or buildings or premises till the date immediately preceding the date on which the Maharashtra Goods and Services Tax Act comes into force, and deduct the amount so determined from the composition amount paid as per the aforesaid notification, and

(ii) take the credit into the electronic credit ledger prescribed under the Maharashtra Goods and Services Tax Act of the balance unutilized amount remained on the date on which the Maharashtra Goods and Services Tax Act comes into force.” ;

(4) sub-sections (3), (3A) and (4) shall be deleted.

**68.** In section 45 of the Value Added Tax Act,—

Amendment of section 45 of Mah. IX of 2005.

(1) in sub-section (2), the words “or purchased” shall be deleted;

(2) in sub-section (3),—

(a) the words “or purchases”, at both the places where they occur, shall be deleted ;

(b) in the proviso, the words “ or purchase ” shall be deleted.

**69.** In section 47 of the Value Added Tax Act, after sub-section (2A), the following sub-section shall be inserted, namely :—

Amendment of section 47 of Mah. IX of 2005.

“(2B) Notwithstanding anything contained in this section, if the order of the Court, Tribunal or the Central Government is passed on or after the appointed date of the Maharashtra Goods and Services Tax Act, then the provisions of the said Act, in this regard, shall be applicable.”.

**70.** In section 48 of the Value Added Tax Act,—

Amendment of section 48 of Mah. IX of 2005.

(1) in sub-section (1), in clause (a),—

(a) sub-clauses (i), (iii) and (iv) shall be deleted ;

(b) in sub-clause (ii), the words “or purchase” shall be deleted ;

(2) sub-section (3) shall be deleted.



- Deletion of section 49 of Mah. IX of 2005. **71.** Section 49 of the Value Added Tax Act shall be deleted.
- Amendment of section 74 of Mah. IX of 2005. **72.** In section 74 of the Value Added Tax Act, in sub-section (3), clause (c) shall be deleted.
- Substitution of section 84 of Mah. IX of 2005. **73.** For section 84 of the Value Added Tax Act, the following section shall be substituted, namely :—
- Declaration of stock of goods held on the appointed date and calling for other information, etc. **“84.** (1) The Commissioner may, by notification in the *Official Gazette*, require any class of registered dealers, as may be specified in the notification, to declare the details, to the prescribed authority, regarding capital assets and the stock of goods held by them on the day immediately preceding the appointed date for the Maharashtra Goods and Services Tax Act.
- (2) The Commissioner may, by notification in the *Official Gazette*, require any class of registered dealers, migrating to the Maharashtra Goods and Services Tax Act to furnish any other information in the prescribed manner.”.
- Deletion of section 87 of Mah. IX of 2005. **74.** Section 87 of the Value Added Tax Act shall be deleted.
- Amendment to Schedule A of Mah. IX of 2005. **75.** In Schedule A appended to the Value Added Tax Act, for the entries 1 to 63, the following entries shall be substituted, namely :—
- |    |  |        |
|----|--|--------|
| “1 | Toddy and Arak-  | Nil    |
| 2  | Goods supplied from bond to foreign going ships and aircrafts. | Nil.”. |
- Deletion of Schedules B, C and E of Mah. IX of 2005. **76.** Schedules B, C, and E appended to the Value Added Tax Act shall be deleted.
- Amendment to Schedule D of Mah. IX of 2005. **77.** Schedule D appended to the Value Added Tax Act shall be renamed as Schedule B thereof and in Schedule B as so renamed,—
- (a) entry 4 shall be deleted ;
- (b) in entry 6, in column (2), for the figures and words “ entry 8 of SCHEDULE C, entry 11 and entry 11A ” the figures and words “ entry 11, 11A and entry 13 ” shall be substituted. ” ;

(c) for entries 12, 13 and 14 the following entries shall be substituted, namely :—

|  |          |
|--|----------|
| “12 Petroleum Crude  | 5%       |
| 13 Aviation Turbine Fuel sold to a Turbo-prop aircraft.  | 5%       |
| <i>Explanation.</i> —for the purposes of this entry,<br>“ Turbo-prop Aircraft ” means an aircraft deriving thrust mainly from propeller, wich may be driven by either turbine engine or piston engine. |          |
| 14 Bunker Oil supplied to foreign going ships  | 6%       |
| 15 Natural Gas   | 13.5%.”. |

## CHAPTER X

### VALIDATION AND SAVINGS.

III of 1888. I of 1923. LIX of 1949. LXV of 1958. III of 1959. Mah. XL of 1965. Mah. XVI of 1975. Mah. IX of 2005. Mah. .... of 2017. Mah. .... of 2017. Mah. .... of 2017.

**78.** (1) Notwithstanding the amendments made in the Mumbai Savings. Municipal Corporation Act, the Maharashtra Entertainments Duty Act, the Maharashtra Municipal Corporations Act, the Maharashtra Motor Vehicles Tax Act, the Maharashtra Village Panchayats Act, the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, the Maharashtra State Tax on Professions, Trades, Callings and Employments Act, 1975 and the Maharashtra Value Added Tax Act, 2002 by this Act, those laws and all rules, regulations, orders, notifications, form, certificates and notices, appointments and delegation of powers issued under those laws which are in force immediately before the appointed day of the Maharashtra Goods and Services Tax Act, 2017 shall, subject to the other provisions of this Act, in so far as they apply, continue to have effect after the appointed day of the Maharashtra Goods and Services Tax Act, 2017 for the purposes of the levy, returns, assessment, re-assessment, appeal, determination, revision, rectification, reference, limitation, production and inspection of accounts and documents and search of premises, transfer of proceedings, payment and recovery, calculation of cumulative quantum of benefits, exemption from payment of tax and deferment of due date for payment of tax, cancellation of the certificate of Entitlement, collection or deduction of tax at source, refund or set off of any tax, withholding of any refund, exemption from payment of tax, collection of statistics, the power to make rules, the imposition of any penalty, or of interest or forfeiture of sum where such levy, returns assessment, re-assessment, appeal, determination, revision, rectification, reference, limitation, payment and recovery, calculation of cumulative quantum of benefits, exemption from payment of tax and deferment of due date for payment of tax, cancellation of the certificate of entitlement, collection, deduction of tax at source, refund, set-off, withholding of any refund, exemption, collection of statistics, the power to make rules, limitation, production and inspection of accounts and documents and search of premises, transfer of proceedings, penalty, interest or forfeiture of any sum relates to any period ending before the appointed day of the Maharashtra Goods and Services Tax Act, 2017 or for any other purpose whatsoever connected with or incidental to any of the purposes aforesaid and whether or not the tax, penalty, interest, sum forfeited or tax deducted at source, if any, in relation to such proceedings is paid before or after the appointed day of the Maharashtra Goods and Services Tax Act, 2017.

(2) Without prejudice to the provisions contained in the foregoing sub-section, the provisions of section 7 of the Maharashtra General Clauses Act, shall apply in relation to the repeal of any of the provisions of the Acts referred to in sub-section (1). I of 1904.